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Friday,

10th February, 2023

21 Magha, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

PART-II

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http://parliamentofindia.nic.in

E-mail: rsedit-e@sansad.nic.in

RAJYA SABHA

Friday, the 10th February, 2023 / 21 Magha, 1944 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 704 (E), dated the 15th September, 2022, publishing the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) (Amendment) Rules, 2022, under sub-section (1) of Section 105 of the Consumer Protection Act, 2019.

[Placed in Library. See No. L.T. 9487/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 892 (E), dated the 21st December, 2022, publishing the Consumer Protection (Consumer Disputes Redressal Commissions) Amendment Rules, 2022, under sub-section (1) of Section 105 of the Consumer Protection Act, 2019.

[Placed in Library. See No. L.T. 8859/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (4) of Section 52 of the

Legal Metrology Act, 2009:-

- (1) G.S.R. 910 (E), dated the 29th December, 2022, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2022.
- (2) G.S.R. 60 (E), dated the 27th January, 2023, publishing the Legal Metrology (Packaged Commodities) Amendment (Amendment) Rules, 2023.

[Placed in Library. See No. L.T. 8851/17/23]

Reports and Accounts (2021-22) of various companies and institutes and related papers

भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (A) (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
- (i)(a) Fifty-second Annual Report and Accounts of the Engineering Projects (India) Limited (EPIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8742/17/23]
- (ii)(a) Sixty-second Annual Report and Accounts of the Tungabhadra Steel Products Limited (TSPL), Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8997/17/23]
- (iii)(a) Seventieth Annual Report and Accounts of the Hindustan Cables Limited (HCL), Kolkata, the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8998/17/23]

- (iv)(a) Fortieth Annual Report and Accounts of the Rajasthan Electronics and Instruments Limited (REIL), Jaipur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 9002/17/23]
- (v) (a) Sixty-ninth Annual Report and Accounts of the HMT Limited, Bengaluru, along with its subsidiaries for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8999/17/23]
- (vi) (a) Fifty-eighth Annual Report and Accounts of the Instrumentation Limited, Jaipur, Rajasthan for the year 2021-22 together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8999A/17/23]
- (vii)(a) Forty-first Annual Report and Accounts of the National Bicycle Corporation of India Limited (NBCIL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8747/17/23]
- (viii) (a) Fiftieth Annual Report and Accounts of the Scooters India Limited (SIL), Lucknow, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 8748/17/23]
- (ix) (a) Annual Report and Accounts of the Heavy Engineering Corporation Limited (HECL), Ranchi, Jharkhand, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the

Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8746/17/23]

- (x)(a) Seventy-fifth Annual Report and Accounts of the NEPA Limited, Nepanagar, Madhya Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8745/17/23]

- (xi)(a) Fifty-eighth Annual Report and Accounts of the Cement Corporation of India Limited (CCI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8741/17/23]

- (xii)(a) Sixty-third Annual Report and Accounts of the M/s. Hindustan Salts Limited (HSL), Jaipur, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8744/17/23]

- (xiii)(a) Fifty-seventh Annual Report and Accounts of the M/s. Sambhar Salts Limited (SSL), Jaipur, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8743/17/23]

- (xiv)(a) Forty-ninth Annual Report and Accounts of the Richardson & Cruddas (1972) Limited (R&CL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.
 - (2) Statements in (English and Hindi) giving reasons for delay in laying the

papers mentioned at (1) (ix) (a) to (xiv) (a) above.

[Placed in Library. See No. L.T. 8740/17/23]

- (B) A copy each (in English and Hindi) of the following papers:
- (i) (a) Annual Report and Accounts of the Fluid Control Research Institute (FCRI), Palakkad, Kerala, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 9003/17/23]

- (ii)(a) Annual Report and Accounts of the Central Manufacturing Technology Institute (CMTI), Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 8749/17/23]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 6010 (E), dated the 22nd December, 2022, issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, amending the Principal Notification No. S.O. 371 (E), dated the 8th February, 2017, by substituting certain entries in that Notification.

[Placed in Library. See No. L.T. 9005/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. S.O. 6148 (E), dated the 30th December, 2022, regarding the decision of the Government that the rice, wheat and coarse grains shall be provided free of cost for all eligible households, under sub-section (2) of Section 37 of the National Food Security Act, 2013.

[Placed in Library. See No. L.T. 8878/17/23]

Reports and Accounts (2021-22) of various organisations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table-

- (A) (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013.
 - (a) Forty-fifth Annual Report and Accounts of the India Trade Promotion Organisation (ITPO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Organisation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8901/17/23]

- (B) (1) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 21 and sub-section (4) of Section 18 of the Agricultural and Processed Food Products Export Development Authority Act, 1985:—
 - (a) Annual Administrative Report of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2021-22.
 - (b) Annual Accounts of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2021-22, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Authority.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 8899/17/23]

(C) (1) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

- (a) Annual Report and Accounts of the Falta Special Economic Zone Authority (FSEZ), West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Annual Report and Accounts of the Madras Special Economic Zone Authority (MEPZ), Tamil Nadu, for the year 2021-20, together with the Auditor's Report on the Accounts.
- (c) Statement by Government accepting the above Reports.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 8885/17/23]

- (D) A copy each (in English and Hindi) of the following papers:
- (i) (a) Annual Report of the Export Inspection Council (EIC) including its Export Inspection Agencies (EIAs), New Delhi, for the year 2021-22.
 - (b) Annual Accounts of the Export Inspection Council (EIC) including its Export Inspection Agencies (EIAs), New Delhi, for the year 2021-22, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Council.
 - (d) Statement giving reasons for the delay in laying the papers, mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 8902/17/23]

- (ii)(a) Sixty-fourth Annual Report and Accounts of the CAPEXIL EPC (Chemicals and Allied Products Export Promotion Council), Kolkata for the year 2021 -22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8898/17/23]

- (iii)(a) Fifty-sixth Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned

at (a) above.

[Placed in Library. See No. L.T. 8900/17/23]

Reports and Accounts (2021-22) of various Institute, Centre and society and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i)(a) Twenty-seventh Annual Report and Accounts of the National Institute of Electronics and Information Technology (NIELIT), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8908/17/23]

- (ii)(a) Annual Report and Accounts of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8911/17/23]

- (iii)(a) Thirty-second Annual Report and Accounts of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8909/17/23]

(iv) (a) Annual Report and Accounts of the Semi-Conductor Laboratory (SCL), SAS Nagar, Punjab, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 8904/17/23]

- (v) (a) Annual Report and Accounts of the Software Technology Parks of India (STPI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8906/17/23]

- (vi) (a) Annual Report and Accounts of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8905/17/23]

- (vii) (a) Annual Report and Accounts of the ERNET India, Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9488/17/23]

- I. Reports and Accounts (2019-20 and 2020-21) of various Corporations and Boards and related papers
- II. Memorandum of Understanding (2022-2023) between the Government of India and NSC Limited

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-

- section (1) (b) of Section 394 of the Companies Act, 2013:-
 - (i)(a) Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Panchkula, Haryana for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 8769/17/23]
- (ii)(a) Fifty-fourth Annual Report and Accounts of the Maharashtra Agro Industries Development Corporation Ltd., Mumbai, Maharashtra for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 8770/17/23]
- (iii)(a) Forty-sixth Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (iii) (a) above.

[Placed in Library. See No. L.T. 8767/17/23]

- (B) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 15 and subsection (4) of Section 17 of the Coconut Development Board Act, 1979:—
 - (a) Annual Report of the Coconut Development Board, Kochi, Kerala, for the year 2021-22.
 - (b) Annual Accounts of the Coconut Development Board, Kochi, Kerala, for the year 2021-22, and the Audit Report thereon.
 - (c) Review by Government on the working the above Board.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 8764/17/23]

- (C) A copy each (in English and Hindi) of the following papers:
- (a) Annual Report and Accounts of the National Horticulture Board (NHB), Gurugram, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8762/17/23]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Agriculture and Farmers Welfare) and the National Seeds Corporation (NSC) Limited, for the year 2022-23.

[Placed in Library. See No. L.T. 8771/17/23]

- I. Reports and Accounts (2021-22) of CCIC, New Delhi; KMRCL, Kolkata; NIFT, New Delhi; and ISEPC, New Delhi and related papers
- II. Report (2021-22) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes in Railways

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table—

- I. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
- (i)(a) Annual Report and Accounts of the Central Cottage Industries Corporation of India Ltd. (CCIC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 8926/17/23]
- (ii)(a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor

General of India thereon.

- (b) Review by Government on the working of the above Corporation.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

[Placed in Library. See No. L.T. 8927/17/23]

- (B) A copy each (in English and Hindi) of the following papers:
 - (i)(a) Thirty-sixth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8928/17/23]

- (ii)(a) Thirty-ninth Annual Report and Accounts of the Indian Silk Export Promotion Council (ISEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8917/17/23]

- II. (a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways, for the year 2021-22 (for the year ending 31st March, 2022).
 - (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 8930/17/23]

Reports and Accounts (2019-20 and 2021-22) of CGPDTM, Mumbai; Alappuzha Coir Cluster Development Society, Alappuzha, Kerala and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI SOM PARKASH): Sir, I lay on the Table—

- (i) (1) A copy each (in English and Hindi) of the following papers, under Section 155 of the Patents Act, 1970:—
 - (a) Annual Report of the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications (CGPDTM), Mumbai, for the year 2021-22.
 - (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8931/17/23]

- (ii) A copy (in English and Hindi) of the following papers:
- (a) Annual Report of the Alappuzha Coir Cluster Development Society, Alappuzha, Kerala, for the year 2019 -20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9489/17/23]

- I. Accounts (2020-21) of RPCAU, Pusa, Samastipur, Bihar and related papers
- II. Report and Accounts (2021-22) of CCS NIAM, Jaipur and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 31 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:-
 - (a) Annual Accounts of the Dr. Rajendra Prasad Central Agricultural University (RPCAU), Pusa, Samastipur, Bihar, for the year 2020-21.
 - (b) Review by Government on the working of the above University.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the

papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 8773/17/23]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Chaudhary Charan Singh National Institute of Agricultural Marketing (CCS NIAM), Jaipur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Institute, for the year 2021-22.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8772/17/23]

Notifications of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table-

(i) A copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notification No. G.S.R. 912 (E), dated the 29th December, 2022, publishing the Indian Post Office (Third Amendment) Rules, 2022, under subsection (4) of Section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. L.T. 8937/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 06 (E), dated the 3rd January, 2023, publishing the Indian Telegraph (Infrastructure Safety) Rules, 2022, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. L.T. 8935/17/23]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

SHRI ANEEL PRASAD HEGDE (Bihar): Sir, I lay on the Table, a copy (in English and Hindi) of the Nineteenth Report of the Department-related Parliamentary Standing

Committee on Water Resources (2022-23) on the action taken by the Government on the observations/recommendations of the Committee contained in its Sixteenth Report on 'Demands for Grants (2022-23)' of the Ministry of Jal Shakti (Department of Drinking Water and Sanitation).

REGARDING NOTICES UNDER RULE 267

MR. CHAIRMAN: Hon. Members, five notices received under Rule 267 are held by me as to be not in order. ... (Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, we are making a demand under Rule 267. ...(Interruptions)... You did not allow the LoP to speak yesterday. ...(Interruptions)...

DR. K. KESHAVA RAO (Telangana): Yesterday, I said something, but I should know which part of my speech has been expunged. ... (Interruptions)...

MR. CHAIRMAN: Please take your seats. ...(Interruptions)... Dr. Keshava Rao, please take your seat. All of you, please take your seats. It is for the House to decide whether it wishes to function in disorder or order, or in accordance with the rules. To reiterate the same thing...(Interruptions)...

SHRI BINOY VISWAM (Kerala): Sir...(Interruptions)...

MR. CHAIRMAN: Can you please observe some decorum? ... (Interruptions)...

SHRI BINOY VISWAM: Allow me to speak for one minute.

MR. CHAIRMAN: No, please sit down. ...(Interruptions)... I will not allow this. There are available mechanisms to raise all the issues. ...(Interruptions)...

SHRI JAIRAM RAMESH: You are not allowing the LoP to speak; not allowing him to raise a point of order. ... (Interruptions)...

DR. K. KESHAVA RAO: Sir, if you have raised a question which is related to me, then I must reply. ...(Interruptions)... Or, at least, you must give a chance to reply.

...(Interruptions)... Or, at least, you must give a chance to reply. If you think that I should look into the book, let me tell you I have not found anywhere in the book as to how I can speak to you.

MR. CHAIRMAN: Please take your seat. I will respond. If you have a right, that right has to be exercised in accordance with the procedures laid down. The procedure which is known to the House at the moment which I have seen in the last... (Interruptions)... One second. ...(Interruptions)... just get up and say what you want.

SHRI JAIRAM RAMESH: Sir, the LoP is following the procedure. ... (Interruptions)...

MR. CHAIRMAN: Let me tell you, I informed the House also, that every decision taken by me is after due consideration of the entire record. There was a spectacle yesterday. A Member came from there to here and asked, "Where are my amendments?" He does not read the Bulletin. He was not present in the House when he was required to be there for amendments to be admitted, and then he is raising the issue. ...(Interruptions)... Please observe silence. Then, another Member comes with the same thing. Is this the way to raise issues?

DR. K. KESHAVA RAO: I have listened to you. ...(Interruptions)... Having heard you, let me say that there is not a single rule -- the book is with you -- which says how I should go and talk to the Chairman. ...(Interruptions)... Is there anything in the book? I challenge any Member here to show me how an adjournment motion should be brought. ...(Interruptions)...

MR. CHAIRMAN: Why challenge? ...(Interruptions)...

DR. K. KESHAVA RAO: I challenge any Member here. I would ask even Mr. Jethmalani to tell me this. ...(Interruptions)... You have put all... ...(Interruptions)...

MR. CHAIRMAN: I do not think that the House is in a mood to get with the Business. ...(Interruptions)...

SHRI MUKUL BALKRISHNA WASNIK (Rajasthan): We are absolutely interested in doing the Business. ...(Interruptions)...

DR. K. KESHAVA RAO: I have just raised the issue, Sir. ... (Interruptions)...

MR. CHAIRMAN: No. ...(Interruptions)... I do not allow this. ...(Interruptions)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, मैं लगातार इस बात को उठाता आ रहा हूं, लेकिन सरकार इस पर कोई...(व्यवधान)...

MR. CHAIRMAN: Mr. Sanjay Singh... ... (Interruptions)... Mr. Sanjay Singh... ... (Interruptions)... Your conduct is under scanner.

श्री संजय सिंह: वह आप कर सकते हैं, आपका अधिकार है। ...(व्यवधान)...

MR. CHAIRMAN: The kind of conduct that you have shown....(Interruptions)...

Take your seat....(Interruptions)...

श्री संजय सिंह: वह आपका अधिकार है, आप कर सकते हैं।...(व्यवधान)...

MR. CHAIRMAN: Take your seat. ...(Interruptions)... Take your seat. ...(Interruptions)... Let me tell you, if I have to take an action at my level, I would seek to avoid it to an extreme degree because, ultimately, I am one amongst you all. Whatever authority I wield must get support from you. If there is anything which is happening in the House, I will have to share the responsibility that I have not been able to draw on the experience and talent of the House. I have interacted with the leaders yesterday. I do not appreciate disorder. I do not appreciate disorder being responded by disorder. I seek your guidance. Can we justify every unwholesome activity because it happened in the past? ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, Parliament runs on precedents. ... (Interruptions)...

DR. K. KESHAVA RAO: Sir, you seek our guidance. ... (Interruptions)... You are not giving us the opportunity. ... (Interruptions)...

MR. CHAIRMAN: Yes, Dr. K. Keshava Rao. ... (Interruptions)...

DR. K. KESHAVA RAO: Sir, we are thankful to you. With all the smile... (Interruptions)...

MR. CHAIRMAN: Please. Let Dr. K. Keshava Rao speak. ... (Interruptions)...

DR. K. KESHAVA RAO: But you please hear us. ... (Interruptions)...

MR. CHAIRMAN: One second. ...(Interruptions)... I have given the floor to Dr. K. Keshava Rao. ...(Interruptions)... Do me a favour with two things -- spell out what you have to indicate, and the premise of it.

DR. K. KESHAVA RAO: When we have a doubt, we ask you the same thing. Nothing else. ... (Interruptions)... For example, today, the proceedings of the House came to me. It mentions, "Expunged as ordered by the Chair." I totally respect that because the Chairman has the right to expunge anything which is not good enough to be part of the records but I must know which part of my speech has been expunged. The practice earlier was to give that and put it in the bracket and give an asterisk mark at the end saying that the portion has been expunged. At least, I must know which part of my speech has been expunged.

MR. CHAIRMAN: One second. Let me respond. ...(Interruptions)...

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, hear this side also. ... (Interruptions)...

MR. CHAIRMAN: Mr. Nasir, you will get enough attention. ...(Interruptions)... Let me respond to the hon. Member. ...(Interruptions)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, please hear the LoP also. ... (Interruptions)...

MR. CHAIRMAN: My response to the hon. Member is, subject to the wisdom of the House, rules are explicit. Even then, I have communicated to the Members on more than one occasion, I am available for guidance of the Members -- not to guide them but to seek their guidance -- in my Chamber any time, and, I am open to correction. And I am open to correction. Also, I can put it to the House that if there is a mechanism in place which is required to be revised, which makes Members express more freely, I am prepared to do it. But to raise it in the House, suddenly, without taking recourse to a rule, I think, is avoidable. If there is an issue, ... (Interruptions)... सर, मैं आपको कह सकता हूं, मैं बड़ी कोशिश करता हूं कि चैम्बर के अंदर जिसको चाय पसंद है,

उसे चाय पिलाई जाए, जिसे कॉफी पसंद है, उसे कॉफी पिलाई जाए या ब्लैक टी पिलाई जाए, मैं फर्दर डाइवर्सिफाई कर दूंगा। ...(व्यवधान)... एक सेकेंड रुकिये। Long back, when I started my political career, a very senior Chief Minister in Rajasthan from Congress Party, उन्होंने मुझे एक बात कही थी, तब मैं थोड़ा आक्रोश में आ गया था, I was a young man. उन्होंने कहा कि राजनीति बड़े प्रेम से करने की चीज़ है, इसमें आक्रोश का कोई स्थान नहीं है, लेकिन यहां इतने सालों के बाद आक्रोश के अलावा मुझे कुछ दिखाई नहीं दे रहा है और अधिकांश आक्रोश मुझे समझ में नहीं आ रहा है, मेरे ऊपर क्यों हो रहा है? ...(व्यवधान)... मैं न इधर की सुनता हूं और न उधर की सुनता हूं, मैं तो कांस्टिट्यूशन सुनता हूं। ...(व्यवधान)...

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, my humble appeal is, ...(Interruptions)...

MR. CHAIRMAN: One second. ...(Interruptions)... Mr. Bikash, I will come to you. Yes, Mr. Binoy Viswam, articulate your point. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, we all honour you. ... (Interruptions)...

MR. CHAIRMAN: We will come to you, Sir, after Members have given their inputs.

SHRI BINOY VISWAM: Sir, we all honour you. We know the greatness of that Chair. We respect it.

MR. CHAIRMAN: One second. I did not hear you. ...(Interruptions)... I think you were saying something very pleasant.

SHRI BINOY VISWAM: Sir, I was saying that we all respect you. We know the greatness of that Chair and we want to honour it again and again. Our request is that please try to help us, cooperate with us to cooperate with you. Many a time we see that we have to express ourselves. This is the Parliament, not a primary class. When some of us, including the LoP, want to raise a serious issue, kindly allow him or anybody to express themselves. Don't make it a place where we are not supposed to open our mouth. ...(Interruptions)... Sir, my last point ...(Interruptions)... I regard you as a referee here. This is the Parliament where debates are going on. Naturally, emotions may spring up. So, we want you to be a referee, not a player. *

^{*} Expunged as ordered by the Chair.

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order. ... (Interruptions)...

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, my humble appeal to the Chair is that the purpose of the House is discussion. Don't get yourself swayed with the finer technicalities of the rules. Rules are for the purpose of running the House and give the floor to the Opposition. We have seen how the telecast has been made yesterday. It was not expected from this House that 50 per cent of the telecast would be made to give someone credit without reflecting the essence of others.

SHRI PRAMOD TIWARI: Sir, my point of order is under Rules 261 and 262.

MR. CHAIRMAN: You are raising a point of order. ...(Interruptions)... You raise it a little later, Sir. ...(Interruptions)... Pramod ji is raising a point of order.

श्री प्रमोद तिवारी: सर, "यदि सभापित की यह राय हो कि वाद-विवाद में किसी ऐसे शब्द या शब्दों को प्रयुक्त किया गया है, जो मानहानिकारक या अशिष्ट या असंसदीय या गरिमारिहत हैं या हैं तो वह, स्वविवेक से, यह आदेश दे सकेगा कि ऐसे शब्द या शब्दों को सभा की कार्यवाही के विवरण में से निकाल दिया जाए।"

Read Rule 262 with this.

'राज्य सभा की कार्यवाही में से इस तरह निकाले गये अंश को तारांक द्वारा दर्शाया जाएगा और कार्यवाही में निम्नलिखित व्याख्यात्मक पादटिप्पण समाविष्ट किया जाएगा:

"सभापीठ के आदेशानुसार निकाला गया।"'

सर, मेरा सिर्फ एक विनम्र अनुरोध है। जो कुछ नेता विरोधी दल ने कहा, वह न तो मानहानिकारक था, न इंसल्टिव था।

MR. CHAIRMAN: What is your point of order?

श्री प्रमोद तिवारी: सर, वह यह है कि कार्यवाही से एलओपी का जो कुछ भी निकाला गया है, वह रूल 261-262 का वॉयलेशन है। ...(व्यवधान)... सर, हम वायलेशन करें, तब तो ठीक है। ...(व्यवधान)... अगर यह आपकी तरफ से हो जाए, तो वह एक गलत नज़ीर बन जाएगा। सर, शेर-ओ-शायरी तो हमेशा प्यार-मोहब्बत से होती है, इसलिए उसको नहीं निकाला जा सकता और फिर निकालने की प्रक्रिया यह है कि वह रहेगा और कहा जाएगा कि यह निकाल दिया गया है।

श्री सभापतिः मेरी समझ में नहीं आ रहा है कि शेर-ओ-शायरी प्यार-मोहब्बत से होती है या प्यार-मोहब्बत की वजह से शेर-ओ-शायरी होती है। ...(व्यवधान)...

श्री प्रमोद तिवारी: सर, एक सेकंड। ...(व्यवधान)... एक सेकंड। सर, आपने कितनी बार प्यार किया है, यह आप मुझे बता दीजिए। ...(व्यवधान)... अगर सही में कोई प्यार आपको याद आ जाए, तो उसमें शायरी तो अपने आप हो जाती है और आपसे सब प्यार करते हैं, इसलिए एलओपी की ओर से शायरी हो गयी। ...(व्यवधान)... प्यार में तो ऐसा ही होता है।

श्री सभापतिः श्री सैयद नासिर हुसैन।

श्री प्रमोद तिवारी: सर, नासिर हुसैन जी के पहले मेरा यह कहना है कि कार्यवाही से जो निकाला गया है, वह गलत है। ...(व्यवधान)... गलत होने के साथ-साथ निकालने की विधि गलत है। सर, आपने गलती नहीं की होगी, तो यहाँ नीचे हो गयी होगी। सर, उसको सही कर दीजिए।

श्री सभापतिः में एक चीज़ आपको बताऊँ, यह बर्डन शिफ्टिंग की बात हो रही है। I am happy to inform the House that I have one of the best, committed and informed officials. It is absolutely a pride. ...(Interruptions)..

SHRI PRAMOD TIWARI: We have the best and committed Chairman. सर, अब मैंने प्वाइंट आउट कर दिया है, तो गलती को मान कर करेक्ट कर दीजिए। ...(व्यवधान)...

MR. CHAIRMAN: I am making this observation in the august presence of former Prime Minister, Dr. Manmohan Singh *ji*. He realises it. And he is absolutely a guiding factor in this. The people who work under you, they are as good as you make them to be. But my situation is a little different. They are performing in an exemplified manner. I work in a manner, so that I don't run them down. Point taken.

श्री प्रमोद तिवारी: सर, पूरे आदर के साथ, सम्मान के साथ और सबसे ज्यादा सम्मान के साथ मैं कहना चाहता हूँ कि रूल 261 और 262 का जो वॉयलेशन हुआ है, उसे करेक्ट कर दें और फिर से उसे कार्यवाही का हिस्सा बना दें, जिससे गलत नज़ीर न बने। ...(व्यवधान)...

DR. K. KESHAVA RAO: Sir, that was my point. ... (Interruptions)...

MR. CHAIRMAN: One second. On all issues connected with Rule 267 and all issues connected with the expunction of observations made here, the Members who feel aggrieved or have a point of view or wish to make an input or suggest modifications or

give us a way-forward approach may see me in spare time. I invite all of them in my Chamber in the afternoon today. ...(Interruptions)... Shri Syed Nasir Hussain.

श्री प्रमोद तिवारी: सर, मेरा अनुरोध यह है कि ...(व्यवधान)...

श्री सभापतिः श्री सैयद नासिर हुसैन।...(व्यवधान)...

श्री प्रमोद तिवारीः सर, अगर यह नहीं हुआ, ...(व्यवधान)... अगर यह नहीं हुआ, ...(व्यवधान)... अगर यह नहीं हुआ, ...(व्यवधान)... आप तो बहुत अच्छे आदमी हैं। ...(व्यवधान)... आप तो बहुत अच्छे आदमी हैं। ...(व्यवधान)... * इसलिए यह नज़ीर न बने। ...(व्यवधान)... मैं फिर से कह रहा हूँ कि आपको गुस्सा नहीं आता।

श्री सभापतिः प्रमोद जी, ऐसा है कि जो कुछ आपने मेरे लिए कहा है, मुझे नहीं लगता कि आपके मित्र उससे ऐग्री करते हैं। ...(व्यवधान)... श्री सैयद नासिर हुसैन।

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I thank you for giving me this opportunity. हम लोग रूल 267 के तहत लगातार एक इश्यू पर नोटिस पर नोटिस दे रहे हैं।

श्री सभापतिः नासिर हुसैन जी, वह बात तो हो चुकी है।

श्री सैयद नासिर हुसैनः सर, एक मिनट। आप एक मिनट मेरी बात सुनिए। या तो आप हम लोगों को बता दीजिए कि this issue doesn't have any merit. You are not even allowing the discussion. Either you tell us that this issue doesn't have any merit or tell us that our notice is not in conformity with the rules. If it is not in conformity with the rules, then please explain to us how we should give notice. If it doesn't merit any attention, that we can understand is the Government's position. I request you to please give us an opportunity to discuss that issue because that involves crores and crores of money of people that has been invested in the SBI, the LIC and other financial institutions.

MR. CHAIRMAN: You have made your point. ...(Interruptions)...

SHRI SYED NASIR HUSSAIN: Sir, please allow us discussion on that.

MR. CHAIRMAN: Don't use it as a platform....(Interruptions)...

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^{*} Expunged as ordered by the Chair.

SHRI SYED NASIR HUSSAIN: Sir, please allow us discussion on that. ...(Interruptions)... I am giving notices. ...(Interruptions)... सर, हर दिन 11, 12, 15 लोग नोटिसेज़ दे रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: Nasir *ji*, take your seat. माननीय सदस्यगण, ...(**व्यवधान**)... माननीय सदस्यगण, take your seats. ...(Interruptions)... माननीय सदस्यगण, आप मेरी बात सुनिए। ...(व्यवधान)...

श्री सैयद नासिर हुसैनः सर, ...(व्यवधान)...

MR. CHAIRMAN: You have made your point, Nasir *ji*. Take your seat now. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)... माननीय सदस्यगण, एक सेकंड। ...(व्यवधान)... माननीय सदस्यगण, पिछले कुछ दिनों से ...(व्यवधान)...

श्री सैयद नासिर हुसैनः सर, मेरा पूरा नहीं हुआ है।...(व्यवधान)...

MR. CHAIRMAN: But, let me say. ...(Interruptions)... You had your point. ...(Interruptions)... माननीय सदस्यगण, पिछले कुछ दिनों से मेरे सामने दो समस्याएँ आई हैं। Two issues have come up very promptly before me. सबसे पहले तो मैं यह मान कर चलता हूँ कि माननीय सदस्यगण ने कानून बनाए हैं, इसलिए माननीय सदस्यगण को पता है कि उस कानून का क्या मतलब है और उस कानून के तहत किस तरीके से काम करना है। बहुत से सदस्यगण ने आज भी कहा और पहले भी कहा है कि आप इसके लिए एक फॉर्मेट बना दीजिए कि इसके लिए क्या-क्या चेकलिस्ट हो। माननीय सदस्यगण, यह करना एप्रोप्रिएट नहीं होगा, चूँकि नियम आपने बनाए हैं, इसलिए नियमों में सुधार करना आपका काम है। रूल 267 को आपने परिभाषित किया है। आपने रूल 267 के अंदर तीन बातें कही हैं। आपने पहली बात यह कही है कि you will seek permission to move a motion. यह एक में भी नहीं हुआ है। Number two is that you will spell out in detail, आप कौन-से रूल का सस्पेंशन चाहते हैं। यह करने के बाद एक तीसरी रिक्वायरमेंट भी है कि आप यह कहेंगे कि हमने विचार कर लिया है कि इस मुद्दे को, जिसको हम रूल 267 के तहत रेज़ करना चाहते हैं, कानून की किताब में उसको रेज़ करने के लिए और कोई प्रावधान नहीं है। मैंने आपके हर नोटिस को देखा है, वे सब मेरे पास हैं। जब आप लोग मुझसे मिलने आएँगे, तब उन सबको आपके सामने रखुँगा। उनमें से किसी में भी इसकी पूर्ति नहीं की गई है।

अब दिक्कत यह आ गई कि सदन के वरिष्ठ सदस्य, जो अभी यहाँ नहीं हैं, उन्होंने प्रधान मंत्री जी के बाली विज़िट के बारे में एक वीडियो क्लिप का उपयोग किया और उस वीडियो क्लिप का उपयोग करते हुए उनकी जो तीन लाइनें हैं, वे ठीक नहीं हैं। मैंने उनको कहा और मौका दिया कि you place it on the Table of the House. वे वरिष्ठ अधिवक्ता हैं। कल आपने हार्वर्ड की चर्चा की थी, वे वहाँ से पढ़े हुए भी हैं। उन्होंने ऐसा नहीं किया। मैंने उनको इसके लिए दोबारा

आगाह किया, परंतु उन्होंने ऐसा नहीं किया। तीसरी बार आगाह करने के बाद वे मेरे चैम्बर में आ गए और उन्होंने कहा कि आप मुझे एडवाइज़ कीजिए। इस संबंध में चैम्बर में हुई बात मेरे और उनके बीच की बात थी, लेकिन उन्होंने इस बात को चिट्ठी में लिख दिया। उन्होंने यह बात चिट्ठी में लिख दी कि। sought advice of the hon. Chairman. I am not here to give advice. I am here to follow the rules. The rules are your product. आप देखिए, परसों क्या हुआ! इस हाउस में फॉर्मर प्राइम मिनिस्टर, भारत रत्न अटल बिहारी वाजपेयी जी के एक वक्तव्य को क्वोट किया गया by very responsible senior Members, by hon. Leader of the Opposition, by the hon. Finance Minister. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, it is an authentic quote. It is a video. There is a video of that. There is a video of that.

MR. CHAIRMAN: Would you take your seat now? ...(Interruptions)... Would you take your seat? ...(Interruptions)... No. ...(Interruptions)... I, on... ...(Interruptions)... Take your seats. ...(Interruptions)... Take your seats. ...(Interruptions)... Hon. Members, you would re-collect that I did not comment. I said, two very distinguished speakers, one is a Minister and another is the Leader of the Opposition, have said something which was articulated according to them by the former Prime Minister, Shri Atal Bihari Vajpayeeji and they were referring to a video. I said, 'Authenticate it.' Hon. Finance Minister complied the same day. I would still urge the Leader of the Opposition....(Interruptions)...

SHRI JAIRAM RAMESH: Sir, you don't allow him to speak. ... (Interruptions)... You don't allow him to speak. ... (Interruptions)... He tried for 90 minutes to speak, to raise a point of order. ... (Interruptions)... You didn't allow him to speak. ... (Interruptions)...

SHRI SYED NASIR HUSSAIN: Sir,....(Interruptions)...

MR. CHAIRMAN: I think, somebody in the party will advise Jairam Ramesh ji to give a little look to the rule book. Listen to the Chairman when he is on his feet and then understand what is being said. I urge, request and plead with everyone in the House whom I have in discharge of my duty given a direction to put a document on the Table of the House. Those who have not.... (Interruptions)... Hon. Members, it is.....(Interruptions)...

SHRI SYED NASIR HUSSAIN: Sir, yesterday, the Prime Minister...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, the Prime Minister has made ...(Interruptions)... * ...(Interruptions)...

MR. CHAIRMAN: It is my prime duty...(Interruptions)... Mr. Nasir, please take your seat. ...(Interruptions)... No, take your seat. You are forcing me. ...(Interruptions)...

SHRI SYED NASIR HUSSAIN: Sir, I am not...(Interruptions)...you ...(Interruptions)...

MR. CHAIRMAN: No; I will have to name you. ... (Interruptions)... Take your seat. ...(Interruptions)... I am in the Chair. Take your seat. Hon. Members, let me share it with you. I am not making an issue of it. I bear a lot without sharing it with you. I had decided that once the proceedings of the House would be adjourned for the next remaining part of it, I will invite all of you. What I see every day? A communication sent to me, in two minutes, it is on Twitter. A communication sent to me--I am here to take a call on it-becomes the frontline heading, hitting the headlines. An observation so crude, "expunction has been taken by me and we know who are the people who issue orders". I sidestep these things. These are very serious matters. These matters can lead to great consequences. Hon. Members, yesterday, against a directive that was imparted earlier, there was video recording in the House. Members recorded it. That is on Twitter. Imagine what the consequences of it are! And still, I wish to settle these issues not in the House, in my Chamber. So please cooperate with me. ...(Interruptions)... One second. ...(Interruptions)... आप बैट जाइए। ...(व्यवधान)... Please listen to the hon. Leader of Opposition. ...(Interruptions)... Please...(Interruptions)... No...(Interruptions)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं आपका ध्यान रूल ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)... Now, ...(Interruptions)... One second. ...(Interruptions)... I think... ...(Interruptions)... Hon. Members, ...(Interruptions)... One second. ...(Interruptions)... Please lend me your ears. ...(Interruptions)... Hon. Members, those of you, who carry an impression that I do not act in an even-handed manner, please see the proceedings. I do not approve disorder or counter disorder. I have said so yesterday and I tried my utmost

^{*} Expunged as ordered by the Chair.

yesterday so that we can initiate our discussion on the Budget and people of the country can be enlightened by both sides. And, therefore, if I suffer every time that I am treating this side differently, then, ask that side what they feel. ...(Interruptions)... I neither look at this side nor that side nor in the middle, I look at the Constitution. ...(Interruptions)... One second. ...(Interruptions)... Leader of the House, persuade your Members to listen to what the LoP says so that we can go ahead. ...(Interruptions)... Request your Members to take their seats... ...(Interruptions)... I am controlling the House. ...(Interruptions)... I request the Leader of the House to prevail upon his Members to ensure this from everyone in the House; so also the Leader of the Opposition and the floor leaders because what I had seen yesterday from all of you was something... ... (Interruptions)... Dr. John Brittas, I greatly admire and respect your energy. ... (Interruptions)... It should not be Even a nuclear power has to be regulated to be effective. ...(Interruptions)... So, if I have called upon the Leader of the House, the same applies to the Leader of the Opposition, every floor leader and every Member of this House. ...(Interruptions)... I am calling.....(Interruptions)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Hon. Chairman, Sir, ...(Interruptions)...

One second. ...(Interruptions)... You don't allow your MR. CHAIRMAN: Members,... ... (Interruptions)... What is this? ... (Interruptions)... No Member in the House can have a document to be shown to me in the manner they seek to, be it placard or... ...(Interruptions)... भें इस हाउस को एक बात बताना चाहता हूँ और बड़े भारी मन से बताना चाहता हूँ। Every transgression on both sides will not go without my deep reflection. मैं आपको यह बता सकता हूँ, यह मेरा परम कर्तव्य है। विश्व की सबसे बड़ी संस्था के अंदर मैं चेयरमैन हूँ। मैं कोई भी कदम उठाते समय यह नहीं देखुँगा कि वह कितना गंभीर है, मैं यह देखुँगा कि क्या वह कानून की परिधि पर खड़ा है? इसके लिए मैंने लोगों को कई मौके दिए हैं। मैंने माननीय सदस्यों को बुलाया है, यहाँ डायरेक्शंस दिए हैं, मिन्नत की है, पर इस चेयर के पास अधिकार संविधान ने दिए हैं।। appeal to all of you to listen in rapt attention to the Leader of the Opposition and the Leader of the House and if, thereafter, I find....(Interruptions)... I would urge both the Leaders, the Leader of the House and the Leader of the Opposition not to get into political mode, not to get into the past baggage. They must enlighten me, they must guide me as to how I move ahead today. Now, the Leader of the House.

SHRI PIYUSH GOYAL: Hon. Chairman, Sir, yesterday, we saw the greatest contempt of this House and the people of India with the abject behaviour of many of our colleagues....(Interruptions)... And, we saw the Chair being disrespected. Despite your earnest appeals, on more than one occasion, we saw that very senior leaders of various political parties behaved in utter contempt of the Chair. They behaved in a manner which was derogatory and, possibly, they may have their viewpoint.

MR. CHAIRMAN: Your suggestion?

SHRI PIYUSH GOYAL: In our viewpoint we were talking about our leader; maybe, they are talking about their leader, whoever is their leader; they were taking slogans of their leader. Our people were taking the slogans of our leader. ...(Interruptions)... But, in the process, the hon. Prime Minister was heckled with misbehaviour of the highest order by the Members from the Opposition side. Obviously, tempers ran high. The Members of the ruling party were requesting for an apology which was not forthcoming from any of the leaders of the Opposition. ...(Interruptions)... Therefore, Sir, with the behaviour that we have seen yesterday at the Prime Minister, with the fact that every rule of the House has been a ...(Interruptions)...

MR. CHAIRMAN: Come out with a suggestion. ... (Interruptions)...

SHRI PIYUSH GOYAL: Your own instructions were being totally disobeyed. I don't think the Leader of the Opposition should continue with the rest of his comments until he first gives an apology on behalf of all the Opposition. ... (Interruptions)...

श्री मिल्लकार्जुन खरगे: महोदय, कल से रूल 238 के तहत और रूल 238A के तहत मैंने प्वाइंट ऑफ ऑर्डर रेज़ करने की कोशिश की, लेकिन यहां मुझे रेज़ नहीं करने दिया गया। ...(व्यवधान)... हम आपकी इज्ज़त करते हैं। हमारा जो भी मुद्दा होता है, वह सरकार के ऊपर होता है, आपके ऊपर नहीं होता है। ...(व्यवधान)...हम जो कुछ भी कहते हैं उनको ...(व्यवधान)... आपने मेरे 6 प्वाइंट्स को एक्सपंज कर दिया। अभी प्रमोद तिवारी जी ने बताया कि ऐसे एक्सपंज नहीं कर सकते, क्योंकि इन 6 प्वाइंट्स में से एक भी प्वाइंट ऐसा नहीं है, जो अनपार्लियामेंटरी है। ...(व्यवधान)... जब यह अनपार्लियामेंटरी नहीं है तो इसको कैसे एक्सपंज कर सकते हैं? ...(व्यवधान)...

MR. CHAIRMAN: What is your point of order? ... (Interruptions)...

श्री मिल्लकार्जुन खरगे: महोदय, पहला प्वाइंट है। ...(व्यवधान)... * से और * बनने की वजह से यह परिस्थिति घट गई है। ...(व्यवधान)...

MR. CHAIRMAN: Nothing will go on record. ... (Interruptions)...

श्री मल्लिकार्जुन खरगे: महोदय, *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... It is expunged. Nothing will go on record. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे : *

MR. CHAIRMAN: Nothing will go on record. ... (Interruptions)... I wish because I would have seen your reaction yesterday. ... (Interruptions)... I very much wish and desire that you would have been in the same mode yesterday also. I did not see you rise for a single time! You are a senior advocate, very distinguished person with a long track record of public life. We will have to be even-handed. ... (Interruptions)... We have to be even-handed. ... (Interruptions)... If the House decides that it doesn't wish to function, you can say so. ...(Interruptions)... Why I rose? ...(Interruptions)... Please take your seats....(Interruptions)... Please take your seats. ... (Interruptions)... All of you take your seats. ... (Interruptions)... One second, please. Hon. Members, I gave floor to the Leader of the Opposition. He raised an issue, but Sir, I need your guidance. You started reading what I had expunged. ... (Interruptions)... Hon. Members, the Leader of the Opposition has sent a communication to me. He has made reference to the rules in the communication also. Anything coming from the Leader of the House and the Leader of the Opposition merits immediate attention, consideration and all inputs are secured. So, I have had the benefit of going through the rules and the Leader of the Opposition read them within his domain. What I object and to use the word 'object' for the Leader of the Opposition within the House is very different. The Leader of the Opposition started reading the portion which I had expunged. Would you approve of Would you approve of it? ... (Interruptions)... Nothing will go on record. ...(Interruptions)... I cannot countenance such an outrage of the rules. No... ...(Interruptions)... Nothing will go on record except what the Chair says at the moment.

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^{*}Not recorded

SHRI JAIRAM RAMESH: Sir, *

SHRI K. C. VENUGOPAL: Sir,*

MR. CHAIRMAN: We will now take up Zero Hour. Dr. V. Sivadasan.

MATTERS RAISED WITH PERMISSION

Need to improve employment opportunities for youth

DR. V. SIVADASAN (Kerala): Sir, there is an urgent need to address the issue of unemployment. Here, the Government is saying that they will provide jobs, but the thing is, lakhs of vacancies are existing in the country. So, it should be addressed. In Railways, military and everywhere, posts are lying vacant. I have asked the question to the hon. Prime Minister about the vacancies and I got a reply. There are 9,79,327 posts lying vacant in various Ministries and departments. This Government is not creating jobs. They are destroying even the existing jobs. I have a data given by the Government. Sir, you please look at the data. In 2016-17, there were 11.5 lakh regular employees in Central Public Sector units, but what is the existing situation now? The data by the Government says that it has come down to 8.6 lakh. The Labour Ministry has given this data to me in this House. It means that three lakh jobs have been destroyed by this Government. Not only in the public sector companies, even in the Central services also, proper recruitment is not happening here. Look at the condition of Indian Forest Service. There are 1006 vacancies. One-third of the posts are lying vacant. We are discussing increasing problems of man-animal conflict, but it is a fact that there are not enough officers to manage our forests. Look at the condition of Indian Economic Service. There are 105 vacancies lying vacant. One-fifth of the posts are lying vacant. Again, the recruitment is coming down year by year. This shows the lack of seriousness about the economic policy of the Government. More than that, it seems that this Government is planning to kill some services. Look at the condition of the Indian Information Service. In 2017, there were 111 recruitments, but still the number of vacancies is 356. Even when there are vacancies, the Government

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^{*} Not recorded.

is not ready to fill them up. Sir, in the Indian Economic Service, in the Indian Forest Service and in the Indian Information Service, vacancies are there. So, you please look into this matter. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI A. A. RAHIM (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

श्री दीपेन्द्र सिंह हुड़ा (हरियाणा): सर, मैं ओबीसी की क्रीमी लेयर के संबंध में एक अति महत्वपूर्ण मुद्दा उठाने के लिए खड़ा होना चाहता था, जो हरियाणा सरकार ने आठ लाख से घटाकर छह लाख कर दिया है, लेकिन अगर हमारे *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... Take your seat. ...(Interruptions)...

श्री दीपेन्द्र सिंह हुड्डा: सर, ...(व्यवधान)...

MR. CHAIRMAN: No, no. You are not availing it. ... (Interruptions)... Nothing will go on record.

Need for expansion of air strip at Meerut

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): माननीय सभापति जी, केन्द्र सरकार ने 'उड़ान' योजना के अंतर्गत देश के विभिन्न मुख्य शहरों को घरेलू हवाई सेवा से जोड़ने का निश्चय किया है। ...(व्यवधान)... मेरठ पश्चिमी उत्तर प्रदेश का मुख्य शहर है, जिसका अपना एक ऐतिहासिक महत्व है। यहां से 1857 में आजादी की क्रांति की शुरुआत हुई थी, जिसकी याद में शहीद स्मारक एवं म्यूज़ियम बना है तथा बाबा औघड़नाथ मंदिर पर्यटन केंद्र के रूप में जाना जाता है।...(व्यवधान)...

मान्यवर, महाभारत काल की राजधानी हस्तिनापुर मेरठ में स्थित है और पांडवों के समय में वारणावत, विदुर कुटी, परीक्षितगढ़, शुक्रताल आस-पास स्थित हैं।

मेरठ खेल के सामान में देश का दूसरा नंबर हब है तथा विश्व भर में क्रिकेट के लिए मेरठ निर्मित बैट और बॉल का प्रयोग किया जाता है। ...(व्यवधान)... विश्व के अधिकांश खिलाड़ी सामान खरीदने यहां आते हैं। मेरठ जिले में ही गत वर्ष एशिया स्तर की ध्यानचन्द स्पोर्ट्स यूनिवर्सिटी का शिलान्यास माननीय प्रधान मंत्री जी द्वारा किया गया है।...(व्यवधान)...

मेरठ से उत्तर प्रदेश की राजधानी लखनऊ करीब 550 किलोमीटर पर है। मेरठ से इलाहाबाद हाई कोर्ट करीब 750 किलोमीटर है, उत्तर प्रदेश के बाबा विश्वनाथ का मंदिर 850 किलोमीटर है और गोरखनाथ धाम करीब 800 किलोमीटर है।...(व्यवधान)... मान्यवर, यात्रियों को मेरठ से जाने में 12 से 20 घंटे का समय लगता है। इससे यात्रियों को बड़ी परेशानी का सामना करना पड़ता है।

मान्यवर, मेरठ में हवाई पट्टी है, जिससे वहां पर चार्टर्ड प्लेन और हेलीकॉप्टर उतरते हैं। मेरठ जिले से देश के विभिन्न शहरों की हवाई यात्रा शुरू करने से दिल्ली हवाई अड्डे पर भी एयर ट्रैफिक और यात्रियों का दबाव कम होगा।...(व्यवधान)...

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^{*} Not recorded.

मान्यवर, मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि मेरठ की हवाई पट्टी का विस्तारीकरण कर 'उड़ान' योजना के अंतर्गत देश के विभिन्न शहरों के लिए मेरठ से घरेलू हवाई उड़ान शुरू की जाए।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Revenue sharing of advertising between tech giants and news publishers

श्री सुशील कुमार मोदी (बिहार): सभापित महोदय, लोकतंत्र का चौथा स्तम्भ जो परंपरागत प्रिंट और इलेक्ट्रॉनिक मीडिया है, डिजिटल मीडिया है, न्यूज चैनल्स हैं, वे संकट के दौर से गुजर रहे हैं। ...(व्यवधान)... उनको समाचार संकलन करने, उसकी सच्चाई का पता लगाने, कन्टेंट क्रिएट करने के लिए पत्रकार, रिपोर्टर्स, एंकर्स, कैमरामैन, न्यूज़ रूम, ऑफिसेज़ पर अरबोंखरबों रुपये खर्च करने पड़ते हैं। ...(व्यवधान)... इनकी आमदनी का मुख्य स्रोत विज्ञापन है, परंतु हाल के वर्षों में टैक जायन्ट्स जैसे फेसबुक, गूगल, यूट्यूब के उदय के बाद विज्ञापन का बड़ा हिस्सा टैक जायन्ट्स के पास चला जा रहा है। प्रिंट और डिजिटल मीडिया, ये जो बड़े डिजिटल प्लेटफॉर्म्स है, वे न्यूज़ कन्टेंट को दिखाते हैं और उससे विज्ञापन के माध्यम से पैसा कमाते हैं। ...(व्यवधान)... इन बिग टैक को न्यूज़ कन्टेंट तैयार करने के लिए पैसा खर्च नहीं करना पड़ता है, परंतु तैयार कन्टेंट को वे मुफ्त में दिखाते हैं। विज्ञापन से गूगल इंडिया की इनकम 2021-22 में 24,927 करोड़ रुपए तथा फेसबुक की 16,189 करोड़ रुपए थी, जो पिछले वर्ष की तुलना में 75 परसेंट ज्यादा है। ...(व्यवधान)... आवश्यकता है कि इन बिग

टैक को बाध्य किया जाए कि विज्ञापन के रेवेन्यू को ओरिजनल न्यूज़ कन्टेंट बनाने वालों से शेयर करें।

सभापति महोदय, 2021 में ऑस्ट्रेलिया ने न्यूज़ मीडिया बार्गेनिंग कोड बनाकर एडवर्टिज़मेंट रेवेन्यू शेयरिंग के लिए बाध्य किया। ...(व्यवधान)... ऑस्ट्रेलिया, कनाडा, फ्रांस, ईयू ने कानून बनाया है। न्यूज़ीलैंड भी कानून बनाने की पहल कर रहा है।

सभापित महोदय, मैं भारत सरकार से आग्रह करता हूं कि डिजिटल इंडिया एक्ट जो भारत सरकार लाने जा रही है, उसमें इसका प्रावधान करें और कॉम्पिटिशन कमीशन इसमें हस्तक्षेप करें। ...(व्यवधान)... मैं सरकार से आग्रह करता हूं कि ऑस्ट्रेलिया, फांस, ईयू, कनाडा के समान कानून बनाएं, तािक गूगल और फेसबुक को एडवर्टिज़मेंट की आय के रेवेन्यू शेयरिंग के लिए बाध्य किया जा सके और भारत के प्रिंट और न्यूज़ टीवी चैनल को आर्थिक संकट से बचाया जा सके।

सभापित महोदय, आत्मिनर्भर भारत नीड्स आत्मिनर्भर न्यूज़ इंडस्ट्री। जब ऑस्ट्रेलिया के अंदर न्यूज़ बार्गेनिंग कोड आया ...(समय की घंटी)... तो फेसबुक और गूगल ने उनको धमकी दी कि हम ब्लैकआउट कर देंगे। उनको महीनों तक ब्लैकआउट करने की धमकी दी, लेकिन ऑस्ट्रेलिया उसके कारण झुका नहीं और उसने न्यूज़ मीडिया बार्गेनिंग कोड कानून बनाया। ...(व्यवधान)... आज ऑस्ट्रेलिया के मीडिया को अरबों रुपए की आय रेवेन्यू शेयरिंग के द्वारा हो रही है।

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, I also associate myself with the matter raised by the hon. Member.

MS. INDU BALA GOSWAMI (Himachal Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

सुश्री कविता पाटीदार (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Illegal possession of uncultivated land in Jharkhand

श्री आदित्य प्रसाद (झारखंड): आदरणीय सभापित महोदय, मैं झारखंड राज्य से आता हूं। झारखंड राज्य नदी, नाला, पहाड़ और पर्वत वाला राज्य है। ...(व्यवधान)... पिछले तीन वर्षों से झारखंड राज्य में जमीन का नेचर बदलकर खरीद बिक्री का काम किया जा रहा है। लगभग 3,62,867 एकड़ जमीन पर अवैध कब्जा जमाबंदी किया गया है। ...(व्यवधान)... इस प्रकार के करीब 1,75,000 मामले राज्य में लंबित हैं। ...(व्यवधान)... पूरे राज्य में इस प्रकार की जमीन का घोटाला चल रहा है। मैं जिले की बात करूं, तो बोकारो जिले में अकेले 96,150 एकड़ जमीन की जमाबंदी 50,622 लोगों के बीच में की गई है। ...(व्यवधान)... वहां पर जमीन की लूट मची हुई है, वहां पर गैर-मजरूआ जमीन की लूट मचाई जा रही है। ...(व्यवधान)... जो भी सरकारी योजनाएं झारखंड में जाती हैं, मुझे लगता है कि उस राज्य में सरकारी योजनाओं को धरातल पर उतारने में सरकार को काफी कठिनाइयों का सामना करना पड़ेगा। ...(व्यवधान)...

सभापित महोदय, तत्कालीन 1980 से 1982 की सरकार ने वहां पर रांची जिला के मुट्टा गांव में भूमिहीन परिवारों को एक सौ एकड़ जमीन आवंटित करने का काम किया था, लेकिन राज्य की सरकार के संरक्षण में सत्ता के शीर्ष पर बैठे हुए लोगों के इशारे पर कई लोग जमीन का अवैध कारोबार करते हैं। ...(व्यवधान)... वैसे वहां पर जो भूमिहीन जमीन पर खेतीबाड़ी करते हैं,

अपना जीविकोपार्जन करने का काम कर रहे हैं, उनके परिवार के सदस्यों को लोग डराने और धमकाने का काम कर रहे हैं और वे उन पर भूमि खाली करने के लिए हमेशा दबाव बनाने का काम कर रहे हैं। ...(व्यवधान)... वैसे भूमिहीन परिवार के सदस्य काफी डरे और सहमे हुए हैं। ...(व्यवधान)... माननीय सभापित महोदय, मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि जो लोग जमीन का अवैध कारोबार सत्ता के संरक्षण में बैठे हुए लोगों के दबाव में करवा रहे हैं, वैसे लोगों की सक्षम एजेंसी से जाँच करवा कर, उनके खिलाफ कार्रवाई करने की कृपा की जाए। ...(व्यवधान)... इस प्रकार का अवैध कारोबार झारखंड राज्य में बहुत तेजी से चल रहा है, बहुत-बहुत धन्यवाद।

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Need for revision of the new population criteria for Eklavya Model Residential Schools

SHRI SUJEET KUMAR (Odisha): Mr. Chairman, Sir, my concern is about the new population criteria for the establishment of Eklavya Model Residential Schools (EMRS), and the non-operation of several EMRSs across the country.

As per the revised guidelines released by the Ministry of Tribal Affairs, in 2020, the criteria for setting up an EMRS in a sub-district is that the ST population of that sub-district should be fifty per cent and the tribal population should, at least, be 20,000 in that sub-district.

Sir, the Standing Committee on Social Justice and Empowerment, in its 31st Report, submitted in April 2020, entitled as 'Review of the Functioning of the EMRS', highlighted that the above population criteria is very unfair and discriminatory because

we know that there are several tribal pockets in this country, in several sub-districts, which have substantive tribal population -- which may not be 50 per cent, may be 45 per cent, 40 per cent, or 35 per cent — have been deprived of EMR Schools because of this new population criteria. Even the 41st Report of the said Committee, given in December 2020, has also flagged this issue and has expressed its concern on the same. Let me give you an example, Sir, in the State of Odisha, in the Pallahara Block of Angul district of Odisha, the ST population is 39.21 per cent; in Kankadahad block of Dhenkanal district, the ST population is 42.6 per cent; in Paikmal block of Bargarh district of Odisha, the ST population is 35.6 per cent; in Barkote block of Deogarh district the ST population is 31.7 per cent. Now, what is the fault of these blocks? Just because the ST population is not 50 per cent, they are deprived of good education. Is it fair? I don't think it is fair. It is a very, very good scheme. It is an excellent scheme. But because of this arbitrary population criterion, the poor tribal children are being punished and deprived of their economic and education empowerment.

Sir, the other issue, which I wish to flag here is that it is disheartening to see on the website of the Ministry of Tribal Affairs that out of 104 EMR Schools sanctioned for Odisha, only 32 are functional. And, 72 are non-functional. The hon. Finance Minister during her Budget speech highlighted that in the next three years, the Centre will recruit 38,800 teachers and support staff for the 740 EMRSs, serving 3.5 lakh tribal children, which is highly commendable. But, how is this lofty goal going to be fulfilled when the schools are non-functional and when the school buildings are yet to be completed? *...*(Interruptions).. So, Sir, through you, I would like to request the Government to revise this new population criterion and complete all the schools and make them functional. Thank you. *...*(Interruptions)..

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. PRASHANTA NANDA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Need for investigation over the alleged misuse of funds of the District Mineral Foundation Trust

श्री खीरू महतो (बिहार): सभापित महोदय, डीएमएफटी (जिला खनिज फाउंडेशन ट्रस्ट) का निर्माण आदरणीय प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने खनन प्रभावित क्षेत्र में पेयजल, शिक्षा, सड़क, स्वास्थ्य, रोज़गार व अन्य विकास योजनाओं को क्रियान्वित करने के उद्देश्य से किया है, जिसमें फंड की व्यवस्था, कोयला व्यवसाय से 30 रुपये प्रति टन कटौती से की जाती है। ..(व्यवधान)..झारखंड राज्य के रामगढ़ जिले में खनन प्रभावित क्षेत्र मांडू, चितरपुर, पतरातू ब्लॉक हैं, लेकिन इस जिले में, इस फंड का जिला समाहरणालय में 1.5 करोड़, स्विमिंग पूल में 4 करोड़, टाउन हॉल बनाने में 2 करोड़, फर्नीचर में 8 करोड़, पार्क में 2.75 करोड़, इनडोर स्टेडियम में 7.5 करोड़ ..(व्यवधान)..बाजार तांड़ में स्टेडियम निर्माण एवं 2.32 करोड़ टोटी झरना सौंदर्यीकरण तथा करोड़ों रुपये सदर अस्पताल में सामानों की आपूर्ति करने में खर्च किए गए हैं। ..(व्यवधान).. जिले में कर्मचारियों एवं आउटसोर्सिंग से बहाल किए गए ..(व्यवधान)..कर्मचारियों के वेतन इसी फंड से देने की चर्चा भी जोरों पर है। ..(व्यवधान)..उपरोक्त सभी कार्य डीएमएफटी फंड के मानक नियमों तथा ग्राम सभा से स्वीकृति लिए बगैर खनन प्रभावित क्षेत्र की जगह शहरी क्षेत्र में किए गए हैं, ..(व्यवधान)..जबिक खनन प्रभावित क्षेत्र मेरे गाँव के हाउसिंग मोड़ से केदला बस्ती बाजार तक लगभग 4 किलोमीटर, जहाँ मेरा घर अवस्थित है एवं ..(व्यवधान).. 40 वर्ष पूर्व बने नावाडीह केदला परियोजना कार्यालय होते हुए झारखंड परियोजना से लइयो परियोजना तक, लगभग 8

कि.मी. पक्की सड़क काफी जर्जर है, जिससे 20 गाँवों के भू-विस्थापित लोग प्रभावित हैं। हम भारत सरकार से उपरोक्त रोड को बनवाने एवं जिले में डीएमएफटी फंड के इस प्रकार से दुरुपयोग होने की जाँच कराने की मांग करते हैं।

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Leasing of Railway land near Kannur Railway Station for commercial purposes

SHRI SANDOSH KUMAR P (Kerala): Sir, I demand a detailed probe into the dealings and transactions of the Railway Land Development Authority. I also demand the cancellation of a recently executed deed by the Indian Railways to hand over seven acres of land of Kannur Railway Station for 45 years to a private company. ... (Interruptions)... Since the House is not in order, I don't want to continue with my speech. I urge the hon. Minister concerned, through you, Sir, to take necessary steps and initiate a probe into the allegations against the Railway Land Development Authority. ... (Interruptions)...

एक माननीय सदस्य : सभापति महोदय, ..(व्यवधान)..जो उन्होंने उठाया है,..(व्यवधान)..वह मामला..(व्यवधान)..पूरी तरह से..(व्यवधान).. SHRI A.A. RAHIM (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Hardship faced by disabled people in getting their Aadhaar Card issued

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): धन्यवाद माननीय सभापति महोदय, नर्मदे हर!

माननीय सभापित महोदय, मैं आपका एवं सदन का ध्यान एक महत्वपूर्ण संवेदनशील विषय की ओर आकर्षित करना चाहता हूं। मध्य प्रदेश के निमाड़ क्षेत्र के साथ-साथ संपूर्ण भारतवर्ष के विभिन्न क्षेत्रों में एक विकट स्थिति बनी हुई है। दिव्यांग नागरिकों के हाथों के अंगूठे, उंगलियाँ तथा आँखों के न होने के कारण आधार कार्ड नहीं बन पा रहे हैं, जिसके कारण उन्हें सरकार द्वारा दी जा रही सुविधाओं, जैसे आयुष्मान कार्ड, मोबाइल कनेक्शन, राशन, पेंशन इत्यादि सरकारी योजनाओं, जिनमें आधार कार्ड की अनिवार्यता कर दी गई है, उनका संपूर्ण लाभ नहीं मिल पा रहा है।

सभापति महोदय, वर्तमान में, हमारे देश के कुछ महानगरों में ही फेस रीडिंग के माध्यम से आधार कार्ड बनाने की प्रक्रिया संचालित है, ..(व्यवधान)..जो कि हमारी सरकार का एक सराहनीय कदम है, परंतु देश के कोने-कोने में निवास करने वाले दिव्यांग जनों की पहुँच इन महानगरों तक नहीं है।..(समय की घंटी).. इसलिए दूर-दराज़ क्षेत्र में रहने वाले दिव्यांग जन आज भी अपने आधार कार्ड नहीं बनवा पा रहे हैं। यदि कुछ दिव्यांग भाई-बहनों के आधार कार्ड बन भी जाते हैं, तो उन्हें भी अनेक प्रकार की समस्याओं का सामना करना पड़ता है। 2011 की जनगणना के अनुसार, भारतवर्ष में लगभग 2 करोड़, 10 लाख लोग किसी न किसी प्रकार की दिव्यांगता की श्रेणी में आते हैं।..(व्यवधान)..

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं। श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं। श्रीमती दर्शना सिंह (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं। श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

12.00 Noon

APPEAL TO RESTORE ORDER IN THE HOUSE AND OTHER ISSUES

MR. CHAIRMAN: Question Hour. ...(Interruptions)... Question Hour. ...(Interruptions)... Question No. 91, Shri Niranjan Bishi....(Interruptions)...

SHRI NIRANJAN BISHI (Odisha): Will the Minister conduct an independent review-cum-impact assessment of the addictive betting-violent gambling and adult websites which are still operating under an alternative domain and to ban those websites with immediate effect? ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, everyone in the Well, you are forcing me to name you. ...(Interruptions).... You are forcing me to name you, hon. Members. ...(Interruptions).... You are forcing me to name you. ...(Interruptions)... I hope you go back to your seats. Don't force me to name you. ...(Interruptions)... Please, please. ...(Interruptions)... No, no. ...(Interruptions)... Mr. Randeep Surjewala, you are in the Well. ...(Interruptions)... All right. ...(Interruptions)... All right. ...(Interruptions)...

Hon. Members, I would like to avoid it. I again appeal to you to go to your seats. If I name (Interruptions)... I appreciate Jairamji that you have chosen not to be in the Well. I appreciate that. ... (Interruptions)... No, I don't. ... (Interruptions)... I want everyone to be on his seat. ... (Interruptions)...

Shri Nasir Hussain, Shri Imran Pratapgarhi, Ketkarji, Madam Hisham, Shrimati Ranjeet Ranjan, Madam Vandana, Shri Randeep Surjewala, Shri Jairam Ramesh, Shri Tulsi, Shri Venugopal, Shri Pradeep Bhattacharya. ...(Interruptions)... I think, Mr. Jairam Ramesh, you will have to be permanently stationed in Harvard to understand rationality of what I do. ...(Interruptions)... I name all these persons, Madam Yajnik, Shri Neeraj Dangi, Shri Deepender Hooda. ...(Interruptions)... I request you to go to your seats. ...(Interruptions)... I would not like that you continue with your disorder. ...(Interruptions)... It will be appropriate. All right. ...(Interruptions)... I name all these people to withdraw from the House. ...(Interruptions)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Hon. Chairman, Sir, with a heavy heart, I would like to move a motion. ...(Interruptions)... In view of the disorderly behaviour and(Interruptions)...

Hon. Chairman, Sir, since it seems that they do have some regret, maybe, instead of taking action right away, I would urge you to call the leaders for discussion in your Chamber and then, we will see if they, at all, are interested in maintaining order....(Interruptions)...

MR. CHAIRMAN: Hon. Members, the last thing I would ever like to do is ...(Interruptions)... Mr. Nasir Hussain, you are in the Well and speaking at a time when I am on my legs. Keep quiet, please.

...(Interruptions)...The Leader of the Opposition is here. Hon. Members, the last thing I would want is to direct that a Member does not participate in the proceedings of the House, because the moment a Member does that, the Member outrages the confidence of the electorate. The Member is taken as not to be doing what the electorate expects of him. Those who got him or her elected.....(Interruptions)...

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे) : सर, * लेकिन आप एलाउ तो नहीं कर रहे हैं! ...(व्यवधान)... You are not allowing us. You are not allowing me to raise a point of order. ... (Interruptions)...

MR. CHAIRMAN: Hon. Leader of the Opposition....(Interruptions)...

SHRI MALLIKARJUN KHARGE: * and telling us that we are not following the Rule Book.....(Interruptions)... You are not allowing us to speak and they are shouting. You can suspend me, expel me or cancel my membership. I don't care. ...(Interruptions)... If you want to expel me, you may do so. ...(Interruptions)... You allowed the Leader of the House to speak, but when I rise to speak, my mike is off. Is this the way? ...(Interruptions)...

MR. CHAIRMAN: Let me put the record straight. ...(Interruptions)... Hon. Members, please. ...(Interruptions)... Mr. Jairam Ramesh, at least, when the Leader of Opposition is speaking, you can observe some silence; at least during that time. I know it has become a chronic habit. ...(Interruptions)... It has been diagnosed by this House; treatment has to be done elsewhere. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, spare us your lectures, please. Don't lecture us....(Interruptions)...

SHRI MALLIKARJUN KHARGE: The way in which they are treating us... ... (Interruptions)... They are trying to suppress us. We are being treated as if we are not Members... (Interruptions)... Never in my life have I seen anything like this. I have completed 51 years in the Legislature. I have not seen anything like this. ... (Interruptions)...

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^{*} Expunged as ordered by the Chair.

श्री सभापति : मैं आपसे एक अनुरोध करूँ? आप अपने सदस्यगण को अपनी सीट पर जाने दीजिए। ...(व्यवधान)... पहले आप अपनी सीट पर जाइए। ...(व्यवधान)... वेणुगोपाल जी, पहले आप अपनी सीट पर जाइए। ...(व्यवधान)... मैं बोलूँगा, फिर देखूँगा। आप अपनी सीट पर जाइए। आप अपनी सीट पर जाइए। ...(व्यवधान)... Take your seats. I am, at least, grateful that you have saved me from taking the most unpalatable decision. Now, the hon. Leader of the Opposition has raised an important issue, that after I called the Leader of the House, I called him to speak and then I rose. Hon. Members need to know why I so conducted myself. If the Leader of the Opposition was speaking with my permission, why did I get up? I got up because the Leader of the Opposition started reading the portions that I had expunged. Now, can that ever be allowed? No. ...(Interruptions)... I will give floor to the Leader of the Opposition, but if they act in a manner, whether this side or that side, which is in offence, in outrageous disregard of my direction, and in respect of which I had already, this morning, indicated that if Members have another perception, we will find a way out, and time has been scheduled in the afternoon for that interaction in the Chamber.... Now, I think I am on a firm ground. If any Member, Leader of the House or Leader of the Opposition, seeks leave of the Chair to take floor and then reads the portions that have been expunged, no. Secondly, all of us get agitated sometimes. We get emotive also, perhaps on account of disagreement or perhaps we consider that the other side is not reasonable. Does it look nice? The Leader of the Opposition, by body language and words followed by his very senior colleagues, levels all kinds of allegations against the Chair, day in and day out. ... (Interruptions)...

SHRI K.C. VENUGOPAL (Rajasthan): It is an allegation. ... (Interruptions)...

MR. CHAIRMAN: The respect, which the Leader of the Opposition has, in my estimate, will never go down. He has earned it over decades. But I am entitled to reflect and reveal my feelings. Many people tell me how come this is happening. I can't equate the Leader of the House and the Leader of the Opposition; all Members are equal because they belong to the august House. I don't want to use the word 'shout', but that is what I face every day. Please think about it. May I make an appeal to both sides? Please don't find justification for every wholesome wrong activity from the past; let us not. I requested all of you, let us leave the baggage of yesterday behind. I know what happened yesterday. The world knows it. The Prime Minister of the largest democracy was on his legs and I had the occasion of people coming so close to me. I could have taken recourse. Even today, I am thankful to wiser counsel that I have been saved. ...(Interruptions)... May I please request all of

you to permit me at the moment to take up the listed Business? I invite floor leaders, only the floor leaders, for a near brain-storming session so that in that group we can deliberate, discuss and come out with a formulation. I will be open to anything including immediate directions by me. And I can assure this House, when I reacted to "That I can be enlisted", I said, "I can't be enlisted by them or this side and I can never be enlisted by anyone from doing a job." May I now request all of you to take up the Listed Business? ...(Interruptions)..

SHRI JAIRAM RAMESH: Please allow the Leader of the Opposition. ...(Interruptions)...

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, you promised that the LoP will be allowed....(Interruptions)...

SHRI K.C. VENUGOPAL: You promised it. ... (Interruptions)...

MR. CHAIRMAN: Let me tell you, hon. Members, I, sometimes, find that by series of actions, we are normally in aggression. ...(Interruptions)... But Venugopalji is beating me hands down. ...(Interruptions)...

SHRI K.C. VENUGOPAL: Sir, what is that? ... (Interruptions)...

MR. CHAIRMAN: Please don't do it. ...(Interruptions)... Don't be that aggressive. ...(Interruptions)... Let me tell you, Venogupalji, whatever you say is heard keeping in view that you are a Member of this august House and a senior Member of the Party. So, if you raise your lung power, it is not good. Whatever you will say silently, I put this on. ...(Interruptions)... May I start with the Listed Business? ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, the Leader of the Opposition is raising his hands. ...(Interruptions)...

MR. CHAIRMAN: Now, supplementary ...(Interruptions)... Question No. 91, Shri Niranjan Bishi.

SHRI NIRANJAN BISHI: Will the hon. Minister conduct an independent review-cumimpact assessment of the addictive betting, violent gambling and adult audience websites ...(Interruptions)... which are still operating under an alternative domain and ban those websites with immediate effect? ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I thank the hon. Member for raising this question. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, I want to say something. ... (Interruptions)...

MR. CHAIRMAN: One second, the hon. LoP wants to say something.

SHRI MALLIKARJUN KHARGE: Sir...(Interruptions)...

MR. CHAIRMAN: Please listen to the hon. LoP, and I would appreciate if the House does it with rapt attention. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: If you don't want to listen, then don't... (Interruptions)...

MR. CHAIRMAN: Please; the Leader of the Opposition, the Leader of the House and every Member of the House should be heard with rapt attention. And, if that does not happen, both sides are forcing me to act. ... (Interruptions)... Now, the Leader of the Opposition.

SHRI MALLIKARJUN KHARGE: Sir, I raised certain points as per rules only, and why it is prejudiced towards me, I don't know. Sir, you can expunge my words, you can expel, you can dismiss me from membership, but I want to tell my feeling. ...(Interruptions)...

MR. CHAIRMAN: Sorry; take your seat. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: If I am not allowed to speak, there is no point in staying here. We walk out....(Interruptions)...

(At this stage, some hon. Members left the Chamber)

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 91, Shri Niranjan Bishi.

Ban on Chinese Apps

- *91. SHRI NIRANJAN BISHI: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) the number of Chinese applications currently under usage and download in India after the ban of a total 54 Chinese apps, the impact assessment report of the aforementioned ban;
- (b) whether Government is aware that multiple Chinese applications are currently under usage and are already more popular than multiple Indian applications;
- (c) whether some Chinese applications currently functioning have the same parent company as their sister applications, which have been banned;
- (d) the reasons for not banning Chinese technology companies and merely prohibiting/banning Chinese applications; and
- (e) whether the continuity of aforementioned functioning Chinese applications pose no threat to data protection?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) The Ministry of Electronics and Information Technology (MeitY) does not maintain database relating to applications including Chinese applications that are under usage in India. MeitY is empowered to issue directions for blocking for access of information by public under provision of section 69A of the Information Technology (IT) Act, 2000 and the rules thereby, namely, the Information Technology (Procedure and Safeguards for Blocking for Access of Information for Public) Rules, 2009. The section 69A provides power to government to issue directions for blocking if it is necessary or expedient to do so in the interest of sovereignty and integrity, defence of India, security of the State, friendly relations with foreign States or public order or for

inciting cognizable offence relating to above. In line with the objective of the Government to ensure an Open, Safe & Trusted and Accountable Internet for all its citizens, such directions are issued after receiving the request from the nodal officer of Ministry of Home Affairs (MHA) and Law Enforcement Agencies who send such request to MeitY after analyzing suspicious applications based on the complaints they received from various sources.

SHRI NIRANJAN BISHI: Will the hon. Minister conduct an independent review-cumimpact assessment of the addictive betting, violent gambling and adult audience websites ...(Interruptions)... which are still operating under an alternative domain and ban those websites with immediate effect? ...(Interruptions)...

SHRI RAJEEV CHANDRASEKHAR: Sir, I thank the hon. Member for raising this question. ...(Interruptions)...

MR. CHAIRMAN: Now, the hon. Minister.

SHRI RAJEEV CHANDRASEKHAR: Sir, I thank the hon. Member for asking this very important question, but I would like to clarify certain things before I get to the supplementary.

MR. CHAIRMAN: No; get to the supplementary only.

SHRI RAJEEV CHANDRASEKHAR: I respect your point, but the question is a little bit erroneously framed because he talks...

MR. CHAIRMAN: Hon. Minister, I try to take as many questions as possible. Therefore, you have had the opportunity to give your response in writing. The hon. Member is expecting response only to the supplementary.

SHRI RAJEEV CHANDRASEKHAR: The hon. Member has asked some questions about online gaming apps and other apps that are addictive, and I would just like to clarify that the Government of India's policies are to make sure that the Internet remains open, safe, trusted and accountable for all digital *nagriks*. The apps that he refers to are onboarded by the operating environments like IOS and Android which are outside the Government domain. But whenever a nodal officer reports an application that causes harm or is illegal or causes any other criminal impact, under Section 69,

the Committee takes an action to block those applications immediately. As far as online gaming is concerned, he is aware that there are rules that are going to be prescribed for online gaming shortly and those will address the issue of illegal betting that is available on the Internet.

SHRI NIRANJAN BISHI: Sir, I would like to know whether the hon. Minister is planning to introduce a Standard Operating Procedure for the online loan applications to protect the privacy concerns of their customers.

SHRI RAJEEV CHANDRASEKHAR: The online loan applications that the hon. Member has referred to are regulated by the Reserve Bank of India, and as far as the Government of India is concerned, as I said, our objective, through rules and the law, is to ensure that if there is any instance of safety and trust or reciprocally user harm or criminality, then the Committee takes actions, identifies the apps and blocks those apps under Section 69.

श्री बृजलाल: चेयरमैन सर, जो चाइनीज ऐप बंद किये गये, प्रतिबंधित किये गये, वे फिर से क्लोनिंग करके दूसरे रूप में चालू हो जाते हैं।

मैं माननीय मंत्री जी से जानना चाहूंगा कि जो क्लोन ऐप्स हैं, उनकी निगरानी के लिए, उनको प्रतिबंधित करने के लिए क्या उपाय किये गये हैं?

SHRI RAJEEV CHANDRASEKHAR: Sir, this is the point I was referring to in terms of the context. We do not ban apps or block apps based on their jurisdiction. There is no attempt by the Government of India to selectively block any app based on the origin of the app. The apps are blocked on the basis of illegalities, user harm or criminalities that the apps demonstrate.

MR. CHAIRMAN: Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Sir, the hon. Minister spoke regarding the online gaming.

MR. CHAIRMAN: Ask your question. You are a senior Member. Put a direct question.

DR. M. THAMBIDURAI: I am putting a direct question, Sir. In Tamil Nadu, because of online gaming, many people have committed suicide. That is why, we are raising

this issue. My question is: will the Government come forward to ban these kinds of activities to save the innocent people?

MR. CHAIRMAN: Hon. Minister.

SHRI RAJEEV CHANDRASEKHAR: Sir, without getting into an explicit assurance, I can assure the hon. Member that we are seized of the issue and the menace of online gaming, and, we are committed to make sure that the internet is safe and trusted for all digital nagrik including those in Tamil Nadu.

MR. CHAIRMAN: Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, recently, the Government issued an order for banning 138 betting apps and 94 loan lending apps. I do understand from the reply of the hon. Minister that the Government is not in the business of banning apps and only under Section 69A of the I.T. Act, it can be done. Now, all these apps which have been banned have Chinese links. How come that so many apps, 138 plus 94, it is a huge number, have Chinese links and why ban them only when...

MR. CHAIRMAN: Hon. Minister.

SHRI RAJEEV CHANDRASEKHAR: Sir, first of all, it is incorrect to say that all the apps have Chinese origin. We have detected that certainly amongst the apps banned, a number of apps are of Chinese origin. But like as I said, the apps are onboarded not by the Government, it is on-boarded by the operating system, IOS in the case of Apple, and, Android in the case of other phones. So, the apps in Play Store and the App Store are the ones that are on-board apps. It is the Government, through its nodal officer and the review committee, which ensures that when apps are reported to be violative of Indian law or cause harm or criminality or illegality, an action is taken under Section 69 to block those apps and access to those apps to save the digital nagrik.

MR. CHAIRMAN: Question No. 92, Shri K.C. Venugopal; absent. Hon. Minister. Any supplementary?

*92. [The questioner was absent.]

Seizure of Toys lacking BIS Mark

- *92. SHRI K.C. VENUGOPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether Government has taken serious note of large numbers of toys seized at malls, airports and other places in India for lacking quality mark of Bureau of Indian Standards (BIS) and the use of fake license by the retails stores;
- (b) if so, the details thereof;
- (c) whether Government has taken steps to mitigate this issue, which is a health hazard for children; and
- (d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) and (b) In order to curb the sale of non-ISI certified Toys and to ensure implementation of Toys Quality Control Order, 2020, 100 Search and Seizure operations was carried out in the 2021-22 and 2022-23. During the search and seizure operations conducted by BIS, a quantity of 9,565 and 30,229 was seized during the year 2021-22 and 2022-23 (upto 25th January, 2023) respectively.
- (c) and (d) Safety of Toys is under compulsory Bureau of Indian Standards (BIS) certification from 1st January 2021 as per the Toys (Quality Control) Order, 2020 issued by the Department for Promotion of Industry and Internal Trade (DPIIT) under Section 16 of the BIS Act, 2016. Accordingly, it has been compulsory for toys to conform to the corresponding Indian Standards for Safety of Toys and to bear Bureau of Indian Standard (BIS) Standard Mark under a licence from BIS as per Scheme-I of Schedule—II of BIS (Conformity Assessment) Regulations, 2018.

As per this Quality Control Order, read with Section 17 of the BIS Act, 2016, no person shall manufacture, import, distribute, sell, hire, lease, store or exhibit for sale any toys without the ISI mark. Under the BIS Product Certification scheme i.e. Scheme-I of Schedule —II of the BIS (Conformity Assessment) Regulations, 2018, Licence is granted to manufacturing units to use the Standard Mark on the product as

per the relevant Indian Standards. Accordingly, toy manufacturing units including foreign manufacturing units exporting toys to India are required to obtain BIS licence for safety of toys.

BIS has granted 1037 licences to domestic units and 30 licences to foreign toy manufacturing units. As part its product certification, BIS also conducts factory and market surveillance under which samples of ISI marked toys are drawn from the factories and market and tested in labs according to the Indian Standard, to ensure that ISI marked toys available to consumer are safe and conforming to prescribed standards.

MR. CHAIRMAN: Shri Mohamed Abdulla.

SHRI M. MOHAMED ABDULLA: Sir, I thank you for giving me the opportunity to put supplementary question. My question is: Is it a fact that the Union Government has not yet issued mandatory quality certificate to more than 150 Chinese companies for selling toys in India, and, if so, how many of them have been issued notice to apply for it, and, will the import of Chinese toys without quality certificate be banned?

साध्वी निरंजन ज्योति : माननीय सभापति महोदय, मैं माननीय सदस्य को बताना चाहती हूँ कि 2014 के बाद से, जब से माननीय प्रधान मंत्री जी ने देश की बागडोर सम्भाली है, उस समय से बच्चों के साथ जो खिलवाड़ हो रहा है..

MR. CHAIRMAN: Madam, directly respond to the issue.

साध्वी निरंजन ज्योति : सर, मैं डायरेक्ट रिस्पाँड कर रही हूँ। ...(व्यवधान)... 1 जनवरी, 2021 को सुरक्षित खिलौनों के लिए एक कानून लाया गया, जिसके तहत बच्चों का नुकसान नहीं हो। दूसरा, माननीय सदस्य ने जो पूछा है कि क्या इसके लिए नियंत्रण किया गया है - जी हाँ, किया गया है। जो खिलौना बनाने वाले हैं, उनमें से घरेलू कम्पनियों को 1,037 और विदेशी कम्पनियों को सिर्फ 30 लाइसेंस दिये गये हैं, जिनमें चाइना की एक भी कम्पनी नहीं है।

MR. CHAIRMAN: Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Will the Government conduct an assessment of the toys that have been captured without BIS mark to find out how they can be hazardous to the health of the children to create more awareness amongst the public?

साध्वी निरंजन ज्योति : माननीय सभापित महोदय, कुल 100 छापे पड़े, जिनमें कुल 39,794 खिलौने जब्त किये गये। राज्यवार ब्योरा हमने पहले दे दिया है। जहाँ भी खिलौने जब्त किये जाते हैं, उन पर कड़ी कार्रवाई की जाती है और उसके बावजूद भी वे नहीं मानते, तो वे जो लागत लगाते हैं, खिलौनों सहित, उनके ऊपर कार्रवाई की जाती है।

MR. CHAIRMAN: Q. No. 93; Shri Birendra Prasad Baishya; not present. Hon. Minister.

SHRI BIRENDRA PRASAD BAISHYA: I am present, Sir.

MR. CHAIRMAN: Oh. You are such a pleasant human being, how I missed you?

SHRI BIRENDRA PRASAD BAISHYA: I do not know, Sir.

MR. CHAIRMAN: I will seriously reflect on it. Please.

New Railway Projects for NER

*93. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the ongoing projects in Assam and North Eastern Region (NER), State-wise;
- (b) the funds allocated for these projects during each of the last three years; and
- (c) the progress made so far on these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Railway projects are sanctioned Zonal Railway-wise and not State-wise, as Indian Railways' projects may span across State boundaries. However, as on 01.04.2022, total 19 railway infrastructure projects of total length 1,909 km costing I77,930 crore, falling fully/ partly in North Eastern Region including Assam are in different stages of planning/ approval/ execution, out of which 409 km length has

been commissioned and an expenditure of [30,312 crore has been incurred upto March, 2022. These include-

- (i) 14 New Line Projects covering total length of 1,181 km at a cost of ₹61,520 crore, out of which 361 km length has been commissioned and an expenditure of ₹27,458 crore has been incurred upto March, 2022.
- (ii) 5 Doubling/Multitracking Projects covering total length of 728 km at a cost of ₹16,410 crore, out of which 48 km length has been commissioned and an expenditure of ₹2,854 crore has been incurred upto March, 2022.

The details of ongoing projects falling fully/ partly in North Eastern Region including Assam along with the funds allocated for these projects during last three years and current year with present status are appended.

Since 2014, there has been substantial increase in fund allocation for infrastructure and safety work Projects and commensurate commissioning of Projects in Indian Railways. Average annual Budget allocation for infrastructure projects and safety works, falling fully/ partly in the North Eastern Region, during 2014-19 has been enhanced to ₹5,531 crore per year from ₹2,122 crore per year during 2009-14, which is 161% more than average annual Budget allocation during 2009-14. These allocations have been increased to ₹4,909 crore in Financial Year 2019-20 (131% more than the average annual Budget allocation of 2009-14), ₹4,669 crore in Financial Year 2020-21 (120% more than the average annual Budget allocation of 2009-14) and ₹7,542 crore in Financial Year 2021-22 (255% more than the average annual Budget allocation of 2009-14). For Financial Year 2022-23, highest ever budget allocation of ₹9,970 crore has been provided for these projects, which is 370% more than the average annual Budget allocation of 2009-14 (₹2,122 crore per year).

During 2014-22, 1544 km sections (377 km of New Line, 972 km of Gauge Conversion and 195 km of Doubling), falling fully/ partly in North Eastern Region have been commissioned at an average rate of 193 km per year, which is 190% more than commissioning during 2009-14 (66.6 km per year).

Appendix

S.	Name of Project with	Plan	Funds allocation (Budget		dget	Present Status	
No.	length (km)	Head	Outlay)				
			(₹ in crore)				
			2019-	2020-	2021-	2022-	
			20	21	22	23	
1	Jiribam-Imphal (111	New	850	800	1000	1000	Jiribam-Vangaichingpao (12 km) and
	km)	Line					Vangaichungpao-Khongsang (43 km) sections have
							been commissioned.
							Work has been taken up in remaining length.
2	Dimapur (Dhansiri)-	New	500	300	800	1000	Dhansiri-Sukhovi (16.5 km) has been commissioned.
	Zubza (Kohima) (82	Line					Work has been taken up on this project.
	km)						
3	Bhairabi-Sairang (51	New	750	475	1000	1005	Work on entire project has been taken up.
	km)	Line					
4	Sivok-Rangpo	New	200	607	1100	2500	The project got delayed due to delay in forestry clearance
	(44 km)	Line				for diversion of forest land in West Bengal.	
						83% of alignment in West Bengal passes through forest	
						land. Working permission in forest area of West Bengal	
						was received from Government of West Bengal in Feb,	
							2019. Agencies finalized for all 14 Tunnels (around 39 km)

S. No.	Name of Project with length (km)	Plan Head	Funds allocation (Budget Outlay)		ıdget	Present Status	
140.	lengur (km)	Head	(₹ in crore)				
			2019-	2020-	2021-	2022-	
			20	21	22	23	
							and major bridges (12) and work has been taken up.
5	Teteliya-Byrnihat (22	New	125	100	100	100	Tetelia-Kamalajari (10 km) section has been completed
	km)	Line					and commissioned.
							Work taken up in balance section in Assam State. Work in
							Meghalaya State is stopped due to law and order
							problem.
6	New Moynaguri-	New	100	100	0.000	52	New Moynaguri-Jogighopa new line has been
	Jogighopa New Line	Line			1		commissioned.
	with Gauge conversion						
	of new Mal-Moynaguri						
	Road and New						
	Changrabanda-						
	Changrabanda (285						
	km)						
7	New Bongaigaon -	Doubli	50	200	650	1000	New Bongaigaon-Bijni (17.53 Km) section has been
	Agthori via Rangiya (143	ng					commissioned.

S.	Name of Project with	Plan	Funds allocation (Budget		dget	Present Status	
No.	length (km)	Head	Outlay)				
			(₹ in crore)				
			2019-	2020-	2021-	2022-	
			20	21	22	23	
	km)						
							Work taken up in remaining section.
8	New Bongaigaon-	Doubli	225	450	310	500	104 km doubling has been commissioned.
	Kamakhya via Goalpara	ng					
	(176 km)						Azara-Kamakhya (13 km) involves shifting of alignment
							outside forest area.
							Work taken up in remaining section.
9	Murkongselek-Pasighat	New	2	200	0.000	100	Land acquisition of balance 128 hectare land has been
	(27 km)	Line			1		taken up in Arunachal Pradesh and Assam.
10	Agartala-Akhaura (5.46	New	100	100	300	1	Entire land has been acquired. Works have been taken
	km)	Line				(PPP	up on this project.
)	
11	Saraighat Bridge	Doubli	0.1	1	5	16	The work has been included in Budget 2017-18 subject to
	(doubling) (7 km)	ng					requisite approvals.
12	Mahisasan (India) —	New	-	-	0.000	25	The project has been sanctioned in 2020-21. Work has
	Zero Point	Line			1		been taken up.
	(Bangladesh)						

S.	Name of Project with	Plan	Funds allocation (Budget		dget	Present Status	
No.	length (km)	Head	Outlay)				
			(₹ in crore)		T		
			2019-	2020-	2021-	2022-	
			20	21	22	23	
	(2.7 km)						
13	Lumding-Tinsukia Jn.	Doubli	-	0.000	5	1	The work has been included in Budget 2020-21 subject to
	Doubling	ng		1			requisite approvals.
	(381 km)						
14	Byrnihat-Shillong (108	New	0.1	0.000	0.000	0.000	Khasi Hills Development Autonomous Council (KHDAC)
	km)	Line		1	1	1	has to issue NOC for land to be acquired. There is acute
							Law and Order problem created by Khasi Students Union
							(KSU). Final Location Survey (FLS) has not been
							allowed (by local people) to be conducted in around 5
							km length. All activities including land acquisition are held
							up on this account.
15	Dimapur-Tizit (257 km)	New	0.1	0.000	0.000	0.000	The work has been included in Budget 2013-14 subject to
		Line		1	1	1	requisite approvals.
16	Salona-Khumtai (99	New	0.1	0.000	0.000	0.000	The work has been included in Budget 2017-18 subject to
	km)	Line		1	1	1	requisite approvals.
17	Sibsagar-Jorhat	New	0.1	0.000	0.000	0.000	The work has been included in Budget 2017-18 subject to

S.	Name of Project with	Plan	Funds allocation (Budget		dget	Present Status	
No.	length (km)	Head	Outlay)				
			(₹ in crore)				
			2019-	2020-	2021-	2022-	
			20	21	22	23	
	(62 km)	Line		1	1	1	requisite approvals.
18	Tezpur-Silghat	New	0.1	0.000	0.000	0.000	The work has been included in Budget 2017-18 subject to
	(25 km)	Line		1	1	1	requisite approvals.
19	Kamakhya-New	Doubli	0.1	1	0.000	0.000	The work has been included in Budget 2017-18 subject to
	Guwahati Quadrupling	ng			1	1	requisite approvals.
	(21 km)						

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am very proud to say that the Union Government under the leadership of hon. Prime Minister sanctioned ... (Interruptions)...

MR. CHAIRMAN: Ask your question.

SHRI BIRENDRA PRASAD BAISHYA: Sir, an amount of Rs.77,930 crore has been allocated for the development of 19 railway infrastructure projects in the North-Eastern Region. This is the highest allocation.

MR. CHAIRMAN: What is your question, hon. Member?

SHRI BIRENDRA PRASAD BAISHYA: This is related to the question, Sir. This is the highest allocation by the Modi Government in the North-Eastern Region since independence. Sir, my question is very simple. It is known to everyone that due to the disaster in between Lumding-Badarpur broad gauge railway line ...(Interruptions)...

MR. CHAIRMAN: Hon. Member, I call upon you to focus on your question.

SHRI BIRENDRA PRASAD BAISHYA: Sir, this is the question.

MR. CHAIRMAN: Because other Members also have to take up their questions. And I want the hon. Minister to pointedly respond. That can happen when you pointedly ask. Ask your question.

SHRI BIRENDRA PRASAD BAISHYA: Sir, my question is straight. The Lumding-Badarpur broad gauge railway line has Haflong Railway Station. Due to the disaster, for many months railway was not connected. It was not running due to the disaster. It may be due to the poor quality of track or due to not utilizing modern technology. I want to know from the hon. Minister if the Modi Government can take an initiative to utilize modern technique to protect the railway line in the hilly area.

श्रीमती दर्शना विक्रम जरदोश : सर, 'अमृत काल' का जो बजट आया है, ...(व्यवधान)...

श्री सभापति : देखिए, hon. Minister, what a situation! You two are together virtually.

श्रीमती दर्शना विक्रम जरदोश: जी हाँ, सर।

MR. CHAIRMAN: But it is through me.

श्रीमती दर्शना विक्रम जरदोश: सर, 'अमृत काल' का जो बजट आया, उसमें रेलवे के लिए आज तक का सर्वाधिक बजट है और वह 2,60,200 करोड़ रुपए का है। आज माननीय प्रधान मंत्री 'आत्म-निर्भर भारत' की ओर बढ़ते हुए नई तकनीक के साथ दो और 'वंदे भारत' ट्रेन्स का इनॉगरेशन करने जा रहे हैं। माननीय सदस्य का सवाल बहुत अच्छा है। उन्होंने डिज़ास्टर वाले इलाके में नई तकनीक के इस्तेमाल के बारे में बोला। मैं इस संबंध में यह बताना चाहती हूँ कि सरकार ने तय कर लिया है और रेलवे ने नया रुख कर लिया है। आप जानते हैं कि रेलवे सबसे बड़ा प्रोजेक्ट है और यह सबसे पुराना है। 'भारत जोड़ो' यात्रा करने वालों ने नॉर्थ-ईस्ट का रुख भी नहीं किया, वहाँ तक रेल को नहीं पहुँचाया था, लेकिन माननीय प्रधान मंत्री जी ने रेलवे के लिए आज तक का सर्वाधिक बजट दिया है। चाहे इन्फ़ास्ट्रक्चर का प्रोजेक्ट हो या और कोई प्रोजेक्ट हो, वहाँ नई तकनीक के साथ काम हो रहा है। उन्होंने पूछा कि डिज़ास्टर के समय में सरकार ईको-सिस्टम के साथ कैसे काम करती है। इस संबंध में मैं यह बताना चाहती हूँ कि ऐसे में हम दोतीन मंत्रालयों के साथ मिल कर काम करते हैं, जिसमें हम टेक्सटाइल मंत्रालय के जिओ टेक्सटाइल का यूज़ करते हैं। जहाँ पर लैंड स्लाइडिंग्स वगैरह होती हैं, जो पुरानी लाइन्स हैं, जिनके लिए सोचा गया है, जहाँ डिज़ास्टर हुआ है, वहाँ पर हम लोग इसका यूज़ करके इनको स्ट्रेंथन करते हुए आगे बढ़ रहे हैं।

SHRI BIRENDRA PRASAD BAISHYA: Sir, my second supplementary question is very straight. The Government allocated Rs.77,000 crore for the infrastructure development in the North-Eastern Region. Already the Railway Ministry has spent Rs.30,000 crore. The target is to finish 1,909 kms length of the railway track in the North-Eastern Region. But out of that, only 30 kms. have completed.

MR. CHAIRMAN: Your question?

SHRI BIRENDRA PRASAD BAISHYA: Sir, my question is this. Till 2022, 409 km length was constructed. By when will the remaining stretch of railway line be fully constructed and by when will the full budget be utilized?

श्रीमती दर्शना विक्रम जरदोश: सर, जैसा कि उन्होंने बताया कि 409 किलोमीटर का काम पूरा हो चुका है और इसमें 30,312 करोड़ रुपए खर्च हो चुके हैं। सर, 2014 से पहले 4.16 किलोमीटर प्रतिदिन की गित से काम होता था, जबिक आज उसकी गित 7 किलोमीटर प्रतिदिन हो चुकी है और यह 2023-24 में बढ़ कर 12 किलोमीटर प्रतिदिन हो जाएगी। 2009 से 2014 तक की तुलना में 190 प्रतिशत ज्यादा लाइन्स के काम शुरू हो चुके हैं, उनका कमीशन हो चुका है। उन्होंने नॉर्थ-

ईस्ट के जिन 19 प्रोजेक्ट्स के बारे में बताया, उनमें से 12 प्रोजेक्ट्स असम राज्य से संबंधित हैं। इस संबंध में उनकी चिंता सही है कि पहले नॉर्थ-ईस्ट की तरफ कोई नहीं देखता था, लेकिन आज हमारे प्रधान मंत्री जी के नेतृत्व में वहाँ पर इतने सारे प्रोजेक्ट्स चल रहे हैं।

SHRIMATI S. PHANGNON KONYAK: Sir, while expressing my gratitude to the hon. Prime Minister and the hon. Railway Minister for commissioning new lines in the North-Eastern Region, I would like to know from the hon. Minister as to when the requisite approvals for the new lines would be completed, especially the Dimapur-Tizit line given at serial number 15 in the answer.

श्रीमती दर्शना विक्रम जरदोश: सर, जैसा कि माननीय सदस्य ने बताया है कि हमने नॉर्थ-ईस्ट के मिणपुर, नागालैंड और मिज़ोरम में योजना शुरू की है, मैं आपके माध्यम से एक बात और बताना चाहती हूँ। पहले के समय में हिल एरियाज़ में जो रेल लाइंस चलती थीं, अब उनके बदले टनल के माध्यम से रेल को ले जाने का काम अंडर कंस्ट्रक्शन है। जिस तरह से यह उत्तराखंड, जम्मू-कश्मीर की सरकार के लिए गेम चेंजर होने वाला है, उसी तरह से जो सेवन सिस्टर्स हैं, वहाँ भी इंफ्रास्ट्रक्चर के प्रोजेक्ट्स चल रहे हैं। महोदय, जब हिल एरियाज़ में काम करना होता है, तो बहुत सावधानी से करना होता है। हमारा काम अच्छी गित से चल रहा है। अभी चिनाब का ब्रिज सबसे बड़ा है, उसी तरह का एक ब्रिज वहाँ भी बनने जा रहा है। मैं उन्हें आश्वासन देती हूँ कि उन्होंने जो प्रश्न पूछा है, जो प्रोजेक्ट चल रहा है, वह सही समय पर पूरा होगा।

श्री कार्तिकेय शर्मा: सभापित महोदय, मैं माननीया मंत्री जी से यह सवाल करना चाहता हूँ कि रेलवे की मेजर अपग्रेडेशन योजना के तहत अब तक कितने प्रतिशत रेलवे स्टेशनों को अपग्रेड किया गया है? इसके साथ ही, आगामी समय में इस योजना में हरियाणा के कितने रेलवे स्टेशनों को शामिल किया जाना प्रस्तावित है?

श्रीमती दर्शना विक्रम जरदोश: सर, यह प्रश्न इससे संबंधित नहीं है, फिर भी मैं बता सकती हूँ कि जो 'अमृत भारत स्टेशन योजना' है, उसमें सरकार ने तय किया है कि 1,275 स्टेशनों को नया रूप देंगे, उन्हें एक बिज़नेस सेंटर की तरह बनाएंगे और दोनों तरफ से एक्सेस देंगे। Station is the heart of the city. यह प्रधान मंत्री जी के मन के नजदीक है। रेलवे में दोनों तरफ से एक्सेस हो जाए, यह बिज़नेस सेंटर जैसा हो जाए, उनमें पब्लिक अमेनिटीज़ मिलें, इसके लिए हमने 'अमृत भारत स्टेशन योजना' बनाई, जिसके तहत यह काम भी शुरू हो जाएगा।

DR. SANTANU SEN: Respected Chairman, Sir, I thank you for allowing me to raise the supplementary question. As per record, from 2018 to 2022, nearly 92,000 posts of Indian Railways have been abolished. Despite this abolition, still the vacancies are around 2.98 lakh. My humble question to the hon. Minister is: What is the stand of the Ministry regarding the same?

श्रीमती दर्शना विक्रम जरदोश: सर, यह इससे संबंधित प्रश्न नहीं है। यह प्रश्न असम रेलवे प्रोजेक्ट से संबंधित है।

MR. CHAIRMAN: In any case, the hon. Member may get in touch with the hon. Minister for the needful. Q. No. 94.

Agriculture Infrastructure Fund

†*94. MS. INDU BALA GOSWAMI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has approved Agriculture Infrastructure Fund (AIF) for farmers for setting up small scale industries in Himachal Pradesh;
- (b) the amount of money proposed to be allocated to Himachal Pradesh for the said infrastructure; and
- (c) the names of the projects approved under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) Government of India has approved Agriculture Infrastructure Fund for farmers, agri-entrepreneurs, farmer groups and other agriculture related agencies for setting up of agriculture infrastructures and mobilize investment in agriculture infrastructure. AIF was introduced with a vision to transform the agriculture infrastructure landscape of the country. The Agriculture Infrastructure Fund is a medium - long term debt financing facility for investment in viable projects for post-harvest management infrastructure and community farming assets through interest subvention and credit guarantee support.

Under the scheme, Rs. 1 Lakh Crore will be provided by banks and financial institutions as loans with interest subvention of 3% per annum and credit guarantee coverage under CGTMSE for loans up to Rs. 2 Crores. Further, each entity is eligible to get the benefit of the scheme for up to 25 projects located in different LGD codes.

[†] Original notice of the question was received in Hindi.

Eligible beneficiaries include Farmers, Agri-entrepreneurs, Start-ups, Primary Agricultural Credit Societies (PACS), Marketing Cooperative Societies, Farmer Producers Organizations(FPOs), Self Help Group (SHG), Joint Liability Groups (JLG), Multipurpose Cooperative Societies, Central/State agency or Local Body sponsored Public Private Partnership Projects, State Agencies, Agricultural Produce Market Committees (Mandis), National & State Federations of Cooperatives, Federations of FPOs (Farmer Produce Organizations) and Federations of Self Help Groups (SHGs).

Eligible Projects

The scheme will facilitate setting up and modernization of key elements of the value chain including

(A) Post Harvest Management Projects like:

Supply chain services including e-marketing platforms, Warehouses, Silos, Pack houses, Assaying units, sorting & grading units, Cold chains, Logistics facilities, Primary processing centers, Ripening Chambers

(B) Viable projects for building community farming assets including —

- (i) Organic inputs production
- (ii) Bio stimulant production units
- (iii) Infrastructure for smart and precision agriculture.
 - (I) For individual beneficiaries as well as Farmers 'Communities such as FPOs, PACS, SHGs, JLGs, Cooperatives, National and State Level Federation of Co-operatives, FPOs federations, Federations of SHGs, National and State Level Agencies etc.
 - a. Farm/Harvest Automation
 - b. Purchase of drones, putting up specialized sensors on field, blockchain and Al in agriculture etc.
 - c. Remote sensing and Internet of Things (IOT) such as automatic weather station, Farm advisory services through GIS applications
 - (II) Only for FPOs, PACS, SHGs, JLGs, Cooperatives, National and State Level Federation of Co-operatives, FPOs federations, Federations of SHGs, National and State Level Agencies etc. as they qualify as community farming assets.

- 1. Hydroponic Farming
- 2. Mushroom farming
- 3. Vertical farming
- 4. Aeroponic farming
- 5. Poly house/ Greenhouse
- (iv) Projects identified for providing supply chain infrastructure for clusters of crops including export clusters.
- (v) Projects promoted by Central/State/Local Governments or their agencies under PPP for building community farming assets or post-harvest management projects.
- (b) Out of the total fund of Rs. 1 lakh crores under AIF, tentative allocation for the State of Himachal Pradesh is Rs. 925 crores, which will be disbursed in the form of loan to eligible borrowers through lending institutions.
- (c) As on 03rd February 2023, the details of projects sanctioned in the state of Himachal Pradesh are given in the tables below.

1. District wise sanctioned applications in Himachal Pradesh.

(Amount in Rs. Crores)

S.N	District	Total				
J.14	District	Nos.	Amount			
1	Shimla	30	9.3			
2	Solan	10	6.7			
3	Sirmaur	13	6.0			
4	Kangra	9	4.7			
5	Mandi	3	3.2			
6	Una	5	3.2			
7	Bilaspur	7	2.7			
8	Hamirpur	4	2.2			
9	Kullu	12	1.4			
10	Chamba	3	1.1			
11	Kinnaur	3	0.9			
	Grand Total	99	41			

Data includes inprinciple sanction by NABARD.

2. Beneficiary Type wise sanctioned applications.

(Amount in Rs. Crores)

S.N	Beneficiary Type	No.	Amount
1	Agri-Entrepreneur	30	22.60
2	Farmer	44	10.24
3	Primary Agricultural Cooperative Society	20	6.08
4	Multipurpose Cooperative Society	2	0.45
5	Start-up	2	1.75
6	Farmer Producers Organization	1	0.12
	Grand Total	99	41

Data includes inprinciple sanction by NABARD.

3. Infrastructure type wise sanctioned applications in Himachal Pradesh.

(Amount in Rs. Crores)

S.N	District	Total			
S.IN	District	Nos.	Amount		
1	Cold Stores and Cold Chain	12	13.0		
2	Primary processing Centre	9	7.8		
3	Warehouse	11	5.4		
4	Sorting & Grading Unit	30	2.9		
5	Infrastructure for smart and precision agriculture	4	1. 5		
6	Packaging units	7	1.3		
7	Organic inputs production	2	0.8		
8	Composite Project - Packaging units	1	0.7		
9	Bio stimulant production units	1	0.6		
10	Custom Hiring Centre	3	0.2		
11	Others	19	6.9		
	Total	99	41		

Data includes inprinciple sanction by NABARD.

सुश्री इंदु बाला गोस्वामी: सभापित महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि कृषि इंफ्रास्ट्रक्चर फंड के तहत लघु उद्योग स्थापित करने पर किसान को ब्याज पर कितने प्रतिशत छूट दी जाएगी?

श्री कैलाश चौधरी: माननीय सभापित महोदय, माननीय सदस्य ने बहुत अच्छा सवाल पूछा है। माननीय प्रधान मंत्री जी की किसानों के प्रति जो सोच है, कृषि में इनकम बढ़ाने की जो सोच है, उसके लिए किसानों के लिए एग्रीकल्चर इंफ्रास्ट्रक्चर फंड का प्रावधान किया गया है, जिससे किसान अपनी खुद की सॉर्टिंग, ग्रेडिंग यूनिट्स लगाकर, खुद वैल्यू एडिशन करके बेच सके। इस हिट से 2020 में एग्रीकल्चर इंफ्रास्ट्रक्चर फंड की योजना प्रारंभ की गई और इस योजना के अंदर एक लाख करोड़ रुपये का प्रावधान किया गया, जिसमें दो करोड़ रुपये तक की क्रेडिट गारंटी का भी प्रावधान किया गया। इसके साथ ही, ब्याज छूट का प्रावधान भी किया गया है, जिसमें तीन परसेंट ब्याज की छूट रहेगी। अगर यूनिट लगाने के लिए सात-आठ परसेंट की ब्याज दर है, तो उसे तीन परसेंट ब्याज की छूट मिलेगी। कुछ राज्यों ने इसमें एक इनीशिएटिव और लिया है। उन्होंने अपनी ओर से भी ब्याज में छूट दी है, जिसकी वजह से कोई भी प्रोसेसिंग यूनिट या सॉर्टिंग, ग्रेडिंग यूनिट लगाता है, तो कई जगहों पर यह यूनिट ज़ीरो परसेंट ब्याज पर भी लग सकती है। यह योजना इसी हिट से प्रारंभ की गई थी।

MR. CHAIRMAN: Hon. Member, your second supplementary please!

सुश्री इंदु बाला गोस्वामी: सभापति जी, मैं माननीय मंत्री जी से जानना चाहूँगी कि क्या किसानों के लघु उद्योग स्थापित करने पर कृषि विभाग द्वारा सब्सिडी देने के प्रावधान हैं?

श्री कैलाश चौधरी: माननीय सभापित जी, कृषि विभाग के द्वारा भी सब्सिडी का प्रावधान किया गया है। साथ ही, कई ऐसी यूनिट्स हैं, जिन्हें कोई लगाता है, तो उनके लिए फूड प्रोसेसिंग मिनिस्ट्री के द्वारा भी सब्सिडी का प्रावधान किया गया है। निश्चित रूप से, मैं कह सकता हूँ कि अगर कोई यूनिट लगाता है, तो उसके लिए भी सब्सिडी है। अगर कोई सॉर्टिंग, ग्रेडिंग की यूनिट लगाता है, तो फूड प्रोसेसिंग मिनिस्ट्री की भी स्कीम है, जिसमें 'प्रधानमंत्री किसान संपदा स्कीम' है। अगर कोई बड़ी यूनिट लगाता है, तो उसके लिए दस करोड़ तक की सब्सिडी का प्रावधान है। इसके साथ ही, अगर कोई छोटी यूनिट लगाता है, तो छोटे किसानों के लिए 'प्रधानमंत्री किसान संपदा स्कीम' के अतिरिक्त 'पीएलआई स्कीम' भी है। उसमें भी 35 प्रतिशत तक की सब्सिडी का प्रावधान किया गया है। इसके साथ ही, अगर यह नॉर्थ-ईस्ट के क्षेत्र में है, तो वहाँ 50 प्रतिशत तक की सब्सिडी का प्रावधान किया गया है। अगर कोई किसान एफपीओ बनाता है तो एफपीओ के अंदर भी किसानों के लिए सब्सिडी का प्रावधान किया गया है, जिससे कि आने वाले समय में गाँवों के अंदर स्ट्रक्चर पहुँचे और गाँवों के अंदर वैल्यू ऐडिशन करके किसान सॉर्टिंग-ग्रेडिंग की यूनिट लगा सके, तािक उसकी इनकम बढ़ सके। ...(व्यवधान)...

MR. CHAIRMAN: Shri G.V.L. Narasimha Rao.

SHRI G.V.L. NARASIMHA RAO: Sir, Rs.1 lakh crore Agriculture Infrastructure Fund is a revolutionary announcement of the Government and I compliment the Government and the hon. Prime Minister for it.

MR. CHAIRMAN: And mind you, the compliment is.....(Interruptions)... One second. The compliment is coming from one, जिन्होंने सरपंच से संसद देखी है। Go ahead.

SHRI G.V.L. NARASIMHA RAO: Sir, the utilization of the Fund in respect of some States is, however, low. So, I would like to know from the hon. Minister: What is being done to increase credit-off take and whether a review has been done in this regard? Specifically, for the State of Andhra Pradesh, I would like to know from the hon. Minister: What is the total allotment and how much has been utilized by the State of Andhra Pradesh out of this Infrastructure Fund?

श्री कैलाश चोंधरी: माननीय सभापित महोदय, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के लिए जो एक लाख करोड़ रुपये का प्रावधान किया गया है, उसके अंदर देश भर के अंदर लगभग 22,000 प्रोजेक्ट्स स्वीकृत किए गए हैं। उसके लिए लगभग 16,000 करोड़ रुपये स्वीकृत किए गए हैं और उन प्रोजेक्ट्स ने अपने-अपने स्थानों पर काम करना भी प्रारंभ कर दिया है। इसके अंदर हमने राज्यों को अलग से फंड का एलोकेशन किया है। राज्य सरकारें भी अपनी ओर से प्रोजेक्ट्स लगा सकती हैं। इंडिविजुअल किसान या युवा साथी भी अगर कोई प्रोजेक्ट लगाना चाहता है तो वह लगा सकता है। उसके लिए पोर्टल की व्यवस्था है, वह पोर्टल के माध्यम से ऑनलाइन सब्मिट कर सकता है। इस तरह, हमने निश्चित रूप से सभी राज्यों को ऐलोकेट किया है।

जैसा कि माननीय सदस्य ने आंध्र प्रदेश के बारे में पूछा है तो मैं यह बताना चाहता हूँ कि आंध्र प्रदेश के अंदर भी 1,900 प्रोजेक्ट्स स्वीकृत हुए हैं। उसमें 2,000 करोड़ रुपये तक का फंड भी एलोकेट किया गया है। जैसा कि माननीय सदस्य ने आंध्र प्रदेश राज्य के लिए कहा है, तो आंध्र प्रदेश के अंदर कुल 6,440 करोड़ रुपये का बजट है। उसके लिए यह विशेष एलोकेशन किया गया है। मान लीजिए, अगर उसके अतिरिक्त भी राज्य की ओर से कोई प्रपोज़ल आता है तो भारत सरकार उससे अधिक भी करने के लिए तैयार है।

श्री सभापति : श्री विजय पाल सिंह तोमर।

श्री विजय पाल सिंह तोमर: माननीय सभापित महोदय, कृषि आय बढ़ाने के लिए एक लाख करोड़ का इन्फ्रास्ट्रक्चर फंड दिया गया है। पोस्ट-हारवेस्टिंग लॉस करीब 15 परसेंट होता है और भंडारण के अभाव में करीब 25 परसेंट अनाज सड़कर बेकार हो जाता है। मेरा आपके माध्यम से माननीय मंत्री जी से यह सवाल है कि इस फंड के आने के बाद क्या कार्रवाई की गई है और हमारे लॉस कितने मीट आउट हुए हैं?

श्री कैलाश चौधरी: माननीय सभापित महोदय, माननीय सदस्य ने इन्फ्रास्ट्रक्चर के अंदर लॉसेज़ की जो बात कही है, वह सही है। जब से नरेन्द्र मोदी जी की सरकार बनी है, तब से इसके लिए भारत सरकार ने कई प्रयास किए हैं, जिसमें यह एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड भी बहुत बड़ा योगदान दे रहा है। इस फंड का उपयोग राज्य सरकारें भी कर सकती हैं और इसमें कोई लिमिट भी नहीं है। अगर कोई इंडिविजुअल 25 प्रोजेक्ट्स लगाता है, तो वह 25 प्रोजेक्ट्स लगा सकता है। अगर कोई इससे भी अधिक प्रोजेक्ट्स लगाना चाहता है, तो राज्य सरकार के लिए इसमें छूट है। अगर एफपीओज़ के 25 से भी अधिक प्रोजेक्ट्स दो-दो करोड़ रुपये के हैं तो वे उन्हें लगा सकते हैं।

माननीय सदस्य ने भंडारण और इन्फ्रास्ट्रक्चर की बात भी कही है। जैसा कि मैंने 22,000 प्रोजेक्ट्स की बात की है, तो उनके अंदर ऐसे 4,780 प्रोजेक्ट्स हैं जो देश भर के अंदर सिर्फ भंडारण और गोदाम के लिए इस एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के माध्यम से स्वीकृत किए गए हैं। इसमें लगभग 8,226 करोड़ रुपये स्वीकृत किए गए हैं। इसी तरह, प्रसंस्करण के लिए भी 4,296 प्रोजेक्ट्स सैंक्शन किए गए हैं और उसके अंदर भी 2,900 करोड़ रुपये खर्च हुए हैं। इस तरह, जैसा कि मैंने आपको बताया कि पूरा जो प्रोजेक्ट है, उसके अंदर 22,131 प्रोजेक्ट्स सैंक्शन किए गए हैं। निश्चित रूप से इसके अंदर सरकार की ओर से भी प्रयास है और स्ट्रक्चर को लगातार मजबूत करने के लिए ही इस एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड का प्रावधान किया गया है। इसमें राज्य सरकारों के माध्यम से और स्टार्टअप के माध्यम से युवा साथी अपने बिज़नेस के तौर पर काम कर रहे हैं।

MR. CHAIRMAN: Dr. Ashok Bajpai.

(उपसभापति महोदय पीटासीन हुए।)

डा. अशोक बाजपेयी: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूंगा कि उत्तर प्रदेश जैसे बड़े राज्य में एग्रीकल्चर इंफ्रास्ट्रक्चर फंड से काफी अपेक्षाएं हैं और काफी सारे प्रोजेक्ट्स सब्मिट किए गए हैं। मैं यह जानना चाहता हूं कि उत्तर प्रदेश में एक लाख करोड़ रुपये का जो एग्रीकल्चर इंफ्रास्ट्रक्चर फंड बना है, इसमें उत्तर प्रदेश में कितनी धनराशि के प्रोजेक्ट्स स्वीकृत किए गए हैं और क्या स्टेट में कोल्ड चेन बनाने के लिए भी कोई प्रोजेक्ट्स आए हैं?

श्री कैलाश चौधरी: उपसभापित महोदय, जैसा कि माननीय सदस्य ने कहा है, एक लाख करोड़ रुपये में से उत्तर प्रदेश के लिए भी फंड का ऐलोकेशन किया गया है, बल्कि सभी राज्यों के लिए किया गया है। उत्तर प्रदेश के लिए 12,831 करोड़ रुपये का प्रावधान किया गया है और इसके साथ ही आने वाले समय में, जैसा कि मैंने पहले भी कहा कि राज्य को यदि और आवश्यकता होगी, तो भारत सरकार की ओर से उस फंड को और बढ़ाया जा सकता है।

जैसा कि प्रसंस्करण की बात की गई है कि कितने प्रोजेक्ट्स प्रसंस्करण के लिए स्वीकृत किए गए हैं, तो प्रसंस्करण के लिए भी स्वीकृत किए गए हैं और दूसरे प्रोजेक्ट्स के लिए भी स्वीकृत किए गए हैं। मैं इससे संबंधित एग्ज़ैक्ट डिटेल माननीय सदस्य को पहुंचा दूंगा, लेकिन फिर भी मैंने पहले कहा कि प्राथमिक प्रसंस्करण के लिए राज्य का स्पेशल जो है, वह आपके पास पहुंचा दिया जाएगा, लेकिन जो देश भर का है, उसके अंदर 4,296 प्रोजेक्ट्स सैंक्शन किए हैं, जिनके लिए 2,900 करोड़ रुपये स्वीकृत किए गए हैं।

MR. DEPUTY CHAIRMAN: Now, Question No. 95. प्रश्न संख्या 95 और प्रश्न संख्या 100 एक ही नेचर के हैं, इसलिए we are taking them together. Now, Question No. 95.

Vaccine for Lumpy Skin Disease

**95. LT.GEN. (DR.) D.P. VATS (RETD.): Will the Minister OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

- (a) whether the Lumpy Skin Disease (LSD) spreading among livestock in India is under control;
- (b) whether the quantity of 'Made in India' vaccine is sufficient for the country; and
- (c) the details of the demand for this vaccine in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (DR. SANJEEV KUMAR BALYAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

- (a) Lumpy Skin disease among cattle in India is presently under control. Department of Animal Husbandry and Dairying has issued advisories /guidelines / protocolsfor containment of LSD as well as for isolation of infected animals, vaccination, hygiene and treatment. Control Room at the centre has been set up, which coordinates efforts of the States in controlling LSD.Central teams have been deputed for investigation and monitoring. Advisories were also issued to unaffected States for appropriate awareness and preparedness. Funds have also been provided to affected States as per their demand. Recovery rate has improved thereafter. Vaccination with the available domestically manufactured Goat Pox vaccine is continuing and around 8.49 crore animals have been vaccinated, so far.
- (b) Yes Sir.
- (c) There is no information regarding the demand for this vaccine in other countries.

[#] Q. No. 95 & Q. No. 100 were taken up together.

[†] Original notice of the question was received in Hindi.

Animals affected by LSD

**100. SHRI HARNATH SINGH YADAV: Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

- (a) whether a large number of cows and other animals have been affected by Lumpy SkinDisease (LSD) during the year 2022-23;
- (b) if so, the details thereof, State-wise;
- (c) whether any State-wise census has been carried out regarding the number of cows andother animals that died due to LSD;
- (d) if so, the details thereof;
- (e) whether Government has taken any measures for permanent cure of LSD; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (DR. SANJEEV KUMAR BALYAN): (a) to (f) A Statement is laid on the Table of the House.

Statement

- (a) to (d) During 2022-23, reports have been received in regard to cattle affected by Lumpy Skin Disease (LSD). The details of cattle affected and died are given in **Annexure** 1.
- (e) and (f) Department of Animal Husbandry and Dairying has issued advisories / guidelines / protocols for containment of LSD as well as for isolation of infected animals, vaccination, hygiene and treatment. Control Room at the centre, which coordinates efforts of the States in controlling LSD, has been set up. Central teams have been deputed for investigation and monitoring. Advisories were issued to unaffected States for appropriate awareness and preparedness. Funds have also been provided to affected States as per their demand. Recovery rate has improved thereafter.

 $^{^{\#}}$ Q. No. 95 & Q. No.100 were taken up together.

[†] Original notice of the question was received in Hindi.

As no permanent cure for LSD is known till date, vaccination appears as an effective option for prevention of LSD. The details of vaccination against Lumpy Skin Disease (LSD) during 2022-23 are also given in **Annexure** 1.

Annexure 1

State-wise details of cattle affected by Lumpy Skin disease (LSD) in the country during 2022-23						
SI.	Name of State/UT	Number of	Number of animals	Number of		
No.		animals	died	animals		
		affected		vaccinated		
				against LSD		
1	Gujarat	176094	6193	6319005		
2	Himachal Pradesh	139960	11233	752270		
3	Punjab	174927	17932	921615		
4	Rajasthan	1567217	76030	10849626		
5	Uttarakhand	36323	921	696811		
6	Madhya Pradesh	32580	696	3704903		
7	Jammu &	71377	2698	1964241		
	Kashmir	71077	2090	1904241		
8	Uttar Pradesh	112201	655	15787400		
9	Haryana	114844	2938	1736348		
10	Maharashtra	454516	34711	14231372		
11	Goa	28	1	21895		
12	West Bengal	60	0	2600		
13	Andhra Pradesh	1473	276	134840		
14	Delhi	828	0	25067		
15	Bihar	1513	4	9805255		
16	Tamil Nadu	204	1	121700		
17	Jharkhand	169	0	176274		
18	Karnataka	323532	29900	10103236		
19	Telangana	9030	70	3206369		
20	Kerala	11165	281	201481		
21	Chhattisgarh	10	0	2474		
22	Odisha	38972	111	4202000		

23	Sikkim	32	2	290
	TOTAL	3267055	184653	84967072

ले. जनरल (डा.) डी. पी. वत्स (रिटा.) : माननीय मंत्री जी, आप एलएसडी में करीब साढ़े आठ करोड़ वैक्सीनेशन दे चुके हैं। करीब 1,85,000 कैटल पैरिश्ड हुए और साढ़े बत्तीस लाख के करीब को इन्फेक्शन हुआ। मैं जानना चाहता हूं कि जैसे फुट एंड माउथ डिज़ीज़ के लिए नेटवर्क प्रोजेक्ट्स हैं, रिसर्च प्रोजेक्ट्स हैं, क्या एलएसडी के लिए भी कोई रिसर्च प्रोजेक्ट लॉन्च किया है?

डा. संजीव कुमार बालियान: माननीय सभापित महोदय, चूंकि एलएसडी बिल्कुल नई बीमारी है, यह वर्ष 2019 में पहली बार इस देश में आयी थी और वर्ष 2020-21 में इसका उतना स्प्रेड नहीं था, जितना वर्ष 2022 में हुआ है। वैसे तो इसमें हम लगातार गोट पॉक्स वैक्सीन लगाते रहे हैं, लेकिन आईसीएआर में इसके ऊपर कई रिसर्च प्रोजेक्ट्स चल रहे हैं और अभी आईसीएआर के द्वारा एक नई वैक्सीन लॉन्च की गई है, जो इंडिजिनस है, तीन कंपिनयों ने उसे लिया है। आईवीआरआई, बरेली में उसके ट्रायल चल रहे हैं, मुझे उम्मीद है कि ट्रायल के रिजल्ट आने के बाद वह बहुत जल्द कमिशयलाइज़ होगी, उसके अलावा भी इसके ऊपर कई रिसर्चेज़ जारी हैं।

ले. जनरल (डा.) डी. पी. वत्स (रिटा.) : माननीय मंत्री जी, हिसार में एक वैक्सीन बनी है, जिसकों कहते हैं कि वह दुनिया की बेस्ट वैक्सीन है, क्या उसे एक्सपोर्ट करने की कोई प्लानिंग है?

डा. संजीव कुमार बालियान: महोदय, जो वैक्सीन आईसीएआर ने हिसार में बनायी है, जिसके बारे में माननीय सदस्य जानना चाहते हैं, उसको प्राइवेटाइज़ किया जा चुका है, उसे अभी तीन प्राइवेट कंपनियों ने लिया है, लेकिन वह अभी ट्रायल पर है। जब तक आईवीआरआई, बरेली उसको रिकमंड नहीं करेगा, तब तक उसकी देश में मैन्युफैक्चरिंग नहीं हो सकती है। एक बार ट्रायल का रिज़ल्ट आने के बाद उसकी मैन्युफैक्चरिंग शुरू हो, उसके बाद मुझे उम्मीद है कि देश के दूसरे हिस्सों में हम इसको एक्सपोर्ट कर पाएंगे।

श्री उपसभापति : माननीय हरनाथ सिंह यादव जी, प्रश्न संख्या 100

श्री हरनाथ सिंह यादव : माननीय सभापति महोदय, मैं आपसे एक मिनट का अतिरिक्त समय लूंगा।

श्री उपसभापति : आप प्वाइंटेड सवाल पूछें।

श्री हरनाथ सिंह यादव: मान्यवर, यह ज़रूरी है।

श्री उपसभापति : प्लीज़ प्वाइंटेड ही पूछें। जैसा माननीय चेयरमैन ने कहा, आप प्वाइंटेड सवाल ही पूछें। श्री हरनाथ सिंह यादव: मान्यवर, दुनिया के लाखों-करोड़ों जीवों में गाय एकमात्र ऐसा जीव है, जिसका दूध तो अमृत समान होता ही है, बल्कि उसका मृत्र तथा मल भी गुणों की खान होता है...

श्री उपसभापति : आप सवाल पूछें।

श्री हरनाथ सिंह यादव: जो अनेक असाध्य रोगों से छुटकारा दिलाता है। माननीय मंत्री जी ने लम्पी त्वचा रोग के बारे में जो उत्तर दिया है...

MR. DEPUTY CHAIRMAN: *Mananiya* Harnath Singh Yadav*ji*, I will proceed. Please. Please. ...(Interruptions)...

श्री हरनाथ सिंह यादव: उसमें गौ-माता को गौ पशु लिखा है जो बेहद आपत्तिजनक है।

MR. DEPUTY CHAIRMAN: Please.

श्री हरनाथ सिंह यादव: मैं माननीय मंत्री जी से अनुरोध करूंगा कि कृपया इसको ठीक करें।

श्री उपसभापति : धन्यवाद। माननीय मंत्री जी अब जवाब दें।

श्री हरनाथ सिंह यादव: सर, मेरा सवाल है।

MR. DEPUTY CHAIRMAN: No. No; please. ... (Interruptions)...

श्री हरनाथ सिंह यादव: मान्यवर, मेरा एक मिनट का सवाल है।

MR. DEPUTY CHAIRMAN: No; no. ...(Interruptions)... एक मिनट नहीं, माननीय मंत्री जी प्लीज़ जवाब दें। Please. Please. ...(Interruptions)...

डा. संजीव कुमार बालियान : उपसभापति महोदय, यह सच है कि देश में गाय को माता माना जाता है और गौ माता कहा जाता है।...(व्यवधान)...

श्री हरनाथ सिंह यादव: सर, मेरा एक सवाल...(व्यवधान)...

श्री उपसभापति : हरनाथ जी, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है।

डा. संजीव कुमार बालियान : जो सरकारी जवाब है, उसमें इसी तरह से जाता है। हमारी भावनाएं अलग हो सकती हैं, लेकिन सरकारी जवाब थोड़ा अलग होता है।

श्री उपसभापित : माननीय सदस्यगण और माननीय मंत्रीगण, माननीय चेयरमैन साहब ने कई बार बहुत साफ कहा है कि प्वाइंटेड सवाल पूछें और प्वाइंटेड आंसर ही दें, इसलिए प्लीज़, कृपया इसका पालन करें। हरनाथ जी, आप अपना सेकेंड सप्लीमेंटरी प्रश्न पूछिए।

श्री हरनाथ सिंह यादव: महोदय, पूरे देश में लम्पी त्वचा रोग से 1 लाख, 84 हज़ार, 653 पशुओं की मृत्यु हुई है, जिसमें सर्वाधिक संख्या 76,030 राजस्थान की है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या भारत सरकार राज्यों के साथ मिलकर किसानों की जो हानि हुई है, उसकी क्षतिपूर्ति करने के लिए कोई कार्य योजना बनाने पर विचार करेगी?

डा. संजीव कुमार बालियान: उपसभापित महोदय, ऐसी कोई योजना नहीं है। जो डेथ्स हुई हैं, उनमें कुछ प्रदेश सरकारें अपनी तरफ से उनको कम्पन्सेशन दे रही हैं। जैसा कि महाराष्ट्र, कर्णाटक की सरकारें दे रही हैं, लेकिन केन्द्र सरकार की तरफ से इस तरह की कोई योजना नहीं है।

श्री उपसभापति : श्री जुगलसिंह लोखंडवाला ।

श्री जुगलिसंह लोखंडवाला: उपसभापित महोदय, मैं माननीय मंत्री जी से पूछना चाहता हूं कि जिस तरह मंत्रालय द्वारा दूध की काफी उत्पत्ति हुई है, लेकिन आज की तारीख में भी यह देखा जाता है कि दूध और दूध के प्रोडक्ट्स के भाव बहुत बढ़ रहे हैं। उन दामों को नियंत्रित करने के लिए क्या आप कोई सुझाव रख सकते हैं या अगर उसके बारे में कुछ किया गया है, तो क्या आप उसके बारे में बता सकते हैं?

डा. संजीव कुमार बालियान: उपसभापित महोदय, पिछले कुछ समय से दूध की कीमतें बढ़ी हैं और सबसे महत्वपूर्ण यह है कि शायद इस देश में किसान या मजदूर, जो ज्यादातर इस फील्ड में हैं, यदि 100 रुपये का दूध बिक रहा है, तो 75 रुपये किसान के पास जाते हैं। ऐसा किसी और फील्ड में नहीं होता है। एग्रीकल्चर में भी कहीं ऐसा नहीं है कि 75 प्रतिशत हिस्सा किसान के पास जाए। पिछले कुछ दिनों से फॉडर एंड फीड्स की कीमतें बढ़ी हैं, जिसकी वजह से दूध की कीमतें भी बढ़ी हैं। यदि उनकी कीमतें नीचे आती हैं, तो स्वाभाविक रूप से दूध की कीमतें भी नीचे आएंगी। मैंने पहले भी कहा है कि कम-से-कम किसान को भी इतना लाभ मिलना चाहिए, जिससे कि वे आगे डेयरी फील्ड में जाता रहे। यदि हम कंज्यूमर के बारे में ही सोचते रहेंगे- लेकिन एक बैलेंस बनना भी जरूरी है, तो मुझे ऐसा लगता है कि अभी चिंता की कोई बात नहीं है, क्योंकि दूध का उत्पादन भी बढ़ रहा है। जब फॉडर एंड फीड्स की कीमतें नीचे आएंगी, तो स्वाभाविक रूप से दूध की कीमतें भी नीचे आ जाएंगी।

श्रीमती सीमा द्विवेदी: उपसभापति महोदय, अभी लम्पी रोग की बात आई, जिससे बहुत सारे पशु मर गए। महोदय, मैं माननीय मंत्री जी से यह जानना चाहती हूं कि क्या ब्लाक स्तरीय, जिला स्तरीय नहीं, ब्लाक स्तर पर ऐसी कोई टीम बनाएंगे, जो गांव-गांव में सर्वे के आधार पर ऐसे पशुओं को चिन्हित करे, ताकि आगे यह बीमारी न हो?

श्री उपसभापति : यह आपका सुझाव है। माननीय मंत्री जी।

डा. संजीव कुमार बालियान: यह ऑलरेडी है। हमारे यहां भी केन्द्र सरकार में मंत्रालय की तरफ से कंट्रोल रूम बनाया गया है। हम लगातार सब प्रदेश सरकारों के संपर्क में रहते हैं, प्रदेश सरकारों में जिला स्तर और ब्लाक स्तर पर टीम्स भी हैं और जहां कहीं से ऐसी सूचना प्राप्त होती है, केन्द्रीय टीम भी वहां पर पहुंचती है।

श्री उपसभापति : क्वेश्चन नंबर 95 और क्वेश्चन नंबर 100 पर और कोई सप्लीमेंटरी नहीं है, इसलिए क्वेश्चन नंबर 96. श्री राकेश सिन्हा।

Amrit Bharat Stations

- *96. SHRI RAKESH SINHA: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of stations selected under the scheme of Amrit Bharat Stations;
- (b) the details thereof, State/UT-wise;
- (c) the number of stations selected under Sonpur and Samastipur railway Divisions:
- (d) whether Government is considering to select Danauli Phulwaria station (Sonpur Division) which caters to very poor and marginalised people as Amrit Bharat Station; and
- (e) in what manner Amrit Bharat Stations would be different from other stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Amrit Bharat Station Scheme has recently been launched for development of Railway stations on Indian Railways. Presently, the scheme envisages to take-up 1275 stations for upgradation/modernisation over Indian Railway. Under this scheme, 18 stations of Sonpur Division and 20 stations of Samastipur Division have been identified. The list of 1275 stations identified to

be taken up under the Amrit Bharat Station Scheme including from Sonpur and Samastipur Divisions is appended.

- (d) At present, Danauli Phulwaria station has not been identified for development under the Amrit Bharat station scheme.
- (e) Amrit Bharat Station scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of Master Plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, Executive Lounges, nominated spaces for business meetings, landscaping etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, 'Roof Plazas' as per necessity, phasing and feasibility and creation of city centres at the station in the long term.

Appendix

The list of stations identified to be taken up under the Amrit Bharat Station Scheme including from Sonpur and Samastipur Divisions of East Central Railway is as under:

SNo	State	Count	Name of Stations
SNo 1	Andhra Pradesh	Count 72	Name of Stations Adoni, Anakapalle, Anantapur, Anaparthi, Araku, Bapatla, Bhimavaram Town, Bobbili Jn, Chipurupalli, Chirala, Chittoor, Cuddapah, Cumbum, Dharmavaram, Dhone, Donakonda, Duvvada, Elamanchili, Eluru, Giddalur, Gooty, Gudivada, Gudur, Gunadala, Guntur, Hindupur, Ichchpuram, Kadiri, Kakinada Town, Kottavalasa, Kuppam, Kurnool city, Macherla, Machilipatnam, Madanapalli Road, Mangalagiri, Markapuram Road, Matralayam
			Road, Madikude Jn, Nandyal, Narasaraopet,

SNo	State	Count	Name of Stations
			Narsapur , Naupada Jn, Nellore, Nidadavolu,
			Ongole, Pakala, Palasa, Parvatipuram, Piduguralla,
			Piler, Rajampet, Rajamundry, Rayanapadu ,
			Renigunta, Repalle, Samalkot , Sattenapalle,
			Simhachalam, Singaraykonda, Sri Kalahasti,
			Srikakulam Road, Sullurpeta, Tadepalligudem,
			Tadipatri, Tenali , Tirupati, Tuni , Vijayawada,
			Vinukonda, Vishakhapatnam, Vizianagaram Jn
2	Arunachal	1	Naharalagun (Itanagar)
	Pradesh		
			Amguri, Arunachal, Chaparmukh, Dhemaji, Dhubri,
			Dibrugarh, Diphu, Duliajan, Fakiragram Jn.,
			Gauripur, Gohpur, Golaghat, Gosai gaon hat,
			Haibargaon, Harmuti, Hojai, Jagiroad, Jorhat Town,
			Kamakhya, Kokrajhar, Lanka, Ledo, Lumding,
			Majbat, Makum Jn, Margherita, Mariani,
3	Assam	49	Murkeongselek, Naharkatiya, Nalbari, Namrup,
			Narangi, New Bongaigaon, New Haflong, New
			Karimganj, New Tinsukia, North Lakhimpur,
			Pathsala, Rangapara North, Rangiya Jn, Sarupathar,
			Sibsagar Town,
			Silapathar, Silchar, Simaluguri, Tangla, Tinsukia,
			Udalguri, Viswanath Chariali
			Anugraha Narayan Road, Ara, Bakhtiyarpur, Banka,
			Banmankhi, Bapudham Motihari, Barauni, Barh,
			Barsoi Jn, Begusarai, Bettiah, Bhabua Road,
			Bhagalpur, Bhagwanpur, Bihar Sharif, Bihiya,
			Bikramganj, Buxar, Chausa, Chhapra, Dalsingh
			Sarai, Darbhanga, Dauram Madhepura, Dehri On
4	Bihar	86	Sone, Dholi, Dighwara, Dumraon, Durgauti, Fatuha,
			Gaya, Ghorasahan, Guraru, Hajipur Jn, Jamalpur,
			Jamui, Janakpur Road, Jaynagar, Jehanabad,
			Kahalgaon, Karhagola Road, Khagaria Jn,
			Kishanganj, Kudra, Labha, Laheria Sarai, Lakhisarai,
			Lakhminia, Madhubani, Maheshkhunt, Mairwa, Mansi
			Jn, Munger, Muzaffarpur, Nabinagar Road,

SNo	State	Count	Name of Stations
			Narkatiaganj, Naugachia, Paharpur, Piro, Pirpainti,
			Rafiganj, Raghunathpur, Rajendra Nagar, Rajgir,
			Ram Dayalu Nagar, Raxaul, Sabaur, Sagauli,
			Saharsa, Sahibpur Kamal, Sakri, Salauna, Salmari,
			Samastipur, Sasaram, Shahpur Patoree,
			Shivanarayanpur, Simri Bakhtiyarpur, Simultala,
			Sitamarhi, Siwan, Sonpur Jn., Sultanganj, Supaul,
			Taregna, Thakurganj, Thawe
			Akaltara, Ambikapur, Baikunthpur Road, Balod,
			Baradwar, Belha, Bhanupratappur, Bhatapara,
			Bhilai, Bhilai Nagar, Bhilai Power House, Bilaspur,
E	Chattia garb	20	Champa, Dallirajhara, Dongargarh, Durg,
5	Chattisgarh	32	Hathbandh, Jagdalpur, Janjgir Naila, Korba,
			Mahasamund, Mandir Hasaud, Marauda, Nipania,
			Pendra Road, Raigarh, Raipur, Rajnandgaon,
			Sarona, Tilda-Neora, Urkura, Uslapur
6	Delhi	13	Adarshnagar Delhi, Anand Vihar, Bijwasan, Delhi,
			Delhi Cantt., Delhi Sarai Rohilla, Delhi Shahadra,
			Hazrat Nizamuddin, Narela, New Delhi, Sabzi Mandi,
			Safdarjung, Tilak Bridge
7	Goa	2	Sanvordem, Vasco-da-gama
			Ahmedabad, Anand, Ankleshwar, Asarva, Bardoli,
			Bhachau, Bhaktinagar, Bhanvad, Bharuch, Bhatiya,
			Bhavnagar, Bhestan, Bhildi, Bilimora (NG), Bilimora
			Jn, Botad Jn., Chandlodia, Chorvad Road, Dabhoi
			Jn, Dahod, Dakor, Derol, Dhrangadhra, Dwarka,
			Gandhidham, Godhra Jn, Gondal, Hapa,
			Himmatnagar, Jam Jodhpur, Jamnagar,
8	Gujarat	87	Jamwanthali, Junagadh, Kalol, Kanalus Jn.,
			Karamsad, Keshod, Khambhaliya, Kim, Kosamba
			Jn., Lakhtar, Limbdi, Limkheda, Mahemadabad $\&$
			Kheda road, Mahesana, Mahuva, Maninagar,
			Mithapur, Miyagam Karjan, Morbi, Nadiad, Navsari,
			New Bhuj, Okha, Padadhari, Palanpur, Palitana,
			Patan, Porbandar, Pratapnagar, Rajkot, Rajula Jn.,
			Sabarmati (BG & MG), Sachin, Samakhiyali,

SNo	State	Count	Name of Stations
			Sanjan, Savarkundla, Sayan, Siddhpur, Sihor Jn.,
			Somnath, Songadh, Surat, Surendranagar, Than,
			Udhna, Udvada, Umargaon Road, Unjha, Utran,
			Vadodara, Vapi, Vatva, Veraval, Viramgam,
			Vishvamitri Jn., Wankaner
9	Haryana	29	Ambala Cantt., Ambala City, Bahadurgarh,
			Ballabhgarh, Bhiwani Jn, Charkhi Dadri, Faridabad,
			Faridabad NT, Gohana, Gurugram, Hisar, Hodal,
			Jind, Kalka, Karnal, Kosli, Kurukshetra,
			Mahendragarh, Mandi Dabwali, Narnaul, Narwana,
			Palwal, Panipat, Pataudi Road, Rewari, Rohtak,
			Sirsa, Sonipat, Yamunanagar Jagadhari
10	Himachal	3	Amb Andaura, Baijnath Paprola, Palampur
	Pradesh		
			Balsiring, Bano, Barajamda Jn, Barkakana,
		57	Basukinath, Bhaga, Bokaro Steel City, Chaibasa,
			Chakradharpur, Chandil, Chandrapura, Daltonganj,
			Dangoaposi, Deoghar, Dhanbad, Dumka, Gamharia,
			Gangaghat, Garhwa Road, Garhwa Town, Ghatsila,
			Giridih, Godda, Govindpur Road, Haidarnagar, Hatia,
11	Jharkhand		Hazaribagh Road, Jamtara, Japla, Jasidih,
			Katrasgarh, Koderma, Kumardhubi, Latehar,
			Lohardaga, Madhupur, Manoharpur,
			Muhammadganj, Muri, N.S.C.B. Gomoh,
			Nagaruntari, Namkom, Orga, Pakur, Parasnath,
			Piska, Rajkharswan, Rajmahal, Ramgarh Cant,
			Ranchi, Sahibganj, Sankarpur, Silli, Sini, Tatanagar,
			Tatisilwai, Vidyasagar
			Almatti, Alnavar, Arsikere Junction, Badami,
			Bagalkot, Ballary, Bangalore Cantt., Bangarpet,
	Karnataka		Bantawala, Belagavi, Bidar, Bijapur, Chamaraja
12		55	Nagar, Channapatna, Channasandra,
		00	Chikkamagaluru, Chitradurga, Davangere, Dharwad,
			Dodballapur, Gadag, Gangapur Road, Ghataprabha,
			Gokak Road, Harihar, Hassan, Hosapete,
			Kalaburagi, Kengeri, Kopal, Krantivira Sangolli

SNo	State	Count	Name of Stations
			Rayanna (Bengaluru Station), Krishnarajapuram,
			Malleswaram, Malur, Mandya, Mangalore Central,
			Mangalore Jn., Munirabad, Mysore, Raichur,
			Ramanagaram, Ranibennur, Sagar Jambagaru,
			Sakleshpur, Shahabad, Shivamogga Town, Shree
			Siddharoodha Swamiji Hubballi Jn, Subramanya
			Road, Talguppa, Tiptur, Tumakuru, Wadi, Whitefield,
			Yadgir, Yesvantpur
			Alappuzha, Angadippuram, Angamali For Kaladi,
			Chalakudi, Changanassery, Chengannur, Chirayinikil,
			Ernakulam, Ernakulam Town, Ettumanur, Ferok,
			Guruvayur , Kasargod, Kayankulam , Kollam,
13	Kerala	34	Kozhikode, Kuttippuram, Mavelikara, Neyyatinkara,
			Nilambur Road, Ottappalam, Parappanangadi,
			Payyanur, Punalur, Shoranur Jn., Thalassery,
			Thiruvananthapuram, Thrisur, Tirur, Tiruvalla,
			Tripunithura, Vadakara, Varkala, Wadakancheri
			Akodia, Amla, Anuppur, Ashoknagar, Balaghat,
			Banapura, Bargawan, Beohari, Berchha, Betul,
			Bhind, Bhopal, Bijuri, Bina, Biyavra Rajgarh,
			Chhindwara, Dabra,
			Damoh, Datia, Dewas, Gadarwara, Ganjbasoda,
			Ghoradongri, Guna, Gwalior, Harda, Harpalpur,
			Hoshangabad, Indore, Itarsi Jn., Jabalpur, Junnor
		80	Deo, Kareli, Katni Jn, Katni Murwara, Katni South,
14	Madhya		Khachrod, Khajuraho, Khandwa, Khirkiya, LaxmiBai
	Pradesh		Nagar, Maihar, Maksi, Mandlafort, Mandsaur, MCS
			Chhatarpur, Meghnagar, Morena, Multai, Nagda,
			Nainpur, Narsinghpur, Neemuch, Nepanagar,
			Orchha, Pandhurna, Pipariya, Ratlam, Rewa,
			Ruthiyai, Sanchi, Sant Hirdaram Nagar, Satna,
			Saugor, Sehore, Seoni, Shahdol, Shajapur,
			Shamgarh, Sheopur Kalan, Shivpuri, Shridham,
			Shujalpur, Sihora Road, Singrauli, Tikamgarh, Ujjain,
			Umaria, Vidisha, Vikramgarh Alot

SNo	State	Count	Name of Stations
15	Maharashtra	123	Ahmednagar, Ajni (Nagpur), Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Aurangabad, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Itwari, Jalna, Jeur, Jogeshwari, Kalyan, Kamptee, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kolhapur, Kopargaon, Kurduwadi, Kurla, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand, Lonavla, Lower Parel, Malad, Malkapur, Manmad, Manwath Road, Marine Lines, Matunga, Miraj, Mudkhed, Mumbai Central, Mumbra, Murtajapur, Nagarsol, Nagpur, Nandgaon, Nandura, Narkher, Nasik Road, Osmanabad, Pachora, Pandharpur, Parbhani, Parel, Parli Vaijnath, Partur, Prabhadevi, Pulgaon, Pune Jn., Purna, Raver, Rotegaon, Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar
16	Manipur	1	Imphal
17	Meghalaya	1	Mehendipathar
18	Mizoram	1	Sairang (Aizawl)
19	Nagaland	1	Dimapur
20	Odisha	57	Angul, Badampahar, Balangir, Balasore, Balugaon, Barbil, Bargarh Road, Baripada, Barpali, Belpahar, Betnoti, Bhadrak, Bhawanipatna, Bhubaneswar, Bimlagarh, Brahmapur, Brajrajnagar, Chatrapur,

SNo	State	Count	Name of Stations
			Cuttack, Damanjodi, Dhenkanal, Gunupur, Harishanker Road, Hirakud, Jajpur-Keonjhar road, Jaleswar, Jaroli, Jeypore, Jharsuguda, Jharsuguda Road, Kantabanji, Kendujhargarh, Kesinga, Khariar Road, Khurda road, Koraput, Lingaraj Temple Road, Mancheswar, Meramandali, Muniguda, New Bhubaneswar, Panposh, Paradeep, Parlakhemundi, Puri, Raghunathpur, Rairakhol, Rairangpur, Rajgangpur, Rayagada, Rourkela, Sakhi Gopal, Sambalpur, Sambalpur city, Talcher, Talcher Road, Titlagarh Jn.
21	Punjab	30	Abohar, Amritsar, Anandpur Sahib, Beas, Bhatinda Jn, Dhandari Kalan, Dhuri, Fazilka, Firozpur Cantt, Gurdaspur, Hoshiarpur, Jalandhar Cantt., Jalandhar City, Kapurthala, Kotkapura, Ludhiana, Malerkotla, Mansa, Moga, Muktsar, Nangal Dam, Pathankot Cantt., Pathankot City, Patiala, Phagwara, Phillaur, Rup Nagar, Sangrur, SASN Mohali, Sirhind
22	Rajasthan	82	Abu Road, Ajmer, Alwar, Asalpur Jobner, Balotra, Bandikui, Baran, Barmer, Bayana, Beawar, Bharatpur, Bhawani Mandi, Bhilwara, Bijainagar, Bikaner, Bundi, Chanderiya, Chhabra Gugor, Chittorgarh Jn., Churu, Dakaniya Talav, Dausa, Deeg, Degana, Deshnoke, Dholpur, Didwana, Dungarpur, Falna, Fatehnagar, Fatehpur Shekhawati, Gandhinagar Jaipur, Gangapur City, Gogameri, Gotan, Govind Garh, Hanumangarh, Hindaun City, Jaipur, Jaisalmer, Jalor, Jawai Bandh, Jhalawar City, Jhunjhunu, Jodhpur, Kapasan, Khairthal, Kherli, Kota, Lalgarh, Mandal Garh, Mandawar Mahwa Road, Marwar Bhinmal, Marwar Jn., Mavli Jn., Merta Road, Nagaur, Naraina, Nim ka Thana, Nokha, Pali Marwar, Phalodi, Phulera, Pindwara, Rajgarh, Ramdevra, Ramganj Mandi, Rana Pratapnagar, Rani, Ratangarh, Ren, Ringas, Sadulpur, Sawai Madhopur, Shri Mahaveerji, Sikar, Sojat Road, Somesar, Sri

SNo	State	Count	Name of Stations
			ganganagar, Sujangarh, Suratgarh, Udaipur City
23	Sikkim	1	Rangpo
24	Tamil Nadu	73	Ambasamudram, Ambattur, Arakkonam Jn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dr. M.G. Ramachandran Central, Erode Jn., Guduvancheri, Guindy, Gummidipundi, Hosur, Jolarpettai Jn, Kanniyakumari, Karaikkudi, Karur Jn., Katpadi, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, Mayiladuturai Jn., Mettupalayam, Morappur, Nagercoil Jn., Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn., Pollachi, Polur, Pudukkottai, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn., Tiruchendur, Tirunelveli Jn, Tirupadripulyur, Tirupattur, Tiruppur, Tiruttani, Tiruvallur, Tiruvannamalai, Udagamandalam, Vellore Cantt., Villupuram Jn., Virudhunagar, Vriddhachalam Jn.
25	Telangana	39	Adilabad, Basar, Begumpet, Bhadrachalam Road, Gadwal, Hafizpeta, Hi-tech city, Huppuguda, Hyderabad, Jadcherla, Jangaon, Kacheguda, Kamareddi, Karimnagar, Kazipet Jn, Khammam, Lingampalli, Madhira, Mahabubabad, Mahbubnagar, Malakpet, Malkajgiri, Manchiryal, Medchal, Miryalaguda, Nalgonda, Nizamabad, Peddapalli, Ramagundam, Secunderabad, Shadnagar, Sri Bala Brahmeswara Jogulamba, Tandur, Umdanagar, Vikarabad, Warangal, Yadadri, Yakutpura, Zahirabad
26	Tripura	4	Agartala, Dharmanagar, Kumarghat, Udaipur

SNo	State	Count	Name of Stations
27	UT of Chandigarh	1	Chandigarh
28	UT of Jammu & kashmir	4	Budgam, Jammu Tawi, Shri Mata Vaishno Devi Katra, Udhampur
29	UT of Puducherry	3	Karaikal, Mahe, Puducherry
30	Uttar Pradesh	149	Achnera, Agra Cantt., Agra Fort, Aishbagh, Akbarpur Jn, Aligarh, Amethi, Amroha, Ayodhya, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bulandsahar, Chandauli Majhwar, Chandausi, Chilbila, Chitrakut dham karwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmukteshwar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kaspanj, Kashi, Khalilabad, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur, Lambhua, Lohta, Lucknow (Charbagh), Lucknow city, Maghar, Mahoba, Mailani, Mainpuri Jn., Malhaur Jn, Manaknagar Jn, Manikpur Jn., Mariahu, Mathura, Mau, Meerut City, Mirzapur, Modi Nagar, Mohanlalganj, Moradabad, Nagina, Najibabad Jn., Nihalgarh, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit, Pokhrayan, Pratapgarh Jn, Prayag Jn, Prayagraj, Pt. Deen Dayal Upadhyay, Raebareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur, Renukoot, Saharanpur, Saharanpur Jn., Salempur,

SNo	State	Count	Name of Stations
			Seohara, Shahganj Jn, Shahjahanpur, Shamli,
			Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur
			Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn,
			Suraimanpur, Swaminarayan Chappia, Takia,
			Tulsipur, Tundla Jn., Unchahar, Unnao Jn, Utraitia
			Jn, Varanasi Cantt., Varanasi City, Vindhyachal,
			Virangana Lakshmibai, Vyasnagar, Zafarabad
31	Uttarakhand	11	Dehradun, Haridwar Jn., Harrawala, Kashipur,
			Kathgodam, Kichha, Kotdwar, Lalkuan Jn.,
			Ramnagar, Roorkee, Tanakpur
			Adra, Alipur duar Jn., Aluabari Road, Ambika kalna,
			Anara, Andal Jn., Andul, Asansol Jn., Azimganj,
			Bagnan, Bally, Bandel Jn., Bangaon Jn., Bankura,
			Barabhum, Barddhaman, Barrackpore, Belda,
			Berhampore court, Bethuadahari, Bhaluka Road,
			Binnaguri, Bishnupur, Bolpur Shantiniketan, Burnpur,
			Canning, Chandan nagar, Chandpara, Chandrakona
			Road, Dalgaon, Dalkhola, Dankuni, Dhulian Ganga,
			Dhupguri, Digha, Dinhata, DumDum Jn., Falakata,
			Garbeta, Gede, Haldia, Haldibari, Harishchandrapur,
	West Bengal		Hasimara, Hijli, Howrah, Jalpaiguri, Jalpaiguri Road,
20		04	Jangipur Road, Jhalida, Jhargram, Joychandi pahar,
32		94	Kaliyaganj, Kalyani Ghoshpara, Kalyani
			Jn, Kamakhyaguri, Katwa Jn., Khagraghat Road,
			Kharagpur, Kolkata, Krishnanagar City Jn,
			Kumedpur, Madhukunda, Malda Court, Malda Town,
			Mecheda, Midnapore, Nabadwip Dham, Naihati Jn.,
			New Alipurduar, New Cooch Behar, New Farakka,
			New Jalpaiguri, New Mal Jn., Panagarh,
			Pandabeswar, Panskura, Purulia Jn., Rampurhat,
			Sainthia Jn, Salboni, Samsi, Sealdah, Shalimar,
			Shantipur, Sheoraphuli Jn., Sitarampur, Siuri,
			Sonarpur Jn., Suisa, Tamluk, Tarakeswar, Tulin,
			Uluberia
		1275	

श्री राकेश सिन्हा: उपसभापित महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि जिस प्रकार प्रधान मंत्री जी ने डिकोलोनाइज़ेशन की बात कही है, उसका प्रभाव इस देश के समाज और विचारों पर पड़ रहा है। ऐसे कुछ स्टेशन्स हैं, जिनका नाम ब्रिटिश साम्राज्य ने भारतीयों के प्रति कन्टेम्प्ट के कारण रखा था, जिनमें से एक स्टेशन बिहार के सोनपुर डिवीज़न में बरौनी फ्लैग है। वह बरौनी फ्लैग नाम इसलिए रखा गया था कि स्थानीय लोग जब...(व्यवधान)...

श्री उपसभापति : आप अपना सवाल पूछिए।

श्री राकेश सिन्हा: स्थानीय लोग जब चलें, तो उस फ्लैग के साथ चलें। मैं मंत्री जी से जानना चाहता हूं कि क्या इस स्टेशन का नाम बदलकर इस 'अमृत काल' में राष्ट्र कवि रामधारी सिंह 'दिनकर' के नाम पर या बरौनी ग्राम के नाम पर रखा जाएगा?

श्रीमती दर्शना विक्रम जरदोश: सर, यदि सुझाव मिलेगा और स्टेट गवर्नमेंट की ओर से प्रपोज़ल आएगा, तो हम इस बारे में सोचेंगे।

श्री उपसभापति : राकेश जी, अपना सेकेंड सप्लीमेंटरी पूछिए।

श्री राकेश सिन्हा: उपसभापित महोदय, कुछ ऐसे स्टेशन्स होते हैं, जो यद्यपि जिला केन्द्र हैं, लेकिन औद्योगिक नगर के रूप में विकसित हुए हैं, जिसमें एक बेगूसराय स्टेशन है, जिसमें प्रधान मंत्री जी के इनिशिएटिव से...(व्यवधान)...

श्री उपसभापति : आप अपना सवाल पूछिए।

श्री राकेश सिन्हा : जिसमें एनटीपीसी और फर्टिलाइज़र की बड़ी फैक्ट्रीज़ लगी हैं। ऐसे स्टेशनों को महानगरों से जोड़ना आवश्यक है, अन्यथा व्यापार...(व्यवधान)...

श्री उपसभापति : आप अपना सवाल पूछिए।

श्री राकेश सिन्हा: मैं उसमें एक पंक्ति जोड़ दूं, क्योंकि इसका प्रभाव नेशनल हाईवे पर पड़ता है...(व्यवधान)...

श्री उपसभापति : माननीय राकेश जी, आप सवाल पूछिए।

श्री राकेश सिन्हा: मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या बेगूसराय स्टेशन को औद्यौगिक नगर के रूप में देखते हुए सरकार एग्ज़ामिन करेगी?

श्रीमती दर्शना विक्रम जरदोश: सर, अमृत स्टेशन के बारे में प्रश्न पूछा गया है। अभी जो 1,275 अमृत स्टेशन तय किए गए हैं, इसी के कारण इनमें जो सुविधा होनी चाहिए, वह सब हम उपलब्ध कराएंगे और कनेक्टिविटी की जो बात है, इसमें रेल मंत्रालय ने ऐसा सोचा है कि फ्रेट के लिए ज्यादा यूज हो जाए, जहां औद्योगिक सेंटर्स हैं, वहां फ्रेट का ज्यादा यूज हो, इसके लिए डबलिंग करना, उसकी केबलिंग का काम होना, इलेक्ट्रिफिकेशन का काम होना है। आप जानते हैं कि जैसे बिहार से कई मंत्रियों ने कई डेक्लेरेशन किए, लेकिन इंफ्रास्ट्रक्चर का काम नहीं हुआ था। इन्फ्रास्ट्रक्चर के ऊपर जितना बजट आएगा, उसके हिसाब से काम गित से चल रहा है और आने वाले समय में यह कनेक्टिविटी भी मिल जाएगी।

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, I express my thanks and gratitude to hon. Prime Minister, Shri Narendra Modi and the Minister of Railways for including Imphal, Manipur under Amrit Bharat Station Scheme.

MR. DEPUTY CHAIRMAN: Please ask your question.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, my question is: Has the said project been taken up or not and will when it be completed.

श्रीमती दर्शना विक्रम जरदोश : सर, मैं क्वेश्चन समझ नहीं पाई।

MR. DEPUTY CHAIRMAN: Repeat your question.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, I would like to know whether the said project - Imphal, Manipur under Amrit Bharat Station is taken up or not and when it will be completed.

श्रीमती दर्शना विक्रम जरदोश: सर, 1,275 स्टेशन्स को 'अमृत भारत स्टेशन योजना' में लाया गया है। रेलवे में जो अब तक 7,337 स्टेशन्स हैं, उनमें से 1,275 स्टेशन्स के लिए अमृत भारत योजना लाई गई है। इसमें 13,355 करोड़ रुपये का आवंटन भी हो चुका है। हर ज़ोन में यह काम बांटा गया है और मैंने पहले भी बताया है कि अमृत स्टेशन में क्या हो सकता है। शहर के दोनों तरफ से उसको जोड़ना, उसके लिए सस्टेनेबल एन्वायर्नमेंट फ्रेंडली सॉल्यूशन लाना, दिव्यांगजनों के लिए सुविधा, स्टेशन पर सिटी सेंटर की तरह निर्माण किया जाना, इन सभी सुविधाओं से साथ वह डेवलप किया जाएगा।

श्रीमती दर्शना सिंह: उपसभापति जी, आपने मुझे अनुपूरक प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि 'अमृत भारत स्टेशन योजना' के तहत उत्तर प्रदेश में कुल कितने स्टेशन्स का चयन किया गया है?

श्रीमती दर्शना विक्रम जरदोश: सर, इसमें लिस्ट शामिल की गई है, लेकिन उन्होंने जो प्रश्न पूछा है, इसके संदर्भ में मैं इतना बता सकती हूं कि 1,275 स्टेशन्स में से उत्तर प्रदेश के कई बड़े स्टेशन्स को शामिल किया गया है।

श्री उपसभापति : माननीय मंत्री महोदया, अगर इसकी संख्या आपके पास उपलब्ध नहीं है, तो आप उनको बाद में बता सकती हैं।

श्रीमती दर्शना विक्रम जरदोश: सर, संख्या मेरे पास उपलब्ध है। उन्होंने जो पूछा है, उसके संबंध में मैं बताना चाहती हूं कि 'अमृत भारत स्टेशन योजना' में जितने बड़े स्टेशन्स हैं, उनमें वे स्टेशन्स भी शामिल हैं।

MR. DEPUTY CHAIRMAN: Now, Q. No. 97; hon. Member not present. Any supplementary?

*97. [The questioner was absent.]

Closing down of MNCs in the country

- *97. SHRIMATI JEBI MATHER HISHAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) how many Multinational Companies (MNCs) with registered offices or subsidiaries inIndia have closed down their operations in the country in the past three years, the company-wise details thereof;
- (b) the circumstances under which the MNCs decided to close down their operations in the country;
- (c) whether Government has compiled the data on the loss incurred due to the closing down of MNCs in the country, if so, the details thereof; and
- (d) the measures taken to tackle the closing down of MNCs, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The Companies Act, 2013 does not define "Multinational Companies". However, there are two types of foreign entities registered in India,

- (i) Companies which have registered a liaison/branch office/ Project Office in India but incorporated outside India
- (ii) Subsidiaries of foreign companies incorporated in India. These subsidiary companies are registered in India under the provisions of Companies Act, 2013.

1,330 foreign companies and subsidiaries of foreign companies have closed during the past three years. In the same period, 4,994 new foreign companies and subsidiaries of foreign companies have registered in India. There are 17,432 active foreign companies and subsidiaries of foreign companies operating in the country.

(b) The closing of operations is a matter of private commercial business decision. It depends on a host of factors such as viability of operations, availability of resources, market size, infrastructure, political and macroeconomic climate as well as the decision of a particular business entity to operate in the country.

Common reasons for closure:

- i. Completion of business objectives for which liaison office/branch office/project office was opened in India.
- ii. After seeing the prospects / business opportunity in India, Management's decision to incorporate it as a private company
- iii. Completion of project in India
- iv. Restructuring by the Parent company level
- v. Parent Company discontinued the Business hence decided to close the Liaison Office in India.
- vi. Non-renewal of RBI License.
- vii. On account of closure of principal business activities by Parent company in all other countries.
- viii. No business activities carried out by branch offices. Company has applied for strike off action u/s.248 (2) of Companies Act 2013, as no business activity is carried out for the last two years.
- ix. Suo moto closure of Companies by ROC u/s. 248(1) of Companies Act 2013, if the companies are not carrying on any business activities and defaulted in filing its statutory returns with ROC.
- x. Company would have got "Amalgamated" with other company in India.
- xi. Company would have got "Converted into LLP"

- (c) The data on the loss incurred due to closing down of foreign companies and their subsidiaries in the country is not maintained.
- (d) The Government has always intended to make India an investor friendly destination for which it has put in place its FDI policy, wherein most sectors except certain strategically important sectors, are open for 100% FDI under the automatic route. Almost 98% of FDI equity inflow is coming under automatic route during the current financial year 2022-23 (up to September, 2022). FDI policy is reviewed on an ongoing basis, to ensure that India remains attractive and an investor friendly destination. Changes are made in the policy after detailed consultations with stakeholders including apex industry chambers, associations, representatives of industries/groups and other organizations. In recent past, several reforms in FDI policy have been undertaken in sectors such as Defence, Petroleum & Natural Gas, Telecom, Insurance etc.

The reforms taken by Government have resulted in increased Foreign Direct Investment (FDI) inflows in the country. FDI inflow in India stood at USD 45.15 billion in 2014-15 and has continuously increased since then. India registered its highest ever annual FDI inflow of USD 84.84 billion (provisional figure) in the FY 2021-22.

The UNCTAD World Investment Report (WIR) 2022, in its analysis of the global trends in Foreign Direct Investment (FDI) inflows, has ranked India at 7th position in top 20 host economies for 2021.

Along with foreign investment, Government of India has undertaken various steps to boost domestic investments in India. These include introduction of Goods and Services Tax, rationalization in Corporate tax, interventions to improve Ease of Doing Business, measures for reduction in compliance burden, measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP), to name a few.

Government has taken various measures to improve the economic situation and convert the disruption caused by COVID 19 into an opportunity for growth. These include Atmanirbhar packages, introduction of Production Linked Incentive (PLI) Scheme in 14 sectors, investment opportunities under National Infrastructure Pipeline (NIP) and National Monetisation Pipeline (NMP), India Industrial Land Bank (IILB), Industrial Park Rating System (IPRS), launch of the National Single Window System (NSWS), etc. An institutional mechanism to fast-track investments has been put in

place, through Project Development Cells (PDCs) in all concerned Ministries of Government of India. With the announcement of PLI Schemes, significant creation of production, skills, employment, economic growth and exports is expected over the next five years and more.

The details of some of the major initiatives /schemes are at Annexure.

Annexure

Details of some of the major initiatives /schemes

- 1. **Make in India initiative:** 'Make in India' initiative was launched on 25th September 2014 to facilitate investment, foster innovation, build best in class infrastructure and make India a hub for manufacturing, design and innovation. It was one of the unique single, vocal for local initiative that promoted India's manufacturing domain to the world. 'Make in India' initiative is not the state/district/city/area specific initiative, rather it is being implemented all over the country.
- 2. **Production Linked Incentive scheme:** Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors is under implementation with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports. These schemes have potential for creation of high production, economic growth, exports and significant employment over the next five years and more. Under this scheme, 717 applications have been approved till date. Total investment amounting to nearly Rs. 50,000 crores has been received till date. It has led to production having worth of more than Rs. 4 lakh crore. It has also led to employment to nearly 3 lakh people.
- 3. Industrial Corridor Development Programme: In order to accelerate growth in manufacturing, Government of India (GoI) has adopted the strategy of developing Industrial Corridors in partnership with State Governments. The objective of this programme is to develop Greenfield Industrial regions/areas/nodes with sustainable infrastructure & make available Plug and Play Infrastructure at the plot level. As part of National Industrial Corridor Program, 11 Industrial Corridors are being developed in 4 phases.
- 4. **Ease of Doing Business:** The objective is to improve Ease of Doing Business and Ease of Living by Simplifying, Rationalizing, Digitizing and Decriminalizing

Government to Business and Citizen Interfaces across Ministries/States/UTs. The key focus areas of the initiative are simplification of procedures, rationalization of legal provisions, digitization of government processes, and decriminalization of minor, technical or procedural defaults.

- System (NSWS) was announced in the Budget 2020-21 with the objective to provide "end to end" facilitation and support to investors, including pre-investment advisory, provide information related to land banks and facilitate clearances at Centre and State level. Envisioned as a one-stop shop for investor related approvals and services in the country, the National Single Window System (NSWS) was soft-launched on 22nd September, 2021 by Hon'ble Commerce & Industry Minister. Large number of States/UTs Single Window Systems have been linked with the NSWS Portal thereby providing access to approvals of these States/UTs to be applied through NSWS.
- 6. PM Gati Shakti National Master Plan (NMP): PM Gati Shakti National Master Plan (NMP), a GIS based platform with portals of various Ministries/Departments of Government, was launched in October, 2021. It is a transformative approach to facilitate data-based decisions related to integrated planning of multimodal infrastructure, thereby reducing logistics cost. Empowered Group of Secretaries (EGoS) and Network Planning Group (NPG) have been created as institutional arrangement. For enhanced capital expenditure by states for infrastructure development, the Ministry of Finance, Department of Expenditure through the "Scheme for Special Assistance to States for Capital Investment for 2022-23" on 6th April 2022 has made a additional provision of Rs. 1,00,000 crore for disbursement among the states as long term loans at a zero interest rate. Out of this, under Part II of the scheme Rs 5,000 crore are specifically provided for PM GatiShakti related expenditure.
- 7. **National Logistics Policy:** National Logistics Policy (NLP) was launched on 17th September 2022, that aims to lower the cost of logistics at-par with other developed countries. It is a comprehensive effort to address cost inefficiency by laying down an interdisciplinary, cross-sectoral, and multi-jurisdictional framework for developing entire logistics ecosystem. This would boost economic growth, provide employment opportunities, and make Indian products more competitive in the global market.

8. Indian Footwear and Leather Development Programme (IFLDP): The Central Government has approved the Central Sector Scheme 'Indian Footwear and Leather Development Programme (IFLDP)' in January, 2022 with an allocation of Rs.1700 crore till 31.03.2026 or till further review, whichever is earlier. The expenditure of last three years made under previous scheme of Indian Footwear, Leather and Accessories Development Programme (IFLADP) is as under:

(Rs. in crore)

Year	2019-20	2020-21	2021-22
Expenditure under IFLADP	382.79	153.38	228.48

9. **Special regional Initiatives**: To promote manufacturing and entrepreneurship in the North East and hilly areas of India, the schemes namely North East Industrial and Investment Promotion Policy (NEIIPP), 2007; North East Industrial Development Scheme (NEIDS), 2017; other industrial schemes in the State/UTs of J&K, Ladakh, Himachal Pradesh and Uttarakhand are being run by the Department. Under these schemes a sum of Rs. 1390.09 crores has been spent during the last, three financial years.

Schemes undertaken by other Ministries/ Departments to promote manufacturing sector

- 10. Schemes to encourage domestic manufacturing of Pharmaceutical drugs including bulk drugs and medical devices are as follows;
 - i. The Scheme for *Promotion of Bulk Drug Parks*, with a financial outlay of Rs. 3,000 crores and the tenure from FY 2020-2021 to FY 2024-25, provides for financial assistance to three States for establishing Bulk Drug Parks.
 - ii. The scheme for *Strengthening of Pharmaceutical Industry (SPI)*, was launched with a financial outlay of Rs. 500 crores and the tenure from FY 2021-2022 to FY 2025-26, to provide infrastructure support for pharma MSMEs in clusters and to address the issues of technology upgradation of individual pharma MSMEs.
 - iii. Under the scheme "Promotion of Medical Devices Parks", final approval for financial assistance of Rs. 100 crore each, has been given to the States of Uttar Pradesh, Tamil Nadu, Madhya Pradesh and Himachal Pradesh for establishment of common facilities in their Medical Device Parks.

- 11. Modified Programme for Semiconductors and Display Manufacturing Ecosystem: In furtherance of the vision of Aatmanirbhar Bharat and positioning India as the global hub for Electronics System Design and Manufacturing, a comprehensive program for the development of semiconductors and display manufacturing ecosystem in India was approved by Government of India with an outlay of 76,000 crore (>10 billion USD). The programme contained various schemes to attract investments in the field of semiconductors and display manufacturing.
- 12. FAME-India Scheme (Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles): In order to promote manufacturing of electric and hybrid vehicle technology and to ensure sustainable growth of the same, FAME-India Scheme-Phase-I [Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India] was implemented from 1st April 2015 for a period of two years which was subsequently extended upto 31st March, 2019. Total outlay of Phase-I of the FAME-India Scheme has been enhanced from Rs. 795 Crore to Rs. 895 Crore.

The Phase-II of FAME-India scheme proposes to give a push to electric vehicles (EVs) in public transport and seeks to encourage adoption of EVs by way of market creation and demand aggregation.

13. PM Mega Integrated Textile Region and Apparel (PM MITRA)

In order to have world-class industrial infrastructure which would attract cutting age technology and boost FDI and local investment in the textiles sector, Ministry of Textiles issued notification to set up 7 Mega Integrated Textile Region and Apparel (PM MITRA) Parks with a total outlay of Rs. 4,445 crore. These parks will offer an opportunity to create an integrated textiles value chain right from spinning, weaving, processing/dyeing and printing to garment manufacturing at one location.PM MITRA scheme aspires to position India strongly on the Global textiles map.

14. Udyami Bharat Scheme: 'Udyami Bharat' is reflective of the continuous commitment of the government, right from day one, to work towards the empowerment of Micro Small and Medium Enterprises (MSMEs). The government has launched several initiatives from time to time like MUDRA Yojana, Emergency Credit Line Guarantee Scheme, Scheme of Fund for Regeneration of Traditional Industries (SFURTI) etc. to provide necessary and timely support to the MSME sector, which has helped benefit crores of people across the country. 'Raising and Accelerating MSME Performance' (RAMP) scheme with an outlay of around Rs 6000

crore, aims to scale up the implementation capacity and coverage of MSMEs in the States, with impact enhancement of existing MSME schemes.

डा. **अनिल सुखदेवराव बोंडे :** उपसभापति जी, मैं मंत्री जी से जानना चाहता हूं कि जो एमएनसीज़ बंद हुई हैं, उसके कारण रोज़गार के ऊपर क्या असर हुआ है और नए एमएनसीज़ को लेकर रोज़गार बढ़ाने के लिए शासन की क्या योजना है?

श्री सोम प्रकाश: सर, क्वेश्चन के आन्सर में भी बताया गया है कि there are number of reasons, यह नॉर्मल प्रक्रिया है कि कुछ एमएनसीज़ बंद होते हैं और कुछ खुलते हैं। टोटल जो बंद हुए हैं, वे 1,330 हैं, उनमें से 313 फॉरेन कंपनीज़ हैं और 1,017 उनकी सब्सिडियरीज़ हैं। मुझे यह बताते हुए खुशी है कि इसके मुकाबले 4,994 नई कंपनीज़ खुली हैं। यह 376 परसेंट इन्क्रीज़ है। बहुत सी एमएनसीज़ खुली हैं, उससे एम्प्लॉयमेंट की अपॉर्चुनिटीज़ ज्यादा मिलेंगी और एम्प्लॉयमेंट भी ज्यादा मिलेगा।

MR. DEPUTY CHAIRMAN: Now, Q. No. 98; Shri Ajay Pratap Singh.

One District One Product

**98. SHRI AJAY PRATAP SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the products identified under the scheme 'One District One Product' (ODOP) in Rewa and Shahdol division of Madhya Pradesh, the details thereof and
- (b) the number of industries that have come up till date and likely to come up for processing of these products, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHLAD SINGH PATEL): (a) to (b) A statement is laid on the Table of the House.

Statement

(a) The details of products identified as 'One District One Product' (ODOP) in Rewa and Shahdol division of Madhya Pradesh under Centrally Sponsored" Pradhan Mantri

[†] Original notice of the question was received in Hindi.

Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are at Annexure.

(b) Till date there have been 245 applicants for setting up/up-gradation micro food processing enterprises based on One District One Product (ODOP) in the 7districts under Rewa and Shahdol divisions of Madhya Pradesh. The scheme is demand driven and prospective entrepreneurs may submit their applications online for availing benefits as per prescribed guidelines of the scheme.

Annexure

Details of products identified as 'One District One Product' (ODOP) in Rewa and Shahdol division of Madhya Pradesh under Centrally Sponsored- PMFME Scheme

SI.No.	Division	Name of districts	ODOP
1	Rewa	Rewa	Turmeric
2		Satna	Tomato
3		Sidhi	Mango
4		Singrauli	Tomato
5	Shahdol	Shahdol	Turmeric
6		Umaria	Mango
7		Anuppur	Tomato

श्री उपसभापति : अजय जी, अपना पहला प्वाइंटेड सवाल पूछिए।

श्री अजय प्रताप सिंह: उपसभापित महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि केंद्र प्रायोजित पीएमएफएमई योजना के अंतर्गत मध्य प्रदेश को गत वित्तीय वर्ष में कितना आवंटन दिया गया था और उसके माध्यम से कितनी प्रसंस्करण यूनिट्स स्थापित हुई हैं?

श्री प्रहलाद सिंह पटेल: माननीय उपसभापित महोदय, यह बहुत महत्वाकांक्षी योजना है। प्रधान मंत्री जी ने जब बजट में घोषणा की थी, तो हमें पांच वर्षों में देश में 10,000 करोड़ रुपये खर्च करने थे। यह तीसरा वर्ष चल रहा है और इसमें व्यक्तिगत, समूह, सोसाइटी और एफपीओ कोई भी आवेदन कर सकता है, लेकिन एक विस्तारित योजना में तीन-चार चीज़ें सामने आती हैं, जो माननीय सदस्य ने पूछी हैं। उसमें इन्क्यूबेशन सेंटर की बात भी है, जो सेल्फ हेल्प ग्रुप के मेम्बर्स हैं, उनको पैसे भी देने हैं। उन्होंने राज्य के संबंध में पूछा है, तो मैं बताना चाहूंगा कि 113 करोड़ रुपये राज्य को दिए गए हैं। अभी तक राज्य ने जो खर्च किए हैं, वे 13 करोड़ रुपए हैं। माननीय सदस्य ने अपने संभाग के बारे में जरूर पूछा था, तो मैंने अपने उत्तर में कहा था कि 33 स्वीकृत हैं।

अगर वे हमसे जलाशयों की जानकारी चाहेंगे, तो मैं जानकारी दे दूंगा। 'वन डिस्ट्रिक्ट, वन प्रोडक्ट' जो जिले के लिए अधिकृत है, उसके आधार पर यह डिमांड बेस्ड है कि कोई लेगा, तो सरकार देने के लिए तैयार है। मैं बताना चाहता हूं कि पर्याप्त राशि इस योजना में है। जितनी भी धनराशि राज्य सरकारें खर्च कर सकती हैं, उतनी धनराशि भारत सरकार देने के लिए तैयार है।

श्री उपसभापति : धन्यवाद। दूसरा सप्लीमेंटरी प्रश्न, माननीय अजय प्रताप सिंह जी।

श्री अजय प्रताप सिंह: माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूं कि इन्होंने रीवा और शहडोल संभाग के 'एक जिला, एक उत्पाद' योजना के अंतर्गत चयनित किए गए जिन उत्पादों की जानकारी दी है, मैं बताना चाहता हूं कि इनके भंडारण के लिए वहां पर पर्याप्त सुविधा नहीं है।

श्री उपसभापति : आप सवाल पूछिए।

श्री अजय प्रताप सिंह: क्या सरकार इन उत्पादों की खरीद के लिए समर्थन मूल्य घोषित करके, इनको खरीद कर जहां पर खाद्य प्रसंस्करण स्थापित हैं, वहां पर उनको उपलब्ध करवायेंगी?

(सभापति महोदय पीठासीन हुए।)

श्री प्रहलाद सिंह पटेल: माननीय सभापित महोदय, इस योजना को क्रियान्वित करना राज्य का काम है। 'वन डिस्ट्रिक्ट, वन प्रोडक्ट' में हमारा काम धन देना है। हम तकनीकी सहायता देते हैं और पैसा देते हैं, इसीलिए मैं माननीय सदस्य को सलाह दूंगा कि निश्चित रूप से उनको हमारी योजनाओं को देखना चाहिए और भंडारण से लेकर प्रोसेसिंग तक तमाम योजनाएं हैं, जिनका लाभ कोई व्यक्ति, समूह, सोसायटी और एफपीओ ले सकता है। मुझे लगता है कि अभी तक का जो आंकड़ा है, जैसे उदाहरण के लिए सीधी है, वहां पर हमें 69 आवेदन मिले थे, उसमें से 5 स्वीकृत हुए हैं, दो को वितरित हो गये हैं, लेकिन हमारे पास पर्याप्त राशि है, वह लगभग ढाई करोड़ रुपये है। हमें सिंगरौली में 103 आवेदन मिले थे, उसमें से 23 स्वीकृत हुए और 18 लोगों को वितरित हो गये हैं और यह भी सवा करोड़ रुपए के आस-पास है। हमें वर्ष 2017 में 127 आवेदन प्राप्त हुए, उसमें से 21 स्वीकृत हुए और 12 लोगों को मिल गए हैं। ऐसा ब्रेक-अप मैं आपको दे भी सकता हूं।

श्री सभापति : श्री राकेश सिन्हा।

श्री राकेश सिन्हा: सभापित महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि बहुत से ट्राइबल्स हैं, जिनका प्रोडक्ट है, लेकिन उनके पास फूड प्रोसेसिंग इंडस्ट्री बनाने की क्षमता नहीं है, जैसे खासी हिल्स मेघालय में हनी का प्रोडेक्शन होता है, लेकिन वे उसे नहीं बना पाते हैं, जिसके कारण बाहर के लोग उनका शोषण करते हैं। मैं जानना चाहता हूं कि क्या सरकार कोई ऐसी व्यवस्था करेगी कि कोऑपरेटिव के माध्यम से ऐसे ट्राइबल क्षेत्रों में प्रोसेसिंग इंडस्ट्री स्थापित की जा सके?

श्री प्रहलाद सिंह पटेल: आदरणीय सभापित महोदय, यह योजना सिर्फ उन्हीं लोगों के लिए है, जो बिल्कुल कम आय वर्ग के लोग हैं। इसलिए मैंने पहले ही आपसे कहा है कि चाहे व्यक्ति हो, चाहे सेल्फ हेल्प ग्रुप हो, चाहे वह सोसायटी हो या एफपीओ हो, इससे व्यक्ति को मदद मिलती है। अगर समूह का कोई मेम्बर है, तो उसे भी इसका लाभ मिलेगा। मैं मेघालय का आंकड़ा आपको बताता हूं कि 92 आवेदनों में से..

MR. CHAIRMAN: Pointed response, please.

श्री प्रहलाद सिंह पटेल : 25 आवेदन स्वीकृत हुए हैं और 18 लोगों को उसका पैसा भी मिल गया है।

MR. CHAIRMAN: Q. No. 99, Shri Masthan Rao Beeda; the hon. Member is absent. श्री दीपक प्रकाश।

*99. [The questioner was absent.]

Credit accessibility to food processing MSMEs

- *99. SHRI MASTHAN RAO BEEDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) whether Government is taking measures for easing access to credit for food processing based MSMEs given that access of MSMEs to finance is a perennial problem due to lack of proper credit history mechanism for MSMEs;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of other measures being taken for promotion of food processing based MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHLAD SINGH PATEL): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) The Government of India has taken several measures to ensure credit

availability to foodprocessing based MSMEs. The major initiatives include:

- (i) Food Processing Sector has been included under Priority Sector Lending (PSL) norms under the 'agriculture' category by Reserve Bank of India (RBI). As per extant PSL guidelines, loans for food and agro-processing up to an aggregate sanctioned limit of Rs.100 crore per borrower are eligible for classification under the priority sector lending.
- (ii) A Special Fund for food processing sector was set in 2014-15 at NABARD with a corpus of Rs 2000 crore for providing direct term loans at affordable rates of interest to the designated food parks and food processing units in such parks.
- (iii) Ministry of Micro, Small and Medium Enterprises is implementing Credit Guarantee Scheme for Micro & Small Enterprises through Credit Guarantee Fund Trust for Micro & Small Enterprises (CGTMSE). Under this scheme, credit guarantee coverage ranges from 75% (others) to 85% (for micro units) for making available collateral free loans. Both term loans and/ or working capital loan is covered for micro & small enterprises.
- (iv) Emergency Credit Line Guarantee Scheme (ECLGS) was announced, as part of the Aatma Nirbhar Bharat package, in May, 2020 to provide collateral free automatic loans for businesses, including MSMEs. The ECLGS is extended up to March 2023 with guarantee coverage of Rs. 5 lakh crore.
- (v) Scheduled Commercial Banks have been mandated by RBI not to accept collateral security in case of loans up to Rs 10 lakh extended to units in the micro and small sector.
- (vi) For improving flow of working capital requirements of micro & small units, minimum 20% of projected annual turnover of the unit up to borrowing limit of Rs 5 crore has been allowed.

The Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored scheme - PM Formalisation of Micro Food Processing Enterprises (PM-FME)- for providing financial, technical and capacity building support for formalization/ upgradation of unorganized micro food processing units in the country. The scheme is being implemented on a One District One Product (ODOP) basis. Under the PMFME, credit linked capital subsidy, seed capital, capacity building support, branding & marketing support is provided to the eligible entities. The scheme is being implemented from 2020-21.

The Ministry also implements a Production Linked Incentive Scheme for Food Products from year 2021-22 onward to promote manufacturing competitiveness,

promote investment, exports and employment in the sector. The second component of the scheme provides incentives for production of Innovative/ Organic products by SMEs.

श्री दीपक प्रकाश: सर, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि खाद्य प्रसंस्करण आधारित जो एमएसएमई बीमार है, रुग्ण है, उसको फिर से जिंदा करके खाद्य प्रसंस्करण में उसकी उपयोगिता कैसे हो सकती है और इससे किसानों को कैसे लाभ मिलेगा, देश को कैसे लाभ मिलेगा, क्या आपके पास इसकी कोई योजना है?

श्री सभापति : माननीय मंत्री जी।

श्री प्रहलाद सिंह पटेल: आदरणीय सभापित महोदय, मैं माननीय सदस्य को इसके लिए धन्यवाद देता हूं। मैं तीन बातें ही उनसे कहूंगा कि जो प्राइयॉरिटी सेक्टर है, जिसमें ब्याज पर्याप्त रहता है, लेकिन उसके बाद भी लोन देने की व्यवस्था 2015 में शुरू हुई थी। उसके बाद में नाबार्ड को अवसर दिया गया, जब मेगा फूड पार्क की स्कीम में पैसे की जरूरत पड़ी कि उनको लोन मिल सकता है। उसके लिए यह योजना है और इसमें ब्याज कम है यानी अभी इसमें 6.75 ब्याज दर है, तो मानकर चिलए कि डेढ़ परसेंट कम ब्याज पर उसको लोन मिलेगा। तीसरा, जो लाभ वे ले सकते हैं, वह क्रेडिट गारंटी फंड ट्रस्ट माइक्रो और स्माल इंडस्ट्रीज़ के लिए है, अगर इससे कोई लोन लेना चाहता है, तो उसको लोन मिल सकता है।

MR. CHAIRMAN: Q. No. 101, Dr. Santanu Sen; the hon. Member is absent.

*101. [The questioner was absent.]

Doubling of income of farmers by doubling production

- *101. DR. SANTANU SEN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) whether Government intends to double the income of farmers by doubling agricultural production and whether Government is successful in doing so
- (b) if not, the reasons therefor
- (c) whether production is increasing, if so, number of new storage houses built in last three years for food security, year-wise, State-wise and district-wise for West Bengal
- (d) whether Government provides assistance for storage of grains to small farmers w ho are financially weak, if so, the details thereof

- (e) if not, the reasons therefor and
- (f) whether there is no increase in farmers' income, by when Government plans to do uble it, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (f) a statement is laid on the Table of the House.

Statement

(a), (b) and (f) Agriculture is a state subject. However, Government of India supports State Governments through its various initiatives / schemes / programmes for promotion of agriculture and welfare of farmers. Government had constituted an Inter-Ministerial Committee in April, 2016 to examine issues relating to Doubling of Farmers Income (DFI) and recommended strategies to achieve the same. The Committee submitted its final report to the Government in September, 2018 containing the strategy for doubling of farmers' income through various policies, reforms & programmes. In line with the strategy, Government has adopted/implemented several developmental programmes, schems, reforms and policies for achieving higher incomes for the farmers. These include:

1. Unprecedented enhancement in budget allocation

In the year 2013-14 the budget allocation of Ministry of Agriculture (including DARE) and Ministry of Fisheries, Animal Husbandry & Dairying was only 30223.88 crore. This has increased by more than 4.59 time to Rs. 138920.93 crore in 2022-23. The Finance Minister in the Budget Speech for 2023-24 has announced the budgetary allocation of Rs. 125035 crore for Ministry of Agriculture (including DARE).

2. Income support to farmers through PM KISAN

Launch of PM-KISAN in 2019 -an income support scheme providing Rs. 6000 per year in 3 equal installments. More than Rs. 2.24 lakh crore has been released so far to more than 11 crore farmers as of now.

3. Pradhan Mantri FasalBimaYojana (PMFBY)

Six year - PMFBY was launched in 2016 addressing problems of high premium rates for farmers and reduction in sum insured due to capping. In past 6 Years of implementation — 38 crore farmer applications has been enrolled and over 12.37 crore

(Provisional) farmer applicants have received claims. During this period nearly Rs. 25,252 crore were paid by farmers as their share of premium against which claims of over Rs. 1,30,015 crore (Provisional) have been paid to them. Thus for every 100 rupees of premium paid by farmers, they have received about Rs. 514 as claims.

4. Institutional credit for agriculture sector

- Increased from Rs. 7.3 lakh crore in 2013-14 with a target to reach Rs.
 18.5 lakh crore in 2022-23. The Finance Minister in the Budget Speech 2023-24 has announced Institutional Credit of Rs. 20 Lakh crore.
- ii. Benefit of concessional institutional credit through KCC at 4% interest per annum has also now been extended to Animal Husbandry and Fisheries farmers for meeting their short-term working capital needs.
- iii. A special drive has been undertaken since February 2020 to provide concessional institutional credit with focus on covering all PM-KISAN beneficiaries through Kisan Credit Cards (KCC). As on 23.12.2022, 387.87 lakh new KCC applications have been sanctioned with a sanctioned credit limit of Rs. 4,49,443 crore as part of the drive.

5. Fixing of Minimum Support Price (MSP) at one-and-a half times the cost of production $\overline{}$

- i. Government has increased the MSP for all mandated Kharif, Rabi and other commercial crops with a return of at least 50 per cent over all India weighted average cost of production from 2018-19.
- ii. MSP for Paddy (common) has increased to Rs. 2040 per quintal in 2022-23 from Rs. 1310 per quintal in 2013-14.
- iii. MSP for Wheat increased from Rs. 1400 per quintal in 2013-14 to Rs. 2125 per quintal in 2022-23.

6. Promotion of organic farming in the country

organic farming in the country. 32384 clusters have been formed and an area of 6.53 lakh hectare has been covered benefitting 16.19 lakh farmers. In addition, Under NamamiGangeProgramme123620 hectare area covered and under natural farming 4.09 lakh hectare area covered. Farmers in Uttar Pradesh, Uttarakhand, Bihar and Jharkhand have taken-up organic farming on either side of the river Ganga to control river water pollution as well as to fetch additional income to farmers.

- ii. Government also proposes to promote sustainable natural farming systems through the scheme Bhartiya Prakratik Krishi Padhati (BPKP). The proposed scheme aims at cutting down cost of cultivation, enhancing farmer's income and ensuring resource conservation and, safe and healthy soils, environment and food.
- iii. Mission Organic Value Chain Development in North East Region (MOVCDNER) has been launched. 379 Farmer Producer Companies have been formed comprising of 189039 farmers and covering 172966 hectare area.

7. Per Drop More Crop

Per Drop More Crop (PDMC) scheme was launched in the year 2015-16 which aims to increase water use efficiency, reducing cost of inputs and increasing productivity at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. So far, an area of 69.55 lakh hectare has been covered under Micro irrigation through the PDMC scheme from the year 2015-16.

8. Micro Irrigation Fund

A Micro Irrigation Fund of initial corpus Rs 5000 crore has been created with NABARD. In the Budget Announcement for 2021-22, the corpus of the fund is to be increased to Rs.10000 crores. Projects worth Rs 4710.96 crore covering 17.09 lakh hectares have been approved.

9. Promotion of Farmer Producer Organisations (FPOs)

- i. A new Central Sector Scheme for Formation & Promotion of new 10,000 FPOs launched by Hon'ble Prime Minister on 29TH February, 2020 with budget outlay of Rs 6865 Crore till 2027-28.
- ii. As on 31.12.2022, 4280 FPOs have been registered under new FPO scheme.
- iii. Equity Grant of Rs. 53.4 Crore has been released to 1415 FPOs as on 30.11.2022.
- iv. As on 12.12.2022, Credit Guarantee Cover worth Rs. 78 Cr. Issued to 447 FPOs.
- 10. A National Beekeeping and Honey Mission (NBHM) has been launched in 2020 as part of the AtmaNirbhar Bharat Abhiyan to increase productivity of crops through pollination and increase in honey production as an additional source of income. Rs. 500 crore for the period 2020-2021 to 2022-2023 has been allocated for

beekeeping sector. 114 **projects** for assistance of about **Rs**. 139.23 **crores**, approved/sanctioned for funding under NBHM during 2020-21 & 2021-22 till date.

11. Agricultural Mechanization

Agricultural mechanization is an extremely vital to modernize agriculture and reduce drudgery of farming operations. During the period from 2014-15 to March, 2022 an amount of Rs.5490.82 crore have been allocated for agricultural mechanization. 13,88,314 numbers of machines and equipments have been provided to farmers on subsidy basis. 18,824 custom hiring centers, 403 high-tech hubs and 16,791 farm machinery banks have been established to make available agricultural machines and equipments to the farmers on rental basis. During the current year i.e. 2022-23, so far an amount of Rs. 504.43 crores have been released for distribution of around 65302 machines on subsidy, establishment of 2804 CHCs, 12 Hi-tech hubs and 1260 Village Level Farm Machinery Banks.

12. Providing Soil Health Cards to farmers

Soil Health Card Scheme was introduced in the year 2014-15 to optimize usage of nutrients. The following numbers of cards have been issued to farmers;

- i. Cycle-I (2015 to 2017) 10.74 crore
- ii. Cycle-II (2017 to 2019) 12.19 crore
- iii. Model Village Programme (2019-20)- 23.71 lakh
- iv. In the year 2020-21- 11.52 lakh

13. Setting up of National Agriculture Market (e-NAM) extension Platform

- i. 1260 mandis of 22 States and 03 UTs have been integrated to e-NAM platform.
- ii. As on 29.11.2022, more than 1.74 Crore Farmers & 2.37 Lakh traders have been registered on e-NAM portal.
- iii. Total volume of 6.8 Crore MT & 20.05 Crore numbers (bamboo, betel leaves, coconut, lemon & sweet corn) collectively worth approximately Rs. 2.33 lakh crore of trade has been recorded on e-NAM platform as on 29.11.2022.
- iv. Launch of the National Mission for Edible Oils Oil Palm NMEO has been approved with a total outlay of Rs 11,040 crore. As on 01.12.2022, 203 Agriculture and allied products Tradable Parameter have been formulated for Assaying on e-NAM platform.

14. This will bring an additional area of 6.5 lakh hectare under Oil Palm plantation with 3.28 lakh hectare in the north-eastern states and 3.22 lakh hectare in the rest of India in the next 5 years. The major focus of the Mission is to provide Viability Prices of fresh fruit bunches (FFBs) to the farmers linked with assured procurement by industry with a simpler price fixing formula.

15. Agri Infrastructure Fund (AIF)

Since inception of AIF in the year 2020, the scheme has sanctioned an amount of Rs.14170 crore worth agriculture infrastructure in the country for 19191 projects. With the support of the scheme, various agriculture infrastructures were created and some of the infrastructure are at the final stage of completion. These infrastructures include 8215 warehouses, 3076 primary processing units, 2123 custom hiring centres, 992 sorting & grading units, 728 cold store projects, 163 assaying units and around 3632 other kinds of post-harvest management projects and community farming assets.

16. Improvement in farm produce logistics, Introduction of Kisan Rail.

Kisan Rail has been launched by Ministry of Railways to exclusively cater to movement of perishable agrihorti commodities. First Kisan Rail was started in July 2020. Till 31st December, 2022, 2359 services on 167 routes have been operated.

17. MIDH - Cluster Development Programme:

The Cluster Development Programme (CDP) is designed to leverage geographical specialisation of horticulture clusters and promote integrated and market-led development of pre-production, production, post-harvest, logistics, branding, and marketing activities. DA&FW has identified 55 horticulture clusters, of which 12 have been selected for the pilot phase of the CDP.

18. Creation of a Start-up Eco system in agriculture and allied sector

So far, 1102 Startups during FY 2019-20 to 2022-23 have been finally selected by different knowledge partners and agribusiness incubators of DA&FW. A total of Rs. 66.83 crore grants-in-aidhas been released for funding to these Startups to the respective Knowledge Partners (KPs) & RKVY RAFTAAR Agri Business Incubator (R-ABIs) as grants-in-aid support by DA&FW.

19. Achievement in Export of Agri and Allied Agri- Commodities

The country has witnessed emphatic growth in export of agri and allied commodities. As compared to previous year 2020-21, the Agri and allied export has

increased from 41.86 billion USD in 2020-21 to 50.24 billion USD in 2021-22 i.e. an increase of 19.99%.

The efforts of Government at positive implementation of these schemes have yielded remarkable results towards augmenting the income of the farmers. As part of the 'Azadi ka Amrit Mahotsav', Indian Council of Agricultural Research (ICAR) has released a book, which contains compilation of success stories of 75,000 farmers out of innumerable successful farmers who have increased their income more than two times.

(c) to (e) During the agricultural year 2014-15 the foodgrain production and horticulture productionwas 252.02 million tonnesand 280.98million tonesrespectively which has increased to 315.72 million tones and 342.32 million tonnes during 2021-22 (as per current available estimates).

As regards storage houses, West Bengal is a Decentralised Procurement State (DCP). The State Government procure, store and distribute food grains as per their requirement. Food Corporation of India (FCI) continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired through the following schemes:

- 1. Construction of Silo's under PPP mode
- 2. Private Entrepreneurs Guarantee (PEG) Scheme
- 3. Central Sector Scheme (CSS)
- 4. Hiring of godown form CWCs/SWCs/State Agencies
- 5. Private Warehousing Scheme (PWS)

No new storage godown has been created in West Bengal under PEG Scheme of FCI in last three years. However, as per the norms, West Bengal state does not have any storage gap with the present capacity of 19.26 LMT as on 01.01.2023.

For creation of agricultural marketing infrastructure including scientific storage and to reduce post-harvest and handling losses, the Ministry of Agriculture & Farmers Welfare implements a sub-scheme [Agricultural Marketing Infrastructure (AMI)] of Integrated Scheme for Agricultural Marketing (ISAM) across the country. It is a demand driven, credit linked scheme wherein back ended capital subsidy @ 25% and 33.33% is available based on the eligible category of beneficiary. Assistance is available to Individuals, Farmers, Group of farmers/growers, Agripreneurs, Registered Farmer Produce Organizations (FPOs), Cooperatives, and state agencies etc. Under the AMI Sub-scheme, since inception i.e. from 01.04.2001 and up to 30.12.2022, a total of 42,164 storage infrastructure projects (Godowns)

with capacity of 740.43 Lakh MT have been assisted and a subsidy of Rs. 3436.82 crore has been released. Under the scheme, during the last three years since 2019-20, a total number of 13 storage infrastructure projects have been sanctioned in the State of West Bengal. The Ministry also implements 'Sub-Mission on Seeds & Planting Materials' under which financial assistance is provided to the Implementing Agencies for strengthening/establishment of seed infrastructure across the country. For the State of West Bengal, an amount of Rs. 180 lakh was released in FY 2019-20 for creation of 3 Seed Processing cum Storage Godowns (each of 500 MT) @ Rs.60.00 lakh each at Gram Panchayat level under the special intervention namely "Establishment of Seed Processing-cum-Seed Storage Godowns at Gram Panchayat Level".

Further, under the Agri Infrastructure Fund (AIF), various agriculture infrastructures have been sanctioned / created including 8215 warehouses and 728 cold store projects. In the State of West Bengal, 40 Cold Storage and Cold Chain, 4 Sillos and 106 Warehouses have been sanctioned since the inception of the scheme during 2019-20.

MR. CHAIRMAN: Hon. Members, the discussion on the Union Budget, 2023-24 has already commenced yesterday. It is proposed to continue the discussion today from 5 p.m. to 8 p.m with the leave of the House. Do I have the leave of the House?

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: So, we will continue the discussion on the Union Budget, 2023-24 from 5.00 p.m. to 8.00 p.m. Question Hour is over. The House is adjourned to meet at 2.30 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at thirty minutes past two of the clock, MR. CHAIRMAN in the Chair.

PRIVATE MEMBERS' RESOLUTION

MR. CHAIRMAN: I was wondering for a long time कि वे क्यों रखते थे, उसको मैंने हटवा दिया। I was thinking how to draw the attention.

Now, we shall take up Private Member's Resolution. Shri Abdul Wahab to move a Resolution urging the Government, inter alia, to implement the recommendations of the Sachar Committee Report, help Madrassas to modernize and form a Commission to improve higher education of Muslims and enact legislation for prevention of atrocities against Minorities. Shri Abdul Wahab.

Need to implement the recommendations of Sachar Committee report and other reports and take various measures to remove social and educational backwardness of Muslims

SHRI ABDUL WAHAB (Kerala): Sir, I move:

"Having regard to the fact that:-

- (i) Sachar Committee Report, 2006 and Ranganath Mishra Commission Report, 2007 reveals that the condition of Muslims in India is worse than SCs and STs;
- (ii) according to the "Sachar Committee Report" one-fourth of Muslim children in the age group of 6-14 years have either never attended school or are drop-outs;
- (iii) for children above the age of 17 years, the educational attainment of Muslims at higher education is 17%, as against national average at 26% and only 50% of muslim children who complete middle school education are likely to complete secondary education, compared to national average of 62%;
- (iv) Muslim population comprises of 14% of national population but their representation in Higher Education is very low;
- (v) in All India Survey on Higher Education (AISHE) 2019-20, a total of 1019 universities including central, state, open and other types of universities in India participated and it was found in the Survey that only 5.5% Muslims are in Higher education;
- (vi) the number of Muslim women in higher education is 13 out of 100 which is too low as per All India level National Sample Survey Organisation (NSSO), 2018 report;
- (vii) as per National Sample Survey Organisation (NSSO), 2018 Muslims were the lowest represented in salaried-class employment and the share of Muslims in government jobs is less than half of their proportion of the population.

- (viii) Muslims account for a mere 2.67 per cent of directors and senior executives among Bombay Stock Exchange (BSE) 500 companies;
- (ix) as per NSSO, 2013 nearly 46 per cent of Muslims are self-employed in urban India, the largest as compared with any other community,

this house urges upon the government to:-

- (a) implement the recommendation of Sachar Committee Report and other reports that have discussed the educational and social backwardness of Muslims;
- (b) reinstate and enhance all those scholarship and educational upliftment program that aimed to improve the higher education participation of Muslims;
- (c) help Madrassas to modernise with special infrastructural fund;
- (d) develop and implement special affirmative actions for Muslim women to improve their Higher education in central universities, Institutes of National Importance and work participation of Muslim women;
- (e) form a commission to study the representation of Muslims in University spaces including higher education and in the private and public jobs; and
- (f) enact a legislation for prevention of atrocities against minorities of the country so as to build confidence amongst Muslims who are vulnerable."

Sir, I would like to begin and summarize my speech with a couplet from the famous Urdu poet, Altaf Hussain Hali, on Muslims in free independent India and I quote:

"We are not trusted by the Government nor we are among the prominent courteous of the ruler, neither are we among the educated elite, we have no share in trade or in industry, nor do you find us in Civil Services or in the business."

Sir, the Sachar Committee Report and the Ranganath Mishra Commission Report reveal that the condition of Muslims in India is worse than SCs and STs. Educational condition of Muslims in India is bad. According to the Sachar Committee Report, one-fourth of Muslim children, in the age group of 6-14 years, have either never attended schools or are dropouts. For children above the age of 17 years, the educational attainment of Muslim at higher education is 17 per cent, as against the national average of 26 per cent. Sir, only 50 per cent of Muslim children who complete middle school are likely to complete secondary schools education, compared to 62 per cent at the national level. Muslims comprise 14 per cent of the population, but their representation in higher education is very low. Only 5.5 per cent of Muslims are in higher education. The number of Muslim women in higher education is 13 out of 100, while it is 23 for 100 at all India level as per NSSO 2018. As per NSSO 2018,

Muslims are the lowest represented in salaried-class employment. Muslims account for a mere 2.67 per cent of directors and senior executives among BSE 500 companies. Sir, in 2022, only 21 Muslim students i.e., 5 per cent of total students selected for the Civil Services Examination, such as IAS, IPS, IFS, etc. It was 4.07 per cent in 2021. It was 5.8 per cent in 2020. In 2019, it was 4 per cent. And, it was 2.64 per cent in 2018. Nearly 46 per cent of Muslims are self-employed in urban India, the largest as compared to any other community as per the data of the Government's National Sample Service Organisation in 2013. The Human Rights Watch Report and many other similar Reports reveal that there has been a constant increase in the attacks on lower class Muslims in India in recent times.

(MR. DEPUTY CHAIRMAN in the Chair.)

In the last few months, a new pattern has emerged to evict and bulldoze properties in Haldwani in the State of Uttarakhand, Dima Hasao district of Assam that belong mostly minority community, particularly Muslim of lower class. In June, three United Nation's special representatives wrote to the Indian Government, expressing their concern that some of these victims have been subject to, as a form of, collective and arbitrative punishment against the Muslim community and the low-income communities.

Therefore, I propose that this House may urge upon the Government to:-(a) Implement the recommendations of Sachar Committee Report and other reports that have discussed the educational and social backwardness of Muslims; (b) reinstate and enhance all those scholarship and educational upliftment programmes that aimed to improve the higher education participation of Muslims; (c) help Madrassas to modernise with special infrastructural fund; (d) develop and implement special affirmative actions for Muslim women to improve their Higher education in Central universities, Institutes of National Importance and work participation of Muslim women; (e) form a Commission to study the representation of Muslims in University spaces including higher education and in the private and public jobs and their representation in higher education; (f) form a Joint Parliamentary Committee or a Judicial Commission, headed by a retired Supreme Court Judge, to study evictions, carried out as a form of collective and arbitrative punishment against the Muslim community and low-income communities; and (f) enact a legislation for prevention of atrocities against minorities of the country so as to build confidence amongst Muslims who are vulnerable to mob attacks and other hate crimes.

Thank you, Sir.

The question was proposed.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I support the Resolution moved by the hon. Member. But, I feel, he has been a little defensive. I don't know why all of a sudden, over the last few years, there is a feeling of being pushed back.

In West Bengal, the State I represent, and in many other parts of India, Muslims have always had their head high and still do so. And, Mr. Wahab had to come and plead for certain due concessions. This year, the Budget of the Minority Welfare Department has been slashed by forty per cent. And, there is not a single word about it. Their scholarships are being taken off. I will only recall the contribution of Muslims during the Freedom Struggle, starting from 1857, what you call the First War of Indian Independence. You can give a term but what exactly you have done. I can place a demand before the Government to list out all the shahids of that era and to list out all of those who were sent to the Andaman Islands, when they were considered to be penal islands, not a jail. They were just kept there. If you go through the list, you will see the contribution of the Muslim community to the Indian Freedom Struggle. Peer Ali Khan is only one name. There are hundreds of others who have sacrificed lives because they, at least a large section, had never considered themselves to be different from anybody else. There are certain nawabs and some others who had compromised with the British. But, that does not speak for the whole community, as such. I would like to recall the contribution of the community to the Freedom Struggle and fully support the Resolution of Mr. Wahab that their due concessions must be given within a time bound frame.

At this, I take this opportunity to recall certain facts. In Indian history records, we do not have any letter -- other than from compromising *nawabs* and we will also have to leave Jinnah out of argument, I am talking of the nationalist Muslims who account for a vast majority — from anybody who had offered his cooperation to the British. Here, I would like to read out an extract from a letter of 26th July, 1942, where Shyama Prasad Mukherjee wrote to the Governor Herbert of Bengal, "I offer you my wholehearted cooperation."

Today, this community is being put on defensive. But, they did not ever ask for such pleas. We can quote the mercy plea of Mr. Savarkar. But only in the context of saying that there have been people in both communities who have thought differently. But the fact is, the entire community cannot be accused and cannot be put on the defensive. In Bengal and many other secular States of India like in Kerala, Tamil Nadu, we have offered them full rights and we consider them to be a part of our national and regional traditions. So, there are such States, but in the country as a

whole, no one can deny that there is overall a pall of fear and terror against the Muslim community. They are our brothers and you cannot go on splitting a nation into 14 per cent versus the rest. You just cannot do it.

You are playing a very dangerous game. If only a small part of it decides, very small fraction of this 14 per cent of Indian population, to behave differently, we will all be in a difficult position. I have worked in the administration. We have handled terrorism, we have handled regional agitations. We know how difficult it is. Do not invite it. Embrace them. Give them the re-assurance that your leader has given recently. Make a firm promise that we shall fulfil all your demands to the extent of your percentage of population, and *insha Allah* if you can do better, so, we do better. I fully support the Resolution.

MR. DEPUTY CHAIRMAN: Thank you, Jawhar Sircarji. Now, Shri Rakesh Sinha; not present. Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Thank you very much, Sir.

It is a very important issue that has come up in the form of a Resolution. I am glad that Mr. Abdul Wahab took the initiative of moving this Resolution, though he was not very emphatic regarding the reasons why there has been a backwardness in the Muslim community as a whole in this country. Further, I echo the words of my friend, esteemed colleague, Jawhar Sircarji, that he would have expected much more clarity in the words of Mr. Abdul Wahab. We all expected Mr. Abdul Wahab to ensure that the example, the egalitarian example of Kerala is being quoted here to make sure that the people who are sitting there understand the real issues plaguing the Muslim community. I would never expect Mr. Abdul Wahab to play such parochial politics. And, earlier, on a couple of occasions, he had even complimented Mr. Muraleedharan and Mr. Rajeev Chandrasekhar being the ambassadors of Kerala. It is absolutely not the fact. In any case, I would appreciate the spirit behind this Resolution and would come to the pertinent aspects of this Resolution. The quality of the democracy in any society can be understood by the cardinal aspect of representation for different sections of the people. There lies the quality of democracy. When we talk about the Indian democracy, the gross deficiency that is being demonstrated in a humongous way is the lack of representation of minorities in the discourse of this country. This is where I wanted Mr. Abdul Wahab to emphasize. He should have cited the example of Kerala, where the minorities get ample representation in every vertical of the administration. He talked about the educational backwardness of the Muslim community. Certain figures and facts were cited here. I am so saddened to invite the attention of this august House to a particular incident with regard to 'Hijab' that was actually played in the politics of the nation. The students in Mangalore or Karnataka were prevented from wearing hijab in the name of ensuring secular-dress code. Sir, this Government has always been harping on the fact that they want to ensure that the minorities become part of the mainstream. What is the effect of it, Sir, I would just tell you. What was the effect of such a hijabban? More than a lakh Muslim girls backed out of Government colleges in Karnataka alone, and if you look at the statistics of enrolment of Muslim girls especially, it has come down drastically. It should have been the other way. If at all you want to empower the Muslim society, if at all you want to bring them to the mainstream, their number should have gone up. But by creating such a controversy, what has actually happened in this country is that the number of Muslim girls getting enrolled for higher education is depleting, coming down, whereas, the participation of Muslim community, Muslim students in Kerala is going up. Mr. Abdul Wahab, don't you think it appropriate that you have cited the example of Kerala where we hold your hands together, where we want to hold your hands together? ... (Interruptions)... He should have been proud of Kerala. We would have appreciated or moved for more initiatives. ...(Interruptions)... Yes. ...(Interruptions)... And, further, Sir,(Interruptions)... Yes, because of CPM. ...(Interruptions)... We are in the forefront of protecting the minorities. ... (Interruptions)... We are in the forefront. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Please. ...(Interruptions)...

DR. JOHN BRITTAS: We are in the front. They should understand that, and he makes people, on the other side, Ambassadors of Kerala, without even understanding the nuances of Kerala politics and national politics. I know, he got an admonishment from his leader. He should never utter that. Otherwise, I am challenging him. Can he repeat his Ambassadorship given to the others? ...(Interruptions)...

SHRI ABDUL WAHAB: I want to answer that. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Abdul Wahabji. ... (Interruptions)...

DR. JOHN BRITTAS: Yes, if he can repeat that two Ministers ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)... Dr. John Brittas, no Kerala politics. ... (Interruptions)...

DR. JOHN BRITTAS: I am challenging him, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... You address the Chair. ...(Interruptions)... Please. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, I am challenging him. ...(Interruptions)... He will not do this. ...(Interruptions)...

Sir, recently, there was the Union Budget. I will tell you. You should appreciate the fact that I am digging out statistics to show that ... (Interruptions)... Yes, he will go to Bengal always. I know that ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Abdul Wahabji, please.

DR. JOHN BRITTAS: He will not go to Kerala. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Abdul Wahabji, you will get opportunity to speak again.

DR. JOHN BRITTAS: Sir, I am someone who has stood up to support his Resolution. The only criticism I had was that he should have had crystal clear clarity on what he was moving. That is all my grouse, Sir. ...(Interruptions)...

Sir, Jawhar Sircarji said, there is a deep reduction of 38 per cent in the Budget allocation for the minorities affairs. Sir, I would tell you. You want to modernize the madrassas. Sir, in U.P, so much of talk has been whipped-up in the name of modernizing the madrassas. Niranjanji, you also must have read that. You are busy in practicing in Supreme Court. But in the meantime, you would also be looking at the newspapers. Sir, what has happened? There is a reduction of 93 per cent. Ninety-three per cent cut in the allocation of madrassas! It was Rs. 160 crores. You know, it came down to Rs. 10 crores. What has happened to this country?

Sir, one more thing. ... (Interruptions)... Yeh bahut hai. Dekho. That is the style.

MR. DEPUTY CHAIRMAN: Please.

DR. JOHN BRITTAS: That is the attitude of this Government.

MR. DEPUTY CHAIRMAN: You have two more speakers from your Party.

DR. JOHN BRITTAS: Sir, this is an important issue. I am talking for the minorities.

MR. DEPUTY CHAIRMAN: Of course, it is important. But the time ...

DR. JOHN BRITTAS: No issue, Sir. There are a very few Members to speak on this. We are all concerned about this.

MR. DEPUTY CHAIRMAN: Please continue.

DR. JOHN BRITTAS: Sir, let me tell you this. The allocation for research schemes for minorities, including Muslims, Christians, Sikhs, Jains, Buddhists and Parsis, was reduced by 50 per cent in this Budget. It is down from Rs. 41 crore to Rs. 20 crore. Please understand, the pre-matric scholarship for minorities is down from Rs. 1,425 crore last year to Rs. 433 crore. Abdul Wahabji, please note, the allocation for pre-matric scholarship for minorities has come down from Rs. 1,425 crore to Rs. 433 crore. Madam, you are from Uttar Pradesh. You know about the hapless condition of the minorities there. Why are you keeping mum? You should have stood up and told.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Dr. John Brittas, please conclude now. ...(Interruptions)... Please.....(Interruptions)...

DR. JOHN BRITTAS: Sir, the allocation for PMJVK has come down from Rs. 1,650 crore to Rs. 600 crore this year. More than Rs. 1,000 crore have been cut. ...(Interruptions)... What is the slogan, Sir? राकेश जी आये हैं। थोड़ा डिले हो गया होगा। He should have spoken. Let me tell you, Sir. The slogan is "सबका साथ, सबका विकास।" किसका विकास, सर? ...(व्यवधान)... किसका विकास? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No cross-talking, please. ...(Interruptions)... Hon. Members, no cross-talking, please. ...(Interruptions)... Dr. John Brittas, please conclude. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, please give me two minutes more. Anupriyaji is saying that....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. No cross-talking, please.

DR. JOHN BRITTAS: Sir, Anupriyaji is trying to explain here that Adani also belongs to the minority community. That is what she is trying to say. ... (Interruptions)...

श्री उपसभापति : माननीय जॉन ब्रिटास जी, अनुप्रिया जी ने रिकॉर्ड पर कुछ भी नहीं बोला है। Please, do not have any cross-talk between yourselves. Please, address the Chair. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, please check with anybody from Kerala. They would tell you that I am a mind-reader. I was reading her mind, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please.....(Interruptions)...

DR. JOHN BRITTAS: Sir, one more thing. In the Supreme Court, the Karnataka Government filed an affidavit on the *hijab* case. The Karnataka Government said in its affidavit that they are not allowing *hijab* to ensure a secular dress code for the college students. Fair enough. They have their own view. Sir, in a country like India, in the largest State, Uttar Pradesh * No issue. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. No comment on the Chief Minister.... (Interruptions)... It will not go on record. ... (Interruptions)... No, no. Dr. John Brittas, it will not go on record. ... (Interruptions)...

श्री नीरज शेखर (उत्तर प्रदेश) : सर, ...(व्यवधान)...

श्री उपसभापित : माननीय नीरज जी, प्लीज़। ...(व्यवधान)... माननीय जॉन ब्रिटास जी, आप जानते हैं कि माननीय चीफ मिनिस्टर और किसी अन्य के बारे में आप कोई कमेंट नहीं कर सकते हैं। It will not go on record as per rules. Please, withdraw your comments. It is not going on record. ...(Interruptions)...

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^{*} Not recorded.

श्री नीरज शेखर: सर, ...(व्यवधान)...

DR. JOHN BRITTAS: Sir, I seek your protection. 'Chief Minister' is not an unparliamentary word. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No cross-talking, please. ... (Interruptions)...

DR. JOHN BRITTAS: Is 'Chief Minister' an unparliamentary word? No. I stand by what I said. How can they say that? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, it will not go on record. Please conclude your speech now.

DR. JOHN BRITTAS: Sir, I am concluding. ... (Interruptions)...

श्री नीरज शेखर : आप बतायेंगे कि क्या कपड़े पहनने हैं? ...(व्यवधान)... सर, ...(व्यवधान)...

डा. जॉन ब्रिटास: बैठिए, बैठिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)... Dr. John Brittas, please, let me clear Rule 238 and read out the Explanation, which says, 'The words "persons in high authority" mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Chairman, should be discussed on a substantive motion drawn in terms to be approved by him.' It is clear. So, do not make such comments. Please conclude now. Speak on the subject. ... (Interruptions)...

DR. JOHN BRITTAS: Sir, you know one thing. I always go by the wisdom of the Chair. सर, मैं आपसे पंगा नहीं लूँगा। will go by your wisdom. ...(Interruptions)...

श्री उपसभापति : माननीय जॉन ब्रिटास जी, आप दस मिनट अधिक समय ले चुके हैं।...(व्यवधान)...

DR. JOHN BRITTAS: Sir, I am giving a chance to Anupriyaji to demonstrate her loyalty towards the leader there. ...(Interruptions)... The most important ...(Interruptions)...

उपसभापति: कृपया आप आपस में बात न करें। जॉन ब्रिटास जी, कृपया आप कन्क्लूड कीजिए। You have already taken thirteen minutes. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, I am concluding. ... (Interruptions)...

श्री उपसभापति : आप दो मिनट की जगह तेरह मिनट बोल चुके हैं। ...(व्यवधान)...

DR. JOHN BRITTAS: * ...(Interruptions)... बहन जी, कृपया आप बैठिए।...(व्यवधान)...

श्री उपसभापति : कृपया आप लोग आपस में बात न करें।...(व्यवधान)...

डा. जॉन ब्रिटास : मैं हाथ जोड़ कर बोल रहा हूँ कि आप बैठिए। मैंने आपकी तारीफ की है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Dr. John Brittas, please take your seat. ...(Interruptions)... Dr. John Brittas, you know the rules very well. आपने किसी मेम्बर का नाम लिया, then she has the right to speak.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I have a very humble submission to you. The hon. Member is a very good friend. He talks a lot in the House. We all have this privilege of listening to his views. He said two things. First of all, the word 'पंगा' is unparliamentary and it should be expunged from the proceedings of the House.

MR. DEPUTY CHAIRMAN: It will be examined.

SHRIMATI ANUPRIYA SINGH PATEL: Secondly, he said, "Anupriyaji must prove her loyalty to the leader." I have to correct him and tell him that I am leading my own Party and the name of my Party is Apna Dal (Soneylal).

MR. DEPUTY CHAIRMAN: Now, he will be updated on this.

DR. JOHN BRITTAS: Sir, I am very glad that she got an opportunity to demonstrate her identity here. The most important aspect in a democracy is representation. Our founding fathers were very clear about it. You would have read the debates of the Constituent Assembly. What has happened to this country? Just look at the

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^{*} Expunged as ordered by the Chair.

representation of certain sections. It is a very important matter. This may not be very soothing to your ears; I know that. What representation have twenty crore people of this country got in Executive, Legislature, Judiciary, media and bureaucracy? Twenty crore population!

MR. DEPUTY CHAIRMAN: It is fifteen minutes now. I am calling the other speaker.

DR. JOHN BRITTAS: Sir, please give me two more minutes. If, at all, you look at the population of the Muslims, at least, they should have got 74 seats in Lok Sabha. What is their number? It is 27. Has India single Muslim Chief Minister amongst 28 States? No, Sir. Is there any Muslim Minister?

MR. DEPUTY CHAIRMAN: I am calling Shri Javed Ali Khan. ...(Interruptions)... You have taken fifteen minutes. ...(Interruptions)... I have given you fifteen minutes instead of two minutes....(Interruptions)...

DR. JOHN BRITTAS: I am concluding. ...(Interruptions)... I would call upon everybody in this House irrespective of their political affiliations, this side or that side, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri Javed Ali Khan. ...(Interruptions)... Nothing will go on record.

श्री जावेद अली खान (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे इस प्रस्ताव पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, हमारे साथी, अब्दुल वहाब जी ने जो रिज़ॉल्यूशन रखा है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ। सर, मुझे बहुत अच्छा लगा था, जब 2014 में माननीय प्रधान मंत्री जी ने नारा दिया था, 'सबका साथ, सबका विकास' और उससे ज्यादा अच्छा तब लगा, जब 2019 में माननीय प्रधान मंत्री जी ने इस देश के अल्पसंख्यकों, विशेषकर मुसलमानों के बारे में कहा कि उनके एक हाथ में कुरान और एक हाथ में कंप्यूटर होना चाहिए।

3.00 P.M.

जब हम अल्पसंख्यक समाज के विकास और उत्थान की बात करते हैं, तब हमारा आशय यह होता है कि उनके अंदर शिक्षा का प्रचार-प्रसार हो, उन्हें रोजगार के अवसर मिलें, कौशल विकास के क्षेत्र में, जो एक तरह से मुसलमानों की परंपरागत मोनोपली रही है, उसमें वे आधुनिक तकनीक के साथ और आगे बढ़ें और उनकी भाषा और संस्कृति का भी संरक्षण हो। हम मानते हैं कि

ये सब बातें मिलाकर किसी समुदाय का विकास होगा, लेकिन भारत सरकार की नीति क्या है? आज की तारीख में मैं यह कह सकता हूँ कि यह मौजूदा सरकार अल्पसंख्यकों की घनघोर उपेक्षा कर रही है। सर, एक कार्यक्रम है, जो एक जमाने में बहुत मशहूर था, उसका नाम है -'अल्पसंख्यकों के कल्याण के लिए प्रधान मंत्री का 15 सूत्री कार्यक्रम'। आज उस कार्यक्रम का कहीं ज़िक्र भी नहीं है। हालांकि, जो आज प्रधान मंत्री हैं, यह इनका कार्यक्रम नहीं था, इसे पुराने वाले प्रधान मंत्री जी ने बनाया था और इन्होंने अभी इसे विद्ड्रॉ भी नहीं किया है, खत्म भी नहीं किया है। महोदय, अल्पसंख्यक कार्य मंत्रालय की जो योजनाएं हैं, उनकी समीक्षा का प्रावधान है। 2014 के नवंबर में, जब हम राज्य सभा के सदस्य बनकर आए, तब हमें अल्पसंख्यक कल्याण मंत्री की तरफ से एक पत्र मिला कि आप इतने जिलों में अल्पसंख्यक कल्याण के लिए जो केन्द्र सरकार की योजनाएं हैं, उनकी निगरानी समिति के सदस्य हैं। हमें सात जिले आवंटित किए गए थे। हालांकि, वे छः साल हमारे पूरे हो गए, लेकिन एक भी मीटिंग किसी भी जिले में नहीं हुई और न ही किसी ने बुलाया। आज तो यह पता भी नहीं है कि सरकार ने अल्पसंख्यक कल्याण योजनाओं की समीक्षा का जो प्रावधान कर रखा था, वह जारी है भी या नहीं। सर, मैं आपको एक और बात बताता हूँ। एक समिति है - 'दिशा', जो जिला स्तर पर काम करती है और केन्द्र सरकार की जितनी भी योजनाएं हैं, 'दिशा' की बैठक में उन योजनाओं की समीक्षा होती है। उस 'दिशा' समिति की बैठक कम-से-कम साल में एक या दो बार होती है। ग्रामीण विकास मंत्रालय 'दिशा' की बैठक का आयोजन करता है, उसे संचालित करता है। उसके अंदर केन्द्र सरकार की 41 योजनाएं दी गई हैं, जिनकी समीक्षा होगी। माननीय उपसभापति जी, मैं बड़े दुख के साथ यह कहता हूँ कि उसके अंदर अल्पसंख्यकों के कल्याण से संबंधित एक भी योजना नहीं है, जिसकी समीक्षा 'दिशा' की बैठक में जिला स्तर पर होती हो। मैं माननीय मंत्री जी से यह आग्रह करूँगा कि आप अल्पसंख्यकों के कल्याण के लिए कुछ करें या न करें, लेकिन कम-से-कम उनकी योजनाओं की समीक्षा के बारे में तो कुछ कदम उठाइए। सर, अल्पसंख्यक मंत्रालय का पिछले वर्ष का जो बजट था, वह 5,020 करोड रुपये का था।

श्री उपसभापति : माननीय सदस्यगण, प्लीज़।

श्री जावेद अली खान: सर, इस बार हमारे यहाँ जो बजट पेपर पेश हुआ है, उसमें उस मद को घटाकर 3,097 करोड़ रुपये कर दिया गया है, यानी अल्पसंख्यक कल्याण मंत्रालय में सीधे-सीधे 1,923 करोड़ रुपये घटा दिए गए हैं। सर, यह राशि किस-किस मद में घटाई गई? अल्पसंख्यकों में शिक्षा के सशक्तिकरण के लिए हम सब लोग चिंतित हैं। जब हम कंप्यूटर और कुरान की बात करते हैं, तो इसका मतलब यह है कि अल्पसंख्यकों में शिक्षा का सशक्तिकरण होना चाहिए। जो पिछले वर्ष का बजट था, उसमें 2,515 करोड़ रुपये आवंटित हुए थे, जबिक इस वर्ष 1,689 करोड़ रुपये आवंटित हुए हैं, यानी सीधे-सीधे 826 करोड़ रुपये खत्म कर दिये गए। जो कंपीटीटिव एग्ज़ाम होते हैं, उनमें उनके लिए कोचिंग की व्यवस्था की जाती है। अल्पसंख्यक समुदाय के बच्चों को कोचिंग देने के लिए जो पिछली बार का बजट था, वह 79 करोड़ का था, जबिक इस बार उसे 49 करोड़ घटाकर मात्र 30 करोड़ कर दिया गया है। सर, ग्रेजुएट और पोस्ट-ग्रेजुएट स्कॉलरिशप 321 करोड़ घटा दी है। उसे 365 करोड़ से घटाकर 44 करोड़ पर ले आए हैं। स्किल डेवपलमेंट की

बहुत बात होती है, मुसलमानों के लिए कौशल विकास की बात होती है। यह माना जाता है कि कौशल विकास पर एक तरीके से मुस्लिम दस्तकारों की मोनोपली है और वे इसे करते हैं। इसका बजट पिछली बार 100 करोड़ रुपये था, जबिक इस बार बजट डॉक्यूमेंट में इसके लिए मात्र 10 लाख रुपये लिखा गया है। मैडम, 10 लाख रुपये में तो आप उस पूरे सामान को समेट भी नहीं पाएँगी। जहाँ पहले स्किल डेवलपमेंट के लिए 100 करोड़ खर्च होते थे, वहाँ अब सिर्फ 10 लाख रुपये दिए गए हैं।

अब मैं मदरसा एजुकेशन पर आता हूँ। सर, मदरसे का नाम सुनकर हमारे कुछ साथियों के तन-बदन में आग लग जाती है, जबिक मदरसे का मतलब होता है - पाठशाला। 'पाठशाला' हिन्दी का शब्द है और 'मदरसा' उर्दू का शब्द है। उस पर पिछले वर्ष 160 करोड़ आवंटित हुए थे, जिसको घटाकर इस बार 10 करोड़ कर दिया गया है। माननीय अटल बिहारी वाजपेयी जी की सरकार के दौरान मदरसों के आधुनिकीकरण का जो प्रोग्राम शुरू हुआ था, उसमें मदरसा आधुनिकीकरण शिक्षकों को 55 महीने से वेतन नहीं मिला है, क्योंकि जब केन्द्र ने अपना अंशदान नहीं दिया तो उत्तर प्रदेश में राज्य सरकार ने भी अपना अंशदान नहीं दिया। इसके कारण, वे शिक्षक 55 महीने से दर-दर की ठोकरें खाते हुए घूम रहे हैं।

सर, आपने मुझे समय दिया, इसके लिए धन्यवाद, लेकिन मैं आखिरी बात यह कहना चाहता हूँ कि शिक्षा के क्षेत्र में प्री-मैट्रिक स्कॉलरशिप पहले पहली क्लास से दसवीं क्लास तक के बच्चों को, जो माइनॉरिटीज़ के थे, अल्पसंख्यक समुदाय के थे, उन्हें मिलती थी। आठवीं क्लास तक के बच्चों की प्री-मैट्रिक स्कॉलरशिप अचानक बन्द कर दी गयी और बजट आने से पहले बन्द कर दी गयी। मौलाना आज़ाद नेशनल फेलोशिप, जिसके तहत मुसलमानों के, अल्पसंख्यकों के बच्चे रिसर्च करते हैं, पीएचडी करते हैं, जिनमें सिख भी हैं, ईसाई भी हैं, उसके बारे में अभी दो महीने पहले ही एलान हो गया। तब बजट आया भी नहीं था, लेकिन उससे पहले ही वह बन्द कर दी गई। सर, इस देश के अंदर दो संस्थाएँ हैं, केन्द्रीय विश्वविद्यालय हैं - एक, जामिया मिल्लिया इस्लामिया और दूसरा, अलीगढ़ मुस्लिम विश्वविद्यालय। जामिया मिल्लिया इस्लामिया का जो कैरेक्टर है, वह कमीशन के द्वारा माइनॉरिटी कैरेक्टर दिया गया है और अलीगढ़ मुस्लिम विश्वविद्यालय का जो कैरेक्टर है, वह कोर्ट में चैलेंज्ड है। बहरहाल, ये ऐसे विश्वविद्यालय हैं, जिनमें लगभग 50 प्रतिशत छात्र अल्पसंख्यक समुदाय के पढ़ते हैं, जिनमें खास तौर से मुसलमानों की अधिकता है। पिछले साल जामिया मिल्लिया इस्लामिया के लिए यूजीसी की जो ग्रांट थी, वह 68.72 करोड़ कम कर दी गई और अलीगढ़ मुस्लिम विश्वविद्यालय का जो अनुदान था, वह 305.37 करोड़ रुपये कम कर दिया गया। सर, आज उन विश्वविद्यालयों की हालत यह हो रही है कि अगर वहाँ खिड़की भी टूट जाती है तो उसकी मरम्मत का पैसा नहीं है, चाय-पानी तो छोड़िए, जो दफ्तरों में होता है। वहाँ ऐसी स्थिति है और नारा कितना बड़ा है - 'सबका साथ, सबका विकास', सबको साथ लेकर चलेंगे। सरकार की यह पक्षपातपूर्ण नीति बन्द होनी चाहिए।

मैं इन्हीं बातों के साथ, अब्दुल वहाब साहब ने जो यहाँ पर संकल्प प्रस्तुत किया है, उसका पूरा समर्थन करता हूँ। आपका बहुत-बहुत धन्यवाद। [†]جناب جاوید علی خان: مانئے سبھاپتی جی، آپنے مجھے اس پرستاؤ پر بولنے کا موقع دیا، اس کے لیے آپ کا شکریہ۔

مہودے، ہمارے ساتھی، عبدالوہاب جی نے جو ریزولیوشن رکھا ہے، میں اس کے سمرتھن میں بولنے کے لیے کھڑا ہوا ہوں۔ سر، مجھے بہت اچھا لگا تھا، جب 2014 میں مانئیے پردھان منتری جی نے یہ کہا کہ اس دیش کی اقلیتوں، خاص کر مسلمانوں کے بارے میں انہوں نے کہا کہ ان کے ایک ہاتھ میں قرآن اور ایک ہاتھ میں کمپیوٹر ہونا چاہئیے۔

جب ہم اقلیتی طبقے کے وکاس اور اُنتھان کی بات کرتے ہیں، تب ہمارا مطلب یہ ہوتا ہے کہ ان کے اندر تعلیم کا پرچار پرسار ہو، انہیں روزگار کے مواقع ملیں، کوشل وکاس کے میدان میں، جو ایک طرح سے مسلمانوں کی پرمپراگت مونوپلی رہی ہے، اس میں وہ جدید تکنیک کے ساتھ اور آگے بڑھیں اور ان کی زبان اور تہذیب کا بھی تحفظ ہو۔ ہم مانے ہیں کہ یہ سب باتیں ملاکر کسی سمودائے کا وکاس ہوگا، لیکن بھارت سرکار کی پالیسی کیا ہے؟ آج کی تاریخ میں میں یہ کہہ سکتا ہوں کہ یہ موجودہ سرکار اقلیتوں کو صریح نظرانداز کررہی ہے۔ سر، ایک کارئیےکرم ہے، جو ایک زمانے میں بہت مشہور تھا، اس کا نام ہے، 'الپ سنکھیکوں کے کلیان کے لیے پردھان منتری کا 15 نکاتی کارئیے کرم'۔ آج اس کرئیے کرم کا کہیں ذکر بھی نہیں ہے۔ حالانکہ، جو آج پردھان منتری ہیں، یہ ان کا کارئیےکرم نہیں تھا، اسے پرانے والے پردھان منتری جی نے بنایا تھا اور انہوں نے ابھی اسے وِد دُرا بھی نہیں کیا ہے، ختم بھی نہیں کیا ہے۔ مہودے، وزارت اقلیتی بہبود کی جو اسکیمیں ہیں، ان کا جائزہ لینے کا پراؤدھان ہے۔ 2014 کے نومبر میں، جب ہم راجیہ سبھا کے سدسئیے بن کر آئے، تب ہمیں اقلیتی بہبود کے وزیر کی طرف سے ایک خط ملا کہ آپ اتنے ضلعوں میں اقلیتی بہبود کے لیے جو مرکزی سرکار کی اسکیمیں ہیں، ان کی نگرانی کمیٹی کی سدسئیے ہیں۔ ہمیں سات ضلع آونٹت کیے گئے تھے۔ حالانکہ، وہ چھ سال ہمارے پورے ہوگئے، لیکن ایک بھی میٹینگ کسی بھی ضلع میں نہیں ہوئی اور نہ ہی کسی نے بلایا۔ آج تو یہ پتہ بھی نہیں ہے کہ سرکار نے اقلیتوں کی بہبود کی اسکیموں کے جائزے کے لیے جو پراؤدہان کررکھا تھا، وہ جاری ہے بھی یا نہیں۔ سر، میں آپ کو ایک اور بات بتاتا ہوں۔ ایک کمیٹی ہے، 'دِشا' جو ضلع سطح پر کام کرتی ہے اور مرکزی سرکار کی جتنی بھی اسکیمیں ہیں، 'دشا' کی بیٹھک میں ان یوجناؤں کا جائزہ لیا جاتا ہے۔ اس 'دشا' کمیٹی کی بیٹھک کم سے کم سال میں ایک یا دو بار ہوتی ہے۔ گرامین وکاس منترالیہ 'دشا' کی بیٹھک کا آیوجن کرتا ہے، اسے سنچالِت کرتا ہے۔ اس کے اندر کیندر سرکار کی 41 یوجنائیں دی گئی ہیں، جن کا جائزہ لیا جائے گا۔ مانیئے آپ سبھاپتی جی، میں بڑے دکھ کے ساتھ یہ کہتا ہوں کہ اس کے اندر اقلیتوں کی بہبود سے متعلق ایک بھی اسکیم نہیں ہے، جس کی سمیکشا 'دشا' کی بیٹھک میں ضلع سطح پر ہوتی ہو۔ میں مانیئے منتری جی سے یہ درخواست کرونگا کہ آپ اقلیتوں کی بہبود کے لیے کچھ کریں یا نہ کریں، لیکن کم سے کم ان کی یوجناؤ کی سمیکشا کے بارے میں تو کچھ قدم اٹھائیے۔ سر، وزارت اقلیتی بہبود کا پچھلے سال کا جو بجٹ تھا، وہ 5,020 کروڑ روپے کا تهاـ

شری أپ سبهاپتی: مانیئے سدسیہ گن، پلیز۔

جناب جاوید علی خان: سر، اس بار ہمارے یہاں جو بجٹ پیپر پیش ہوا ہے، اس میں اس مد کو گھٹاکر 3,097 کروڑ کردیا گیا ہے، یعنی اقلیتی بہبود کی وزارت میں سیدھے سیدھے 1,923 کروڑ روپے گھٹادیے گئے ہیں۔ سر، یہ کردیا گیا ہے، یعنی اقلیتی بہبود کی وزارت میں سیدھے سیدھے داختیار بنانے کے لیے ہم سب لوگ فکرمند ہیں۔ جب ہم کمپیوٹر اور قرآن کی بات کرتے ہیں، تو اس کا مطلب یہ ہے کہ اقلیتوں کو تعلیمی اعتبار سے بااختیار ہونا چاہئیے۔ جو پچھلے سال کا بجٹ تھا، اس میں 2,515 کروڑ روپے مختص ہوئے تھے، جب کہ اس سال 1,689 کروڑ روپے ختم کردیے گئے جو کمپٹیٹیو ایگزام ہوتے کروڑ روپے مختص ہوئے ہیں، یعنی سیدھے سیدھے 826 کروڑ روپے ختم کردیے گئے جو کمپٹیٹیو ایگزام ہوتے ہیں، ان میں ان کے لیے کوچنگ کا انتظام کیا جاتا ہے۔ اقلیتی طبقے کے بچوں کو کوچنگ دینے کے لیے جو پچھلی بار کا بجٹ تھا، وہ 79 کروڑ کا تھا، جب کہ اس بار اسے 49 کروڑ گھٹاکر محض 30 کروڑ کردیا گیا ہے۔ سر،

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[†] Transliteration in Urdu script.

گریجویٹ اور پوسٹ گریجویٹ اسکالرشپ 321 کروڑ گھٹادی گئی ہے۔ اسے 365 کروڑ سے گھٹاکر 44 کروڑ پر لیے آئے ہیں۔ اِسکل ڈیولپمنٹ کی بہت بات ہوتی ہے، مسلمانوں کے لیے کوشل وکاس کی بات ہوتی ہے۔ یہ مانا جاتا ہے کہ کوشل وکاس پر ایک طریقے سے مسلم دستکاروں کی مونوپلی ہے اور وہ اسے کرتے ہیں۔

اس کا بجٹ پچھلی بار 100 لاکھ کروڑ روپیئے تھا، جب کہ اس بار بجٹ ڈاکیومینٹ میں اس کے لیئے صرف 10 لاکھ روپے لکھا گیا ہے۔ میڈم، 10 لاکھ روپے میں تو آپ اس پورے سامان کو سمیٹ بھی نہیں پائیں گی۔ جہاں پہلے اِسکل ڈیولپمنٹ کے لیے 100 کروڑ خرچ ہوتے تھے، وہاں اب صرف 10 لاکھ روپے دئیے گئے ہیں۔

اب میں مدرسہ ایجوکیشن پر آتا ہوں۔ سر، مدرسے کا نام سنکر ہمارے کچھ ساتھیوں کے تن بدن میں آگ لگ جاتی ہے، جب کہ مدرسے کا مطلب ہوتا ہے۔ پاٹھ شالہ۔ پاٹھ شالہ بندی کا لفظ ہے۔ اور مدرسہ اردو کا لفظ ہے۔ اس پر پچھلے سال 160 کروڑ مختص ہوئے تھے، جس کو گھٹاکر اس بار 10 کروڑ کردیا گیا ہے۔ مانیئے اٹل بہاری واجیئی جی کی سرکار کے دوران مدرسوں کی آدھونیکی۔کرن کا جو پروگرام شروع ہوا تھا، اس میں مدرسہ آدھونیکی۔کرن شکشکوں کو 55 مہینے سے تنخواہ نہیں ملی ہے۔ کیوں کہ جب مرکز نے اپنا انشدان نہیں کیا تو اترپردیش میں راجیہ سرکار نے بھی اپنا انشدان نہیں دیا۔ اس کی وجہ سے، وہ شِکشک 55 مہینے سے در بدر کی ٹھوکریں کھاتے ہوئے گھوم رہے ہیں۔

سر، آپ نے مجھے وقت دیا، اس کے لیے شکریہ، لیکن میں آخری بات یہ کہنا چاہتا ہوں کہ تعلیم کے میدان میں پری میٹرک اسکالرشپ پہلے پہلی کلاس سے دسویں کلاس تک کے بچوں کو، جو مائنارٹیز کے تھے، اقلیتی طبقے کے تھے، انہیں ملتی تھی۔ آٹھویں کلاس تک کے بچوں کی پری میٹرک اسکالرشپ اچانک بند کردی گئی اور بجٹ آنے سے پہلے بند کردی گئی۔ مولانا آزاد نیشنل فیلوشپ، جس کے تحت مسلمانوں کے، اقلیتوں کے بچے ریسر چ کرتے ہیں، پی ایچ ڈی کرتے ہیں، جن میں سکھ بھی ہیں، عیسائی بھی ہیں، اس کے بارے میں ابھی دو مہینے پہلے ہی اعلان ہوگیا۔ تب بجٹ آیا بھی نہیں تھا، لیکن اس سے پہلے ہی وہ بند کردی گئی۔ سر، اس دیش کے اندر دو سنستھائیں ہیں، مرکزی یونیورسٹریز ہیں۔ ایک جامعہ ملیہ اسلامیہ اور دوسرا، علی گڑھ مسلم یونیورسٹی۔ جامعہ ملیہ اسلامیہ کا جو کیریکٹر ہے، وہ کمیشن کے ذریعہ اقلیتی درجہ دیا گیا ہے۔ اور علی گڑھ مسلم یونیورسٹی کا جو کیریکٹر ہے، وہ کورٹ میں چیلینجڈ ہے۔ بہرحال، یہ ایسی یونیورسٹیاں ہیں، جن میں 50 فیصد طلبا اقلیتی طبقے کے پڑھتے ہیں، جن میں خاص طور سے مسلمانوں کی اکثریت ہے۔ پچھلے سال جامعہ ملیہ اسلامیہ کے لیے طبقے کے پڑھتے ہیں، جن میں خاص طور سے مسلمانوں کی اکثریت ہے۔ پچھلے سال جامعہ ملیہ اسلامیہ کے لیے یو جی سی کی جو گرانٹ تھی، وہ 50.88 کروڑ کم کردی گئی اور علی گڑھ مسلم یونیورسٹی کا جو انودان تھا، وہ جاتی ہے تو اس کی مرمت کا پیسہ نہین ہے، چائے پانی تو چھوڑئیے، جو دفتروں میں ہوتا ہے۔ وہاں ایسی حالت بے اور نعرہ کتنا بڑا ہے۔ 'سب کا ساتھ، سب کا وکاس'، سب کو ساتھ لیکر چلیں گے۔ سرکار کی یہ متعصبانہ پالیسی حالت بی حالیہ ۔ دیہ حالیہ ۔ کیہ متعصبانہ پالیسی حالیہ ۔ دیہ حالیہ ۔ دیہ

۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ ۔ اس کی پورع کے ساتھ، عبدالوہاب صاحب نے جو یہاں پر ریزولیوشن پیش کیا ہے، اس کی پورع حمایت کرتا ہوں۔ آپ کا بہت بہت شکریہ۔

श्री उपसभापति : माननीय राकेश सिन्हा जी।

श्री राकेश सिन्हा (नामनिर्देशित): उपसभापित महोदय, मैंने अपने मित्र श्री अब्दुल वहाब के प्रस्ताव को पढ़ा और ध्यान से पढ़ा। मुझे लगा कि कल प्रधान मंत्री जी के भाषण के बाद और अमृत काल के प्रथम बजट के बाद, जिस प्रस्ताव को उन्होंने इससे पहले दिया था, उसका पुनरीक्षण करेंगे। चूंकि अब्दुल वहाब साहब एक रैशनल हैं, इसलिए मुझे उम्मीद थी, लेकिन आज मुझे थोड़ी निराशा हुई। उन्होंने तो पुनरीक्षण नहीं ही किया, लेकिन विपक्ष के साथी, खासकर मार्क्सवादी कम्युनिस्ट पार्टी के मेरे मित्र लगातार ऐसी बातें करते रहे, जो उनके ही सिद्धांत के प्रतिकूल हैं। इसके पहले कि मैं थोक बातों को कहूँ, मैं कुछ खुदरे मामलों को सुलझा लेना चाहता हूँ।

जॉन ब्रिटास साहब ने कर्णाटक का उल्लेख करके एक मुद्दे को उठाया, मैं इन मुद्दों पर जाना नहीं चाहता था। जॉन ब्रिटास साहब को ध्यान होगा, 1957 में जब केरल में कम्युनिस्ट पार्टी की चुनी हुई सरकार बनी और ई.एम.एस. नंबूदिरीपाद मुख्य मंत्री बने तो नेहरू सरकार और नंबूदिरीपाद की सरकार के बीच बोन ऑफ कंटेंशन क्या था। संसद के भीतर पहली बार एक ऐसी शिक्षा पद्धित लाए, भारतीय जनसंघ के सदस्यों ने सीपीएम की उस शिक्षा नीति के प्रति अपनी सहानुभूति दिखाई, चूंकि उस शिक्षा नीति का उद्देश्य केरल में एक सेक्युलर एजुकेशन को लाना था। सड़क से लेकर संसद तक किन ताकतों ने उसका विरोध किया, मुझे जॉन ब्रिटास साहब को यह बताने की ज़रूरत नहीं है। संसद की डिबेट के पन्नों में वे सभी बातें उल्लिखित हैं। सिर्फ उस शिक्षा नीति के विरोध के कारण - मैं मार्क्सवादी सरकार को, उस वक्त की नंबूदिरीपाद की सरकार को दाद देता हूं कि एक सेक्युलर ईथोस की शिक्षा लाने के लिए, जिसके लिए कर्णाटक सरकार ने पहल की कि शिक्षण संस्थाओं में भेदभाव न हो, उस नंबूदिरीपाद की सरकार को वर्ष 1959 में उखाड़ कर फेंक दिया गया।

उपसभापति महोदय, जो समाज, जो विचार ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Dr. John Brittas, please don't interrupt him.

श्री राकेश सिन्हा: जो राजनीतिक दल और जो नेता अपनी बुनियाद और विरासत को भूलकर संदर्भ के अनुकूल अपने आपको बदलता है, उस विचार, उस संगठन, उस दल, उस देश और उस सभ्यता का अंत होता है। हम जिस विचार के हैं, जिस संगठन के हैं, उसके विचार में माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने कल इसी सदन में कहा, 'सबका साथ, सबका विश्वास, सबका प्रयास, सबका विकासा' यह साथ, विकास, विश्वास और प्रयास क्या है? जब भारत का संविधान बना और हमने अपने आपको गणतंत्र घोषित किया, उस संविधान में हम भारत के लोगों ने, हम भारत के लोगों को संविधान समर्पित किया था, यानी 'One Nation, One People' एक राष्ट्र और एक जन की जो अवधारणा है, जिसको संविधान सभा के उपाध्यक्ष डॉ. एस.सी. मुखर्जी, जो आस्था से ईसाई थे - यह मेरे लिए दुर्भाग्य की स्थिति है कि आज ऐसे नायकों के धर्म और आस्था का नाम विमर्श में लेना पड़ रहा है, विपक्ष यह स्थिति पैदा कर रहा है, जिन नायकों को हम उनके कर्तव्य और व्यक्तित्व से जानते थे, उन नायकों को हम आस्था और धर्म से जान रहे हैं। एस.सी. मुखर्जी जी ने कहा था, "if we want to create 'One Nation, One People', division of the people in the name of religion is detrimental and disastrous for a nation."

SHRIMATI JEBI MATHER HISHAM (Kerala): Who is doing it?

DR. JOHN BRITTAS: Who is doing it?

MR. DEPUTY CHAIRMAN: No comments, please. ...(Interruptions)... No comments, please.

श्री राकेश सिन्हा: मुस्लिम लीग बिहार के अध्यक्ष, तजामुल हुसैन संविधान सभा के सदस्य थे। तजामुल हुसैन ने संविधान सभा में जो बात कही, the term and concept of 'minority' is a

British creation. Britishers have gone. With them, the term and concept of 'minority' has gone. Please throw out this term from your dictionary. Because we worship some religion from a different perspective, that does not make me a minority.

उपसभापति महोदय, प्रधान मंत्री नरेन्द्र मोदी जी के उस प्रयास और उस दृष्टिकोण पर आने से पहले इस देश के एक वैशिष्ट्य और एक सौंदर्य को मैं बताना चाहता हूं। जब वर्ष 1885 में कांग्रेस एक राष्ट्रीय मंच के रूप में बनी, उसके पहले अध्यक्ष डब्ल्यू.सी. बनर्जी हुए, मैं उनकी आस्था नहीं बताना चाहता हूं, लेकिन कभी-कभी आवश्यकता पड़ जाती है, इसलिए बताना पड़ता है, वे ईसाई थे। दूसरे अध्यक्ष दादाभाई नौरोजी थे, वे पारसी थे। तीसरे अध्यक्ष बदरुद्दीन तैयबजी थे, वे मुस्लिम थे। चौथे अध्यक्ष जॉर्ज यूले थे, पांचवें अध्यक्ष विलियम वेडरबर्न हुए, बाद में फिरोज़शाह मेहता हुए। बहुमत के देश में किसी ने नहीं कहा कि हमारा अध्यक्ष नहीं है। मेजॉरिटी और माइनॉरिटी की परिभाषा क्या होती है, दूसरे उदाहरण को देकर मैं अब समकालीन स्थिति पर आना चाहता हूं। वर्ष 1885 में 72 डेलिगेट्स आए थे, उनमें 59 हिन्दू थे, 2 क्रिश्चियन थे, दो मुस्लिम भाई थे और 9 पारसी थे। इस देश में वर्ष 1931 के सेंसस में पारिसयों की संख्या 1,09,742 थी। जिन धर्मावलंबियों की संख्या .0047 परसेंट थी, उनका रिप्रेज़ेंटेशन 9 था। मैं यह इसलिए कह रहा हूं कि इस देश में, इस देश की विरासत में, इस देश के इतिहास में और इस देश की परपंरा में भेदभाव इसके चरित्र में, इसकी चिति में, इसके मूल पिंड में रहा ही नहीं है, उसी विरासत को लेकर प्रधान मंत्री श्री नरेन्द्र मोदी जी चल रहे हैं।...(व्यवधान)...उपसभापति महोदय, मैंने जब तजामुल ह्सैन को उद्धत किया, मैं पटना में उनका घर खोजने गया था। वे वहां नहीं थे, वे अमरीका शिफ्ट हो चुके थे। मैं उनसे मिलना चाहता था कि कौन-सा व्यक्ति है जिसने यह कहा कि अपने शब्दकोश से इस शब्द को फेंक दीजिए, लेकिन विपक्ष के लोगों ने उसी शब्द को शब्दकोश का पहला और अंतिम शब्द बनाकर रखा। जब इस देश में वर्ष 2014 में एक सरकार बनी, अनेक प्रकार के कोलाहल, जिन लोगों की हल की जड़ और ज़मीन उखड़ गई, चाहे वह न्यूयॉर्क टाइम्स का एडिटोरियल बोर्ड था या हिन्दुस्तान के लेफ्ट लिबरल्स थे, एक कोलाहल पैदा किया। प्रधान मंत्री नरेन्द्र मोदी जी ने जिन योजनाओं की शुरुआत की, उनमें पहली 'जन धन योजना' थी। फाइनेंशियल इन्क्लूज़न की योजना थी। इस देश के गरीब लोग, जो गावों में, करबों में, झूगी-झोंपड़ी में रहते हैं, बैंक का साइन बोर्ड देखते थे, तो उनको यह लगता था कि यह बड़े लोगों की जगह है। आज 40 करोड़ से अधिक लोग, जो 47 करोड़ की संख्या हो चूकी है और जब मैं आंकड़े बोल रहा हूं, तो थोड़ी देर बाद गुगल में वे आंकड़े बदल जाएंगे, चूंकि यह फाइनेंशियल इन्क्लूज़न की प्रक्रिया निरंतर चल रही है। जब 47 करोड़ लोग बैंकिंग सिस्टम का हिस्सा बने, तो वे कौन लोग हैं! जिस सच्चर कमेटी ने कहा कि अधिकांश संख्या गरीबों की एक खास समुदाय की है, तो स्वाभाविक रूप से उन 47 करोड़ लोगों में जन धन योजना में वे पहुंचे।

उपसभापित महोदय, इस देश में सात दशकों की शासन व्यवस्था में हमने गरीबी रेखा को अपना एक वैशिष्ट्य बना लिया था। बिलो पॉवर्टी लाइन एक क्रोनिक डिज़ीज के रूप में इस देश में डाल दी गई थी कि बिलो पॉवर्टी लाइन क्या होती है? राज नेता सम्मान से बोलते थे कि बिलो पॉवर्टी लाइन .1 परसेंट ऊपर गई, .1 परसेंट नीचे गई। इस देश में लोग दो जून अनाज के बिना मर जाते थे। जिन लोगों ने गांवों में अपनी जिदंगी बिताई है, उन गांवों में देखा है - उपसभापित महोदय, आप स्वयं समाजवादी विचारधारा से आते हैं - गरीबी और भूख की न जाति होती है, न

संप्रदाय होता है, न क्षेत्र होता है और न ही भाषा होती है। जब 81 करोड़ लोगों को प्रधान मंत्री नरेन्द्र मोदी जी ने उस युग में, जो नव-उदारवाद का युग है, नव-उदारवाद का दर्शन कहता है कि सब्सिडी बंद कर दो, पूरी दुनिया में नव-उदारवाद सब्सिडीज़ के खिलाफ लड़ रहा है, पूरी दुनिया में नव-उदारवाद चाहे अमरीका हो, ऑस्ट्रेलिया हो या कोई विकासशील देश हो, नव-उदारवाद का सिद्धांत कहता है कि आप वैलफेयर मेज़र्स मत दीजिए, लोगों को बाज़ार में छोड़ दीजिए। प्रधान मंत्री नरेन्द्र मोदी जी ने उस नव-उदारवाद में पूरी दुनिया में तीसरा कैपिटलिज्म और कम्यूनिज्म के बीच थर्ड वे निकाला है और पूरी दुनिया को एक मॉडल दिया है, प्रतिमान दिया है कि इसे देश का गरीब, इस देश का किसान, इस देश का मजदूर और जिसको मार्क्सवादी सर्वहारा कहते हैं, उसमें से एक भी व्यक्ति राज्य के संपोषण के बिना नहीं रहेगा। सर, 81 करोड़ लोगों को जो अनाज पहुंच रहा है, वह अनाज क्या धर्म, जाति, भाषा, क्षेत्र देखकर पहुंच रहा है? आज पूरे हिन्दुस्तान को इस बात का गर्व करना चाहिए कि हम भारत के लोग ये दो ताकतवर शब्द, जिसको बाबा साहेब अम्बेडकर ने संविधान सभा का हिस्सा बनाया, वे शब्द स्लोगन नहीं, सबस्टांस हैं। वह सांकेतिक रूप में नहीं, बल्कि ठोस रूप में जमीन पर उतर चुका है। इसका पूरा श्रेय भारत के प्रधान मंत्री माननीय नरेन्द्र मोदी जी को जाता है।

उपसभापित महोदय, मैं तीसरी बात स्वास्थ्य और चिकित्सा के क्षेत्र के विषय में कहना चाहता हूं। हम जानते हैं कि जिन देशों से हमारा शत्रुता का भाव है, वहां से भी लोग मैडिकल टूरिज़्म के लिए भारत आते हैं। यह भारत के सेक्युलर ईथोज़ को दिखाता है। स्वास्थ्य और चिकित्सा के क्षेत्र में जब 'आयुष्मान भारत योजना' शुरू की गई और जन औषधि केंद्र शुरू किए गए, तो 9,000 या 10,000 से अधिक जन औषधि केंद्रों पर क्या किसी से पूछा जाता है कि आप प्रमाण पत्र दिखाइए कि आप किस धर्म से हैं? जन औषधि केंद्रों में एक ही चीज़ पूछी जाती है कि आपको किस जेनरिक मेडिसिन की आवश्यकता है, वह मेडिसिन हम दे रहे हैं। प्रधान मंत्री नरेन्द्र मोदी जी उन गरीबों तक उस दवा को, उन गरीबों तक उस भोजन को, उन गरीबों तक बैंक अकाउंट को पहुंचा रहे हैं। यह 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' नहीं है, तो क्या है, यह विपक्ष हमें बता दे।

उपसभापित महोदय, मैं आपको एक और बात की ओर इंगित करना चाहता हूं। जब सच्चर कमेटी की रिपोर्ट आई, मेरे विद्वान साथी हैं, शायद उन्होंने पढ़ी होगी, नेहरू मेमोरियल म्यूज़ियम लाइब्रेरी में उसके 25,000 पृष्ठ रखे गए। मैं उसको पढ़ना चाहता था और मैं यह बता दूं कि डायरेक्टर ने कहा कि पेजिनेशन नहीं हुआ और मैंने कहा कि पेजिनेशन मैं करता हूं। उन्होंने एक सहयोगी दिया, चूंकि मुझे पढ़ने की जल्दी थी। मैंने उनके सहयोगी के साथ पेजिनेशन किया। डायरेक्टर भी हमारे विचार की नहीं थीं, उनका नाम मृदुला मुखर्जी था। मैं उनके सहयोग के लिए उनका धन्यवाद देता हूं। मैंने उस रिपोर्ट के उन पृष्ठों को पढ़ा, तो मैं उसके संबंध में एक-दो बातें सदन को बताना चाहता हूं। उन पेजों में एक महत्वपूर्ण बात आई। कांग्रेस पार्टी ने इस कमेटी का निर्माण किया, उसकी विरासत क्या थी? 1871 में हंटर कमेटी का गठन किया गया था। लॉर्ड मेयो ने कलकत्ता में विलियम विल्सन हंटर के नेतृत्व में मुसलमानों की स्थिति जानने के लिए एक हंटर कमेटी बनाई। उस कमेटी ने जो रिपोर्ट दी और ब्रिटिश साम्राज्य ने उसके आधार पर तुष्टिकरण और मेजॉरिटी-माइनॉरिटी के डिवीज़न को इंस्टिट्यूशनलाइज़ किया, उसे संस्थागत रूप दिया। उस रिपोर्ट के बाद चार और रिपोर्ट्स आईं। मुस्लम लीग ने पीरपुर कमेटी की रिपोर्ट

1939 में दी, शरीफ कमेटी की रिपोर्ट आई, फजलुल हक कमेटी की रिपोर्ट आई। इन सभी रिपोर्ट्स में एक ही दास्तान थीं। पीरपुर रिपोर्ट में कहा गया था कि महात्मा गांधी का चित्र लगाना और तिरंगा झंडा लगाना बहुमतवाद, का मेज़ोरिटेरिअनिज़्म है और इसी के कारण से यह हिंदू फासिज़्म आया। जब संविधान बना तब हम उम्मीद कर रहे थे कि उस विरासत से देश को हम अलग करें। 1974 से लेकर 2014 तक की जो खाई पैदा हुई, उसी खाई को पूरा करने के लिए प्रधान मंत्री नरेन्द्र मोदी जी ने जिन नीतियों और कार्यक्रमों को रखा, मैं उनमें से दो महत्वपूर्ण बातों का जिक्र करना चाहता हूं। जब राज्य की कल्याणकारी योजनाएं लागू होती हैं, तो राज्य की नीति होती है और राज्य का कार्यक्रम होता है। उस नीति और कार्यक्रम के तहत राज्य ने एक पक्ष को ध्यान में रखा, जो तबका गरीब है, जो पिछड़ा है, जिसके ऐतिहासिक कारण हैं, उस गरीब और पिछडों को जो मिलना चाहिए था, वह जरूर मिले। जिस ओबीसी के लिए बात की जा रही है, उसके लिए ओबीसी कमीशन को संवैधानिक रूप दे दिया गया। शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब एक ऐतिहासिक कारण है। हम सब उसे ऐतिहासिक कारण से जानते हैं। उनको उस सामाजिक, आर्थिक व्यथा से, व्यतिक्रम से और दलदल से निकालने के लिए सरकार ने ठोस कार्यक्रम की घोषणा की। शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के बजट में जो वृद्धि हुई है, शेष जनता के लिए बजट में जो वृद्धि हुई है, उसके वेलफेयर कार्यक्रमों में जो वृद्धि हुई है, जो नेशनल हाईवे का निर्माण हो रहा है। हर घर में नलकूप पहुंच रहा है, जिस घर में जल पहुंच रहा है, जिस घर में शौचालय पहुंच रहा है, उस घर में अल्पसंख्यक, बहुसंख्यक का बोर्ड लगा हुआ नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

श्री राकेश सिन्हा: जिस बोर्ड को लॉर्ड मेयो ने लॉर्ड कर्ज़न ने लगाया, जिस बोर्ड को लगाकर पंडित नेहरू चलते रहे, प्रधान मंत्री नरेन्द्र मोदी उस बोर्ड को लगाने के लिए तैयार नहीं हैं, आपको जो कहना है, वह कह लीजिए। हमारी सरकार 'सबका साथ, सबका विकास, सबका विश्वास और सबके प्रयास' के आधार पर चलेगी।

प्रधान मंत्री जी ने एक और महत्वपूर्ण निर्णय लिया है, वह यह है कि देश की विरासत को उभारना है। उपसभापित महोदय, जब देश की विरासत को उभारा जाता है, तो उसमें स्वतंत्रता संग्राम का एक बड़ा इतिहास होता है। जब प्रधान मंत्री जी ने कहा कि तिरंगा यात्रा निकालो, तो मैं आपकी अनुमित से एक घटना का जिक्र करना चाहता हूं। मेरे जैसा समाज शास्त्र का विद्यार्थी उसी एनसीईआरटी की किताब के दायरे में बंधा हुआ रह जाता है। मैं यह जानना चाहता था कि धर्म नहीं, जाति नहीं, क्षेत्र नहीं, भाषा नहीं, कौन सा ऐसा व्यक्ति है, जिसका जन्म हुआ और जन्म से पहले उसका पिता शहीद हो गया? मैंने 400 स्थानों पर फोन किया, अंत में, मुझे वर्धा में डा. अरविंद माल्पे मिले, जिनकी उम्र 81 साल थी, जब ब्रिटिश सरकार ने 1942 में चिमूर में बर्बरतापूर्ण गोली चलाई, तो उनके स्वर्गीय पिता गोविंद माल्पे शहीद हो गये। उस डा. अरविंद माल्पे के लिए धर्म, जाति, रंग और राजनीतिक पार्टी का कोई महत्व नहीं था। प्रधान मंत्री नरेन्द्र मोदी जी की यह कल्पना थी कि भारत की विरासत को उभारा जाए। संभवतः 20 साल और बीत जाते, तो अरविंद माल्पे की, गोविंद माल्पे की कहानी सामने नहीं आ पाती। ...(व्यवधान)...

चूंकि आप अंग्रेजों के साथ थे, मैं उसका जिक्र नहीं करूंगा, इसकी आप चिंता मत कीजिए। जब मैं अपने गृह जिला बेगूसराय गया, तो मैं वहां पर स्वतंत्रता सेनानियों का सम्मान कर रहा था। उसमें हमने जाति, धर्म को नहीं देखा, वे किस पार्टी के थे, यह नहीं देखा, उनका सम्मान किया। मैंने 11 लोगों का सम्मान किया, तो उसमें एक व्यक्ति शहीद कुमार था, उनके परिवार से मैंने पूछा कि आपका नाम शहीद कुमार कैसे पड़ा। ...(व्यवधान)... यह प्रधान मंत्री जी की ही प्रेरणा है कि जन इतिहास को कुल इतिहास के ऊपर रखो, इस पर किसी का साया न पड़े - धर्म, जाति, क्षेत्र का। शहीद कुमार ने कहा, जब उसके पिता को खंजर से ब्रिटिश अधिकारी मार रहे थे, तो अस्पताल जाते वक्त उन्होंने मृत्यु से पहले, शहादत से पहले कहा कि जाओ, शहीद कुमार आ रहा है। मुझे दो ऐसे लोग मिले। गोविंद माल्पे के पुत्र डा. अरविंद माल्पे, वर्धा में मिले और शहीद कुमार बेगूसराय में मिले, जिनके पिता शहीद हुए और पुत्र का जन्म बाद में हुआ। इस देश की यह विरासत है। इस साझी विरासत को अल्पसंख्यक और बहुसंख्यक के नाम पर मत बांटिए। गरीबी को, बेरोजगारी को, कानून और व्यवस्था को अल्पसंख्यक और बहुसंख्यक के नाम पर मत बांटिए।

सेंट ज़ेवियर्स कॉलेज का केस था। सेंट ज़ेवियर्स बनाम गुजरात राज्य के केस में साफ तौर पर सर्वोच्च न्यायालय की 9 बैंच के जज ने कहा था कि आर्टिकल 29 और 30 को कम्पेटिबिलिटी के साथ देखिए। अभी जावेद अली खान जी बोल रहे थे, वे अभी यहां पर नहीं हैं। उसके बाद सेंट स्टीफन्स कॉलेज का केस आया, जिसमें पांच जजों की बैंच ने निर्णय दिया, दोनों ने क्या निर्णय दिया। सेंट स्टीफन्स कॉलेज के संबंध में सुप्रीम कोर्ट की बैंच ने जो निर्णय दिया, वह बहुत ही महत्वपूर्ण है। भारत की जो पंथ निरपेक्षता का मूल पिंड है, उस मूल पिंड को ढूंढ़ते हुए सर्वोच्च न्यायालय कहता है कि शिक्षण संस्थानों में सेग्रिगेशन, रिलीजन के आधार पर सेग्रिगेट करना, धर्म के आधार पर लोगों को बांटकर बैठाना, यह सेक्युलर ईथोस का एंटिथिसिस है। आप जिस पंथ निरपेक्ष देश का निर्माण करना चाहते हैं...: जो एक सेक्यूलर डेमोक्रेसी बनाना चाहते हैं, उस सेक्युलर डेमोक्रेसी में शिक्षा का बहुत महत्व होता है। मैं तीन लोगों का नाम लेता हूं - हुमायूँ कबीर, मोईंन शकीर और ए.ए.ए. फैज़ी। ए.ए.ए. फैज़ी यूपीएससी के चेयरमैन थे। हुमायूँ कबीर को हम सभी जानते हैं। इन तीनों में से किसी का भी संबंध हमारी विचारधारा से नहीं है। ये सभी मार्क्सवादी विचारधारा के व्यक्ति थे। इन तीनों ने क्या कहा? तीनों ने साफ तौर पर वही बात कही, जिसे प्रधान मंत्री नरेन्द्र मोदी जी आज आदि शिक्षण संस्थाओं में, वेलफेयर योजनाओं में लागू कर रहे हैं कि धर्म के आधार पर प्रतिस्पर्द्धा करना सेक्युलरिज्म को प्राप्त करना नहीं होता। ए.ए.ए. फैज़ी ने कहा कि हमारा संविधान और हमारी विरासत, दोनों हमें इस बात की अनुमित नहीं देते हैं कि हम लोगों को बांटें। हम लोगों को समान आँखों से देखें, इसलिए जो अल्पसंख्यक संस्थाओं की बात करते हैं - मैं उसी अलीगढ़ मुस्लिम विश्वविद्यालय की बात करता था, मैं इन बातों को छेड़ना नहीं चाहता था, लेकिन इस देश का सबसे गरीब तबका, जो शेड्यल्ड कास्ट/शेड्यल्ड ट्राइब्स है। उनको न तो उन विश्वविद्यालयों में, न फैकल्टीज़ में और न ही छात्रों में रिज़र्वेशन का अधिकार है। वहाँ पर संविधान समाप्त हो जाता है, टर्मिनेट हो जाता है। वहाँ एक नया संविधान शुरू होता है कि हम जो चाहेंगे, वही चलाएंगे I We will administer according to our own wishes and will. एक सेक्युलर देश में यदि सभी धर्म, ये सभी जातियाँ, सभी भाषाओं के लोग, सभी क्षेत्रों के लोग अपने-अपने अनुसार अपनी संस्थाओं को चलाना शुरू करेंगे तो मुश्किल होगी। वे इनको चलाएं, उन्हें चलाने की आजादी है, वे अपनी लिपि, अपनी संस्कृति, अपनी परंपरा की रक्षा करने के लिए अपनी तरह से शिक्षा दें, लेकिन उन लोगों के लिए शिक्षण संस्थाओं का दरवाज़ा बंद नहीं करें, जो अनुसूचित जाति/अनुसूचित जनजाति के लोग हैं, जो ऐतिहासिक रूप से पिछड़े रहे हैं। आज हम हर तरह से प्रयास कर रहे हैं कि इस पिछड़ेपन को दूर करने के लिए - वह चाहे आध्यात्म का आधार हो, चाहे संस्कृति का आधार हो, चाहे कल्याणकारी योजना हो, उनमें उनके साथ कोई भेदभाव न हो। इसीलिए मैंने कहा कि जब प्रधान मंत्री नरेन्द्र मोदी जी ने 2014 के बाद एक घोषणा की कि हम तुष्टिकरण की नीति को नहीं अपनाते हैं, इसका संबंध किसी धर्म से नहीं है, यानी कानून के आधार पर, संविधान के प्रावधानों के आधार पर, नीतियों के आधार पर देश चलेगा और देश के चलने में हम धर्म को बीच में नहीं लाएंगे। ...(व्यवधान)..

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

श्री राकेश सिन्हा: उपसभापति महोदय, मैं सच्चर कमेटी पर थोड़ा प्रकाश डाल दूं। जब हम रोटी, रोज़गार का संप्रदायीकरण करते हैं, जब आर्थिक बातों का संप्रदायीकरण होता है, तो देश सबसे अंत में वहीं बंटता है। जब तक सांप्रदायिकता सामाजिक क्षेत्र में रहती है, तो संघर्ष होता है, रिलीजन अर्थात् धर्म के क्षेत्र में होता है, तो कटूता बढ़ती है, लेकिन जब आर्थिक क्षेत्र में सांप्रदायिकता का प्रवेश होता है, तो देश बंट जाता है। महोदय, आप 1947 का इतिहास देख लीजिए। यह देश इसलिए बंटा था, क्योंकि हर जगह एक समानान्तर बिज़नेस चैम्बर बन गया था, हर जगह धर्म के आधार पर मजदूरों की समानान्तर ट्रेड यूनियन्स बन गई थीं। जैसे-जैसे लोग आर्थिक आधार पर बंटने लगते हैं, एक-दूसरे से अलग होने लगते हैं, वैसे-वैसे देश के बंटने के लिए भूमि पर सिर्फ एक लाइन खींचनी होती है। हम हिंदुस्तान को 1947 के बाद की उस त्रासदी से, उस यात्रा से गुज़ारना नहीं चाहते हैं, इसीलिए तो प्रधान मंत्री जी ने 'विभाजन विभीषिका स्मृति दिवस' के रूप में एक दिन को मनाने का जो निर्णय लिया है, उसके पीछे कारण क्या है? इस देश की नई पीढ़ियाँ, should the posterity of India, not know as to what was the reason of partition of the country? जिस देश को बाँट दिया गया, लाखों लोग घरविहीन हो गए, निर्दोष बच्चों और महिलाओं के साथ जो ज्यादितयाँ हुई, जिसकी कल्पना तक नहीं की जा सकती है, क्या हम उस विभीषिका को जाने नहीं? क्या हम इतने विवेकशून्य हैं कि यदि जान लेंगे, तो हम उस विभीषिका में पुनः प्रवेश कर जाएंगे? महोदय, यह दो बातों के लिए जानी जाती है। कुछ लोग यह इसलिए जानना चाहते हैं, क्योंकि उनको सांप्रदायिकता फैलानी होती है, लेकिन हम लोग इसलिए जानना चाहते हैं, क्योंकि हम वैसी सांप्रदायिकता के विष को समाप्त करना चाहते हैं। इसलिए प्रधान मंत्री नरेन्द्र मोदी जी ने वह निर्णय लिया, जो 1947 में जवाहरलाल नेहरू को लेना चाहिए था, जो बाद के प्रधान मंत्रियों को लेना चाहिए था। उन्होंने निर्णय नहीं लिया, परंतु प्रधान मंत्री मोदी जी ने देश को बताया कि अपने इतिहास को जानो, अपनी विरासत को जानो।

महोदय, मैं जिस सच्चर कमेटी की बात कर रहा था, उसके सचिव अबू सहेल शरीफ़ थे। 5 अगस्त को डिफेंस मिनिस्ट्री से लगातार पत्राचार हुआ था। श्री प्रणब मुखर्जी उस समय डिफेंस मिनिस्टर थे। आपको आश्चर्य होगा, तीन मूर्ति में सारे डॉक्यूमेंट्स पड़े हुए हैं। मैं सन्न रह गया, मैंने इसकी कल्पना नहीं की थी, जब आर्मी को लगातार 12 पत्र गये, Kindly provide me the statistics of the Hindus and Muslims in the Army. सम्मानीय जनरल जे.जे. सिंह जी सेनाध्यक्ष थे, 5 अगस्त 2006 को...(व्यवधान)...मेजर जनरल के.डी.पी. सिंह ने अबूसालेह शरीफ को पत्र लिखा, उन्होंने कहा कि भारतीय सेना का एक ही चरित्र है, वह है देशभक्ति। भारतीय सेना की एक ही सेवा शर्त है...(व्यवधान)...

सभा के नेता (श्री पीयूष गोयल) : इसमें तो ताली बढ़ा सकते हैं, भारत की सेना की बात हो रही है। ...(व्यवधान)...

श्री राकेश सिन्हा: मैं माननीय पीयूष जी का धन्यवाद देता हूं कि उन्होंने सदन का ध्यान इस ओर दिलाया कि ऐसे मुद्दे होते हैं, जो राजनीति से ऊपर होते हैं। भारतीय सेना ने जवाब दिया कि हमारा चित्र देशभिक्त है और हमारी सेवा की शर्त है कि अंतिम सांस तक भारत की सम्प्रभुता और अस्मिता की रक्षा करना, इसके अतिरिक्त हमारे पास जाति, धर्म का कोई संख्यात्मक आधार नहीं है। अन्त में भारत की सेना ही एकमात्र संगठन है, जिसने सच्चर कमेटी के सभी प्रकार के अनुरोधों और दुराग्रहों के बावजूद स्टेटिस्टिक्स नहीं दिया। मैं अभी भी भारत की सेना का अभिनन्दन करता हूं, उसे बधाई देना चाहता हूं कि उस समय की सरकार के उस दुराग्रह को, सेना में साम्प्रदायिकता के विषवमन करने को रोकने का काम किया। मैं जे.जे. सिंह जी का इसके लिए बहुत-बहुत अभिनन्दन करना चाहता हूं।...(व्यवधान)...

श्री उपसभापति : प्लीज़, आपस में बात न करें।

श्री राकेश सिन्हा: समय सीमित है। मैं दो घटनाओं का जिक्र करके बैठना चाहता हूं। पहली बात, देश आज़ाद हुआ। स्वाभाविक था कि भारतीय जनसंघ की संख्या छोटी थी। हमारी भूमिका देश की राजनीति में छोटी पार्टी होने के कारण सूक्ष्म थी। जो स्थूल रूप में थे, मैं उन राममनोहर लोहिया जी का नाम लेना चाहता हूं। वे समाजवादी नेता थे, जिन्होंने बाद में रामायण मेला शुरू किया। राममनोहर लोहिया जी ने हिन्दुस्तान टाइम्स को एक स्टेटमेंट दिया, 28 अक्टूबर, 1947 को सभी अखबारों को एक स्टेटमेंट जारी किया। घटना यह घटी कि लखनऊ और दिल्ली में दो धर्मों के आधार पर कॉन्फ्रेंस हुईं और कॉन्फ्रेंस किनके द्वारा हुई, उस इतिहास की घटना को जानिये, उसमें कोई साम्प्रदायिकता नहीं है। हमारे समाजवादी मित्रों को मालूम होगा, 15 दिसम्बर, 1947 का स्टेट्समेन आप पढ़ लीजिए, आप 15 दिसम्बर, 1947 का टाइम्स ऑफ इंडिया पढ़ लीजिए, 14 अगस्त को देश बंट चुका था, पार्टिशन हो चुका था, करांची में सम्मेलन हुआ, उसमें मुस्लिम लीग के 120 प्रतिनिधि गये। जिन्ना ने निर्णय लिया कि हिन्दुस्तान की मुस्लिम लीग के अध्यक्ष मद्रास मुस्लिम लीग के अध्यक्ष होंगे और लियाकत पाकिस्तान मुस्लिम लीग के अध्यक्ष होंगे। जिन्ना ने कहा कि अपने पैर पर खड़े रहो, अपना नेतृत्व डेवलप करो, मौलाना आज़ाद से दूर रहो, वे वहां से निर्देश लेकर आये, उसी पार्टी की विरासत को लेकर हमारे अब्दुल वहाब साहब चल रहे हैं। उस विरासत को फेंक दीजिए। आपकी जड में, जमीन में आजादी के बाद...(व्यवधान)... बैठ जाइये, बैठ जाइये, मत चिल्लाइये। आप कुछ समझ नहीं पाते हैं।

MR. DEPUTY CHAIRMAN: Mr. Jha, please take your seat. ...(Interruptions)... झा साहब, आपस में बात मत कीजिए, प्लीज़।

श्री राकेश सिन्हा : आप बैठिए, बैठिए।

श्री उपसभापति : प्लीज़, आप लोग आपस में बात नहीं करें। ...(व्यवधान)... No cross-talking, please.

श्री राकेश सिन्हा: यह सहमत की मीटिंग नहीं है। ...(व्यवधान)... यह संसद है, सहमत की मीटिंग नहीं है। ...(व्यवधान)... अब्दुल वहाब साहब अपनी बात को कहने के लिए सामर्थ्यवान हैं। ...(व्यवधान)... अब्दुल वहाब साहब चाहता हूँ।

MR. DEPUTY CHAIRMAN: Mr. Abdul Wahab will defend himself. ... (Interruptions)...

SHRI RAKESH SINHA: Yes, he will reply. सुन लीजिए, स्टेट्समैन ने वह न्यूज प्रथम पृष्ठ पर छापी, टाइम्स ऑफ इंडिया ने छापी कि एक दूसरे देश का प्रधान मंत्री हमारे देश की एक पोलिटिकल पार्टी का नेतृत्व तय करता है। इसलिए मैं कहना चाहता हूँ कि यदि हिन्दुस्तान को आगे बढ़ना है, तो जिस मंत्र को प्रधान मंत्री, नरेन्द्र मोदी जी ने दिया, वह मंत्र सिर्फ हिन्दुस्तान के लिए नहीं है, वह मंत्र दुनिया के सभी देशों के लिए है, जिन देशों में नस्लवाद है, जिन देशों में रंगभेद है, अपार्थाइड है, जिन देशों में ब्लैक एंड व्हाइट डिवीजन है।"सबका साथ, सबका विकास", यह सिर्फ भारत का मंत्र नहीं है। इस वैश्विक मंत्र का इज़हार करके भारत ने, जैसे प्रधान मंत्री जी ने योग को दुनिया तक पहुँचाया, श्रीअन्न को दुनिया तक पहुँचाया, वैसे भारत के "वसुधेव कुटुम्बकम्" से निकली इस विचारधारा को दुनिया को दिया। यह प्रधान मंत्री जी के द्वारा दुनिया को दिया गया एक महत्वपूर्ण योगदान है।

उपसभापति महोदय, मैं जो बात कहना चाहता हूँ, वह यह है कि यह सदन मखौल उड़ाने की जगह नहीं होती है।

MR. DEPUTY CHAIRMAN: Mr. John Brittas, no please. Nothing will go on record. ...(Interruptions)... आप क्यों इंटरिफयर कर रहे हैं?

श्री राकेश सिन्हा: मैं जिस पंथिनरपेक्षता की बात कर रहा हूँ, मैं उस पंथिनरपेक्षता को परिभाषित करके सच्चर किमटी की उस बात को एक बार फिर से दोहराना चाहता हूँ। सच्चर किमटी ने अपने भीतर एक उप-सिमित बनाई थी। जो विद्वान हैं, वे जाकर पढ़ें और संपर्क करें। उस उप-सिमित ने क्या रिकमंडेशन दी थी! उस उप-सिमित ने कहा, 'Constituencies reserved for Scheduled Castes and Scheduled Tribes are detrimental for Muslim representation.' उसने यह भी कहा कि ऐसे सभी क्षेत्रों को मिला कर ऐसी काँस्टिट्युएंसी का गठन करना चाहिए,

जिससे मुस्लिम रिप्रेजेंटेशन बढ़ सके। राकेश बसंत सच्चर किमटी के सदस्य थे, वे अहमदाबाद मैनेजमेंट के मेम्बर थे। उन्होंने पत्र लिखा और कहा, 'The division of work in Sachar Committee is lop-sided. Some members have been given work which is beyond the terms and conditions. Some members are deprived from work.' इसका कोई उत्तर नहीं आया। उपसभापित महोदय, सच्चर किमटी के 400 पृष्ठों का डॉक्युमेंट पिढ़ए, उसके दूसरे चैप्टर को पिढ़ए, वह क्या कहता है! वह कहता है कि अस्पतालों में किसी खास धर्म के लोगों को जगह नहीं मिलती है, स्कूल के प्रिंसिपल खास धर्म के लोगों को बाहर कर देते हैं। एक भी ऐसे इंस्टांस को, ऐसी घटना को सच्चर किमटी प्रस्तुत नहीं कर पाई, लेकिन सच्चर किमटी ने ढिवीजन के बीज को बोने का काम किया। जो काम त्रिपुर किमटी ने किया, शरीफ किमटी ने किया, अबुल फैज़ल किमटी ने किया और उसके पहले हंटर किमटी ने किया, उसी की विरासत को लेकर सच्चर किमटी चल रही थी। हम उस विरासत को खारिज करते हैं। हम अल्पसंख्यक-बहुसंख्यक विभाजन को नहीं मानते हैं। हम "वन नेशन, वन पीपल" की अवधारणा को मानते हैं। सब तक अनाज पहुँचेगा, सब तक स्वास्थ्य पहुँचेगा, सबके प्रयास को शामिल किया जाएगा, सबके विश्वास के साथ देश आगे बढ़ेगा, तभी हम 'भारत के लोग' कहलाएँगे, अन्यथा हम खंडित रूप से देखे जाएँगे।

अंत में, सिर्फ तजामुल हुसैन ही नहीं थे, संविधान सभा में नजीरुद्दीन अहमद थे, संविधान सभा में बेगम रसूल थीं, उन्होंने क्या कहा था। उन्होंने कहा कि एक-दूसरे का विश्वास किया जाता है। आप प्रधान मंत्री, नरेन्द्र मोदी जी के 2014 से लेकर 2022 तक ऐसे किसी कार्यक्रम के बारे में बताइए। जावेद भाई बता रहे थे कि स्कॉलरिशप का बजट कम हो गया है। उपसभापित महोदय, आपको मालूम है कि एक ही व्यक्ति चार स्कॉलरिशप्स लेता था। नाम का परमुटेशन-कॉम्बिनेशन बैठा कर एक-एक व्यक्ति को चार-चार स्कॉलरिशप्स मिलती थीं। भारत सरकार ने ऐसे लोगों को अलग किया, तो बजट तो कम होगा ही। ...(व्यवधान)... हमने लोगों को कम नहीं किया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please, please....(Interruptions)...

श्री राकेश सिन्हा : उपसभापति महोदय, मैं इसको प्रामाणिक रूप से सोमवार को ऑथेंटिकेट कर दूँगा। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: He will authenticate it. ... (Interruptions)... He said that he would authenticate it. ... (Interruptions)...

श्री राकेश सिन्हा: यह लोक सभा और राज्य सभा के प्रश्नोत्तर में ही आ गया है, मुझे बहुत दूर जाने की जरूरत नहीं पड़ेगी।

श्री उपसभापति : आप ऑथेंटिकेट कर दें।

श्री राकेश सिन्हा: जिन लोगों को दर्द होता है, जिनकी दुकानें बंद हो रही हैं, प्रधान मंत्री, श्री नरेन्द्र मोदी जी की कल्याणकारी याजनाओं से, जो महलों में रह कर समाजवाद का नाम लेते थे, विलासिता का जीवन जी कर समाजवाद का नाम लेते थे, जो एनजीओज़ चला कर इस देश में समाजवादी बनते थे, उन सबकी दुकानों को प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने बंद कर दिया है। चाहे वे देश में हों या विदेशों में हों, उनके पेट के दर्द को हम समझते हैं और उनके लिए दवा भी हमारे पास है, चिंता न करें। मैं सदन से अपील करता हूं, यह वही सदन है, जिसने बाबा साहेब अम्बेडकर के ड्राफ्ट कॉस्टिट्यूशन को मंज़ूर किया था। उन्होंने अपने अंतिम भाषण में कहा था कि इस देश को खतरा बाहर की ताकतों से नहीं है। आने वाले समय में इस देश की सम्प्रभुता को खतरा यहां के मीर ज़ाफ़रों और जयचन्दों से है। ऐसे मीर ज़ाफ़रों और जयचन्दों से देश बचे, देश सही रास्ते पर चले। आप प्रधान मंत्री, श्री नरेन्द्र मोदी जी की ऐसी कल्याणकारी योजनाओं के साथ खड़े होइये, इससे जनता में आपका विश्वास बढ़ेगा। जब आपकी विश्वसनीयता बढ़ेगी, तो आपका अस्तित्व भी थोड़ा जमेगा। लेकिन जितना आप विरोध करेंगे, आपका अस्तित्व मिटता जाएगा। यदि आप मिटते हुए अस्तित्व को नहीं देख पा रहे हैं, तो इसमें मैं कुछ नहीं कर सकता हूं। इसी के साथ मैं अपने शब्दों को विराम दूंगा, धन्यवाद।

श्री उपसभापति : माननीय सदस्यगण, मैं पुनः आप सबको हाउस के रूल्स और प्रोसीजर्स का ध्यान दिलाना चाहूंगा। किसी भी सब्जेक्ट पर बहस शुरू से आधा घंटा पहले आपके नाम आने चाहिए। बहस शुरू होने के बाद कई नाम आए, जिनको हमने इन्क्लूड किया। बहस शुरू होने के लगभग आधे घंटे बाद या 40-45 मिनट बाद भी नाम आए हैं। आम तौर से परम्परा है कि प्राइवेट मेम्बर्स रिज़ॉल्यूशंस में, प्राइवेट मेम्बर्स बिल्स में हम बोलने देते हैं, इसलिए हम आपको भी बोलने देंगे, पर आपसे अपील होगी, चेयर का अनुरोध होगा, प्लीज़, रूल्स का पालन तो करिए ही। Now, Shrimati Jebi Mather Hisham.

SHRIMATI JEBI MATHER HISHAM: Thank you, Sir, for giving me an opportunity. I am an Indian first and I am an Indian last. I can keep my hand on my heart and say that I am Indian first and I am an Indian last. I hope Rakesh Sinhaji would agree with me that all of us present here can actually say that we are an Indian first and we are an Indian last. He is agreeing with me. I am deeply obliged. Take the case when we are an Indian first and we are an Indian last. A minority community -- whether it is Muslims or Sikhs or Parsis or Jains or any other community -- belongs to a weaker section. For many years they are undergoing the biggest traumas. They do not get the best of education, the best of health, the best of livelihood or lifestyle; they do not have such facilities. After all, they are also Indians. Why don't we have broadmindedness to consider that because they are minorities, because they are backward, if an effort is taken to give them that special benefit, should we not be happy that being an Indian first and Indian last, we are doing something great? My hope and my dream is that of an India where if an Indian girl wants to wear a hijab and

she wants to go the moon, we should all stand for that. If an Indian girl wants to wear a bindi and dream of going to the moon, then we should all stand by that. If a Christian girl wants to wear a Cross and dream of going to the moon, we should all stand by that. Why is that, instead of encouraging everyone, we are always creating intolerance? Sir, I wanted to, specifically, speak on Maulana Azad National Fellowship. Many hon. Members have spoken on this. When was it brought? It was brought in 2009 pursuant to Sachar Commission Report. Who brought it? UPA brought it. Why did UPA bring it? It was because UPA believed that we should take everyone along. UPA believed in inclusive India. UPA believed that every step should be taken to bring all those who are backward to the forefront. Now, the Government, in December, 2022, came up with a vague reason and stopped the Maulana Azad National Fellowship! What is the reason? The reason they say is, 'Oh! There is overlapping. Same names are repeated. Or, same person may get multiple scholarships; one scholarship from Maulana Azad Fellowship and one from other scholarship.' Sir, how can the Union Government come up with such a silly, irrelevant and vague reason? Are we not degrading ourselves by saying that this Union Government does not have the systems in place to find out whether one person is getting benefit repeatedly with different names? Are we living in stone-age? Is the Union Government still following some stone-age Acts or systems? Don't we have system to find out if one person is getting multiple benefits? If that is the kind of reason given, it is not good. I wanted to know whether Maulana Azad National Fellowship was stopped because of name. Was it stopped because of the name 'Maulana Azad?' Here what we generally see is this. Sir, BJP gave a lot of promises for coming to power. Every day we wake up and suddenly see that the name of this road is changed, name of this city is changed and name of this town is changed. My suggestion is: Next time you give in the BJP Manifesto one particular list and say that when we come to power we will change names every day and every week. Here, the issue is: When a community is backward, give the benefit what is due to it. Let us all embrace brotherhood.

Sir, I was listening to the speech of Shri Rakesh Sinhaji. मैंने श्री राकेश सिन्हा जी से बाहर भी कहा है। Now, I wanted to say it in the House. Rakesh Sinhaji, we all drink tea or coffee in the morning and take breakfast, then we take lunch and then dinner. लेकिन *

^{*} Expunged as ordered by the Chair.

श्री उपसभापति : यदि आप उनका नाम लेंगी तो, he has a right to speak again. So, please speak on the subject.

SHRIMATI JEBI MATHER HISHAM: Sir, I am very broadminded.

MR. DEPUTY CHAIRMAN: I request you to please speak on the subject. ... (Interruptions)...

SHRIMATI JEBI MATHER HISHAM: Sir, this is my subject, because there should not be any intolerance.

MR. DEPUTY CHAIRMAN: Subject is not Rakesh Sinha. ...(Interruptions)... Please speak on the subject.

SHRIMATI JEBI MATHER HISHAM: Sir, if you look at, in the morning or in the afternoon or at night, you will find that out of all benches in the House only one glass with water and that is on * इसलिए मैंने बाहर कसम खाई है, अब हाउस में भी, I may be a junior Member. If you look at the Treasury Benches, I may be the junior-most, when compared to seniors out there. But, I have taken a solemn promise that * That is my main thing. The main thing which I always wanted to share is this.

DR. JOHN BRITTAS: Intolerance and...

MR. DEPUTY CHAIRMAN: No-cross talking, please. You always comment on everybody. I personally request you to stop.

SHRIMATI JEBI MATHER HISHAM: Sir, when the Sachar Commission Report, Report of the Backward Communities find that there are minority communities which are poor and not getting the benefits, you give them what they want. Don't deny them the benefits. That is my humble submission. Not just to Rakesh Sinhaji, but I want to tell everyone here that नफ़रत के बाजार में मोहब्बत की दुकान खुलनी चाहिए।

Sir, I would like to conclude by saying just one more thing. Hon. Member, Rakesh Sinhaji, said something about W.C. Banerjee and the Congress Party. Let me make it very clear that this lifetime is not enough for him to understand Congress

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^{*} Expunged as ordered by the Chair.

Party's contributions to this country, to the building of this nation, and to our Freedom Struggle from late Shri W.C. Banerjee to Shri Mallikarjun Khargeji. So, this lifetime is not enough for him to understand that. But, this is a forum where we have to speak for everyone. I represent every Indian and I again want to say that give them the benefits which are due to them.

Thank you very much, Sir, for having given me this opportunity.

प्रो. मनोज कुमार झा (बिहार): माननीय उपसभापित महोदय, आपका शुक्रिया। मैं जेबी माथेर जी को यह कहना चाहूँगा कि राकेश भाई ने जो यहाँ बोला, वह दिल से नहीं बोला। वह इन्टॉलरेंस वगैरह का कोई मामला नहीं है। मैं उनको कई वर्षों से जानता हूँ।

श्री उपसभापति : झा जी, कृपया सब्जेक्ट पर आइए।

प्रो. मनोज कुमार झा: सर, मैं सब्जेक्ट पर ही आ रहा हूँ। इस सब्जेक्ट का सबसे बड़ा हिस्सा तो वे ही हैं। आप तो अगरवुड वाले फॉर्म में जा रहे थे। ...(व्यवधान)...

माननीय उपसभापित महोदय, सच्चर कमेटी और रंगनाथ मिश्रा आयोग दोनों के संदर्भ में अब्दुल वहाब साहब का यह रिज़ॉल्यूशन है। मुझे बेहद खुशी है। रिज़ॉल्यूशन लॉटरी से आता है। यह रिज़ॉल्यूशन आज यहाँ आया है और हम सब इस पर चर्चा भी कर रहे हैं। हमारे मन्तव्य, हमारे रुझान अलग-अलग हो सकते हैं, लेकिन 20 प्रतिशत आबादी के प्रति अगर हमारा दृष्टिकोण उचित नहीं है, हमारे दृष्टिकोण में अगर समग्रता में लेने का भाव नहीं है, तो मैं समझता हूँ कि हम चाहे 5 द्रिलियन डॉलर्स की इकोनॉमी बना लें या आलीशान महल खड़े कर लें, एक मुल्क के रूप में हम तन्हा महसूस करेंगे, यह मेरा मानना था।

अब्दुल वहाब साहब जब रिज़ॉल्यूशन के बारे में बोलने के लिए खड़े हुए, तब मुझे लगा कि एक विस्तृत फलक पर वे अपनी बात रखेंगे, लेकिन मैंने एक झिझक देखी, एक संकोच सा देखा। उसे मैं डर नहीं कहूँगा - एक झिझक, एक संकोच, जिसे अंग्रेज़ी में रिलक्टेंस कहते हैं। सर, आज देश के मुसलमानों में अधिकांश की यही हालत है - एक झिझक, एक संकोच, एक रिलक्टेंस। ...(व्यवधान)... सर, यकीन मानिए, मैं बस कुछ बातें रखूँगा।

माननीय उपसभापित महोदय, समाज के अन्दर ध्रुवीकरण है, इससे कोई इन्कार नहीं कर सकता है। इससे भी कोई इन्कार नहीं कर सकता है कि यह ध्रुवीकरण समाज के लिए अच्छा नहीं है। यह इलेक्शन के लिए अच्छा हो सकता है, चुनाव के लिए अच्छा हो सकता है, लेकिन ध्रुवीकृत समाज को अन्दर ही अन्दर दीमक चाटने लगती है। अड़ोस-पड़ोस देख लीजिए। मज़हब के नाम पर जो मुल्क बने, आज उनकी क्या हालत है? वे तो एक भी नहीं रह पाये। भाषा मज़हब पर भारी पड़ गयी। बंगलादेश का जन्म हुआ। हमारे यहाँ जो परिस्थितियाँ सिर उठा रही हैं, उन सिर उठाने वाली परिस्थितियों पर कब्ज़ा करना होगा, क्योंकि आज हालात ये हो गये हैं कि हम कपड़ों से पहचानते हैं, तो "ज़ाहिद-ए-तंग-नज़र ने मुझे काफ़िर जाना और काफिर यह समझता है मुसलमां हूँ मैं।" ऐसे अगर समाज बँटेगा कि मेरी जुबान, मेरी भाषा, मेरे परिवेश और मेरे

परिधान से आप पहचान करेंगे और उसके आधार पर यहाँ निर्णय करेंगे, तो वह समाज के लिए उचित नहीं होगा।

सर, इस रिज़ॉल्यूशन के आखिर में वे जो एक्सपेक्ट करते हैं, वह लाइन बहुत महत्वपूर्ण है। मैं उसको पढ़ना चाहता हूँ। This Resolution urges the House to enact ...(Interruptions)...

श्री उपसभापति : प्लीज़, प्लीज़।

प्रो. मनोज कुमार झा : अनिल जी, मैं आपकी तवज्जो चाहता हूँ।

श्री उपसभापति : जो माननीय सदस्य पीछे बैठे हैं, उनसे मेरा अनुरोध है। Please, we are having a debate. प्रो. झा, आप बोलिए।

4.00 P.M.

PROF. MANOJ KUMAR JHA: It says, "to enact a legislation for prevention of atrocities against minorities of the country so as to build confidence amongst Muslims who are vulnerable." सहज सी बात है, देश आजाद हुआ, राकेश जी ने भी बहुत विस्तार से बात रखी, देश की आजादी, तक़सीम, पार्टिशन...(व्यवधान)...

श्री उपसभापति : मनोज झा जी, कृपया आप बोलें।

प्रो. मनोज कुमार झा: सर, असल में बात यह है कि मेरे अंदर का या राकेश जी के भी अंदर का शिक्षक मरा नहीं है। इसलिए अकसर जब हम बोलते हैं.....

श्री उपसभापति : कृपया आप बोलें।

म्रो. मनोज कुमार झा: सर, मैं आपको छात्र तो मान ही नहीं सकता। मैं सिर्फ यह कहना चाहता था कि, देखिए, ऐसे तारतम्य भी टूट जाता है, वह जो पार्टिशन का वक्त था और मैं अकसर लोगों से कहता हूँ कि आप चाहे कॉम्युनिस्ट हों, कॉंग्रेस हों, बीजेपी, जनसंघ के लोग हों, निर्दलीय हों, फ्री थिंकर हों, प्यारे लाल जी का जो लास्ट फेज़ है, बापू की जिन्दगी का जो लास्ट फेज़ है, उसको पढ़ा जाए। शायद 1947-48 में उस लास्ट फेज़ को पढ़े जाने की उतनी जरूरत नहीं थी, जितना 2023-24 में उस लास्ट फेज़ को पढ़े जाने की जरूरत है। हम तो आजादी का अमृत वर्ष मना रहे हैं न! आजादी की पहली सालगिरह 1948 में हुई थी। सर, हमें उस यात्रा में देखना पड़ेगा कि हम कब उल्टे पाँव की यात्रा पर निकल गए। दुनिया का इतिहास गवाह है कि अगर आप एक समुदाय के लिए डर और खौफ पैदा करते हैं और उल्टे पाँव की यात्रा पर चले जाते हैं, तो अंततः वह आपका भी भला नहीं करती, क्योंकि political power is never permanent. Every political power —।

have said this in the House -- has an expiry date. व्यक्तियों की, विचारधारा की एक एक्सपायरी डेट होती है। हमने तो वह दौर देखा था, जब यह कहा जाता था कि सोवियत रूस कभी खत्म ही नहीं होगा, लेकिन वह खंड-खंड हो गया। हमने वे लोग देखे थे, जिनके बारे में लोग कहते थे कि इनके राज-पाट में सूर्य कभी डूबता नहीं, लेकिन उनका सूरज ऐसा डूबा...(व्यवधान)...

श्री उपसभापति : प्लीज़।...(व्यवधान)...

प्रो. मनोज कुमार झा: सर, कोई बात नहीं।

MR. DEPUTY CHAIRMAN: Prof. Jha, this is the same thing, जो आप दोनों से हर जगह अपील करता हूँ। प्लीज़, प्लीज़।

प्रो. मनोज कुमार झा: सर, मुझे पता है। मैं एक चीज़ कहूँगा कि गाँधी जी ने उसी दौर में एक बात कही थी, जिसका जिक्र मैं यहाँ करना चाहता हूँ। हम अपने देश को कभी भी देश नहीं कहते हैं, हमारे तमाम मित्र इससे सहमत होंगे कि हम इसको सभ्यता कहते हैं, हिन्दुस्तान की सभ्यता कहते हैं। उस दौर में बापू ने कहा था कि जिस सभ्यता में माइनॉरिटीज़ के लिए जगह नहीं होगी, उसको एक सार्थक दृष्टिकोण से नहीं देखा जाएगा। वह सभ्यता चूक सी जाएगी, उसके अंदर दिक्कतें पैदा होंगी।

सर, मैं बजटरी ऐलोकेशन पर एक-दो मिनट लूँगा, लेकिन उस पर बोलने से पूर्व एक बात कहना चाहता हूँ कि डर और खौफ के इस माहौल में इस देश में, जो मैंने अब्दुल वहाब साहब की झिझक की बात की, मैं वह झिझक स्टूडेंट्स में देखता हूँ। वे मुश्किल हालात से आते हैं, पीएचडी के लिए मेरे पास सब्जेक्ट देते हैं और मैं देखता हूँ कि वे सब्जेक्ट कुछ देना चाहते हैं, लेकिन वे ऐसा विषय चुनते हैं, जो उनके हिसाब से उनकी मुस्लिमनेस को बचा ले। सर, यह क्यों हो रहा है? यह नहीं होना चाहिए न? मेरे अंडर तकरीबन 20 पीएचडीज़ हुई हैं।...(व्यवधान)... मैं आग्रह करूँगा, प्लीज़।...(व्यवधान)... प्लीज़, मेरी हाथ जोड़ कर विनती है। मैं कुछ अनुभव साझा कर रहा हूँ।...(व्यवधान)...

श्री उपसभापति : प्लीज़, आप लोग आपस में बात न करें। प्रो. झा, कृपया आप बोलें।

प्रो. मनोज कुमार झा: सर, मेरे अंडर तकरीबन 20 पीएचडीज़ हुई हैं। मैं पिछले 7-8 वर्षों में देखता हूँ कि वे मुश्किल हालात से आ रहे हैं, लेकिन उनको किस विषय पर पीएचडी करनी है! उनको डल लेक की ईकोलॉजी पर पीएचडी करनी है। जब उनसे इस संबंध में बात करता हूँ, तो पता चला कि उन्हें संदेह है कि जिस विषय पर वह पीएचडी करना चाहता है, वह विषय यहाँ सेलेक्ट होगा या नहीं होगा, इसलिए उसने यह विषय चुना है। सर, यह क्यों हुआ है? हमने पूरे के पूरे ईको-सिस्टम में इतना ज़हर भर दिया है। ज़हरीली हवा पहले तो उनको नुकसान करती है, जिसके लिए आपने हवा छोडी है, लेकिन हवा वतन की सरहद को नहीं देखती है, धर्मों की सरहद

को नहीं देखती है, वह ज़हर इधर भी लौट कर आ रहा है। जब वह ज़हर आता है, तो सब कुछ क्षत-विक्षत कर देता है। अभी मैंने हाल में देखा, प्रधान मंत्री जी ने चिंता व्यक्त की, हमारी सुप्रीम कोर्ट ने चिंता व्यक्त की कि यह इस देश में क्यों हो रहा है। टेलीविज़न चैनल्स पर शाम से हिन्दू-मुसलमान, इंडिया-पाकिस्तान पर नुमाइश चलती है। यहाँ हमारा सवाल रोटी का है, रोजगार का है। प्रधान मंत्री जी जो स्लोगन देते हैं, क्या वे स्लोगन इसके साथ मेल खाते हैं? इन टेलीविजन चैनल्स को कहाँ से शह मिल रही है, जो शाम से लेकर देर रात तक घृणा की, नफरत की नुमाइश चलती रहती है। सर, यह बहुत मुश्किल है। यह मैंने पहले भी कई दफा कहा है। मुझे सेंस ऑफ डेजा वू होता है। मैंने बोलते वक्त कई बार ये बातें कहीं हैं। जब सदन से बाहर मित्र मिलते हैं, वे भी यह कहते हैं। वे सहमत हैं कि ये चीज़ें नहीं होनी चाहिए।

सर, मैं अपनी पीड़ा शेयर करना चाहता हूँ।...(व्यवधान)...

श्री उपसभापति : प्लीज़।

प्रो. मनोज कुमार झा: मेरा एक स्टूडेंट है, उसका नाम है मीरान हैदर, वह जेल में है। अभी हाल में आपने देखा होगा कि माननीय उच्च न्यायालय का एक ऑब्जर्वेशन आया था आप स्केपगोट बना रहे हो, चाहे उमर खालिद हो, खालिद सैफी हो, शरजील इमाम हो, गुल्फिशाँ हो, शिफा-उर-रहमान हो या मीरान हैदर हो, जिसका मैंने ज़िक्र किया है। सर, कोर्ट के जो ऑब्जर्वेशंस आ रहे हैं -- महोदय, यह अकसर होता है कि एक्विटल होता है कि इनके ऊपर कुछ नहीं था - आठ साल बाद! सर, दुनिया में वह विधा ईजाद नहीं हुई है कि उसके आठ वर्ष लौटा दिए जाएं। मेरा एक स्टूडेंट है, जो एक्विटल के बाद चार वर्ष जेल में काटकर आया। उस पर कोई आरोप नहीं था। क्या हम उसके चार बरस वापस कर सकेंगे? एक ऐवरेज मुसलमान की यही हालत है। मैं अभी भी यह कह रहा हूँ कि हमारी संसद में अभी भी यह ताकत है, जो अब्दुल वहाब यह विषय लाते हैं और इस पर चर्चा होती है। सर, थोड़ी मत भिन्नता होगी, लेकिन यह हमारी लोकतंत्र की ताकत है, इस ताकत को बचाकर रखेंगे, तो हर समुदाय का भरोसा होगा और इसकी जरूरत है।

सर, मैं डिडक्शन को लेकर कहना चाह रहा था, लेकिन मेरे कई साथी कह चुके हैं, इसलिए मैं रिपीट नहीं करूँगा। मेरे मित्र कह रहे थे कि हम एक नजर से देख रहे हैं। सर, स्कॉलरिशप में अनॉमलीज़ थीं। मेरे सवाल के जवाब में सरकार ने खुद ऐडिमट किया है कि 90 परसेंट एक्सपेंडिचर नहीं हुआ। यह ऑन रिकॉर्ड है। मुझे यह जवाब दिसम्बर, 2022 में मिला था। सर, चार हजार करोड़ यूटिलाइज़ नहीं हुए। यह दिखाता है कि इस समुदाय को लेकर हमारा पूरा का पूरा नज़रिया बहुत एक्ज्यूड है।

महोदय, बहुत तारीफ होती है - बुलडोजर, बुलडोजर, बुलडोजर! हमने तो यूके के पीएम को भी बुलडोजर पर बिठा दिया। ...(व्यवधान)... चला दो, हम पर भी चलवा दो।

श्री उपसभापति : प्लीज़।

प्रो. मनोज कुमार झा: सर, जिस देश में बुलडोजर सेलिब्रेट किया जाने लगे, उस देश में यह वक्त आ गया है कि लोग गंभीरतापूर्वक सोचें। क्या बुलडोजर किसी भी चीज़ का प्रतीक हो सकता है?

अगर है, तो कोर्ट को क्यों कहना पड़ता है? माननीय न्यायालय ने कहा कि फिर तो हम पर ताला लगा दो, बुलडोजर चला दो। किसी को बुलडोजर बाबा के नाम से सेलिब्रेट किया जाता है। अब पता नहीं कि वे इस नाम के साथ कैसे कंफर्टेबल हैं! मैं तो नहीं हूँ। सर, मेरा यह कहना है कि देश या बाहर की ह्यूमन राइट्स वॉच की जितनी भी रिपोर्ट्स देखें, आपको स्पष्ट तौर पर मिलेगा - मॉब लिंचिंग, हेट क्राइम्स। मेरे देश में आठ वर्ष से ये अचानक क्यों बढ़े हैं? यह गाँधी, नेहरू, आजाद, अम्बेडकर का देश है। मैं जानता हूँ कि नेहरू को लेकर आपके अंदर बड़ी दुविधा रहती है। नेहरू को खत्म करने का एक डिमॉलिशन स्क्वैड है। मैंने इसी सदन में कहा कि नेहरू काँग्रेस की प्रॉपर्टी और कॉपीराइट नहीं हैं। नेहरू इस देश की विरासत हैं। नेहरू पर जितना हक काँग्रेस का है, उतना हक एक-एक हिन्दुस्तानी का है। मैं जानता हूँ कि काँग्रेस के दूसरे प्रधान मंत्रियों के लिए आपको उतना नहीं करना पड़ेगा, आप उन्हें अटैक करने में मेहनत नहीं करते हैं, लेकिन नेहरू पर करते हैं, क्योंकि नेहरू पार्लियामेंटरी डेमोक्रेसी को प्रोटेक्ट करने के लिए अभी भी दीवार बनकर खड़े हैं। जब तक आप उस दीवार को नहीं गिराएंगे, तब तक आप अपना गोल रिअलाइज नहीं कर पाएंगे, whatever ulterior motives you have.

सर, मैं एक बात और बताता हूँ। हमारे बिहार के एक मंत्री हैं। मैं उनका नाम नहीं लूँगा। वे मंत्री महोदय बात-बात पर कहते हैं कि पाकिस्तान चले जाओ, पाकिस्तान चले जाओ। न उन्हें पाकिस्तान के क्षेत्रफल का अंदाजा है, न उन्हें कॉम्प्लिकेशन्स पता हैं कि अरबों लोगों को पाकिस्तान कैसे भेजोगे। आप ह्यूमन राइट्स एक्टिविस्ट आस्मा जहाँगीर जी को जानते होंगे। मुझे उनकी स्मृति में एक भाषण देने के लिए बुलाया गया, तो मुझे मना कर दिया गया, लेकिन वे मंत्री महोदय डेली कागज लेकर बैठते हैं कि इसे पाकिस्तान भेजो, उसे पाकिस्तान भेजो। अगर हम सबको पाकिस्तान भेज दोगे, तो मंत्री जी, आप किस के मंत्री रहोगे? आपका इलाका खाली हो जाएगा। अब वे सीमांचल गए और कहा कि सीमांचल में पलायन हो रहा है। उन्हीं की पार्टी के लोगों ने कहा कि यह गलत बात है, कोई पलायन नहीं हो रहा है, लेकिन आपको सीमांचल में कैराना मॉडल ढूँढ़ना था। सर, अब मैं आपको छोटी बानगी देकर अपनी बात खत्म करूँगा।

एक मोहतरमा हैं, वह कहती हैं - "चाकू तेज़ रखना, पता नहीं कब जरूरत पड़ जाए।" सर, इनको एक बार मन से माफी नहीं मिली थी। दूसरे हैं- 'We won't remain silent if somebody wants to kill our mother.' यह गाय के बारे में है। मैंने सुना है कि 14 तारीख को Cow Hug Day है। सर, मैं भी कोशिश करूँगा, हालांकि मुझे जिन्दगी में अक़सर मरखानी गाय मिल जाती है। ...(व्यवधान)...

एक माननीय सदस्य : यह भाग्य की बात है। ...(व्यवधान)...

प्रो. मनोज कुमार झा: हाँ, यह भाग्य की बात है। "तेरा नाम क्या है?" सर, मैं यहाँ कुछ चुनिंदा उदाहरण दे रहा हूँ, ये महत्वपूर्ण लोग हैं। "तेरा नाम क्या है? मोहम्मद नाम है तेरा? आधार कार्ड दिखा।" 'Hindus who don't vote for me have Miya blood in their veins'. ये महत्वपूर्ण व्यक्ति हैं और लगभग मंत्री के पद के हैं। "न अली न बाहुबली, केवल बजरंग बली" ये भी महत्वपूर्ण व्यक्ति हैं। "जो लोग सूर्य नमस्कार को नहीं मानते, उन्हें समुद्र में डूब जाना चाहिए।" ये तो बहुत बड़े व्यक्ति हैं और हमारे प्रधान मंत्री जी के बरक्स अपने आपको नया ऑपरेटिंग सिस्टम

बनाना चाहते हैं। इसके अलावा, अक़सर ईकोनॉमिक बॉयकाट की बात होती है, जालीदार टोपी की बात होती है। सर, दिक्कत यह हो गई है कि कश्मीर, रोहिंग्या और फिलिस्तीन जैसे मुद्दों को भी आप मुस्लिम एंगल से देखते हैं। नहीं सर, ह्यूमन राइट एंगल से देखिए, उसमें भी समाधान के लक्षण हैं। यहाँ तो लोगों के घर तक नहीं मिलते, ये परिस्थितियाँ हैं। सर, आखिर में मैं सिर्फ एक मिनट लूँगा। ...(व्यवधान)...

एक माननीय सदस्य : सर, ये रोहिंग्या को भी रखना चाहते हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please, no cross-talking. ...(Interruptions)... जब आपको बोलने का मौका मिलेगा, तब आप बोलें। ...(व्यवधान)...

प्रो. मनोज कुमार झा: आपने सुना नहीं। मैंने कहा कि इन मुद्दों को भी मुस्लिम एंगल से मत देखो, बस।...(व्यवधान)...

श्री उपसभापति : प्लीज़, आपस में बातचीत न करें। प्रोफेसर झा, अब आप कन्क्लूड करें। ...(व्यवधान)...

प्रो. मनोज कुमार झा: सर, वह आदत नहीं है। 'Don't listen to them'. मैं तो हमेशा इसी चीज़ की पैरवी करता हूँ कि 'You listen to us, I will listen to you.' Democracy is all about speaking and listening and more of listening than speaking.

श्री उपसभापति : इस सदन में यह सबसे अपेक्षा है।

प्रो. मनोज कुमार झा : जी सर।

श्री उपसभापति : सबसे यह अपेक्षा है और जैसा आपने कहा, डेमोक्रेसी सुनने और धैर्य से जानने की चीज़ है। ...(व्यवधान)...

प्रो. मनोज कुमार झा : यह सुनने और सुनाने की चीज़ है। ...(व्यवधान)...

श्री उपसभापति : यह हर पक्ष से सुनने और सुनाने की चीज़ है।

प्रो. मनोज कुमार झा: सर, आखिर में, राही मासूम रज़ा बहुत बड़े लेखक हुए और उन्होंने 'आधा गाँव' लिखा, लेकिन एक व्यापक समाज में उनकी प्रसिद्धि इसलिए हुई कि राही मासूम रज़ा ने 'महाभारत' की स्क्रिप्ट लिखी थी, जो बहुत ही फेमस सीरियल हुआ था। सर, मैं आपकी इजाज़त से उनकी एक छोटी कविता पढ़ना चाहता हूँ:-

"मेरा नाम मुसलमानों जैसा है, मुझको कत्ल करो और मेरे घर में आग लगा दो।
मेरे उस कमरे को लूटो, जिसमें मेरी बयानें जाग रही हैं
और मैं जिसमें तुलसी की 'रामायण' से सरगोशी करके,
कालिदास के 'मेघदूत' से कहता हूँ, मेरा भी एक संदेश है।
मेरा नाम मुसलमानों जैसा है, मुझको कत्ल करो और मेरे घर में आग लगा दो।
लेकिन, मेरी रग-रग में माँ गंगा का पानी दौड़ रहा है,
मेरे लहू से चुल्लू भर महादेव पर फेंको और उस योगी से कह दो,
महादेव, अब इस गंगा को वापस ले लो।
यह जलील तुर्कों के बदन में गढ़ा गया लहू बनकर दौड़ रही है।"

सर, मुझे इसके आगे कुछ नहीं कहना है। जय हिन्द!

DR. V. SIVADASAN (Kerala): Sir, a discussion about the backwardness of minorities is very important. The present situation has compelled this discussion. The forefathers of our nation upheld the rights of minorities. The Fundamental Rights in our Constitution give credence to the views of the forefathers of our nation. Remarkable contribution has been made by Sardar Vallabhbhai Patel, a great leader of our country. It reflects the basic principle of our nation, which is unity in diversity. Diversity is the beauty of our nation. Diversity is the strength of our nation. Diversity is the spirit of our forward march. Existence of this diversity is linked with the protection and rights of minorities. We all know that India is not built by the bullets and guns; India is not built by brick and stone. We all know that India is built by the struggle of people. The struggle represents the unity of people, which was developed in diversity by the diversity. What is this Government doing? *Look at the data of education sector. One-fourth of the Muslim children in the age group of 6-14 years are not in schools. Why is it happening in India? How is the Government addressing this burning issue? Here, we look at the matter of backwardness. They are reducing the financial assistance to the education sector for minorities' development. The number of fellowships has been reduced. A big number has been reduced! What is the condition of Maulana Abdul Kalam Azad Fellowship? The Treasury Benches have spoken about the minorities' rights, but they did not mention a single word on Maulana Azad Fellowship. In higher education sector, the enrolment ratio of students belonging to Muslim community is really below the national average. At the same time, the Government is reducing the fellowships year by year. In health sector, we are facing the same kind of problem. If the Government has reduced investment in

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 $[^]st$ Expunged as ordered by the Chair.

health sector, how will the upliftment of minorities happen? This is the burning question. It will ruin the entire health sector. We are also seeing the attacks on minorities in our nation. I do not know why the hon. Member, Shri Abdul Wahab, has not said a single word on *I think he feels fear about telling the story behind * Everybody knows which politics is behind the * So, I request Shri Abdul Wahab to ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ... (Interruptions)... Please speak on the subject. ... (Interruptions)...

DR. V. SIVADASAN: What is happening in UP? What happened to Mohammed Akhlaq, a young boy, and his family there? But Shri Abdul Wahab has not said a single word on Akhlaq. Why are they unable to tell the story behind the incidents -- story on the politics of hate? These all are the burning questions in our nation. We saw the incidents in Delhi. Thousands of people faced attacks from the politics of hate. In Odisha, a Christian priest, Graham Stains, and his family faced attacks from the politics of hate; they lost their lives. This is happening continuously in our nation.

MR. DEPUTY CHAIRMAN: I would like to remind you that the subject is, "Sachar Committee Report: Help Madrassas to modernise and form a Commission to improve higher education...' ... (Interruptions)... Please speak on the subject. You know the rules. If you speak on the subject, it will go on record. It is for every Member.

DR. V. SIVADASAN: So, I am trying to address the fear which is faced by the minorities in our country. Without addressing the fear of the minorities, we will not be able to resolve the issues. Here, what is the ruling party doing? They are not promoting education. They are not ready to promote the health sector in our country. What they are doing is that they are promoting the 'cow hug'. How will the education sector or the health sector develop by observing 'Cow Hug Day'? So, they should try to correct the senseless decisions. They are now doing some senseless things.

India has been built by the united struggle of the people. Everybody contributed in the struggle across all the communities and religions. We have the name of a great freedom fighter, Udham Singh. He told his name in the British court

^{*} Expunged as ordered by the Chair.

as 'Ram Mohammed Singh'. The name, 'Ram Mohammed Singh' represents the unity of the people. The unity of the people is very important. We should promote the diversity. We should protect the right of the minorities. I support the Resolution moved by Shri Abdul Wahab. Thank you, Sir.

SHRI SANDOSH KUMAR P (Kerala): Sir, I stand here to support the Resolution moved by my esteemed colleague, Shri Abdul Wahab. He is so lucky today to move such an important Resolution on the plight of Indian Muslims, even though his Party has nothing serious to do with it.

SHRI ABDUL WAHAB: We are doing everything. ... (Interruptions)...

SHRI SANDOSH KUMAR P: Allow me to speak, please. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRI SANDOSH KUMAR P: Yes, Sir, I am going to speak, but they are not allowing. India is the home of 200 million Muslims. So, what we are talking about is the plight of a considerable section of our population. The first question is the political representation of Indian Muslims. Everything begins with it. I would like to ask one thing to the hon. Members of the Treasury Benches, including Shri Rakesh Sinha, because he was very much vocal about the concept of 'Sabka Saath, Sabka Vikas'. They claim to be the largest political party in the world, maybe because of a sizeable number of memberships through missed calls also. It is their claim. I don't want to go into the details of that. But, may I know how many Muslim Members of Parliament are there from their party? Mr. Rakesh Sinha gave a lengthy, vocal and poetic speech. But reality is reality. How many elected Lok Sabha Muslim Members do they have? Are they ready to hug the Indian Muslims, instead of the cow? This is a very important question. Then, take the case of our Legislative Assemblies. What is the position of Muslim representation from BJP in the U.P. Assembly? Uttar Pradesh has a Muslim population of 20 per cent, and the number of elected Muslim representatives is 9 per cent. Out of these 34 MLAs, do you have even a single Member? Take the case of Gujarat where you have a thumping majority. How many Muslim MLAs your party is having there? If you carefully analyse all this data in detail, one thing is clear that you are always talking about Indian Muslims, you are always raising slogans like 'Sabka Saath, Sabka Vikas' but in reality you are not with the Indian Muslims and Indian minorities.

Let me now come to the issue of Islamophobia. Islamophobia is a reality in the modern world. In India also, you can see many areas which are called mini-Pakistan. Even in Delhi, you can see such places. It is a harsh Indian reality which we all have to admit. When we are taking part in a discussion in this august House, there is no point in escaping from the reality. There are some places which are being called mini-Pakistan in the country. Even Shabana Azmi, daughter of renowned poet, Kaifi Azmi, once had to complain about the discrimination. Are we going to tackle and solve this kind of discrimination? I do not think so. In fact, this Government is a threat not only to the people of the country but its past and its history also. This Government is purposefully, systematically and continuously promoting the Islamophobia.

Abdul Wahab ji could have spoken about the CAA, the Citizenship (Amendment) Act. I do not want to go into the details of the CAA but it was an attempt to purposefully alienate and create a division among the Indian society. I do not know why Muslim League is silent on that issue. We, in Kerala, the Left Parties all over, were campaigning against this draconian amendment. ...(Interruptions)...

SHRIMATI JEBI MATHER HISHAM: The Congress Party.....(Interruptions)...

SHRI SANDOSH KUMAR P: I do not know. I am not here to talk about the Congress Party. I am here to speak for my Party. You had your chance but you did not speak on CAA. It is not my fault. ...(Interruptions)... It is not my fault. You could have spoken about the CAA. That was a purposeful attempt. The Government itself is indulging in promoting Islamophobia.

Sir, Muslims are an Indian reality and the major section of our friends from the Ruling Party want to do away with this. This is not going to happen. In the 75th year of India's Independence, I am very sorry to say that there is a purposeful and continuous attempt to create an India-Pak feeling in each and every village of India. That is their politics and they harp on that only. Why should we renovate these Madarsas; why should we implement Sachar Committee Report? Justice Sachar, of course, I can proudly say here, was part of the Indian Association of Lawyers, one of the prominent Lawyers' Association of which I myself am a member. There are certain elements in the Muslim community, who are trying to misuse the Muslim sentiments. That has to be taken into account very seriously. Some outfits are there, maybe with the backing of international agencies and others, I do not know and I cannot corroborate the same with evidence right now because nowadays, everything needs a kind of corroboration, or say, documentation. There are many outfits, which

purposefully try to drag the Muslims on the path of terrorism. Terrorism has no religion at all. For example, if we take the case of Pakistan, at least, 2,000 people are killed there every year. Obviously, most of them are Muslims. Ninety-nine per cent of them are Muslims. What does it show? It shows that terrorism has no religion at all. Now there is a section purposefully trying to drag the Muslims, to misuse their feelings and to woo them to the path of anti-national activities. So, what I suggest is that this question is an Indian question, not a minority question. In the 75th year of India's Independence, we have to take it very seriously. We have to promote their education. Barring a State like Kerala, it is the sorry state of Affairs in other States' schools and colleges, and in their representation in higher posts? These are known to all of us. I support this Resolution. We have to accept realities as realities. Rhetoric will not replace realities.

Once again, I support Shri Abdul Wahab ji's Resolution. And I request the Government to take necessary steps to get it implemented. Thank you, Sir.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.]

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri G.V.L. Narasimha Rao ji. He is not present. Shrimati Geeta alias Chandraprabha ji.

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): आदरणीय उपसभाध्यक्ष महोदय, मैं आपका बहुत-बहुत आभार व्यक्त करती हूं कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया। मुझे याद आता है कि वर्ष 2005 में तत्कालीन प्रधान मंत्री डा. मनमोहन सिंह जी के द्वारा भारत में एक वर्ग विशेष की सामाजिक, आर्थिक और शैक्षिक स्थिति का अध्ययन करने हेतु दिल्ली उच्च न्यायालय के पूर्व मुख्य न्यायाधीश श्री राजिन्दर सच्चर जी के नेतृत्व में एक समिति का गठन किया था। वर्ष 2006 में समिति की रिपोर्ट को सदन के समक्ष रखा गया था। समाचार पत्रों एवं न्यूज़ चैनलों के माध्यम से रिपोर्ट के विषय में आमजन के बीच में चर्चा भी हुई थी।

उपसभाध्यक्ष महोदय, जब इस रिपोर्ट की चर्चा हुई, तब मैं गांव की प्रधान हुआ करती थी। हमारी ग्राम पंचायत में सभी जाति, धर्म और समुदाय के लोग होते हैं। गांव का प्रधान होने के नाते सामान्य जन लोगों से इस रिपोर्ट पर चर्चा हुई, तो मुझे आश्चर्य हुआ कि क्या सरकार द्वारा देश में एक जाति विशेष या वर्ग विशेष के लिए अलग से कोई ऐसी सिफारिश करना उचित है? क्या सरकार हमारे संविधान के मूल मंत्र की भावना के अनुसार, जिसमें प्रत्येक नागरिक के विकास की बात कही गई है, उस मूल भावना के विपरीत किसी विशेष धर्म या जाति के विकास की बात को करते हुए देश को बांटने का काम कर सकती है? मैं बताना चाहती हूं कि गांव में भी चौपाल लगती है और इस तरह के मुद्दों पर चर्चा होती है। मैं यह इसलिए कह रही हूं कि उस समय भी हम लोगों के बीच में गांव की पंचायत में लोगों ने इस पर चर्चा की थी। अब मैं इस समय की बात करती हूं।

महोदय, समय बीतने के साथ इस रिपोर्ट की सिफारिशों पर चर्चा भी बंद हो गई और आगे के कार्य शुरू हो गये। मैं ग्राम प्रधान से इस उच्च सदन की सदस्य बनी, इसके लिए मैं अपनी पार्टी का आभार व्यक्त करती हूं। उस समय मैं जब ग्राम की प्रधान थी यानी सबसे निचली इकाई में थी और आज संसद की इस उच्च इकाई में आई हूं। मुझे आज पुनः इस सदन में इसकी चर्चा में भाग लेने का मौका मिला है। तब गांव के सामान्य लोगों द्वारा कही गई बातों को आज मैं इस सदन के समक्ष रखना चाहती हूं।

महोदय, देश के प्रत्येक नागरिक का विकास सरकार की प्राथमिकता होनी चाहिए। महोदय, 2004 से लेकर 2014 तक केन्द्र में जो सरकार थी, उसने देश की गंभीर समस्याओं को उलझाने का कार्य किया, चाहे इस समिति की सिफारिशें हों या अन्य समितियों की सिफारिशें हों। प्रत्येक सिफारिश पर सिर्फ कागजों पर ही कार्य किया गया। देश की जनता के द्वारा 2014 में आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में भारतीय जनता पार्टी की सरकार आई... और मुझे कार्य करने का अवसर मिला।

महोदय, हमारे प्रधान मंत्री जी ने 'सबका साथ, सबका विकास, सबका विश्वास' का मूल मंत्र दिया और इसी मूल मंत्र पर हमारी सरकार काम कर रही है। वह देश के प्रत्येक वर्ग के उत्थान के लिए दिन-रात काम कर रही है। सरकार में आने के पश्चात् हमने यह नहीं सोचा कि हमें किस जाति के लिए काम करना है या किस धर्म के लिए काम करना है, बल्कि हमने सभी को एकरूपता में लेकर, सभी के विकास के लिए कार्य करना शुरू किया। हमने माननीय प्रधान मंत्री जी के नेतृत्व में अंत्योदय के मूल मंत्र के साथ पंक्ति में खड़े अंतिम व्यक्ति के विकास के बारे में सोचा और कार्य किया।

महोदय, हमारे प्रधान मंत्री जी, हमारी सरकार द्वारा देश में महिलाओं के हितों की रक्षा हेतु विभिन्न योजनाओं के माध्यम से निरंतर कार्य कर रहे हैं। महोदय, मुझे एक बात याद आती है। जब मैंने इस सच्चर कमेटी की सिफारिशें पढ़ीं, तो मुझे याद आया कि अभी विपक्ष के हमारे सभी सम्मानित साथी बड़ी तेजी से एक नारा 'भारत जोड़ो यात्रा', 'भारत जोड़ो यात्रा', 'भारत जोड़ो यात्रा' कर रहे थे। महोदय, यह भारत 'जोड़ो यात्रा' क्या है? भारत तो भारत में रहने वाले..(व्यवधान)..अरे सुन लीजिए, आप ही कह रहे हैं। आप सुन लीजिए, मैं आपकी बात बड़े ध्यान से सुनती हूं। यह भारत कब अलग था? आपने सुना होगा:-

'हिंद देश के निवासी सभी जन एक हैं, रंग-रूप, वेश भाषा चाहे अनेक हैं।'

हम इस आधार पर काम करते हैं। महोदय, माननीय प्रधान मंत्री जी के द्वारा जब 'बेटी बचाओ-बेटी पढ़ाओ योजना' शुरू की गई थी, तब क्या हमारी सरकार ने यह पूछा था कि बेटी किस जाति की है या बेटी उस जाति की है? उन्होंने यह नहीं देखा। उन्होंने देश की सब बेटियों के उत्थान के लिए, उनको आगे बढ़ाने के लिए एक साथ काम किया है। जब प्रधान मंत्री जी 'उज्ज्वला योजना' के अंतर्गत गैस के सिलेंडर्स दे रहे थे, उस पर काम कर रहे थे, तब उनको एक बात याद आती थी कि जब हमारे गाँव की महिलाएँ दूर-दराज़ से लकड़ी काटकर लाती हैं और चूल्हे पर रोटी बनाती हैं, तो उनकी नाक और आँखों में धुआँ जाता है। वे तब बीमार होती हैं। उस

समय उन्होंने किसी जाति, धर्म या समुदाय को नहीं देखा, बल्कि हमारे देश की महिलाओं को सुरक्षित रखने के लिए, वे बीमार न हों - इस पर काम किया।

महोदय, जब 'सुकन्या समृद्धि योजना' के माध्यम से बच्चों के बैंको में खाता धनराशि जमा करने की बात आती है, जब इन योजनाओं को चलाया गया, तब भी हमारे देश के प्रधान मंत्री जी ने यह नहीं सोचा कि यह बेटी किस जाित की है। उन्होंने सभी को एकरूपता से देखा। महोदय, महिलाओं को खुले में शौच करने के लिए न जाना पड़े, उन्होंने उनके लिए भी कार्य किया। महोदय, मैं तो गाँव से आती हूं। मैं आज भी गाँव में रहती हूं। मैंने उस समय को भी देखा था। मैंने पहले भी कहा था कि इस 'शौचालय' को लोग भले ही एक शब्द समझते हों, लेकिन मैं उस 'शौचालय' की परिभाषा अच्छी तरह से जानती हूं। मैंने यह सिर्फ देखा ही नहीं है, बल्कि उसे जिया भी है। जब गाँवों में महिलाएँ शौच क्रिया के लिए जाती थीं - हम भी जाते थे, हम अपनी दादी के साथ जाते थे, तब हम बहुत दूर तक चलते चले जाते थे। जब हमें कहीं कोई सुरक्षित स्थान नहीं मिलता था, तो इंतजार करते थे कि अंधेरा हो, तब मैं शौच क्रिया करूं। मैं बधाई देती हूं अपने देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी को कि उन्होंने यह नहीं सोचा कि यह मुस्लिम लड़की है या मुस्लिम बहन है, बल्कि सभी को एक साथ लेकर जिस तरीके से काम किया, शौचालय बनवाए, वह वास्तव में देश बांटने के लिए नहीं, बिल्क देश जोड़ने के लिए काम किया। वे तो हमेशा देश जोड़ने की बात करते हैं।

महोदय, ग्रामीण क्षेत्रों में रहने वाली हमारी बहनों के आर्थिक विकास में पिछले कुछ वर्षों में लगभग 1 लाख नये स्वयं सहायता समूहों का गठन किया गया। उनमें भी किसी को जाति, धर्म में नहीं बांटा गया। सभी महिलाएं, वे चाहे किसी भी जाति या धर्म की हों, उन सभी को एक साथ लिया है। ऐसे अनेकों कार्य सरकार द्वारा महिलाओं के हितों की रक्षा के लिए किए जा रहे हैं। माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार द्वारा यह नहीं सोचा जा रहा है कि वे किसी जाति या धर्म विशेष की महिलाएं हों। आज 'सबका साथ, सबका विकास, सबका विश्वास' के मूल मंत्र के साथ देश को आगे बढ़ाया जा रहा है। महोदय, इसी मूल मंत्र का उदाहरण है कि अभी जो बजट आया है, आपने इसको देखा होगा, हमारे इस बजट में यह देखने को मिला कि बजट में महिला एवं बाल विकास मंत्रालय के लिए लगभग 26 हज़ार करोड़ रुपये का प्रावधान किया गया है। इसमें पिछले बजट के मुकाबले इस बजट में 300 करोड़ रुपये का प्रावधान बढ़ाया गया है। बजट में महिलाओं को आर्थिक रूप से मजबूत करने हेतु महिला सम्मान सेविंग्स सर्टिफिकेट की घोषणा की गई है... जिस पर 7.5 फीसदी का ब्याज मिलेगा। मुझे लगता है कि इस बजट से ज्यादा किसी और में महिलाओं के लिए नहीं सोचा गया।

'दीनदयाल अन्त्योदय योजना' के अन्तर्गत ग्रामीण क्षेत्रों में महिलाओं द्वारा संचालित लगभग 81 स्वयं सहायता समूहों का चयन किया गया, जिसमें सभी जातियों की महिलाएं हैं। यहां भी जाति-धर्म को नहीं जोड़ा गया। इन स्वयं सहायता समूहों के माध्यम से सरकार द्वारा ग्रामीण क्षेत्रों में रोज़गार के अवसर प्रदान किए जाएंगे। इसमें भी किसी जाति की महिलाओं को नहीं जोड़ा गया। महोदय, इसके अतिरिक्त 'किसान सम्मान निधि' के अन्तर्गत देश में तीन करोड़ महिलाएं किसानी से जुड़ी हुई हैं, उनको 54,000 करोड़ रुपया आवंटित किया जा चुका है। महोदय, मैं पूछना चाहती हूं, क्या प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार द्वारा किये गये कार्यों में, भविष्य के लिए बनाई गई योजनाओं में किसी जाति या धर्म विशेष का उल्लेख किया गया है?

समान रूप से देश के प्रत्येक नागरिक को प्रत्येक योजना का लाभ मिले, इस उद्देश्य से हमारी सरकार काम कर रही है।

अंत में, महोदय, देश का विभाजन करने के उद्देश्य से लाई गई किसी भी सिफारिश का मैं विरोध करती हूं तथा सदन में बैठे सभी साथियों से अनुरोध करती हूं कि देश के प्रत्येक नागरिक के विकास के उद्देश्य से लाई गई सिफारिशों एवं योजनाओं का सभी समान रूप से समर्थन करते हुए देश को नये भारत के रूप में खड़ा करने में हमारी सरकार का सहयोग करें, इसी आशा और विश्वास के साथ मुझे लगता है कि सदन में सभी लोग देश को आगे बढ़ाने के लिए देश में रहने वाले लोगों के लिए, देश में रहने वाले प्रत्येक जाति-धर्म-समुदाय के लोगों की प्रगति के लिए सोचते हैं। मैं सभी लोगों की अपेक्षा का सम्मान करती हूं।

बहुत-बहुत धन्यवाद।

श्री इमरान प्रतापगढ़ी (महाराष्ट्र) : उपसभापति महोदय, बहुत-बहुत धन्यवाद। मैं अब्दुल वहाब साहब द्वारा लाये गये इस रिज़ॉल्यूशन के समर्थन में बात करने के लिए खड़ा हुआ हूं।

> 'इसी थके हुए दस्त-ए-तलब से मांगते हैं, हम अपने जख़्मों का मरहम तो कब से मांगते हैं। वो भीख मांगता है, हाकिमों के लहज़े में, हम अपने बच्चों का हक भी अदब से मांगते हैं।'

यह जो रिज़ॉल्यूशन है, इसके जो एक-दो महत्वपूर्ण बिन्दु हैं, उनमें एक बात कही गई है कि सच्चर समिति के प्रतिवेदन और अन्य प्रतिवेदनों की सिफारिशों को कार्यान्वित किया जाये. जिसमें मुसलमानों के शैक्षिक और सामाजिक पिछड़ेपन पर चर्चा हो, मैं इसे उद्धृत कर रहा हूं। दूसरा प्वाइंट है कि छात्रवृत्ति और शैक्षिक कार्यक्रमों को बहाल किया जाये और सुधारा जाये, जिससे उच्चतर शिक्षा भागीदारी में सुधार आये। मदरसों के आधुनिकीकरण की बात की गई। मुझे हैरत है, अभी राकेश सिन्हा जी बात कर रहे थे, अभी वे यहां नहीं हैं, शायद कहीं आस-पास चले गये हैं। उन्होंने अपने भाषण में 23 बार 'सबका साथ-सबका विकास' की बात की। अभी गीता जी बोल रही थीं, उन्होंने भी कहा कि 'सबका साथ, सबका विकास' का बजट आया है, लेकिन यह जो रिज़ॉल्युशन है, वे इसके विरोध में हैं। विरोध में क्यों हैं, मैं समझ ही नहीं पा रहा हं। अगर आप 'सबका साथ, सबका विकास' का दावा कर रहे हैं, 'सबका साथ, सबका विकास' के नारे लगा रहे हैं तो अगर एक पर्टिकुलर कम्युनिटी, जिसके लिए सच्चर कमेटी की सिफारिशों में यह तय हो गया है कि वह दलितों से भी बदतर स्थिति में है, उसकी आर्थिक और सामाजिक स्थिति ऐसी है, अगर उसके उत्थान के लिए कोई बिल पर बात कर रहा है तो फिर उसके विरोध में क्यों हैं? दरअसल यह वही मानसिकता है, जो लगातार काम कर रही है, जिसके तहत अमृत काल में भी जो बजट पेश किया जाता है, उसमें जो अल्पसंख्यकों का बजट है, उसमें 38 परसेंट की कटौती की जाती है और फिर कहा जाता है कि हम 'सबका साथ, सबका विकास' का दावा कर रहे हैं। यह कौन सा 'सबका साथ, सबका विकास' का दावा है? मदरसों के जो शिक्षक हैं, उनको कई-कई साल से वेतन नहीं दिया गया है। हमारे पास उनके फोन आते हैं, वे कहते हैं कि हमारी बात सदन में उठाइये, हम भूखे मर रहे हैं, हमारे घरों में चूल्हे नहीं जल रहे हैं। हम जब उनकी बात यहां करते हैं तो विरोध किया जाता है, लेकिन बातें क्या हैं, 'सबका साथ, सबका विकास'...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. ...(Interruptions)...

श्री इमरान प्रतापगढ़ी: एक नारा सुनाई पड़ेगा कि 'सबका साथ, सबका विकास', यह कैसा 'सबका साथ, सबका विकास' है? उपसभाध्यक्ष महोदय, मैं सदन से यह पूछना चाहता हूँ कि यहाँ सत्र चल रहा है और इसी संसद से महज 800 मीटर की दूरी पर अभी चार दिन पहले जंतर-मंतर पर खड़े होकर एक कार्यक्रम आयोजित होता है और एक व्यक्ति वहाँ खड़ा होकर सीधे आह्वान करता है कि *

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member ...(Interruptions)...
Hon. Member. ...(Interruptions)...

श्री इमरान प्रतापगढ़ी: वह सीधे आह्वान करता है। ...(व्यवधान)... उपसभाध्यक्ष महोदय, मैं कहना चाहता हूँ कि दिल्ली पुलिस उस पर कोई कार्रवाई नहीं करती, उलटा जो मीडिया उसको दिखाने का प्रयास करता है, उसको नोटिस भेजा जाता है। उपसभाध्यक्ष महोदय, यह कौन सा "सबका साथ, सबका विकास" है! यहाँ बहुत गम्भीर लोग बैठे हुए हैं, मैं उच्च सदन में बैठा हूँ, मैं यहाँ खड़े होकर कहना चाहता हूँ कि यह कौन सा "सबका साथ, सबका विकास" है!

उपसभाध्यक्ष महोदय, इसी दिल्ली में एक सांसद पाए जाते हैं, वे सत्ताधारी पार्टी के सांसद हैं। वे अपने कार्यक्रमों में सार्वजनिक मंचों पर खड़े होकर कहते हैं कि मुसलमानों का आर्थिक बिहष्कार करो। आप कह रहे हैं "सबका साथ, सबका विकास"! कैसे होगा "सबका साथ, सबका विकास", जब सत्ताधारी पार्टी के सांसद आर्थिक बिहष्कार की अपील करेंगे और उनके खिलाफ एक मामला तक दर्ज नहीं होता! प्रधान मंत्री जी अपने भाषणों में "सबका साथ, सबका विकास" की बात करते हैं, लेकिन अफसोस है कि जब राजनीतिक तौर पर विकास करने की बात आती है, तो यह सत्ताधारी दल लोक सभा में एक भी टिकट किसी मुसलमान को नहीं देता, राज्य सभा में एक भी टिकट किसी मुसलमान को नहीं देता, विधान सभाओं में जो बड़े-बड़े प्रदेश हैं, उनमें एक भी टिकट मुसलमान को नहीं देता। वे जो तीन नाम के लोग थे - मुख्तार अब्बास नक़वी साहब, एम.जे. अकबर साहब और सैयद ज़फर इस्लाम साहब, उनको भी किनारे लगा दिया जाता है। यह कौन सा "सबका साथ, सबका विकास" है! काहे का "सबका साथ, सबका विकास"! यह नारा, यह दावा खोखला है। मैंने प्रधान मंत्री जी के भाषण सुने हैं। उपसभाध्यक्ष महोदय, जब तीन तलाक पर बिल आ रहा था, तो प्रधान मंत्री जी कहते थे कि मैं अपनी मुस्लिम बहनों को हक दिलाना चाहता हूँ, उनके न्याय के लिए लड़ रहा हूँ, यह बिल मैं उनके लिए ला रहा

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^{*}Expunged as ordered by the Chair.

हूँ। आपने भी सुना होगा वह नारा। ...(व्यवधान)... उपसभाध्यक्ष महोदय, मैं तो बचपन से जिस विद्यालय का पढ़ा हुआ हूँ, वहाँ संस्कृत का एक श्लोक सुना करता था - "यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवताः।" मैं इसे सुना करता था। उपसभाध्यक्ष महोदय, आज जब मैं यहाँ सदन में खड़ा हूँ, तो मैं पिछले दिनों लाल किले से प्रधान मंत्री जी का लाल किले की प्राचीर से वह भाषण, उनकी वह तकरीर भी सुन रहा था, जब वे कह रहे थे कि महिलाओं को बिना हक दिलाए देश आगे नहीं बढ़ सकता। जब वे लाल किले की प्राचीर से यह बात बोल रहे थे, तो उस भाषण के महज ढाई-तीन घंटे बाद उनके गृह राज्य, गुजरात में बिलकिस बानो के आरोपी रिहा किए जा रहे थे। उसी दिन उन्हें माला पहनाई जा रही थी, उनका सम्मान किया जा रहा था। यह कौन सा "सबका साथ, सबका विकास" है!

उपसभाध्यक्ष महोदय, मैं तो आपसे कहना चाहता हूँ कि जो फिल्मी स्टार प्रधान मंत्री जी का इंटरव्यू ले, जो उनसे पूछे कि आप आम चूस कर खाते हैं कि काट कर खाते हैं, उसके लिए तो रेड कारपेट बिछा है; जो अभिनेत्रियाँ उनकी विचारधारा के समर्थन में बात करें, समर्थन से ज्यादा आगे बढ़ कर बात करें, उनके लिए ज़ेड सिक्योरिटी है, लेकिन वह शाहरुख खान, जो पूरी दुनिया में भारत के तिरंगे का मान बढ़ाता है, जिसे फीफा वर्ल्ड कप में आमंत्रित किया जाता है, उसके लिए सोशल मीडिया पर किस तरह के ट्रेंड चलाए जाते हैं! महोदय, कौन सा "सबका साथ, सबका विकास" है!

महोदय, मेरा नाम इमरान है। मैं उस पीड़ा को महसूस करता हूँ, जिस पीड़ा का ज़िक्र अभी मनोज झा जी कर रहे थे। मैं उस पीड़ा से गुजरता हूँ। इसलिए मैं यहाँ खड़ा होकर आपसे कहता हूँ कि हम हर दिन सुनते हैं, कई सारे मंत्री हैं, जो ट्रैवल एजेंसी खोल कर बैठे हैं, जो यह कहते हैं कि हर दिन देशभक्ति साबित करो, वहाँ चले जाओ। मैं तो उनसे कहना चाहता हूँ कि

> "तुमने नफरत का जो बाजार सजाया हुआ है, तू ये कहता है मुसलमान पराया हुआ है, आ जा दिल चीर कर दिखलाऊँ वतन का नक्शा, मेरा भारत मेरी साँसों में समाया हुआ है।"

हम हर दिन उसका सबूत नहीं देते फिरेंगे। ऐसे में अगर यह बिल माँग करता है कि मुसलमानों के शैक्षिक और उनके सामाजिक, उनके आर्थिक उत्थान के लिए सरकार उन पर ध्यान दे, तो फिर तकलीफ क्या है, दिक्कत क्या है? क्या आपका जो नारा है, वह असत्य है? क्या "सबका साथ, सबका विकास" का नारा खोखला है? बजट से तो यही जाहिर होता है। आप लगातार बजट घटाते जा रहे हैं, आप लगातार कटौती करते जा रहे हैं। पूरे देश में प्रधान मंत्री जी दावा करते थे, "सबका साथ, सबका विकास" के नारे के साथ, कि 2022 में हर व्यक्ति के सिर पर छत होगी। यह प्रधान मंत्री जी का उद्धृत किया गया बयान है। लेकिन मैं तो आपसे यह कहना चाहता हूं कि आप असम को देख लीजिए, मध्य प्रदेश को देख लीजिए, उत्तर प्रदेश को देख लीजिए, एक दैत्याकार बुलडोज़र है, जो चारों तरफ घूम रहा है। जिनके पास छतें हैं, उन छतों को भी वह छीन लेना चाहता है, लेकिन क्या प्रधान मंत्री जी इसे देखते नहीं हैं? क्या भारतीय जनता पार्टी के ज़िम्मेदार नेता इसे देखते नहीं हैं कि वह बुलडोज़र सिर्फ लोगों का घर ही नहीं कुचल रहा है, वह संविधान

को भी कुचल रहा है, वह लोकतंत्र को भी कुचल रहा है। आप गुवाहाटी हाई कोर्ट का स्टेटमेंट सुनिए, आप पटना के एक जज साहब का स्टेटमेंट सुनिए। ऐसे में अदालतों का क्या काम रह जाता है? ऐसे में 'सबका साथ-सबका विकास' कैसे माना जाए?

उपसभाध्यक्ष महोदय, मैं तो आपसे यह कहना चाहता हूं कि पूरी दुनिया में, कहीं भी जब कोई अल्पसंख्यक सफल होता है, किसी उच्च पद पर पहुंचता है, तो हम सारे लोग, हमारे तमाम साथी खुश होते हैं। जब ऋषि सुनक जी प्रधान मंत्री बनते हैं, तो भारत में जश्न मनाया जाता है, मुझे खुशी होती है। दुनिया के किसी भी दूसरे देश में अगर कोई अल्पसंख्यक सफल होता है, तो आप खुश होते हैं, मिठाइयां बांटते हैं, लेकिन अपने देश में अल्पसंख्यकों के खिलाफ किस-किस तरह के नारे इसी दिल्ली और इसके इर्द-गिर्द लगाए जाते हैं, क्या वे हम नहीं सुनते हैं? अगर सुनते हैं, तो ...(व्यवधान)... पाकिस्तान आपके लिए ज़िन्दाबाद होगा, हमारे लिए तो हिन्दुस्तान ज़िन्दाबाद है, भारत ज़िन्दाबाद है। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. ... (Interruptions)...

श्री इमरान प्रतापगढ़ी: मैं आपसे यह कहना चाहता हूं कि मैं आपसे ज्यादा देशभक्त हूं, मैं भारत का इमरान हूं, मैं भारत का इमरान हूं।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. ... (Interruptions)...

श्री इमरान प्रतापगढ़ी: महोदय, मुझे बोलने दें। बाहर भी नहीं बोलने देंगे और यहां भी नहीं बोलने देंगे, यह कौन सी प्रवृत्ति है? ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. ... (Interruptions)...

श्री इमरान प्रतापगढ़ी: उपसभाध्यक्ष महोदय, मैं आपसे यह कहना चाहता हूं कि यह जो साझी विरासत है, ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. ... (Interruptions)...

श्री इमरान प्रतापगढ़ी: अभी हमारे आदरणीय साथी, श्री राकेश सिन्हा जी बात कर रहे थे कि हमें साझी विरासत को अल्पसंख्यक-बहुसंख्यक में बांटना नहीं है। मैं उनसे कहना चाहता हूं, आदरणीय सिन्हा जी, आप सोशल मीडिया पर बहुत ऐक्टिव रहते हैं, रोज़ चैनलों पर भी बैठते हैं। आप चैनलों पर होने वाली डिबेट्स का स्तर देखिए। क्या उनको रोकने के लिए हमारी सरकार

रत्ती भर भी कोई कदम उठाना चाहती है? नहीं उठाना चाहती है, बल्कि वह बढ़ावा देती है। ये जो ज़हरीली बातें करने वाले चैनल्स हैं, उनके जो प्रमुख ऐंकर्स हैं, उनको सुरक्षाएं दी जाती हैं, उनको रोका नहीं जाता है। यह कौन सा 'सबका साथ, सबका विकास' है? यह बिल जिस चीज़ की बात कर रहा है, अभी राकेश सिन्हा जी कह रहे थे कि प्रधान मंत्री जी ने कहा है - तिरंगा यात्रा निकालिये। मुझे पूरा विश्वास है कि प्रधान मंत्री जी ने कठुआ के बलात्कारी के समर्थन में तिरंगा यात्रा निकालने के लिए कभी नहीं कहा होगा, लेकिन फिर भी वह निकली और उसको किसी ने रोका भी नहीं, किसी ने कोई आवाज़ नहीं उठाई।

उपसभाध्यक्ष महोदय, दर्द बहुत सारे हैं, लेकिन ये जो रिज़ॉल्यूशन लेकर आए हैं, इसमें जो शैक्षिक और आर्थिक बातों को उद्धृत किया गया है, मैं आपसे अनुरोध करूंगा कि इन्हें देखा जाए, जांचा जाए। अभी भारत जोड़ो यात्रा पर गीता जी कह रही थीं कि भारत टूटा कहां है? भारत टूटा नहीं है, भारत को कोई तोड़ भी नहीं पाएगा। भारत को तोड़ने का सपना देखने वालों को हमारी आदरणीया इन्दिरा गांधी जी ने दो टुकड़ों में तोड़ दिया था, बांट दिया था। भारत को कोई तोड़ नहीं पाएगा, लेकिन देश में आर्थिक तौर पर, सामाजिक तौर पर जो बंटवारा करने की साज़िश मौजूदा सरकार और सरकार के अनुषांगिक संगठन कर रहे हैं, उनको रोकने के लिए सरकार क्या कर रही है?...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please. ... (Interruptions)...

श्री इमरान प्रतापगढ़ी: उपसभाध्यक्ष महोदय, अंत में मैं इतना ही कहना चाहता हूं कि यूपीए के शासन काल के दौरान, श्रीमती सोनिया गांधी जी के प्रयास से, डा. मनमोहन सिंह साहब के प्रयास से, दिलत और अल्पसंख्यक बच्चों के लिए फ्री रेज़िडेंशियल यूपीएससी की कोचिंग शुरू की गई थी। हमने यह किया, लेकिन इसी सरकार के दौरान एक टीवी चैनल ने एक प्रोग्राम बनाया, जिसका नाम आपको पता है कि क्या रखा गया? उसका नाम 'यूपीएससी जिहाद' रखा गया, क्या यह शब्द इस देश में सुने जाने लायक है? लेकिन सरकार ने क्या किया, उसके लिए एक शब्द भी नहीं बोला। जब लोग इसके खिलाफ उच्चतम न्यायालय गए, तब माननीय उच्चतम न्यायालय ने इसका संज्ञान लिया और तब वह कार्यक्रम रुक सका। ऐसे कार्यक्रम बनाए जा रहे हैं और सरकार कह रही है - 'सबका साथ, सबका विकास'!

उपसभाध्यक्ष महोदय, अंत में मैं आपसे इतना ही कहना चाहता हूं कि यह जो आर्थिक और सामाजिक आधार पर बहुत बड़ी खाई है, उसको पाटने के लिए यह जो रिज़ॉल्यूशन लाया गया है, मैं इसका समर्थन करता हूं। तमाम वे शहर, जिनका अपना छोटा-छोटा रोज़गार है, जैसे मुरादाबाद का पीतल उद्योग, अलीगढ़ का ताला उद्योग या फिर देश के तमाम शहरों में जो बुनकर उद्योग हैं, उन सबकी बढ़ोतरी के लिए, उनको आगे बढ़ाने के लिए, उन्हें संजोने के लिए यह रिज़ॉल्यूशन बहुत कारगर रहेगा। शैक्षिक तौर पर लोगों को आगे लाने के लिए भी यह रिज़ॉल्यूशन बहुत कारगर रहेगा। मैं अपने सत्ता पक्ष के साथियों से कहना चाहता हूं,

'रिश्तों की ये नाज़ुक डोरें तोड़ी थोड़ी जाती हैं, अपनी आँखें दुखती हों तो फोड़ी थोड़ी जाती हैं!' हम भी इसी देश का हिस्सा हैं। हम आपसे अनुरोध करते हैं कि इस रिज़ॉल्यूशन को संजीदगी से लिया जाए। मैंने इसके समर्थन में अपनी बात रखी, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now Shri G.V.L. Narasimha Rao.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Mr. Vice-Chairman, Sir, thank you for the opportunity. This Resolution is about implementation of the Sachar Committee. We, as a party, had opposed the very idea of the Sachar Committee Report that was commissioned because it was patently a communal exercise. It reflected politics of minoritarianism and politics of appeasement. यह भी वोट बैंक की राजनीति का एक प्रयास था और यह स्यूडो- सेक्युलरिज़्म, तथाकथित धर्मनिरपेक्षता का एक उदाहरण था और डिविज़िव राजनीति का एक उदाहरण था। इसमें देश के सैनिक बलों को भी गिनना, धर्म के आधार पर उनकी गिनती करना इस कमेटी की एक प्रक्रिया थी, जिसका पूरे देश ने विरोध किया है। क्या देश के सैनिक बलों की गिनती भी हम धर्म के आधार पर करेंगे? सेंट्रल रिज़र्व आर्म्ड फोर्सेज़ की भी इसमें धर्म के आधार पर गिनती हुई है, पुलिस की गिनती भी हुई है। यदि इस प्रकार से हम धर्म के आधार, जाति के आधार पर गिनती करने लगेंगे, तो क्या यह डिविज़िव राजनीति, डिविज़िव गवर्नेंस का एक प्रतीक नहीं बनेगा?

महोदय, केवल यही नहीं, जो इसके टर्म्स ऑफ रेफरेंस में नहीं था, यह बहुत शॉकिंग विषय है, जो टर्म्स ऑफ रेफरेंस में नहीं था, लेकिन इस कमेटी ने एक ऑब्ज़र्वेशन किया कि जो सीटें पार्लियामेंट, विधान सभा में एससी, एसटी वर्ग के लिए सुरक्षित हैं, उनका भी रिज़र्वेशन वहां के धर्म के आधार पर गिनती करने के बाद करना चाहिए, ताकि एक विशेष समुदाय को एक विशेष राजनीतिक लाभ मिले। क्या देश में केवल एक विशेष धर्म को बढावा देने के लिए हम अपने एससी, एसटी के साथ इतना घोर अन्याय और अपमान कर सकते हैं? परंतु इसका विरोध नहीं हुआ, मुझे इस पर ताज्जुब होता है। सरकार को उसी समय इसका विरोध करना चाहिए था। उस समय के प्रधान मंत्री, डा. मनमोहन सिंह जी ने नेशनल डेवलपमेंट काउंसिल के पटल पर उनकी ऐन्अल मीटिंग में कहा था कि नेशंस फर्स्ट राइट ऑन रिसोर्सेज़, माइनॉरिटीज़ के लिए, अल्पसंख्यकों के लिए और खास तौर से देश के मुस्लिम समाज के लिए देश के आर्थिक रिसोर्सेज़ होने चाहिए, यह उस समय के प्रधान मंत्री जी का बयान था, यह कितना दुर्भाग्यपूर्ण है। इसके बाद जब माननीय प्रधान मंत्री, श्री मोदी जी ने शपथ ली, तो उन्होंने राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव पर पहली बार सदन में बात की, तो माननीय प्रधान मंत्री जी ने कहा था - He said, 'Government should work for the needs of the people'. गरीब के लिए काम करना सरकार का दायित्व है और बाद में उन्होंने किसी राजनीतिक स्तर पर यह भी कहा कि कोई पोलिटिक्स ऑफ अपीज़मेंट माइनॉरिटिज़्म नहीं होना चाहिए।

महोदय, जो अमृत काल आया है, यह देश के हर नागरिक के लिए आया है, हर वर्ग के लिए आया है। जब देश के प्रधान मंत्री जी ने 11.7 करोड़ हाउसहोल्ड टॉयलेट्स बनाये, तो क्या उसमें बड़ी संख्या में हर धर्म के अल्पसंख्यकों को लाभ नहीं मिला था? इसके अलावा 9.6 करोड़ एलपीजी कनेक्शंस दिये हैं, भारत के 50 करोड़ लोगों को हेल्थ इंश्योरेंस के आयुष्मान कार्ड्स दिये

हैं, 220 करोड़ कोविड वैक्सिनेशंस हुए हैं, 48 करोड़ जनधन खाते बैंकों में खुले हैं, इस सारे विकास का लाभ हर वर्ग के लोगों और हर गरीब तबके को मिला था। यह है प्रधान मंत्री, श्री मोदी जी की नीति-सबका साथ, सबका विकास, सबका विश्वास और सबके विकास के लिए प्रयास।

(सभापति महोदय पीठासीन हुए।)

माननीय सभापति जी, देश माननीय प्रधान मंत्री जी की इस नीति से पूरी तरह संतुष्ट है और इस प्रकार की जो डिविसिव राजनीति है, इसका हम विरोध करते हैं और इस प्रस्ताव का भी हम घोर विरोध करते हैं।

5.00 P.M.

SHRI A.A. RAHIM (Kerala): Mr. Chairman, Sir, thank you for the opportunity given to me to speak. I would like to support...

MR. CHAIRMAN: We would continue it; you will be the next speaker.

SHRI A.A. RAHIM: Sir, thank you.

MR. CHAIRMAN: We shall now take up the Union Budget, 2023-24; Shri Shaktisinh Gohil.

श्री शक्तिसिंह गोहिल : धन्यवाद, सभापति महोदय। मैं..

श्री सभापति : एक सेकंड । The Leader of the House.

SUSPENSION OF MEMBER

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, a very unfortunate incident has happened yesterday where it has been found that on the social media we are seeing videos recorded in this august House in a very, very unfortunate manner, showing senior Members of Parliament in a very poor light. Unauthorisedly recorded, it clearly shows that it has been recorded in the precincts of this august House and it has been demonstrated and distributed through the social media. Even though it is showing the hon. Members from the Opposition in a very poor light, particularly from the principal Opposition party in a very poor light, I think, any such action done by any

hon. Member--it is clear that only hon. Members are present in the House--to record an incident, to record various Members of Parliament in their behaviour and distribute it in the social media is something which is a very serious concern.

I am given to understand that hon. Members of Parliament have already complained it to your goodself about this incident. The hon. Member of Parliament had requested that you may kindly have the matter investigated and examined. The hon. Member responsible for any such actions—this I would consider as a misconduct of the House, this I would consider as a blatant and flagrant disregard for the rules of the House—only bring disrepute to the entire august House and to the entire Members of the House and to your Chair, Sir; despite several warnings given to all the MPs by your predecessor, Shri Venkaiah Naiduji, the then Chairman of the House, who had very categorically, in July of 2022, expressed his serious unhappiness about such acts in violation of the rules.

I would urge your goodself to kindly name the Member who is involved in this act. An appropriate action, befitting the disregard for the directions of the Chair, befitting the breaking of the rules of this House should be taken in this case.

Thank you, Mr. Chairman, Sir.

MR. CHAIRMAN: Hon. Members, in public domain, yesterday on Twitter, there was a dissemination of a video relating to the proceedings of this House. That was brought to my notice. I took a serious view of it and did all that was required to be done. As a matter of policy, as a matter of principle and to keep the sanctity of this august House and Parliament, no outside agency's involvement could be sought. But, since the matter concerned the proceedings of the House, we had the primary material. That was indeed a very painful situation. I would not name the senior Members with whom I interacted this morning, but I invited them to my Chamber and sought their guidance that if such a situation happens, what the way out should be. It is very explicit that if the proceedings of the House are videographed, that, per se, is misdemeanor. That itself cannot be sanctified. But if that gets disseminated and if you would see the particular Twitter account, there has been a massive viewership of that, and it carries with a message. I am told by the hon. Members and I have gathered it from past record also that such a conduct is in utter disregard of the directions imparted from this Chair. We had the occasion a few years back where videography by an hon. Member in the House of the People became subject-matter of a serious probe and the Committee then had taken a unanimous stand. Even a distinguished Member of this House, while he was a Member of Lok Sabha, happened to be a Member of that Committee. I went through the deliberations of that Committee and the

recommendations are dictated by a deep sense of sobriety. To visit an action in respect of one of us is very painful. While the matter was being looked into, I got a communication also. I will read out the communication. It is from an hon. Member, Shri G. V. L. Narasimha Rao. I will read the content of it."Notice requesting Chairman, Rajya Sabha for inquiry of unauthorised publication of Rajya Sabha proceedings. Sir, I want to draw your attention to a social media tweet which shows that some Members of the Raiya Sabha has recorded the proceedings of the House during the period while hon. Prime Minister was replying to the debate on the Motion of Thanks to the President's Address in the House on 9th February, 2023 and the Members from the Opposition were disturbing the proceedings. It is clear that the proceedings of the House have been recorded by some Member of this House and then have been given for publicity outside without the authority of the House and the Chairman, Rajya Sabha, who are the custodians of the proceedings of the Council. It is a clear case of violation of rules and regulations and procedure of this House, and particularly, the observations made by the hon. Chairman on 28th July, 2022. It is also a clear case of contempt and breach of privileges of the House. You are requested to please get the matter inquired into and take immediate action for protecting the privileges and esteem of this august House by taking swift action against erring Members of the House."

Hon. Members, we take oath here and there is a constitutional prescription that gives the Members a right which is not available to anyone else. It is available only to those who are in Legislature, and that constitutional right is under Article 105, and that is very categorical. What we speak in the House, the way we express in the House, the contents of that, may have serious consequences for someone outside the House. It might have huge impact on business, industry, individual reputation, but then, that category is constitutionally disentitled to take any action. This privilege of the House is very elevated. With this privilege and immunity comes a heavy obligation on us. Every Member is required to be conscious of this. I had indicated in this House that we cannot allow this House to be used as a platform for free fall of information.

SHRI MUKUL BALKRISHNA WASNIK (Rajasthan): Sir, I have heard with rapt attention what complaint has been made to the hon. Chairman regarding the alleged videography. But, I would like to mention here that yesterday the reporting by the

Rajya Sabha TV on the proceedings in the Rajya Sabha, especially at the time when the hon. Prime Minister was replying on the Motion of Thanks was completely *

MR. CHAIRMAN: Hon. Member, you are a very senior Member.

SHRI MUKUL BALKRISHNA WASNIK: The proceedings were not correctly reflected in the *

MR. CHAIRMAN: Hon. Member,

SHRI MUKUL BALKRISHNA WASNIK: Was the Rajya Sabha TV instructed that *

MR. CHAIRMAN: Hon. Member, you are a very senior Member of the House. I thought you will be reflecting on the issue at hand. If you have any other issue, I would welcome. You agitate it in accordance with the rules.

SHRI K.C. VENUGOPAL (Rajasthan): Sir, it is connected with the issue. ... (Interruptions)...

MR. CHAIRMAN: I will respond to it. Venugopalji, I will respond to it. Now, hon. Members, as is emanating from one of the very senior Members of the House that there can be some justifiable reason to engage into this transgression and if some Member feels the dissemination of the proceedings of the House, in his or her subjective opinion, are not upright, they can do it. Hon. Members, I would like to indicate that two are distinct — one is contempt of the House and the other is breach of privilege of the House. If any hon. Member, this side or that side, video records the proceedings that, per se, by itself calls for exemplary action. But, if there is dissemination, it is aggravated. If the dissemination is with a tagline and very extensive, I being one of you, I being custodian, to ensure things act in accordance with law, I have no option. I have to take action. Therefore, what the hon. Member has said is not connected with the issue I am saying. In such a situation, I have to communicate with heavy pain.

^{*} Expunged as ordered by the Chair.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, may I take one minute on this issue. माननीय सभापित महोदय, मैं आपसे सिर्फ एक गुजारिश करता हूँ। आप जिस लाइन पर बात कर रहे हैं, यह उसी पर है। हमारे किसी भी हाउस की प्रोसीडिंग्स, चाहे असेम्बली हो या पार्लियामेंट, it is always open for the people. हाउस में जो भी हो रहा है, वह कॉन्फिडेंशियल नहीं है। Committee proceedings are confidential. Whatever is going on in the House is always open for the people. इसलिए गैलरीज़ लगी रहती हैं, प्रेस-मीडिया रहता है। जो कुछ भी हाउस में हो रहा है, सही हो रहा है या गलत हो रहा है, उसे जनता देखे। अगर उसे कोई देख रहा है...

MR. CHAIRMAN: One second. Shaktisinhji has come out with his stance and he says that the proceedings of the House should be in public domain and, therefore, every Member of the House should be in a position or anyone who feels in that way to go about video recording and disseminating it. So, hon. Members, all I am saying is this. The issues are different. The case on which I am reflecting at the moment is that an hon. Member of this House has used an electronic instrument to video record the proceedings of this House and that recording has found way in public domain by way of someone holding a Twitter account and that action, hon. Members, is in utter disregard of the directive issued by the Chairman on 28th July 2022. Limited to the subject, ...(Interruptions)...

DR. JOHN BRITTAS(Kerala): Sir, I have a suggestion that if at all you feel that it is grossly offensive to record the proceedings of the House with an electronic instrument, and if at all you are going to have an inquiry, you should go with retrospective effect. ...(Interruptions)...

MR. CHAIRMAN: Thank you. ... (Interruptions)...

DR. JOHN BRITTAS: And, I remember that there have been instances ...(Interruptions)...

MR. CHAIRMAN: I would urge you, if I have given you the floor...(Interruptions)...

DR. JOHN BRITTAS: Just one second, Sir.

MR. CHAIRMAN: What is the point that you are making? ...(Interruptions)...

DR. JOHN BRITTAS: I am coming to the point, Sir. ...(Interruptions)... If at all you are going to look into this matter, you should go way behind also. All those instances

of people recording and putting on the twitter or social media have also to be looked into. ...(Interruptions)... And, second, day-by-day * ...(Interruptions)...

MR. CHAIRMAN: How many times will you say the same thing? You have made your point. ...(Interruptions)... Hon. Members, I have pleaded with all of you that when you reiterate a point repeatedly, it loses force. Every human mind is bound to be tired of it. I have pleaded to all of you that it is time for us not to find a precedent or an example for sanctifying an unwholesome parliamentary practice. Let us look for a situation to move ahead. People find an example in what had happened earlier. Today we find what had happened yesterday. I have appealed to both sides...(Interruptions)...

SHRI K.C. VENUGOPAL: That is a part of the history, Sir. ... (Interruptions)...

MR. CHAIRMAN: One second, please. ...(Interruptions)... Yes, Mr. Venugopal...(Interruptions)... I will tell you why I have called Mr. Venugopal to speak because Mr. Venugopal was a Member of a Committee that rendered a Report unanimously with respect to a Member of the House while he was in that House. Now, you will have to be a little more senior. It is the House of Elders. ...(Interruptions)... It is the Upper House. Dr. Singhvi will enlighten you on that. It is a different chamber. So, my situation ...(Interruptions)... My situation is that howsoever I may find it very painful for me, I cannot but take a call of my duty. I cannot shirk it. I normally sit in the House much longer. You would have noticed my absence today. My absence was noticed because I was ...(Interruptions)... On this point, Madam? ...(Interruptions)... But, let me inform Mr. Nasir that a Member of the House does not need support of another Member to seek my attention ...(Interruptions)...

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, she had been asking for five minutes....(Interruptions)...

श्रीमती रंजीत रंजन (छत्तीसगढ़): सभापित जी, जो इंसिडेंट हुआ, ट्विटर में जो वीडियो चल रहा है और मुझे जो एहसास हुआ, वह मैं आपको बताना चाहती हूँ। मैं यहाँ लोक सभा से आई हूँ। एक तो हमें ऐसा महसूस होता है कि यह एलिगेशन सभापित पर नहीं है, टीवी दिखाता है, कैमरे दिखाते हैं। कहीं न कहीं यह पार्शिलिएटी हो रही है कि विपक्ष की बातों को नहीं दिखाया जाता है।

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^{*} Expunged as ordered by the Chair.

सर, मैं वीडियो पर बोलना चाह रही हूँ कि इसकी इन्क्वॉयरी बिल्कुल सख्त लहजे में होनी चाहिए, क्या पता विपक्ष को बदनाम करने के लिए इस तरह का वीडियो वायरल किया गया हो! Thank you so much for the inquiry.

MR. CHAIRMAN: Hon. Members, ...(Interruptions).. please. I am extremely cognizant of our privileges. We will not allow an outside agency to make an incursion. And, certainly not when the primary material is with us. I have spent a lot of time looking at it. Mind you, my mindset was: can I avoid this call of duty? I immediately got a copy of the report rendered by the Committee of which our distinguished Member, Shri K.C. Venugopal, happened to be a Member. That has gone into it.

Hon. Members, what has been indicated so far, an hon. Member, Shrimati Rajani Ashokrao Patil, engaged into this unwholesome activity. And, what has been seen is a matter that must engage our attention. I cannot, from this Chair, afford to be conclusively judgemental about it. *Prima facie*, it is indicated, and what is indicated is sequential. That being the situation, a call will have to be taken with respect to..

AN HON. MEMBR: Sir,...

MR. CHAIRMAN: Please.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, we are grateful that you have been seized of the matter and that you have investigated in detail and been able to identify the concerned Member of Parliament who was indulging in this extremely unfortunate act of recording the proceedings of the House. Having reflected on what you have just said, and agreeing with your comments that despite so many warnings and despite your predecessors also taking note of this and warning all the Members, despite your own endearments to all of us, to maintain order and not break the rules of the House, with this background, I think we should take action in the matter, and I would urge you to kindly name the Member concerned for appropriate action.

MR. CHAIRMAN: I am constrained and in deep anguish and pain. It cannot be more excruciating than what I feel. Shrimati Rajani Ashokrao Patil is named by me for having engaged into this.(Interruptions)...

SHRI G.V.L. NARASIMHA RAO (UTTAR PRADESH): Sir, I had given notice in the morning requesting you to...(Interruptions)..... I am submitting notice under Rule 256 of Rules of Procedure and Conduct of Business...

MR. CHAIRMAN: Rule 256! Go ahead.

SHRI G.V.L. NARASIMHA RAO (UTTAR PRADESH): I have proposed the following Motion to be adopted by the House:

"That this House having taken serious note of unparliamentary, unprofessional, contemptuous, unbecoming of a Member of Parliament, conduct of Shrimati Rajani Ashokrao Patil regarding recording, slash filming of the proceedings of the House during his reply to the Motion of Thanks on the President's Address by the hon. Prime Minister on 9th February, 2023, and, then, giving it to others, publishing it on the social media in utter disregard to the authority of the House, and the Chair condemns the conduct of the Member and resolve that Shrimati Rajani Ashokrao Patil be suspended from the service of the Council for the remainder of the Session."

The question was proposed.

SHRI K.C. VENUGOPAL: Sir, can a Member move a Resolution? ...(Interruptions)... What is the precedent? ...(Interruptions)... You are violating all the precedents. ...(Interruptions)...

MR. CHAIRMAN: One second. ... (Interruptions)... One second. ... (Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, ...

MR. CHAIRMAN: Prof., would you keep confined to the point in issue?

PROF. MANOJ KUMAR JHA: Sir, I will not take more than forty seconds, and I will just say this. On the recording, whatever you say, we are with you. It is unfortunate. But the rule of law also says that the matter should be investigated, as in the Lok Sabha, there was a Committee. Please form the Committee so that the so-called accused also gets a chance. Otherwise, it is arbitrary, and it does not follow the spirit of the rule of law. That's all.

MR. CHAIRMAN: Dr. Abhishek Singhvi.

DR. ABHISHEK MANU SINGHVI (West Bengal): Sir, I am not going to the other issues. But the learned Member just mentioned Rule 256.

MR. CHAIRMAN: Yes.

DR. ABHISHEK MANU SINGHVI: Obviously, they are factual matters. There will have to be some notice, some response. There are no facts, I think, with nobody, and the facts, maybe, this way or that way, we don't know. But reading 256(1) as it is, the issue may not arise, it may not apply. I will tell the learned Chair why. "The Chairman may, if he deems it necessary, name a Member who disregards the authority of the Chair ..." I don't think there is a direct disregard in that sense, but let us go on. ...(Interruptions)... One second, one second(Interruptions)... Allow me, Sir. ...(Interruptions)... There is no need to(Interruptions)...

MR. CHAIRMAN: Hon. Members, it is a very serious matter. It can't be more serious to me than you think. Hear him in rapt attention. Dr. Singhvi is a distinguished senior advocate, a jurist. We must lend our ears to him.

DR. ABHISHEK MANU SINGHVI: Sir, I am a humble Member of this House, and I am only quoting the same rule which my learned friend here relied upon. "... or abuses the rules of the Council -- now the next words are important, Sir -- by persistently and willfully obstructing the business thereof.' Even for a minute assuming -- and nobody is accepting, I am sure -- that there has been some error, I don't think we have reached the stage in any manner whatsoever of being persistently and willfully obstructing the business thereof. This requires a course of conduct, a pattern, which is consistent, persistent, I mean, apart from, you know, to use the loose phrase 'firsttime offender', it is also something which requires a lot of investigation before you consider further action. That any is my humble suggestion. ...(Interruptions)...

MR. CHAIRMAN: Anyone else in the House who seeks to make a submission? Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, कभी-कभी ऐसा लगता है कि इस उच्च सदन ने एक गांव की छोटी-सी पंचायत का रूप ले लिया है। जब चाहे, तब फैसला कर देती है कि इसको

खम्भे से बांध दीजिए और दंडित कर दीजिए। ऐसा नहीं है कि यह हो गया है, तो कोई पहाड़ टूट गया है। ऐसा पहले भी दर्जनों बार हुआ है। मैं आपसे भी प्रार्थना करूंगा कि इसको इतना सीरियसली मत लीजिए। अभी आपने कहा था कि कल था, आज जो हो रहा है, वह कल पास्ट बन जाएगा। इसलिए मैं कहता हूं:-

"बीती ताहि बिसारि दे, आगे की सुधि लेइ।"

श्री पीयूष गोयल: सर, मैं सिर्फ यही गुज़ारिश करूंगा कि आप यह रिफ्लेक्ट कीजिए कि यह बहुत बार हो चुका है, इसलिए यह आगे न हो, इसके लिए कभी न कभी इस पर ऐक्शन होना आवश्यक है। ...(व्यवधान)...

MR. CHAIRMAN: Bhupenderji. ...(Interruptions)... I will call you. Please. Rule? ...(Interruptions)...

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव): सर, ये रूल्स सदन ने बनाए हैं। मैं आज सदन से एक बात पूछना चाहता हूं कि जब चेयरमैन साहब खड़े होते हैं...(व्यवधान)...

MR. CHAIRMAN: Bhupenderji, confine to this issue.

SHRI BHUPENDER YADAV: Yes, Sir, confining to this issue. ... (Interruptions)...

MR. CHAIRMAN: Yes, I am asking. ... (Interruptions)...

श्री भूपेन्द्र यादव: सर, रूल 243 हमेशा क्वोट होता है। आपने रूल 258 में अगर कोई रूलिंग दी, उस रूलिंग का विरोध हो रहा है, वहां तक तो आप सहन कर रहे हैं, लेकिन उस रूलिंग का विरोध करते हुए उसका वीडियो बनाना और पब्लिक में सर्कुलेट करना, यह इस सदन का अपमान है। इस पर कार्रवाई की जानी चाहिए।...(व्यवधान)...

MR. CHAIRMAN: Hon. Leader of the Opposition; on this point.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): सर, आपके सामने आज जो यह प्रश्न उठा है, तो आपने पहले जांच, इन्क्वायरी करने की बात की। इन्क्वायरी के बाद अगर कोई सदस्य गिल्टी है, तो फिर उसके बाद आप उनको वार्न कर सकते हैं, अगर पहली बार है, तो माफ कर सकते हैं, आप समझा सकते हैं। आपको जिस्टिस के सारे तत्व, उसूल मालूम हैं। आप सिर्फ रूलिंग पार्टी की अपील पर और वे कहें, तो सीधा आप फांसी पर चढ़ा दें, ऐसा तो नहीं होना चाहिए। ...(व्यवधान)... इसीलिए मैं आपसे हाथ जोड़कर विनती करता हूं कि इस मामले को ज्यादा मत

बढ़ाइए। अगर आप इसे बढ़ाते गए, तो इस सदन में बहुत कुछ हुआ है, उधर से भी हुआ और इधर से भी बात हुई। इसीलिए अब वह छोड़ दीजिए। अब यह आपके सामने आया है और आप इस पर निर्णय लीजिए। उनके दबाव में निर्णय मत लीजिए। मेरा यही कहना है।

MR. CHAIRMAN: One second, please. ... (Interruptions)... Hon. Members, I will not appreciate any Member rising without permission. Hon. Members, I will get all shades of opinion, for a simple reason. This is too serious a matter for me. This is too serious a matter for the House. Dr. Santanu Sen. Say it briefly, on the point.

DR. SANTANU SEN (West Bengal): Sir, I would definitely be on the point. My submission is that surely videography should not be done inside the House. I do agree with you. You may please form a committee and inquire, but, at the same time, my submission would be, another part of the story is remaining untouched. Can our learned Chair take any step to see that *

MR. CHAIRMAN: Hon. Parliamentary Affairs Minister.

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रहलाद जोशी): सर, मैं इतना ही कहना चाहता हूं कि जब लास्ट टाइम जुलाई में ऐसा ही इन्सिडेंट हुआ था, तब उस समय के चेयरमैन माननीय वेंकेया नायडु जी had given a very strict direction. Very strictly, on that day, there was a direction that such incidents shall not be repeated; if repeated, there would be strict action. That was also told in this very same House. As mentioned by Shri Bhupender Yadav, rules are made by this House. Secondly, I don't understand what they are saying about partiality and impartiality. This ruckus, standing and dancing on the Table... ... (Interruptions)...

MR. CHAIRMAN: That is different. On this point.....(Interruptions)...

SHRI PRALHAD JOSHI: If they feel that all these things should be shown on the Rajya Sabha TV, then what message are you giving to the people of this country? This is what I would like to ask them. ... (Interruptions)...

DR. AMEE YAJNIK (Gujrat): You never show this side. ... (Interruptions)... Be truthful to your own self. Speak the truth. ... (Interruptions)...

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^{*} Expunged as ordered by the Chair.

SHRI PRALHAD JOSHI: Sir, whenever they have participated in a discussion, whenever they have raised a point of order, it has been telecast promptly. ...(Interruptions)... Sir, on 28th July, 2022 this direction was issued. I would like to read that out. On 28th July, 2022, Chairman observed that some Members, in spite of clear instructions, are filming the proceedings of the House and giving it to others. He informed that since such acts are totally prohibited, action shall be taken against those Members violating the instruction and found in possession of the recorded proceedings of the House. The Chairman also named the Members who were displaying placards while standing in the Well of the House. This is what was said on that day. So, I urge you, Sir, that strict action should be taken and such bad acts should be totally barred. ...(Interruptions)...

SHRI ELAMARAM KAREEM (Kerala): We are discussing a very serious matter. Any decision should not be made in a hasty manner. We have an Ethics Committee. That Ethics Committee may consider and examine the matter and find a solution.

श्री प्रमोद तिवारी (राजस्थान): सर, धन्यवाद। सर, यह तो सब आपको रटा होगा, क्योंकि आप समझते हैं, बहुत अंदर तक समझते हैं। सर, मैं जो समझ रहा हूं, उसे आपके सामने रख रहा हूं। यह जो आपने रूल 256 का (1) और (2) पढ़ा है, सर, उसमें सिर्फ एक बात पर हम जरा-सा आपकी नज़र चाहते हैं। 'यदि सभापित आवश्यक समझे...' - सर, अगर आपको लग जाए कि बहुत, बहुत जरूरी है, इसके बिना तो काम ही नहीं चलेगा- 'तो वह उस सदस्य का नाम ले सकेगा, जो सभापीठ के अधिकार की उपेक्षा करे।' सर, यह तो इंटेंशन नहीं थी कि आपके अधिकार की उपेक्षा करे। ...(व्यवधान)... मैं सिर्फ क्लियर कर रहा हूं और 'बार-बार' बार-बार, बार-बार, इसमें मैं बार-बार कह रहा हूं, यह एक सिंगल इंसिडेंट है, सर, यह बार-बार नहीं है! इनके द्वारा 'बार-बार' भी है और 'जान-बूझकर' है। राज्य सभा के कार्य में बाधा डालकर ...(व्यवधान)... कौन-सी बाधा हुई, यह मेरी समझ में नहीं आया। 'राज्य सभा के नियमों का दुरुपयोग करे' तो, सर, ये तीन प्वाइंट सेटिस्फाई होने चाहिए। पहली बार 'जान-बूझकर' चिलए ठीक है। 'बार-बार', सर, यह सिंगल इंसिडेंट है। सर, आपसे एक अनुरोध है कि * अगर एक बार आप इशारा कर देते, तो दोबारा नहीं करतीं। *

श्री सभापति : प्लीज़, प्लीज़।

श्री प्रमोद तिवारी: सर, इनके साथ समस्या एक है। न यह 'जान-बूझकर' है और न यह 'बार-बार' है और जब तक 'बार-बार' इन्क्वायरी में न आ जाए...(व्यवधान)...

^{*} Expunged as ordered by the Chair.

MR. CHAIRMAN: The observations imparted by the hon. Member कि * These are disapproved. They will be expunged. I do not want to go further.

श्री भूपेन्द्र यादव: सर, मेरा आपसे यह कहना है कि * कहना अनपार्लियामेंटरी है, इसको डिलीट किया जाए। सर, प्रमोद तिवारी जी ने जो * कहा है, यह अनपार्लियामेंटरी है, इसे डिलीट किया जाए। सर, यह हमारे ऊपर आरोप है।

MR. CHAIRMAN: Bhupender ji, Tiwari ji is a very senior Member. I have taken note of it and I am deleting those observations. They are ex facie defamatory and not wholesome for the Chair. ... (Interruptions)... Please listen to the hon. Member, Shri Jawhar Sircar. Jawhar ji, address me.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I would, with total honour to the Chair, submit that the Chair may not undertake an act that may not be sustainable. I would submit that there are words 'persistently' and 'wilfully obstructing'. This does not make any provision for an *ex post facto* judgement. Twitter handle is given at a much later time, outside the House.

How does that mention in the Twitter come in with retrospective effect to disrupt the House? I am not advocating it, but these are the questions which may be raised. We do not want the ruling of the Chair to be questioned in any forum of law. That is my first submission. My second submission is these two elements, 'persistently' and 'wilfully obstructing with retrospective effect', that I have mentioned, we beseech upon you to ensure a broad degree of fairness that agitation, however fair, was not covered at all. *...(Interruptions)...

MR. CHAIRMAN: Hon. Member, you have made your point.

SHRI JAWHAR SIRCAR: This is *...(Interruptions)...

MR. CHAIRMAN: Hon. Members, I need to hold out an assurance to the Members. The hon. Member has indicated that our action should not be such that some other authority can scrutinise it. I assure the House that there is no authority beyond the

^{*} Expunged as ordered by the Chair.

Parliament to scrutinise our action. I further assure the House, there is a constitutional prescription to that level. I indicated so on 7th December, 2022. I reiterate. We are the ultimate architect of the Constitution. There is no authority, under the Constitution, that can even look at the issues that are meant for us. ...(Interruptions)... One second. There was a suggestion that we could immediately investigate the *Twitter* handle through agencies. I said, "No; that idea doesn't occur to me." And, that suggestion came from a distinguished Member. I said, "As the Chairman, I will vindicate the trust of my electorate. We will deal it in-house and we will not seek any outside assistance." That is number one. And, number two, the hon. LoP has made a very significant point. I will react to that once I have heard all of you. And, with respect to interpretation of the rule, we can't have a better lawyer than Dr. Abhishek Manu Singhvi. On a lighter note, I can tell you -- we need to be in lighter note because we are dealing with a very serious issue -- that this is one case in which Dr. Abhishek Manu Singhvi has rendered good opinion without fee. ...(Interruptions)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, you can offer to pay him in kind also.

MR. CHAIRMAN: A Chartered Accountant is reacting to a senior advocate. You see, one person in this House, who is very eminently suited to enlighten me, is observing reticence, and he is the hon. Member of Parliament, Shri K.C. Venugopal, because he was a part of the Committee, and I have spent time to read the entire report. And, that report also takes care of the concern being expressed by the hon. Leader of the Opposition.

So, hon. Members, taking note of this motion, taking note of the sentiments of the House, the hon. Member, Shrimati Rajani Ashokrao Patil, and before I do that, taking note of very significant enlightening response and reference by the hon. Leader of the Opposition, the entire matter will be probed by the Privileges Committee. And, till we have the benefit of the recommendation of the Privileges Committee for consideration of this august House, going by the situation and what I have seen, I don't wish to be judgmental and none in the House can be at the moment. But, a strong, prima facie situation has emanated. Shrimati Rajani Ashokrao Patil is suspended for the current Session till we have the benefit of the Privileges Committee.

SHRI MALLIKARJUN KHARGE: Sir, you are not allowing her to speak. At least, allow her to say something. ... (Interruptions)...

MR. CHAIRMAN: All right. That is fair enough. The hon. Leader of the Opposition has made a very significant point. Yes, Shrimati Rajani Ashokrao Patil. Shrimati Patil, before you take the floor, we can indicate to you one thing. You have heard me, I am sure, with rapt attention. I have indicated as much factual situation as I could share. Sharing more of it would have been pre-judging the proceedings of the Privileges Committee. As guided by the hon. Leader of the Opposition, if you have anything to say on this point -- which normally is not the pattern but I find it wholesome -- go ahead.

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): सर, जिस तरह से इस सभागृह में चर्चा हो रही है, मुझे लगता है कि अगर किसी से अननोइंगली कोई गलती होती है और अगर उसका आप नाम लेल कर इतनी बड़ी सजा देंगे, तो मुझे लगता है कि जो स्त्री स्वतंत्रता सेनानी के घर से आती है, उस व्यक्ति को यहां रहने का कोई अधिकार नहीं है। अगर आप चाहते हैं तो आप मुझे इस सेशन के लिए ही नहीं, आने वाले सभी सेशंस के लिए रेस्टिकेट कर सकते हैं, मैं रेज़िंग्नेशन भी दे सकती हूं। हम एक ऐसे घर से आते हैं, जहां पर हमारे ऐसे संस्कार नहीं हैं, लेकिन जिस तरह से आपने और सबने, बी.जे.पी. के लोगों ने मुझे जलील करने की कोशिश की, जैसे मैंने कोई भी...(व्यवधान)...

MR. CHAIRMAN: Shrimati Rajani Ashokrao Patil is suspended for the remaining period of the current Session until there is a report for consideration of the House from the Privileges Committee. I put this motion for consideration of this House. ...(Interruptions)...

The motion was adopted.

THE LEADER OF OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, this is unfair. This punishment is not according to the Rules. ...(Interruptions)... We are walking out. ...(Interruptions)...

(At this stage, some hon. Members left the Chamber)

MR. CHAIRMAN: Taking note of the sentiments of the House, it is hereby directed that all steps, which are applicable for a Member who is under suspension, be taken, and this will be effective during the remaining period of the current Session, subject to

a Report being made available by the Privileges Committee for consideration of this august House.

THE UNION BUDGET, 2023-24

MR. CHAIRMAN: Hon. Members, now, let us take up discussion on Union Budget, 2023-24. Shri Shaktisinh Gohil, not present; Shri Arun Singh.

श्री अरुण सिंह (उत्तर प्रदेश) : धन्यवाद, चेयरमैन सर। आज मैं केन्द्रीय बजट 2023-24, जो माननीय वित्त मंत्री जी ने प्रधान मंत्री जी के नेतृत्व में रखा है, उसके समर्थन में बोलने के लिए खड़ा हूं।

इस समय मैं देख भी रहा हूं, जो विपक्ष की पार्टियां, जैसे कांग्रेस पार्टी है, मुख्य रूप से अलग-अलग बहाना बनाकर संसद में लगातार हंगामा करने और गैर-जिम्मेदाराना व्यवहार करने के बाद संसद से वॉकआउट करती हैं। वे यहां पर नहीं हैं, होतीं तो और अच्छा लगता। ...(व्यवधान)...तब मैं उनके बारे में कृछ और बताता।

यह बजट सर्वस्पर्शीय और सर्वव्यापी भी है, अर्थात् सभी क्षेत्रों के लिए है, चाहे लद्दाख के दूर-दराज़ के गांव हों, अरुणाचल प्रदेश के बॉर्डर के गांव हों, जम्मू-कश्मीर के अनंतनाग से लेकर दूर-दराज़ के गांव हों, चाहे कन्याकुमारी के गांव हों, सभी क्षेत्रों के लिए इस बजट में कुछ न कुछ है।

(उपसभापति महोदय पीठासीन हुए।)

वहीं सभी व्यक्तियों के लिए इस बजट में ध्यान रखा गया है और इसीलिए पूरा देश एक ध्विन से माननीय प्रधान मंत्री जी की प्रशंसा कर रहा है, अभिनन्दन कर रहा है। हमें तो याद है कि जब 2013-14 का बजट आया था, उस समय यूपीए की सरकार थी और उस समय का वक्तव्य था, उस समय कम्युनिस्ट पार्टी के एक नेता ने एक बात कही थी, उन्होंने उस समय के बजट को लॉलीपॉप बजट कहा था, इलेक्शन बजट कहा था और फुल ऑफ टोकिनिज़्म कहा था। इस प्रकार की संज्ञा दी गई थी। उस समय जब 2013-14 का बजट आया था, तो अगले साल चुनाव होने वाला था और इस बार भी जो बजट पेश हुआ है, तो 2024 में लोक सभा का चुनाव होने वाला है, लेकिन इस बजट के बारे में किसी ने भी यह शब्द नहीं कहा कि यह इलेक्शन बजट है या लोकलुभावना बजट है, बल्कि सभी ने एक ही बात कही कि मोदी जी ने यह जो बजट दिया है, यह देश के लिए, समाज के लिए है, सभी व्यक्तियों का बजट है और इस बात की लगातार प्रशंसा की गई।

[#] Further discussion continued from 9.02.2023.

महोदय, आम आदमी पार्टी के एक नेता हैं, जिन्होंने 2013-14 के बजट के बारे में एक बात कही थी। आज इसे कहना इसलिए भी जरूरी है कि आज आम आदमी पार्टी कांग्रेस के साथ कदम से कदम मिला कर चल रही है, एक-दूसरे की बाँहों में बाहें डाल कर चल रही है। हमने संसद में देखा कि वे किस प्रकार से एक साथ मिल कर हंगामा कर रहे हैं। लेकिन उस समय आम आदमी पार्टी के शीर्ष नेता ने 2013-14 के बजट के बारे में कहा था कि वित्त मंत्री जी, इतना भ्रष्टाचार है आपकी सरकार में, आप इस भ्रष्टाचार को बिना रोके आपका जो फिस्कल डेफिसिट है, उसको कैसे पूरा कर पाएँगे! मतलब उस समय आम आदमी पार्टी के नेता ने भी कांग्रेस पार्टी और यूपीए की सरकार द्वारा जो बजट लाया गया था, उसके ऊपर एक तरीके से प्रश्निचहन खड़ा किया था, विरोध किया था, लेकिन आज आम आदमी पार्टी कांग्रेस की 'बी' टीम बन चुकी है, इसलिए वह उसके साथ कदम से कदम मिला कर चल रही है। कितना बड़ा परिवर्तन आ गया!

जब 2013-14 का बजट आया था, तो वह यूपीए का अंतिम बजट था। इसलिए यहाँ बताना जरूरी है कि एक सर्वे एजेंसी, पीईडबल्यू ने रिसर्च कराई थी। उस एजेंसी ने जो रिसर्च कराई, तो यह पाया कि 10 में से 7 भारतीय नाखुश थे, क्योंकि उस समय चारों ओर अँधकार ही अँधकार था, घोटाला ही घोटाला था, पॉलिसी पैरालिसिस था। यहाँ तक कि यह स्थिति थी कि जब चिदम्बरम जी इन्फ्रास्ट्रक्चर बॉन्ड के लिए विदेश गए थे कि उनको 25 बिलियन डॉलर का इन्फ्रास्ट्रक्चर बॉन्ड इकट्ठा करना था, तो यह जानना जरूरी होगा कि पूरी ताकत लगाने के बाद भी उनको बाहर से पैसा नहीं मिला, वे 3.75 बिलियन डॉलर ही ला पाए, लेकिन आज देखिए, स्थिति बदली हुई है। आज प्रधान मंत्री, मोदी जी के नेतृत्व में परिस्थिति बिल्कुल बदल गई है। आज सबसे अधिक एफडीआई भारत में आ रहा है। अप्रैल 2020 से लेकर सितंबर, 2022 के बीच ढाई साल में देखिए, तो जहाँ 3.75 बिलियन डॉलर भी नहीं मिला था, आज 887 बिलियन डॉलर एफडीआई भारत में आया है। यह प्रधान मंत्री, मोदी जी की नीतियों पर भरोसा है, उनके काम पर भरोसा है। फॉरेक्स रिज़र्व की स्थिति यह है कि आज भारत में 572 बिलियन डॉलर फॉरेक्स रिज़र्व है। हमारे आस-पास के जो देश हैं, वे कंगाली से गुजर रहे हैं, वहीं हमारा खजाना फॉरेक्स रिज़र्व से भरा हुआ है।

मान्यवर, मैं एक चीज और बताना चाहूँगा कि फरवरी, 2013 में मैन्युफैक्चरिंग ग्रोथ माइनस 2.8 थी, मतलब 2013 में नेगेटिव मैन्युफैक्चरिंग ग्रोथ थी। उस समय नौकरियाँ तो जा ही रही थीं। उस अर्थव्यवस्था को देश के प्रधान मंत्री जी को सौंपा गया, वे उसको लेकर चले और आज स्थिति बिल्कुल बदली हुई दिख रही है। लंदन की 'दि ईकोनॉमिस्ट' मैगज़ीन है, वह सामान्य रूप से भारत के खिलाफ ही रहती है, लेकिन वह भी मोदी जी की नीतियों के बारे में और भारत की प्रगति के बारे में लिखने से अपने आप को रोक नहीं पाई। उसमें लिखा गया है, 'The Indian economy remains a bright spot in South Asia.' साउथ एशिया में भारत की अर्थव्यवस्था एक ब्राइट स्पॉट, यानी चमकता हुआ स्थान है, यह बात 'दि इकोनॉमिस्ट' मैगज़ीन ने लिखी।

हम सबको मालूम है कि 2010 से लेकर 2014 की स्थिति तो खराब थी ही, 2014 में भारतीय इकोनॉमी की स्थिति यह थी कि हम विश्व में दसवें स्थान पर थे। लेकिन प्रधान मंत्री, श्री मोदी जी की नीतियां थीं, उनका जो विज़न था, उनकी जो सोच थी, उसका नतीजा यह हुआ कि हम विश्व की पाँचवीं बड़ी अर्थव्यवस्था बन गए हैं। अमरीका की मार्गन स्टेनली ने अपनी रिसर्च में कहा है कि 2027 में भारत - जर्मनी और जापान को पीछे छोड़ कर, तीसरी बड़ी अर्थव्यवस्था बन जाएगा। यह बात मार्गन स्टेनली ने कही है। विपक्ष के लोगों को, कांग्रेस के लोगों को देश पर तो भरोसा है नहीं,

उनको बाहर की एजेंसियों पर भरोसा है। बाहर के देश जो कहते हैं, वे उनकी बातों को अधिक सुनते हैं। मेरा उनसे निवेदन है कि कम से कम वे 'दि ईकोनॉमिस्ट', मॉर्गन स्टेनली अथवा भारत के बाहर की जो मैग्ज़ींस भारत की अर्थनीति के बारे में, भारत की ईकोनॉमी के बारे में प्रशंसा कर रही हैं, कम से कम उनकी बातों को तो समझ कर, इस सदन को उनकी तारीफ करनी चाहिए, क्योंकि उनकी बातों पर उन्हें भरोसा है।

मान्यवर, पूरी दुनिया में भारत की स्थिति धीरे-धीरे बदलती जा रही है। 2014 से पहले पूरी दुनिया में हमारी स्थिति यह थी कि दुनिया बोलती थी और भारत सुनता था, लेकिन आज भारत बोलता है और दुनिया सुनती है, यह परिवर्तन आया है। देश की आज़ादी के समय में और उसके बाद भी लोगों ने एक सपना देखा था, सबके मन में यह सपना था कि भारत समृद्धशाली हो, शिक्तशाली हो। विकसित भारत का सपना सबके मन में है, लेकिन पिछले छः दशकों से यूपीए के लोगों ने, कांग्रेस के लोगों ने जिस तरह से शासन किया, उससे वह सपना, सपना ही रह गया। आज मोदी जी के नेतृत्व में उस समृद्धशाली भारत, शिक्तशाली भारत के सपने को हम लोग एक संकल्प के रूप में लेकर आगे बढ़ रहे हैं और 2047 तक यह संकल्प सिद्धि को प्राप्त कर लेगा। 2047 तक, आज़ादी के अमृत काल के जो 25 वर्ष होंगे, उनमें हम एक समृद्धशाली भारत, शिक्तशाली भारत और विकसित भारत के लक्ष्य को प्राप्त कर लेंगे।

मान्यवर, बजट में सप्तऋषि की बात कही गई। जब बजट बनाया गया, तब सप्तऋषि, यानी सात प्राथमिकताओं के बारे में बताया गया। सबको यह मालूम है, यह बात किसी से छिपी नहीं है, देश का एक-एक व्यक्ति यह जानता है कि सरकार की नीतियों के केन्द्र बिन्द् में अगर कोई होता है, तो देश का गरीब होता है, देश का शोषित होता है, देश का वंचित होता है। सरकार की नीतियों के केन्द्र बिन्दु में आदिवासियों का कल्याण होता है, दलितों का कल्याण होता है, पिछडों का कल्याण होता है। एक तरीके से यह बात सब लोग जानते हैं, यह बात सत्य साबित हो चुकी है, इसलिए अगर इस बारे में अपोज़िशन कोई बात कहता है, तो देश सुनता नहीं है। यही कारण है कि जो-जो चुनाव होते हैं, उन चुनावों में मोदी जी की लोकप्रियता और अधिक होती जाती है। 2014 के चुनाव के बाद 2019 में जो चुनाव हुए, उन चुनावों में बीजेपी को 5 करोड़ वोट अधिक मिले। 2024 के जो चुनाव होंगे, उन चुनावों में मोदी जी के नाम से 5 करोड़ वोट और अधिक मिलेंगे। इस बार हम पहले से भी अधिक सीटें जीत कर आएंगे, यह बात विपक्ष को समझ लेनी चाहिए। सात प्राथमिकताओं के आधार पर, समावेशी विकास के आधार पर फाइनेंशियल इन्क्लूज़न की बात अगर किसी ने सोची, तो प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने सोची। अंतिम छोर तक विकास की गंगा पहुंचनी चाहिए, देश का बुनियादी ढांचा सुधरना चाहिए, निवेश की प्रक्रिया और सृदृढ़ होनी चाहिए, क्षमताओं का विस्तार होना चाहिए, ग्रीन ग्रोथ, युवा शक्ति और वित्तीय क्षेत्रों का प्रबंधन होना चाहिए, इन सात आधारों पर मुख्य रूप से यह बजट रखा गया है।

6.00 P.M.

में यह भी बताना चाहूंगा कि 2014 में यूपीए के समय में जो पर कैपिटा इनकम थी, उसके मुकाबले में आज जो नीतियां हैं, देश में जिस प्रकार से लोगों को लाभ हो रहा है, आज प्रधान मंत्री, मोदी जी

के नेतृत्व में पर कैपिटा इनकम डबल हो गई है, पर कैपिटा इनकम बढ़कर 1 लाख, 97 हजार हो गई है, यह 2014 के मुकाबले में डबल है।

महोदय, बजट का साइज़ पहले 30 लाख करोड़ रुपये से ऊपर नहीं होता था, अब यह 45 लाख करोड़ रुपये हो गया है। जब दो साल पहले बजट रखा गया, तो यहां पूर्व वित्त मंत्री, श्री चिदम्बरम जी ने बहुत बड़ी-बड़ी बातें कहीं थीं, उन्होंने कहा था कि फिस्कल डेफिसिट 6.9 से 7 परसेंट हो गया है, आप इसे कैसे कंट्रोल करोगे? हम लोगों ने उन्हें समझाते हुए कहा कि चिदम्बरम जी, यह कोविड-19 का समय है, फैक्टरियां बंद थीं, तो आप जीडीपी और फिस्कल डेफिसिट की बात कैसे करते हो? लेकिन फिर भी वही चीज सामने लाकर उन्होंने बात कही। मैंने कहा कि एब्नॉर्मल सिचुएशन की बात नहीं करनी चाहिए, लेकिन उन्होंने फिर भी वही बात कही। आज नतीजा यह है कि अर्थव्यवस्था पटरी पर आ गई है। 2022-23 में फिस्कल डेफिसिट 6.4 परसेंट था, जो 2023-24 में 5.9 परसेंट और 2025-26 में वित्तीय घाटा 4.5 परसेंट हो जाएगा, जिस एफआरबीएम के हम भी मानने वाले हैं, यह उसके अंतर्गत रहेगा। यूपीए के समय कहने की बात नहीं है, यह 6.6 परसेंट, अंडर प्रोविज़िनंग के बाद होता था, वे बहुत सारे प्रोविज़ंस नहीं करते थे।

महोदय, डायरेक्ट टैक्स टू जीडीपी - हम यहां बताना चाहेंगे कि जो आयकर दाता हैं, उनका भरोसा आज मोदी जी पर बढ़ा है। 2013-14 में देश में आयकर दाता 3.6 करोड़ थे। अगर हम किसानों को अन्नदाता कहते हैं, तो जो आयकर दाता होता है, उसे हमें दान करदाता कहना चाहिए, क्योंकि उसका पैसा गरीब कल्याण के लिए खर्च होता है, इसलिए उसका सम्मान होना चाहिए और उसे दान करदाता के रूप में जाना जाना चाहिए। यह सरकार के ऊपर भरोसे का प्रमाण है कि जहां 2013-14 में 3.6 करोड़ रिटर्न्स भरी जाती थीं, आज के दिन मोदी सरकार पर, उनकी नीतियों पर लोगों का इतना ज्यादा विश्वास है कि ये रिटर्न्स 3.6 करोड़ से 6.5 करोड़ हो गईं हैं, इससे साबित होता है कि लोगों का विश्वास और भरोसा मोदी सरकार पर बढ़ा है। इन आंकड़ों को आप कैसे झुठलाओगे? उसी का नतीजा है कि 2013-14 में जो डायरेक्ट टैक्स टू जीडीपी रेश्यो था, वह 5.6 परसेंट था, जो अब 6 परसेंट हो गया है। 2013-14 में इनडायरेक्ट टैक्स 4.4 परसेंट था, अब यह 5.1 परसेंट हो गया है, यानी डायरेक्ट और इनडायरेक्ट टैक्स का रेश्यो यदि दोनों जीडीपी से मिलायेंगे, तो यह लगातार बढ़ रहा है, इससे यह प्रतीत होता है कि देश में आर्थिक समृद्धि भी आ रही है और लोग टैक्स भी दे रहे हैं।

महोदय, अब मैं महंगाई की बात करता हूं। मैं कहना चाहूंगा कि जब कोविड-19 का संकट आया, तो कोविड-19 के संकट के समय और यूक्रेन तथा रिशया की लड़ाई के समय विश्व भर के जो देश थे, उनकी अर्थव्यवस्था डगमगा गई और यदि हम एनर्जी की बात करें, तो उस समय यूके का एनर्जी का इन्फ्लेशन 93 परसेंट था, जर्मनी का 62 परसेंट था और भारत का केवल 16 परसेंट था। फूड प्राइस इन्फ्लेशन उस समय जर्मनी का 35 परसेंट था, यूएस का 25 परसेंट था और भारत का 15 परसेंट था। उस समय अमेरिका का ओवरऑल इन्फ्लेशन 8.1 परसेंट था, यूके का 8 परसेंट था और भारत का 6.9 परसेंट था, तब यह भारत की स्थिति थी। भारत ने प्रधान मंत्री जी के नेतृत्व में इसे लगभग कंट्रोल में रखा और भारत के आर्थिक विकास गित भी तेज रही। जब यूरोपियन कंट्रीज़ अपने आपको नहीं संभाल पाई, अमेरिका नहीं संभाल पाया, मैं बंगलादेश या पाकिस्तान की बात नहीं कर रहा हूं, ये कंट्रीज़ तो बरबाद ही हो गयीं। वेस्टर्न कंट्रीज़, यूरोपियन

कंट्रीज़, अमेरिका, जर्मनी, जापान, ये देश अपनी अर्थव्यवस्था नहीं सम्भाल पाए, उस समय अगर अर्थव्यवस्था कहीं की संभली, तो भारत की संभली और मोदी जी के नेतृत्व में संभली। यह उसी का नतीजा है।

महोदय, यूपीए वाले तो अभी यहाँ नहीं हैं। इनके समय में तो डबल डिजिट इन्फ्लेशन होता था। २००९-१० में यह १३ परसेंट था। उस समय लगातार डबल डिजिट का इन्फ्लेशन रहता था। आज बैंकों की स्थिति इतनी सुधर गयी है कि बैंक अपने पैरों पर खड़े हो गये हैं, चलने लगे हैं, दौड रहे हैं। यपीए के समय में क्या स्थिति थी? एक तरफ उद्योग-धंधे बन्द हो रहे थे, दुसरी तरफ बैंकों से कहा जाता था कि लोन देते रहो, एनपीए को लगातार स्टैंडर्ड बनाते रहो। लगातार लोन देना, लोन देना। जीडीपी नीचे जा रहा है, लेकिन लोन बढ़ रहा है और सर्कुलेशन में एक की टोपी दूसरे पर घुमा रहे हैं। फिर नये-नये इंस्ट्रमेंट्स लाकर, जो सब-स्टैंडर्ड लोन्स होते थे, उनको स्टैंडर्ड दिखा कर यह सिलसिला, फोन बैंकिंग के सिस्टम में चल रहा था। उसका कारण क्या हुआ? जब आप लोन देते हैं, तो दो, तीन, चार साल में धीरे-धीरे वह एनपीए बनता है, एक साल में तो नहीं बनता। यह एनपीए बनना शुरू हो गया। 2013 के कैलेंडर में देखें तो उस समय एनपीए 50 परसेंट बढा, मतलब यह 92,398 करोड से 1,38,613 करोड हो गया। इसका मतलब एनपीए का ग्राफ यूपीए के समय से बढ़ना शुरू हुआ। एनडीए के शुरू के साल में, क्योंकि आपने बैड लोन्स दिए थे, वह धीरे-धीरे बढ़ना शुरू हुआ और वह ग्रॉस एनपीए 2018 में आकर 11.5 परसेंट हुआ। यह प्रधान मंत्री जी की नीतियाँ हैं और उनकी नीयत है। आईबीसी, 2016 कानून भी ले आये, उसके अलावा यह भी कहा कि देखों भाई, अगर लोन लेकर इधर-उधर हुआ, तो उसको छोड़ा नहीं जाएगा। सारे सिस्टम को टाइट किया, पोलिटिकल इंटरिफयरेंस बन्द हुआ, सही लोगों को लोन मिलना शुरू हुआ और बैलेंस शीट क्लीन होनी शुरू हुई। मान्यवर, मुझे यह बताते हुए प्रसन्नता हो रही है कि आज ग्रॉस एनपीए 3.9 परसेंट है और नेट एनपीए 1 परसेंट से कम 0.61 परसेंट है। इसमें इतना बड़ा सुधार आया है।

पहले हर बजट में या सप्लीमेंटरी बजट में यह आता था कि बैंकों को कैपिटल देना है। उनको इसलिए कैपिटल देना है, क्योंकि उनकी बैलेंस शीट गड़बड़ा गयी है, वे अपना बिज़नेस नहीं कर पायेंगे। 5 सालों में बैंकों को 2 लाख, 10 हजार करोड़ रुपये कैपिटल इन्प्यूज़न के रूप में दिये गये। लेकिन अब बैंक अपने पैरों पर खड़े हैं, दौड़ रहे हैं और अब बैंकों को एक रुपया कैपिटल भी देने की जरूरत नहीं है। सरकार की इससे बड़ी उपलब्धि कुछ नहीं हो सकती है। आज बैंक क्रेडिट हाइएस्ट है। कैपेसिटी यूटिलाइज़ेशन भी 75 परसेंट पर है। मैं कह सकता हूँ कि बदलते भारत की बदलती तस्वीर इतनी अच्छी है कि हमारी जो विकास दर है, वह 7 परसेंट के आस-पास है और हम निरन्तर जिस गित से आगे बढ़ रहे हैं, शीघ्र ही हम बहुत मजबूत स्थिति में होंगे। हमें ऐसा पूरा विश्वास है।

मान्यवर, मैं आपको एक चीज़ बताना चाहूँगा। मैंने जो सप्तऋषि की बात की, मैं केवल इन्फ्रास्ट्रक्चर की बात आपके समक्ष रखना चाहूँगा। कई सालों से, 6 दशकों से हम लोग सुनते रहे हैं कि भारत का इन्फ्रास्ट्रक्चर विश्वस्तरीय होना चाहिए। लोग जापान जाते थे, जर्मनी जाते थे, चाइना जाते थे और आकर कहते थे कि वहाँ क्या इतनी बढ़िया सड़कें हैं! यहाँ पर सड़कें थीं ही नहीं। इन्फ्रास्ट्रक्चर पर ध्यान ही नहीं दिया गया था। उस समय वे कैसे ध्यान देते? 2013-14 में

नेशनल हाईवे के लिए केवल 7,300 करोड़ रुपये रखे गये थे, आज नेशनल हाईवे के लिए जो पैसा रखा गया है, वह 2 लाख, 58 हजार करोड़ रुपये है, जो 36 गुना अधिक है। इसी का नतीजा है कि यहाँ से मेरठ जाने में पहले आपको 3 घंटे लगते थे, अब आप 40 मिनट में पहुँच जाएँगे। अभी दौसा में - जहाँ पहुँचने में 5 से 6 घंटे लगते थे, वहाँ प्रधान मंत्री जी दौसा में एक एक्सप्रेस हाईवे का 12 तारीख को उद्घाटन करने जा रहे हैं। अब आप सिर्फ दो-ढाई घंटे में वहाँ पहुँच जाएँगे। देश के कोने-कोने में जिस प्रकार से इन्फ्रास्ट्रक्चर का जाल फैला हुआ है, उससे लोगों को आने-जाने में कम समय लगता है। यह किसानों के लिए भी लाभकारी है। अब उनकी फसलों का, सिंबचों का, सब चीज़ों का ट्रांसपोर्टेशन शीघ्र हो जाता है और यह एक तरीके से देश की प्रगति के लिए बहुत बड़ा वरदान है। आप इन्फ्रास्ट्रक्चर के लिए जो खर्च करते हैं, वह देश के आर्थिक विकास के लिए तो जरूरी है, लेकिन उसके साथ-साथ अर्थव्यवस्था का जो चक्र है, वह भी कई गुना घूमता है। अगर आप रोड्स के लिए पैसा देते हैं, तो उसके लिए सीमेंट खरीदा जाएगा, कंक्रीट खरीदा जाएगा, लेबर को पेमेंट दी जाएगी - इस तरह से इस पैसे का दो-तीन गुना सर्कुलेशन होता है। इन्फ्रास्ट्रक्चर जरूरी भी है।

माननीय प्रधान मंत्री जी के द्वारा इन सब चीज़ों को ध्यान में रखते हुए, पहले इन्फ्रास्ट्रक्चर सेक्टर के लिए जो 4.3 लाख करोड़ रुपए, फिर साढ़े सात लाख करोड़ रुपए दिए गए थे, इस बजट में सारे रिकॉर्ड को तोड़ते हुए इसको 33 परसेंट बढ़ा कर 10 लाख करोड़ रुपए इस इन्फ्रास्ट्रक्चर सेक्टर के लिए रखे गए हैं। इतनी बड़ी सोच किसी व्यक्ति की हो नहीं सकती है, जो प्रधान मंत्री मोदी जी की है। यह सोच कोई सामान्य सोच नहीं है। 13 अक्टूबर, 2021 को जो 'पीएम गित शक्ति नेशनल मास्टर प्लान' शुरू हुआ है, उसके माध्यम से अलग-अलग प्रकार के जो भटके तथा पेंडिंग प्रोजेक्ट्स हैं, उनको सही दिशा में ले आने तथा उनको शीघ्र पूरा करने का भी काम किया जा रहा है। पहले प्रतिदिन 12 किलामीटर की गित से नेशनल हाईवे बनता था, वह अब 37 किलोमीटर प्रतिदिन हो गया है। देश की आजादी के बाद केवल 97 हजार किलोमीटर सड़कें बनी थीं, अब 1,41,000 किलोमीटर तक नेशनल हाईवे की सड़कें बन गई हैं।

सर, रेलवे देश की लाइफलाइन है। करोड़ों लोग रेल में चलते हैं। रेल की पटिरयों का भी विस्तार होना चाहिए, इसके साथ ही ट्रेन भी सुविधाजनक होनी चाहिए। कई ट्रेनों के लिए सांसद लोग भी माँग रखते हैं तथा देश की जनता भी इस तरह की माँग रखती है। 2013-14 में रेलवे का बजट 28,174 करोड़ रुपए का था, लेकिन 2023-24 के लिए रेलवे का जो बजट है, वह 2,41,000 करोड़ रुपए का है। इस तरह से रेलवे के बजट में नौ गुना बढ़ोतरी की गई है। बड़े-बड़े रेल मंत्री हुए, कभी बिहार से मंत्री तो कभी कहीं और के मंत्री हुए, क्योंकि सब लोग रेल मंत्री ही बनना चाहते थे, लेकिन उन्होंने रेलवे के लिए कुछ नहीं किया। आज 'वंदे भारत' ट्रेन की चारों ओर प्रशंसा हो रही है। सभी सांसद अपने-अपने क्षेत्र के लिए 'वंदे भारत' ट्रेन माँग रहे हैं।

महोदय, माननीय प्रधान मंत्री जी हवाई यात्रा के संबंध में कहते हैं कि हमें देश में ऐसी व्यवस्था खड़ी करनी चाहिए कि हवाई चप्पल पहनने वाले नागरिक भी ऐरोप्लेन में सफर कर सके। देश में 2014 तक केवल 74 ही एयरपोर्ट्स थे। हमारी सरकार में यह संख्या बढ़ कर 142 हो गई है और इस बजट में कहा गया है कि 50 और नए एयरपोर्ट्स बनाए जाएँगे। इससे देश के कोने-कोने में एयरपोर्ट की सुविधा होगी।

महोदय, मैं माननीया वित्त मंत्री जी का इस बात के लिए अभिनन्दन करना चाहता हूँ कि उन्होंने देश के सभी राज्यों पर विश्वास करके, उनको साथ में लेकर राज्यों के लिए इन्फ्रास्ट्रक्चर के लिए जो एक लाख रुपए रखे गये थे, उसको अब बढ़ा कर एक लाख, तीस हजार करोड़ कर दिया है। इसमें तीस परसेंट की वृद्धि की गई, जो बहुत बड़ी वृद्धि होती है। अर्बन इन्फ्रास्ट्रक्चर को मजबूती मिले, इसके लिए दस हजार करोड़ रुपए रखे गए हैं। इसके साथ ही मैं एक और इन्फ्रास्ट्रक्चर योजना के बारे में बताना चाहता हूँ। पोर्ट, कोल, स्टील, फर्टिलाइज़र, फूडग्रेन्स इत्यादि के लिए एंड टू एंड संपर्क साधने के लिए सोचा गया है, क्योंकि जब तक इनके लिए एंड टू एंड संपर्क नहीं बनाया जाएगा, तब तक देश का विकास और तेज गित से नहीं हो सकता है, इसलिए 100 क्रिटिकल इन्फ्रास्ट्रक्चर प्रोजेक्ट्स बनाए जाएँगे, जिनमें 75 हजार करोड़ रुपए का इन्वेस्टमेंट होगा। इस प्रकार के लॉजिस्टिक्स तैयार किए जाएँगे।

महोदय, हमारे बाकी सदस्य और विषयों पर बोलेंगे, लेकिन मैं इनकम टैक्स के बारे में जरूर बताना चाहता हूँ। जैसा कि मैंने कहा कि देश के जो आय करदाता हैं, जिसको हमें दान करदाता कहना चाहिए, क्योंकि उनका जो पैसा आता है, उससे गरीबों के लिए मकान बनते हैं, एलपीजी कनेक्शन दिए जाते हैं, इसलिए वे दान करदाता हैं। उनका सम्मान होना चाहिए। आयकर रिटर्न भरने वालों की संख्या 3.6 करोड़ से बढ़ कर 6.5 करोड़ हो गई है। हमें यह याद है कि पहले इनकम टैक्स के कॉरिडोर में क्या होता था, इनकम टैक्स के ऑफिसेज़ में क्या होता था। जब आय करदाता अपना इनकम टैक्स असेसमेंट कराने के लिए जाता था, तो उन बेचारों को वहाँ घंटों-घंटों इंतजार करना पड़ता था। उसे उस कॉरिडोर में बैठने की जगह नहीं मिलती थी। वह ह्यूमिलएशन फील करता था। इसके बाद 2019 में फेसलेस स्कूटनी लाई गई, 2020 में फेसलेस अपील लाई गई, 2021 में फेसलेस ट्रिब्यूनल लाया गया और यह व्यवस्था शुरू की गई। आज जिन 100 जेसीआईटीज़ की घोषणा हुई है, अब हम कह सकते हैं कि लोगों के केसेज़ की स्कूटनी अपील भी शीघ्र-से-शीघ्र होगी। मध्यम वर्ग के लिए इससे बड़ा तोहफा क्या हो सकता है कि उनके लिए सात लाख रुपये आय तक छूट की घोषणा हुई है। उन्हें जिन सात लाख रुपये की छूट की घोषणा हुई है, इसके लिए हम प्रधान मंत्री जी का अभिनंदन करना चाहते हैं। मैं आपको एक ही बात बताऊँगा।

(सभापति महोदय पीठासीन हुए।)

अगर 2013-14 का टैक्स स्लैब देखें, तो 70,000 रुपये, सात लाख रुपये की आय पर टैक्स लगता था और अगर आज के दिन की नई टैक्स रिजीम देखें, तो सात लाख रुपये तक एक रुपया भी टैक्स नहीं लगेगा, यानी मध्यम वर्ग, जिसकी सात लाख रुपये इनकम है, उसके 70,000 रुपये बचेंगे। इस बजट के माध्यम से मध्यम वर्ग के लिए हर महीने सात हजार रुपये की बचत है। महोदय, 39,000 कंप्लाएंसेज़ भी खत्म हुए हैं और 3,400 कानूनों को भी समाप्त किया गया है। मेरे पास समय की कमी है। एमएसएमई सेक्टर में, रोजगार के क्षेत्र में बहुत काम हुआ है।

अंत में, मैं एक बात कहकर अपनी बात समाप्त करना चाहूँगा कि इस बजट में विकसित भारत, 2047 की रूपरेखा रखी गई है। इसमें भारत की बदलती तस्वीर की झलक दिखती है। आज प्रधान मंत्री, मोदी जी की सभी तारीफ कर रहे हैं, क्योंकि वे निर्णायक नेतृत्व हैं, निर्णय लेने वाले हैं, लोकप्रिय नेतृत्व हैं। इसके साथ-साथ, विश्वास और भरोसे वाला नेतृत्व हैं, त्यागी और तपस्वी नेतृत्व हैं। ऐसा नेतृत्व 10-20 साल में जन्म नहीं लेता है, बल्कि 100 साल में एक बार जन्म लेता है, जो नरेन्द्र मोदी जी के रूप में हुआ है। मैं अपनी बात कुछ पंक्तियों के माध्यम से समाप्त करूँगा। ये पंक्तियाँ प्रधान मंत्री मोदी जी पर सटीक बैठती हैं, जो सदैव राष्ट्र के बारे में सोचते हैं।

"राष्ट्र ही आराधना है, राष्ट्र ही मेरा सुधर्म, राष्ट्र ही बस वंदना है, राष्ट्र ही मेरा सुकर्म, राष्ट्र को ही हूँ समर्पित, मैं, मेरे मन, कर्म, वचन, राष्ट्र सबका, राष्ट्र को शत-शत नमन।"

MR. CHAIRMAN: Dr. Santanu Sen.

DR. SANTANU SEN (West Bengal): Sir, very good evening to one and all, on behalf of my party and my party's Chairperson, Madam Mamata Banerjee. Sir, I would like to open my speech on the Budget by flagging a very serious issue and for which I need your immediate attention and I seek your protection too. Sir, this is regarding "in Parliament. When our learned Prime Minister was speaking yesterday, not a single MP from All India Trinamool Congress or Congress or AAP or BRS or anyone was shown exercising their basic democratic right; "I hope, today, at least, I won't be in the same way. Sir, yesterday, to me, it was worse than any of five decades ago. Unfortunately, the presentation of this Budget...

MR. CHAIRMAN: Hon. Member, I would urge you to use the words carefully. *and *, perhaps you have not lived during that period. And, what is *?

DR. SANTANU SEN: That time I was not born, Sir.

MR. CHAIRMAN: Yes. But, let me tell you, don't compare *with anything.

DR. SANTANU SEN: Okay, Sir.

MR. CHAIRMAN: It has been the darkest period of Indian history. Darkest period! And, also *. These words are deleted. Please go ahead.

^{*} Expunged as ordered by the Chair.

^{*} Not recorded.

DR. SANTANU SEN: Sir, I haven't seen those days but I am seeing these days at least.

MR. CHAIRMAN: Dr. Sen, you will make a good point by focussing on your substance.

DR. SANTANU SEN: Sir, unfortunately, the presentation of this Budget; it has coincided with an explosion of probably the biggest financial scam ever. And, our learned Prime Minister while speaking for three hours in both the Houses, he hardly found any time to speak on this issue. I don't think only MPs' speeches will take away the fear from the minds of the people. Our party demanded as before the Supreme Court monitored investigation; and we have already put forward other demands.

I was listening to our learned Finance Minister while replying in Lok Sabha on television. I have heard her talking about West Bengal. I don't know why she is bearing so much hatred towards our State of West Bengal. I have seen her showing some photographs. Yesterday, the Opposition MPs were not allowed to show any photographs. I don't know whether there is any exception for the Ministers or not. She was talking about West Bengal. To me, it was absolutely an anti-Bengali sentiment. She took the name of Madam Mamata Banerjee as well. She was talking about GST compensation in Lok Sabha during her reply. Madam must be knowing very well, much more than me, that GST compensation was payable for the period from 2017 to 2022. Since the finalisation of accounts is done by AG after the end of the financial year, initially the GST compensation is calculated on the gross revenue and not on the net revenue. It is only after the finalisation of accounts that the AG determines the actual gap between the projected revenue and the actual revenue. Then only will the Government of India release the due GST compensation on net basis, if any. For West Bengal, so far, the GST compensation has been paid on the net basis for only two years -- 2017 - 18 and 2018 - 19. For the rest of the period -- 2019 -20, 2020-21 and 2021-22--till the period of $1^{\rm st}$ April, 2022 till $30^{\rm th}$ June, 2022, GST compensation has been released based on the gross revenue. If net revenue is considered, the Government of India owes West Bengal Rs.2,409 crore as the due for the rest of the period. AG is yet to finalise the accounts for the rest of the period, as stated.

Sir, to me, the Budget is not at all futuristic, it is absolutely an opportunistic rhetoric and it has turned a blind eye to the plight of the common people. This Budget

does not speak about the rising inflation. In top seven cities, housing rentals increased by 20-25 per cent. There is a fall in global crude oil price but there is rise of petroleum and diesel prices. Only one exception was there just a few days before the U.P. elections.

Sir, LPG price is still more than Rs.1,100 per cylinder. The price of a substance which was Rs.100 during 1960 has become Rs.7,800 in 2022! In December, 2022, the year on year rate of inflation was 5 per cent. Our learned Finance Minister was talking about the inclusive development, with a 38 per cent Budget cut for minorities' schemes. If we consider pre-metric scholarship for minorities, it has been slashed down from Rs. 1,425 crore to Rs.433 crore. The Budget for Madrasas and minorities' education, it has been slashed down to Rs.10 crore from Rs.60 crore.

So far as the youth development is concerned, on higher education, there is no significant increase in the Budget. On school education, there is a marginal increase. There is the highest unemployment in the last 45 years in our country but unemployment rate in December, 2022 was 8.3 per cent, the highest in the last 16 months. Rural unemployment was 7.4 per cent. Four crores of unemployed youth are there. More than two crore women quit work force in the last five years.

So far as MNREGA is concerned, though it is the largest social welfare scheme, we can remember the Prime Minister's comment about it, 'यह तो मिट्टी खोदने का काम है!' It was 2.1 per cent of GDP last year. It has come down to 1.3 per cent of GDP. There has been a slash down by 33 per cent. For the people above 60 years of age, employment in MNREGA is 134 lakhs. So, this Government has got no concern about the security of the elderly people. Wages are to be given within 15 days, but funds are yet to be released for the State of West Bengal. It is nearly Rs.7,000 crore. Now, we are facing CAG audit, but the PM-CARES fund never faces any CAG audit. So far as the Labour Ministry is concerned, it was Rs.16,893 crore earlier, which has come down to Rs. 13,221 crore. How is this Government going to generate new jobs? So far as the pensioners are concerned, 70 lakh pensioners are still waiting for a higher pension under EPF scheme. So far as the rural development is concerned, it has been slashed down from 5.8 per cent to 5.3 per cent. Our learned Finance Minister was talking about reaching the last mile, but census exercise which was supposed to be conducted in 2021 has been postponed till September, 2023 without showing any reason which is leading to devastating effects in the implementation of the welfare projects. The fund has been slashed down from Rs. 3,676 crores to Rs.

1,564 crores. As far as food subsidy is concerned, in this case, our learned Prime Minister is following what he has said, न खाऊंगा, न खाने दूंगा। #

Sir, I am a doctor and I must say a few words about health. Our Budget has hardly got any importance as far as health sector is concerned. We did not get any lesson when we saw the dead bodies floating in the river during Covid. There were funerals on the banks of the river. We have seen WHO and Lancet criticizing India for Covid handling, but we got no lesson. Apparently, there seems to be an increase in the Budget, but if you consider it with inflation, actually it is a decrease in the Budget. Out of pocket expenditure, highest amongst the BRICS countries, it is more than 53.2 per cent. There is a slash down by five per cent in the Ayushman Bharat. I urge upon our Minister to please follow the Swasthya Sathi Project of our State of West Bengal, which gives 100 per cent free health delivery to the people of Bengal. It speaks of women empowerment by providing the card in the name of the lady of the family. The Government has also not announced any measure to help end the 80-85 per cent import in the medical sectors. No importance to the reports is given by the Standing Committee. The learned Minister was speaking about sickle cell anemia, but no specific head has been declared. She was talking about opening up of new nursing colleges, but still India is facing scarcity of doctors. As far as PM Jan Arogya Yojana is concerned, in 2022-23, the allocation was Rs. 6,412 crores. The utilization was only Rs. 3,115 crores, less than half of the targeted beneficiaries. As far as agricultural sector is concerned, our farmers can be run over during their movement, but the allocation is stagnant at 3.2 per cent. Though there is a rise in the price of global fertilizer by more than 2000 per cent, the fertilizer subsidy was Rs. 2.25 lakh crores. It has come down to Rs. 1.75 lakh crores. Allocation for PM Kisan Yojana has not been increased. Expenditure on agriculture was 3.84 per cent. It has come down to 3.2 per cent. There is no word about crop insurance. There is no word about fair price agro products. We don't know when the farmers' incomes are going to be doubled, whereas in our State of West Bengal, it has been tripled. (Time bell rings) Sir, I have a few more minutes only. As far as North-Eastern Region is concerned, the Budget is only Rs. 5,892 crores. Mr. Adani is the best friend of someone of our country. He earns in 3.6 days only, an amount of Rs. 5892 crores! That is the whole allocation for the North-East. Meghalaya is suffering from the monumental proportion of coal scam. You all know it. So far as taxes and surcharges are concerned, in 2011-2012 it was 10.4 per cent, in 2014-2015, it was 13.5 per cent. In 2020-21 it has become 19.9 per cent. Coming to the ability of State

^{*} Expunded as ordered by the Chair.

to finance current expenditure from their own revenue, it was 69 per cent in 1955-56 and it has become 38 per cent in 2020. Now States are unable to levy taxes to Subjects in the State list under Schedule VII. However, States still spend 60 per cent of the expenditure in the country, including 85 per cent. As far as education is concerned, there is huge drop-out. Sir, 3.5 million students are out of their school, but they have hardly seen any significant increase in the Budget. The Indian Institute of Management's is only Rs. 300 crores. Why don't you follow the projects of Kanyashree, Aikyashree and Sabooj Sathi and Student's Credit Card that are being followed in our State of West Bengal? For Defence, there is a very meager increase; for Home Affairs, nothing has been mentioned; for Urban employment, they have slashed down by 30 per cent....

MR. CHAIRMAN: Now, Shri M. Mohamed Abdulla.

DR. SANTANU SEN: Sir, I will take just ten seconds and I will conclude. Please do not do any financial blockage for the States run by non-BJP parties and my final submission..

MR. CHAIRMAN: Doctor, conclude by saying that it was a slip of tongue that the hon. Finance Minister has * for anyone.

DR. SANTANU SEN: Okay, Sir.

MR. CHAIRMAN: So, that is a slip of tongue by you!

DR. SANTANU SEN: Okay, Sir, I will just say a few words. Nowadays we are listening to an unparliamentary, undemocratic and anti-federal word; that is 'doubleengine Government.' Lastly, when I go back to my home, I will be asked by my daughter what you have done in Parliament. ... (Interruptions)... I know, Sir. I have to say, मत पूछो हाल मेरे कारोबार का, अंधों के शहर में आईना बेचता हूं।

SHRI M. MOHAMED ABDULLA (Tamil Nadu): I thank you hon. Chairman, Sir. I begin with a famous Tamil quote. I know you always like quotes. So, I wanted to start my speech with one quote. Meaning thereby, †"there is dream or desire to rule, but,

^{*} Not recorded.

[†] English translation of the original quote delivered in Tamil.

the luck is only to herd or raise goat" as she said, 'goat'. This is a famous quote in Tamil. Why I wanted to quote is because of this.

Hon. Chairman, Sir, what were the expectations from public when this NDA Government was formed in 2014 and also in 2019? The expectation was 'an amazing Government.' But, in the end, all they got is an 'Amazon Government' which sells everything that it sees. I used the quote for that reason.

Sir, the Union Government has given us a lackluster Budget, aimed not at growth or welfare of the people of this country. The Budget lacks vision to create jobs, tackle inflation and remove inequality. Sir, the CMIE data reveals that total number of people employed in India, at the end of December, 2022, was lower than the total number of people employed at the start of 2016! This is the CMIE data. This Budget also fails to address the issue of unemployment and inflation. When unemployment rate is at a historic high, the Budget reduces allocation for NREGA by 33 per cent! This Budget proves that this Union Government has no roadmap to build India's future. Instead, this Government is determined to push the fortune of the GIFT City, Ahmedabad, at the cost of other commercial and financial centres in the country! Hon. Chairman Sir, the Budget has cut down the Union Government's expenditure to reduce the fiscal deficit, while giving further tax concessions to rich. No direct taxes have been reduced! There is no cut in the cruel and irrational GST rates. There is no cut in numerous surcharges and Cesses which are not shared with the States. Besides, making new tax regime, the default option is grossly unfair and will drop the ordinary taxpayer off the merged social security that he may get under the old tax regime.

The hon. Finance Minister, in her Press Conference, in August, 2021, had said, 'the UPA Government had reduced fuel prices by issuing Oil Bonds of Rs. 1.44 lakh crores. I cannot go back the trick played by the previous UPA Government. Due to Oil Bonds, the burden has come to our Government. We are bleeding to pay the Oil Bonds of Rs. 1.44 lakh crores of UPA Government.' This is what was said by the hon. Finance Minister. While conveniently hiding the fact that the current NDA Government has placed a far more dangerous ticking time-bomb on our heads. This Government has no *locus standi* to talk about the UPA or its Oil Bonds. What is the time-bomb? I will explain what is the time-bomb? It is the Recapitalization Bonds issued by this Government since 2017 which will deteriorate the Indian economy from 2028 and place it in a precarious situation by 2034-35. This Government, after coming to power, changes the fuel prices daily, which affects the common man. It starts crying out that it has to serve the oil bonds issued by the earlier Government. But, here comes a big catch. The interest paid by the Government on the oil bonds is

much lesser than what this Government earns through excise duty on oil. So, the truth is that the Union Government is levying high fuel prices in order to raise additional revenue. But, despite that need for revenue, the Government had cut excise duty on petroleum products in 2017 and 2018, just before the Assembly elections. The cumulative interest on the oil bonds comes to around Rs. 9,000 crores, per year; while, the interests on the recapitalization bonds are more than double, that is, Rs. 19,000 crores.

Hon. Chairman, Sir, this Government introduced the recapitalization bonds in 2019 for infusing equity in public sector banks to meet their capital requirements, which had taken a hit due to writing off of non-performing assets. In December, 2020, to save the interest burden, the Government issued zero coupon recapitalization bonds to the tune of Rs. 5,500 crores and again did the same in April 2021 by infusing more than Rs. 14,500 crores into public sector by issuing non-interest bearing bonds to them, against the concern and reservations of the RBI. As these special bonds are non-interest bearing, and issued at par to the banks, it would be a dead investment, which would not earn any return, but would rather depreciate with each passing year.

Sir, everybody is talking about Adani and Hindenburg Report, how this Government has hand-held Adani in the last eight years by supporting through its schemes, and things like that. The past is already written. The ink has dried. I do not want to talk about the past. I am here to...(*Time-Bell rings*)... Sir, I have sixteen more minutes. ...(*Interruptions*)...

MR. CHAIRMAN: I have to divide it equitably. ... (Interruptions)...

SHRI M. MOHAMED ABDULLA: I am here to focus on the future. I am here to explain what this Government will be doing in future for their corporate paymasters.

Sir, I would like to explain the pathetic situation of the scheduled banks of India. What is a bank? What is the role of a bank? What is the nature of a bank? A bank is an institution that collects money from the public, as a deposit, and lends that money as a loan to the people who need to start their business for some other purposes, but mainly for business. So, banks do not invest in capital. No bank invests in capital. It uses public money only for its lending operations. And, thereby earn from the difference of interest between these two. This is how banks are always supposed to be. The duty of a bank manager is to collect the money from the public as a deposit and give loans to the needy people. This is one and only one duty of a bank manager. But, what is happening today? A bank manager is spending more

time of his work on selling mutual funds, on selling insurance, on selling other financial products. After two or three years, when the public realise that their assets have decreased in value, they go back to the branch only to realise that the bank manager who had convinced them for the investment was no longer there and he has been transferred. Even if a customer complaints, no action is taken on these officers because banks today are only concerned with minting money instead of serving the public.

MR. CHAIRMAN: Please conclude.

SHRI M. MOHAMED ABDULLA: Sir, my allotted time is 16 minutes. Only nine minutes have been over.

MR. CHAIRMAN: There are three speakers from your party and I have equitably divided. Please round up.

You have made points impactfully. You started on a very good note. What has impressed me very greatly is that a minor disturbance upsets you; I am sitting here and the kind of disturbance I face! Cooperate with me.

SHRI M. MOHAMED ABDULLA: I can understand you. But I have time, Sir.

MR. CHAIRMAN: Please conclude.

SHRI M. MOHAMED ABDULLA: Yes, Sir.

So, 90 per cent of this country blindly believe the bank manager by thinking they are educated. The activity of the bank managers has already brought down the deposits made by the public in that bank. This will lead to a situation where the banks are unable to function. Finally, this amazing Government will sell the bank at its intrinsic value, which will be 50 or 100 times lesser than the real value, thereby enriching your corporate, paymasters, of which Adani seems to be your favourite. According to me, this Government has only two policies. One is, if any public sector undertaking belongs to the people of India, they will immediately sell the company to their corporate master. This is one policy. Another policy is, while corporate companies struggle, very recently, like your friend Adani's company was struggling, your Government takes common man's money from the Government company like the LIC and the SBI, and infuses your friend's corpus who uses the money to manipulate the stock market just for his personal gains. This amazing Government

either sells all Government companies or uses the money from the Government companies to invest into your friend's struggling companies.

MR. CHAIRMAN: Thank you.

SHRI M. MOHAMED ABDULLA: One minute, Sir. I just want to conclude because you are not giving me the time. Even when nobody is there, you are not giving me time. One minute, Sir. I just want to conclude. My hon. Union Finance Minister termed this Budget as 'Amrit Kaal'.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): No, no. I did not term the Budget as 'Amrit Kaal'. I said, 'Budget for Amrit Kaal.'

MR. CHAIRMAN: And, we can say Budget is for Amrit Kaal in Amrit Kaal.

SHRI M. MOHAMED ABDULLA: Okay. It is 'Budget for *Amrit Kaal*.' But people are calling this Budget and this Government as a 'Raahu Kaal'. But in reality, this is *yamagandam or yama kaal*, the ringing of the death bell of the Indian economy. With these words, I conclude. Thank you.

MR. CHAIRMAN: Shri Sujeet Kumar. Please be very brief. No one knows better than you do — brevity is the soul of wit.

SHRI SUJEET KUMAR (Odisha): Sir, I have much to say but because of your instructions I will try to be brief and speak faster.

Sir, I will begin by conveying the message of my party President and the hon. Chief Minister, Shri Naveen Patnaik, who has lauded the growth focus of the Budget and I quote him, "The Budget has some good aspects, which need to be appreciated, and, there are some concerns which need to be looked into and addressed. Good steps are: increased capital investment, support to drinking water initiatives and increasing rural housing. These will accelerate growth as well as have social impact in rural areas." Of course, he has some concerns which I will highlight in due course. I will, certainly, compliment the very competent hon. Finance Minister for laying out a blueprint to take the country to a five trillion dollar economy as we celebrate 75 years of our independence, as we have the G-20 presidency.

As regards the e-court projects, the allocation for the phase III of the e-court project has been Rs. 67,000 crores, which is very laudable, which will create paperless courts and also help in the faster delivery of justice to the citizens. Capital expenditure has been hiked by 37.4 per cent over the R.E. of 2022-23 to Rs. 10,00,000 crores. This will, certainly, have a trickle down impact and help the country in its journey towards building physical infrastructure and connectivity in the country.

As regards the green growth or Net Zero, will also commend her for the steps taken by the Government to boost the green energy ecosystem in the country. The National Green Hydrogen Mission with an outlay of close to Rs.20,000 crores will facilitate transition to a low-carbon economy and also reduce our dependency on the fossil fuel imports. Sir, it won't be out of place for me here to mention that Odisha was the first State to keep track of and make public disclosure of the Government expenditure made for climate action and to mainstream climate action into the State's Budget.

Sir, one of the least-appreciated aspects for the Budget is 'Sports', and, I think, the hon. Finance Minister has not got the due which she deserves for this. Sir, Rs. 3,400 crore is the highest Sports budgetary allocation which is an increase of Rs. 334 crore over last year. Sir, while we celebrate this focus on sports, I would like to bring to the attention of the House how Odisha has emerged as the "Sports Hub of India" under the leadership of our visionary CM, Shri Naveen Patnaik. Recently, we very successfully organized the Men's Hockey World Cup and built the largest capacity stadium in the world, hockey stadium, Birsa Munda Hockey Stadium. Also, Sir, I am proud to state that we are the only State in the country to sponsor the national team, both men's and women's hockey.

Sir, on Millet Mission, we welcome the hon. FM's thrust on millet, and I am happy that millet has been given importance in this Budget. Sir, it is pertinent to note that Odisha's Millet Mission is a pioneering initiative, and I urge the Government to establish a Centre of Excellence for Millet Research in the State of Odisha.

Sir, on PVTGs, we welcome the 'Pradhan Mantri PVTG Development Mission' for which an amount of Rs. 15,000 crore has been sanctioned to improve the socio-economic conditions of PVTGs. Let me tell you, Sir, that we have 13 PVTGs in Odisha, and the Government of Odisha has already started a Programme for PVTGs, way back in 2015, eight years ago, called OPELIP (Odisha PVTG Empowerment and Livelihoods Improvement Programme). Sir, over 32,000 PVTG households are realizing the development objectives of this.

Sir, I will now come to some of the concerns which have been flagged by our hon. CM, particularly, with regard to social-sector allocation.

MR. CHAIRMAN: Conclude, conclude.

SHRI SUJEET KUMAR: Sir, give me two-three minutes.

MR. CHAIRMAN: One minute.

SHRI SUJEET KUMAR: Two-three minutes, Sir.

Sir, 'Education' is an area which I would like to definitely talk about because I am very passionate about it. Sir, the hon. FM articulated seven priorities in her Budget speech which she called "Saptarishis". Sir, I am very sad that 'education' is not one of the 'Saptarishis" since we know that investment in education is the foundation of a nation. Sir, way back in the 60s, the Kothari Commission had recommended that we should spend 6 per cent of our GDP on education. In NEP, 2020 also, that Vision is also articulated. But, Sir, we are nowhere close to it. I do appreciate that Rs. 1.12 lakh crore has been sanctioned in this Budget, which is a good hike over the last Budget. But, Sir, if you take the combined State and Centre's education spend, it is still less than 4 per cent of GDP. So, I urge her to look into it.

MR. CHAIRMAN: Good.

SHRI SUJEET KUMAR: Just two more minutes, Sir.

Sir, I will urge the Government to give special consideration for Odisha when it comes to sharing under the 'Disaster Response Fund'. You know, Sir, that we witness cyclone almost on an annual basis, and the Western part of Odisha where I come from is very drought-prone. Even the 15th Finance Commission has recommended that the sharing-pattern between Union of India and State Government for Odisha should be 90:10 under the Disaster Response Fund. Sir, that is a serious and sincere request from us.

MR. CHAIRMAN: Thank you; thank you.

SHRI SUJEET KUMAR: Also, Sir, devolution of Rs. 100 crore towards Odisha for the drought-prevention measures and Rs. 800 crores for strengthening the Early Warning System is highly required.

MR. CHAIRMAN: Thank you; thank you.

SHRI SUJEET KUMAR: Just one more minute, Sir. I will conclude.

Sir, I will talk of the Ayushman Bharat for which an amount of Rs. 7,200 crore has been earmarked. The Government of Odisha spends Rs. 6,000 crore under the flagship scheme, health scheme, 'Health Assurance Scheme' of the State which is called the "Biju Swasthya Kalyan Yojana" (BSKY). Sir, my colleagues have already spoken about the need to reduce the GST on Kendu leaves.

MR. CHAIRMAN: Good. Now, Shri ...

SHRI SUJEET KUMAR: Sir, I will conclude.

Finally, I will just conclude in 30 seconds by speaking about the KBK districts, which is a cluster of eight districts in the South Western part of Odisha, largely-tribal, largely-affected by LWE. Sir, there is an acute need to improve connectivity, particularly, rail density in that part of Odisha. Thank you, Sir.

MR. CHAIRMAN: Thank you. Shri V. Vijayasai Reddy; not present. Prof. Manoj Kumar Jha; not present. Dr. V. Sivadasan; not present. Shri Ram Nath Thakur; not present. Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you very much, Sir. I stand here on behalf of my Party, Assam Gana Prarishad, to support the Budget presented by the Union Finance Minister, Shrimati Nirmala Sitharaman.

Sir, today, the world economy is passing through very critical times. I am not speaking about Pakistan or Sri Lanka. Recession has already started all over the world. Talking about the financial condition of developed countries, Germany is going down like anything. The growth percentage of the big powerhouse, China, has declined. As we saw recently, due to shortage of money, the Prime Minister of New Zealand has resigned. She declared that due to the shortage of funds, they are unable to give jobs to anybody and have got no money. In such critical times, under the leadership of Prime Minister, Shri Narendra Modi, and the Union Finance Minister, Indian economy is doing well. In such times, an economic growth of 6.8 per cent is a modest growth. I must compliment the hon. Prime Minister for that. Secondly, I wish to talk about inflation and draw the attention of Members of the Congress Party, who are not present here but must be watching the TV -- कांग्रेस के जमाने में क्या होता था, अनियन का प्राइस कहां तक गया था, दाल का प्राइस कहां तक गया था? आम आदमी क्या

बोलता था- मैं गरीब आदमी हूं, दाल-रोटी खाकर जिंदा हूं और कांग्रेस के टाइम में क्या बोला था-मैं गरीब आदमी हूं, दाल देखकर जिंदा हूं। Such was the inflation during Congress regime.

Sir, this Budget is a growth-oriented Budget. This is a farmer-friendly Budget. This Budget is for infrastructure development and this Budget is for economic growth and employment generation in our country. In this Budget, the hon. Finance Minister has announced seven lakh crore rupees for infrastructure development, which is 37.4 per cent more than the budget of the previous years. With this, the capital expenditure of our country would increase. While on the one hand the capital expenditure is increasing, on the other, new airports, new railway stations and new ports are coming in. The flow of money has increased in the market, which means that more and more jobs would be created and more people would be accommodated in jobs. One more thing that I would like to say and which is very important is, today, India is a self-sufficient country.

Sir, give me two or three minutes. I am the only speaker from the North-Eastern region.

Sir, self-sufficiency is not just a slogan under the leadership of Narendra Modiji. It has been properly implemented on the ground. We remember what happened during the Covid period in our country. There was a shortage of masks, sanitizers and medicines. But today, India is self-sufficient. Not only that, India exports medicines and sanitizers. This is the self-sufficiency of our country. One more thing, India is the only country in the world where more than 200 crore people got vaccinated. This is a great achievement of our Government under the present leadership.

Sir, in 2014, the hon. Prime Minister, Shri Narendra Modi, took oath as our Prime Minister. The period from 2014 to 2023 is the golden era for the North Eastern Region. Sir, allocation for the North Eastern Region has increased. I would like to cite two-three examples from the North Eastern Region.

MR. CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am the only speaker from the North-Eastern Region.

During the Congress time, there was just one Cancer hospital in Assam. Now, there are nine Cancer hospitals in Assam, under the leadership of Shri Narendra Modi. Another ten Cancer hospitals are in the pipeline, under the leadership of Shri Himanta Biswa Sarma. Sir, I would like to say one more thing here. Railway infrastructure in the North Eastern Region was neglected like anything. For the first

time, Rs. 77,634 crore have been earmarked for 19 projects in the North Eastern Region. This is an all-time record.): Job is very important. Assam Government, under the leadership of Shri Himanta Biswa Sarma, announced that they would give appointment to one lakh people. They have already appointed 80,000 people and another 20,000 are going to be appointed very soon. This is the success.

MR. CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: With the help of Narendra Modiji, Assam is doing nicely. Madam Finance Minister, I again compliment you.

SHRI IRANNA KADADI (Karnataka): "Hon. Chairman Sir, thank you for giving me an opportunity to speak on the Budget in this esteemed August House. I come from the State of Karnataka, from the State of Basavanna who had started the 'Anubhava Mantapa' for Sharnas, which was the world's first religious Parliament. He was the exponent of the theory "Work is worship". I come from the land of the warrior Queen Kittur Chennamma, who fought for the independence and self-respect of her kingdom. I come from the land of Sangolli Rayanna.

Sir, I would like to thank our hon. Prime Minister, Shri Narendra Modi, and all the leaders of our party, who have sent an ordinary person like me, who hails from a farmer's Family to this prestigious august House and today they have given me an opportunity to speak on the Budget.

Sir, today, when so many countries are facing an economic crisis, I would like to welcome and support the Budget presented by our hon. Finance Minister Shrimati Nirmala Sitharaman. This year's Budget would cater to all the sections of India and it touches upon all the sections of our society. This Budget represents the philosophy of "Sarva Jana Sukhino Bhavantu". I hereby take this opportunity to applaud the Finance Minister Shrimati Nirmala Sitharaman for the numerous agricultural projects and schemes that she has announced in this Budget focussing on the rural areas of our country. In this Budget, special importance is given to agriculture and the rural economy. This Budget has been inclusive of all the farming activities right from sowing of the seeds to harvesting and also selling their produce in the market, that is 'Beej se Bazar Tak'. This Budget emphasizes Digital technology, Organic farming, supply of high quality seeds and fertilizers, along with setting up of funds for farmers, helping the new entrepreneurial activities in the rural regions. This year's Budget ensures that

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^{*} English translation of the original speech delivered in Kannada.

farmers no longer depend on the conventional debts, and empowers them to become financially independent. This is the greatest step towards fulfilling our hon. Prime Minister, Narendra Modi Ji's dream of doubling the farmer's income. In the year 2013-14, Rs.21,933 crores were allocated for the agricultural sector. This year's Budget has allocated Rs. 1,25,000 crores for the agricultural sector. Over a period of nine years, the Budget for agriculture has increased six times. Hence, I can proudly say, this is a Pro-Farmer Budget and a Pro-Farmer Government. Our Government ensures that farmers are no longer alienated from modern technology. This Budget empowers our 'Annadaatas' with digital technology in order to obtain higher yield from smaller land areas. This includes use of the drone technology for spraying pesticides, crop monitoring, and aerial surveys. Online marketing of agricultural produce helps farmers save their time and money.

Mr. Chairman, Sir, in order to give impetus to organic farming, the *'Parampragat Krishi Vikas Yojana'* provides an assistance of Rs. 50,000 per hectare to 10 lakh farmers thereby covering 6.19 lakh hectares. There has been an increase of 143 per cent in organic farming produce with 34 lakh tonnes in 2021 as compared to 23,612 metric tonnes in 2013-14.

Sir, today Millets are globally accepted as a healthier food option, and India has already become a Millets' hub. This year's Budget has announced the establishment of a dedicated research centre for Millets at Hyderabad. With the efforts of double engine Government in Karnataka, every millet cultivator recieves Rs. 15,000.

I would like to bring to the notice of this House that for the development of organic farming, this Budget has announced that one crore farmers will be provided with necessary aid and assistance over the next three years.

Sir, this Budget financially empowers the farmer, as the amount sanctioned for agricultural loan has increased from Rs.16.50 lakh crores to Rs.20 lakh crores. Special steps have been taken to help the fishermen and the Dairy Farming Sector. Sir, I would also like to bring to the notice of this House that the Karnataka Government provides each farmer with zero interest loans up to Rs.3 lakh. Farmers in our rural areas believe that, if a man dies, we bury him in the soil, but if soil itself is dead, what do we do? In this Budget, PM-PRANAM Scheme has been announced which aims to optimise the use of fertilizers and enhance the usage of organic manure to rejuvenate the soil and improve the soil quality accross the states and union territories.

Sir, I will conclude by quoting the poet, *Rashtrakavi* Kuvempu, He has said that farming is the reason for humans to be civilized.

'No matter what happens in the world,

A farmer will never leave his work
In kingdoms, those on thrones do not sow,
But they all enjoy the reap
Let the soldier siege the lands
But only farmers cultivate the food grains
So, look at the farmers tilling the land
So, look at the farmers tilling the land.'

I would like to congratulate our Prime Minister, Narendra Modi Ji and our Finance Minister Shrimati Nirmala Sitharaman for this visionary Budget. Thank you Chairman Sir, *Jai Hind!*

7.00 P.M.

MR. CHAIRMAN: Shri Randeep Singh Surjewala; not present. Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR (West Bengal): Sir, thank you very much for this opportunity, but it pains my heart to see all the empty benches. You know why they are empty, but I had to come back because I did not want West Bengal, the Opposition and the Trinamool Congress to go unrepresented. I came back because it is my duty to dispel a dangerous delusion that this Government suffers from. There is a delusion that everything is well. And, in this self-delusion, the Government of the day is going to cause irreparable harm to India. I will just quote a few international statistics. In the Press Freedom Index, we have come down to 150 from 80. In the environmental performance, we have fallen by 55 points. We are now the fourth worst country in the world. It is established and no contest. Global Hunger Index has been contested but I will still quote that we are one of the worst in the world. In the Global Gender Index, we have reached a stage below Bangladesh. I have figures on healthcare and many other aspects, but I will not take more time on this. This is only a background of where we stand so that we don't suffer from dangerous delusions. Five per cent of the Indians own more than 60 per cent of wealth. I am repeating this Oxfam Report only to hammer down the point that this wealth could not have been taken out from the poor to enrich a particular small group without a collusive legal and economic regime. You know it, I know it that willingly or unwillingly, we have colluded to enrich a small group and that inequality will be a dangerous harm.

MR. CHAIRMAN: Hon. Member, your reflection is limited to your knowledge. To the extent I know -- the moment I reflect, you will say that I am responding to the debate -- as I have been away all over the world twice and felt something, which we will share outside the House.

SHRI JAWHAR SIRCAR: Sir, please take me with you next time.

MR. CHAIRMAN: So, I do not share your perception at the moment. You said, we both agree. No. Please go ahead and conclude.

SHRI JAWHAR SIRCAR: Sir, the humble suggestion that I made is that Oxfam has come up with a wealth tax suggestion. The dangerous amount of concentration of wealth, where 102 billionaires have now turned out to be 142, needs to be contributing more to the national economy. It was higher percentage, 3.4 per cent of the GDP which has now come down to 2.4 per cent. What I am saying is while I take cognizance of the Oxfam recommendations; I would submit that we feel that wealth tax is regressive. We feel that wealth tax is regressive. We are pleading for a tax on securitization. All the share value and market capitalization is utilized by everyone, not Adani only, everyone to gain loans. That is the act of securitization. A top skimming can surely be made on that. We are pleading for a securitization tax that would go above a level and would hit only a certain class, not the middle class.

Sir, I come now to the Budget. The fiscal deficit is still dangerously high. It is a fact that the Government has reduced it. We have come to 6.4 per cent and we are aiming for 5.9 per cent. God bless, we may achieve 5.9 per cent but it is nowhere near the ideal of 3 per cent. We have to find ways and measures. Let me suggest the measures. Sir, the tax-to-GDP ratio for a country like ours is one of the worst in the sense that while the West has a tax-to-GDP ratio of as high as 40 per cent -- the capitalist countries have 40 per cent tax-to-GDP ratio -- India has increased it from 10.3 per cent to 11.7 per cent, which will not give any Government, not this Government, resources to fulfil commitments. This needs a serious thought; this needs a serious examination by all of us.

Sir, forty per cent of the Budget consists of borrowings. This is dangerous. All Governments have done it but I would still submit that this is dangerous. Forty-six per cent of tax revenue goes for interest repayments. Most nations have a ratio of 8 to 12 per cent and we are there at such a high level of repayments. India has now 24 per cent of its Budget going in for repayments.

Fiscal deficit is nothing but a debt burden. Fiscal deficit will only make the situation worse. Added to the fiscal deficit and the whole problem of it is the current account deficit. One hundred billion dollars is the deficit with China and all the Indians who sent repatriation constitute that 100 billion dollars. Where will we get the resources from? Another point is that this Government has stressed on capital expenditure only. I will make two comments only. This capital expenditure of 10 lakh crore of rupees by the Government indicates a complete failure of the private sector to invest. The private sector has not invested and no measures have been taken.

MR. CHAIRMAN: Please conclude.

SHRI JAWHAR SIRCAR: We have exempted 3.5 lakh crore by way of corporate tax but we have not been able to bring in animal spirits in them.

Sir, the second part which I would like to submit is that the capital assets have a dangerous link with corruption. Contracts and corruption; it leads to contractocracy; I fear that, I fear that. We have cut down the corporate taxes so severely, from 30 per cent to 22 per cent. My projected loss is Rs. 3.5 lakh crore foregone. I have mentioned the tax-to-GDP ratio. Sir, we call ourselves *Vishwa Guru*. I also take pride when I see terms like *Vishwa Guru*. I am an Indian and very much a part of the governance. But when we look at reality, away from the clapping and self-adulation, we will see that India has a population of 17.7 per cent and our contribution to the world economy is 1.42 per cent. How can 1.42 per cent of the world economy every claim...(*Interruptions*)...

MR. CHAIRMAN: Please conclude.

SHRI JAWHAR SIRCAR: We need introspection here to find out the reality.

MR. CHAIRMAN: Finally.

SHRI JAWHAR SIRCAR: Sir, 17.7 per cent contributing to just 1.42 per cent! On per capita income, we can go by the entire GDP comparison from very different angles.

MR. CHAIRMAN: Hon. Member, please conclude.

SHRI JAWHAR SIRCAR: Sir, I have 15 minutes. यह आपकी दया पर है।

MR. CHAIRMAN: You are making your points very impactfully.

SHRI JAWHAR SIRCAR: Sir, just a few sharp points. I made a calculation. We submitted it to the press, the media, and I have sent a copy to the Minister of State in the Ministry of Finance to verify the figures that I am mentioning now in the House as a matter of record.

MR. CHAIRMAN: Thank you.

SHRI JAWHAR SIRCAR: In the last eight years, the total NPAs have been Rs.65.5 lakh crore. Correct me, if I am wrong. Number two, after all deductions, the write-off of the NPAs has turned out to be Rs.14.5 lakh crore. It is Rs.14.5 lakh crore even if you are going for recoveries after NPAs which happen at 13 per cent or 14 Per cent. I am deducting 20 per cent. There is no explanation for Rs.12 lakh crore in eight years. It has never happened in the Indian history.

MR. CHAIRMAN: Thank you, Mr. Jawhar Sircar.

SHRI JAWHAR SIRCAR: We need to find out where Rs.12 lakh crore went. Because it went to the people who were not punished.

MR. CHAIRMAN: Thank you, Mr. Jawhar Sircar.

SHRI JAWHAR SIRCAR: People have gone out with impunity.

Sir, one word on food only. On food, I would submit that while the Government has got into this system of providing free food and I don't think any Government can take it away, this left-handed compliment that it has paid this year is a reduction from Rs.2.8 lakh crore to Rs.1.5 lakh crore. Almost Rs.1,00,000 crore have been saved by the Government. What does 'saved by the Government' mean? It means that the poor who don't get free food will now have to go to the market and buy it. तीन रुपये का चावल, तीन रुपये की जगह 30 रुपये में मिलता है। This is an infliction on the people.

MR. CHAIRMAN: Thank you.

SHRI JAWHAR SIRCAR: They have also mentioned MGNREGA and health. In health, we have just Rs.86,000 crore. Can a respectable *Vishwa Guru* nation with just Rs.86,000 crore...(*Interruptions*)..

MR. CHAIRMAN: Thank you, Mr. Jawhar Sircar.

SHRI JAWHAR SIRCAR: Sir, on education, again, it is a disaster. It is Rs. 1.12 lakh crore. Now the Education Ministry is making up figures. Every time I ask them, they give me two figures. One is, 'We spent Rs. 1,00,000 crore from the Education Ministry and the Central Government spends Rs. 2.3 lakh crore. Where does the Rs.1.12 lakh core come from?

Sir, with these words, I draw the attention of the Government to what I would term the need for urgent rectification.

MR. CHAIRMAN: It has been a rapid fire. Shri P. Wilson. He is not present. Dr. Amar Patnaik. Hon. Member, audit your own time.

DR. AMAR PATNAIK (Odisha): Sir, I would like to start with what Odisha's hon. Chief Minister, Shri Naveen Patnaik, once said. He said, "If you love your people, you don't fight for elections, you fight for change and transformation. If you work for the people, you will continue to live in the hearts of people like Mahatma Gandhi and Biju Babu. If you keep people at the forefront, it is not a political journey, but it is a spiritual experience." He also said that every life is important and he wants Odisha to be the top State of India.

We talk about the Odisha model of governance. Because of this governance model for five terms, the people of Odisha have given us the chance. This is the sixth term. What we have followed is a 5T framework. What I am saying I will say it in one line. The 5T framework talks about Transparency, Technology, Timeliness and Teamwork leading to Transformation. This is also the essence of the Union Budget itself. This is the unique Odisha model of governance. What has happened because of that? The State economy has grown faster than the national economy. Per capita income growth rate is higher than the national economy; despite the pandemic, the size of the Budget is 26 per cent more than the last time. Odisha has been consistently generating revenue surplus and containing fiscal deficit and debt stock; 80 lakh people have been lifted out of poverty; from acute poverty, we have gone to a state of rapid transformation of society. Sir, how have we achieved this? We have achieved this because we do not make one Budget; we make seven Budgets. What

are those seven Budgets? We make the Agriculture Budget. It is done for the first time in the country. We make the Climate Budget. My colleague talked about it. We make the Gender Budget; we make the Child Budget; we make the Nutrition Budget; we make the SDG Budget; and, we make the Mission Shakti Budget so that there is focussed attention to each of these sectors which the Union Budget itself has also concentrated on. Sir, why am I saying this? This is the most important thing. We have achieved this despite constant neglect from the Central Government. In what way? It is by not giving Special Focus Status, by changing the sharing pattern of Central schemes to 90:10 ratio; not sharing cess and surcharge with the State; not giving any portion of the Clean Energy or Coal Cess despite being the second largest producer of coal in the country; not giving adequate funds for building disaster resilient power and road infrastructure; not giving 15 lakh houses under PMGAY; not having any rail infrastructure in six districts of Odisha even after 75 years of Independence; not increasing tele-density and internet density, particularly in rural areas; not building new National Highways; not paying Fasal Bima to small farmers on time; and, not increasing MSP in true spirit of the recommendations of the Swaminathan Committee. Thank you so much, Sir.

MR. CHAIRMAN: Shri A.D. Singh; not present. Shri A.A. Rahim; not present. Shri Anil Desai; not present. Shri Abdul Wahab; not present. Now, Shri Ajit Kumar Bhuyan. Please be brief.

SHRI AJIT KUMAR BHUYAN (Assam): Mr. Chairman, Sir, I thank you for giving me the opportunity to speak a few words on the Union Budget for the year 2023-24. The Union Budget for the year 2023-24 is as usual talking high and performing less. Since the Modi Government came to power in 2014, all the Budgets phrased something new and this year too, the Budget has phrased 'Saptarishi' related to Amrit Kaal.

Sir, I tried to go through the 'Budget at glance' and with my little knowledge of economy, I did not find any such reference of achievement on the major claims and promises made by the Modi Government in the past. Here, I would like to bring to the notice of the House announcements like housing for all, doubling farmers' income, Rs.100 lakh crore investment in infrastructure in five years and five-trillion dollar economy by 2024. Will the Government tell the status of such promises?

In Budget 2023, the estimates of CGST collection are more than direct corporate tax. The Government is more interested to tax the common people than the wealthy and privileged.

The employment and underemployment amongst youth have not been articulated in the Budget and inflation issue has been locked in the ivory tower. Perhaps, the Government must be not bothered about the concern of inflation and unemployment as the Government may use the communal plank to win the poll.

It was expected that major announcement to fill vacancies in Government Departments and Central-sponsored schemes for unemployed youth would be reflected in the Budget but no such initiative had been reflected in the Budget.

Sir, I belong to the North-East region and I have already mentioned that I am the lone opposition voice from the North-East in the Upper House. I was listening very sincerely to the Budget provision. I am very sorry to state that no special provision has been given to the region in the Budget. Here, I would like to know why the region has been left to the routine provision of budgetary allocation when the Government of India and the Prime Minister always claim that the region and its welfare had been the priority of the Government.

Sir, as the North-East region has been lagging on several counts, will the Government make corrective provision to meet the expectation of the region when the Finance Minister replies after the discussion? I rise to speak a few words regarding the ground realities of the projects of my home State of Assam. The State is lacking in the field of heavy industry which plays an important role in the overall development as well as employment. There is no such proposal in the Budget for setting up of any kind of heavy industry. The closure of two paper mills of the State and non-setting up of any new heavy industry is simply manifestation of the treatment towards the North-East in general, particularly, to the State of Assam. The BJP rule has completed nine years at the Centre continuously and in Assam since 2016 onwards. It is with a heavy heart I have to mention that...

MR. CHAIRMAN: Thank you.

SHRI AJIT KUMAR BHUYAN: Sir, two minutes. The State is still deprived of significant and tangible development of much vaunted double engine rule. The Investors' Conclave hosted with a mass fanfare a few years back has not been able to yield any investment in the State.

MR. CHAIRMAN: Thank you.

SHRI AJIT KUMAR BHUYAN: Sir, one minute, please. I am from North East. These are priorities.

MR. CHAIRMAN: Shri Dhananjay.....(Interruptions)...

SHRI AJIT KUMAR BHUYAN: Sir, one minute.

MR. CHAIRMAN: You have already made significant points.

SHRI AJIT KUMAR BHUYAN: Sir, one minute. The drinking water supply in Guwahati city in this era is a matter of shame. The Government in position has to conceal more than to disclose about the water supply projects in Guwahati in general and, specifically, in South-West Guwahati on supply project wherein around Rs. 400 crores of public money had been expended but the targeted area and people are still deprived of drinking water.

MR. CHAIRMAN: Thank you, hon. Member.

SHRI AJIT KUMAR BHUYAN: Sir, the power scenario of the State is very grim. Against a peak demand of around 3,000...

MR. CHAIRMAN: Shri Dhananjay Bhimrao Mahadik, not present. ... (Interruptions)...

SHRI AJIT KUMAR BHUYAN: Sir, it is very important point. I would like to mention...

MR. CHAIRMAN: Dr. L. Hanumanthaiah, not present. ... (Interruptions)... Shrimati Shanta Chhetri. ... (Interruptions)... You made good points. ... (Interruptions)...

SHRI AJIT KUMAR BHUYAN: Two minutes more.....(Interruptions)...

MR. CHAIRMAN: You know you were accommodated. ...(Interruptions)... Hon. Member, you know for sure, you were accommodated. ...(Interruptions)...

SHRI AJIT KUMAR BHUYAN: It is the need of the hour.....(Interruptions)...

MR. CHAIRMAN: Shrimati Shanta Chhetri.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I am a social worker, not an economist. Hence, I shall speak on what the Budget means to a common man. I

would dissect the Finance Budget from the point of view of a father. What it means to a father who has to provide for a family, ailing parents and make sufficient savings for the uncertain future. Come April, the new school session begins with a ritual increase of the school tuition fees. Does the Budget relieve me from the extra burden, Madam Finance Minister? After a hard day's work, I sip a cup of tea from the hawker near my office. The price today is Rs.15 which was not more than Rs.2 in 2014. My parents' medicine bills are climbing. Is there any relief from this? When everything is online, I want to know why PM's medicine store is not providing online delivery because, as a working father, I cannot stand in those long lines during office hours. The prices of CNG increase every now and then which is affecting my monthly Budget. Is there any hope? The prices of vegetables and grains are constantly on the rise. Does the Budget assure some stability in this count? I dare not think of taking my family for a holiday due to high ticket cost. The price of 3rd AC Rajdhani from Delhi to Kolkata was around Rs.1,200...

MR. CHAIRMAN: Thank you.

श्रीमती शांता क्षत्री : सर, प्लीज़ मुझे बोलने के लिए समय दीजिए, because this is the real truth.

MR. CHAIRMAN: Madam, you are not only social activist, you are already an economist. ...(Interruptions)...

SHRIMATI SHANTA CHHETRI: Please allow me, Sir.

MR. CHAIRMAN: Okay, one minute. Please go ahead and conclude.

SHRIMATI SHANTA CHHETRI: How can I conclude, Sir?

MR. CHAIRMAN: Two minutes.

SHRIMATI SHANTA CHHETRI: No, Sir. Five minutes, please.

MR. CHAIRMAN: Go ahead.

SHRIMATI SHANTA CHHETRI: Now, it is beyond Rs.3,000. I was getting 10 per cent in FD till 2014. Now, it is barely 6 per cent in FD. My savings are not increasing

sufficiently at par with the rise in my spending. Sir, I am tied down and broken, with an uncertain future for my children, my parents and me.

I see long queues before liquor shops growing longer by the day. I wonder if people are so happy, then why are they taking external means to be happy? What does the Budget say on increasing drug use amongst youngsters?

How much of the Budget is spent on stopping human trafficking? I see advertisements of online sports betting and gambling everywhere. Has gambling been legalised?

Now, I shall enter the second aspect of the Budget. The Budget provides for cheap thrills for gamblers of the stock market which usually lasts not more than a week. And, the fourth estate jumps in ecstasy and terms it hashtag Perfect Budget.

This short term feel good factor is harming the nation in the long run. The basic structure of Finance Budget is faulty. Next is, Sir, stop depriving States of the funds. Under MNREGA, the Union Government owes States over Rs. 10,000 crores. The States are spending 60-80 per cent on Education and Health. On the other hand, earlier the Union Government would take 10 per cent of cess and surcharge. Now, they take 20 per cent. And, this is not shared with States.

If India has to truly progress, then constant mass migration has to stop. (*Time Bell rings.*)... Sir, please. Since 1947, all Budgets have been plains and coastal area-specific, as a result of which all opportunities lie there.

MR. CHAIRMAN: Thank you. Thank you.

SHRIMATI SHANTA CHHETRI: Sir, please. All big cities fall in these geographical regions, hence inhabitants of hilly and desert regions have no option but to migrate. This migration is creating a slow death to the already over populated cities.

MR. CHAIRMAN: Thank you. Thank you.

SHRIMATI SHANTA CHHETRI: Sir, last point. On 3rd February, just two days after the Budget presentation, Amul has increased the price of milk by Rs. 3 per litre. Hon. Finance Minister, your Budget has already started showing depressing results. I rest my case to your best judgment. Thank you, Sir.

MR. CHAIRMAN: Now, Dr. Kanimozhi NVN Somu; not present. Shri Muzibulla Khan; not present. Dr. M.Thambidurai; not present. Shrimati Vandana Chavan; not present. Shri Ramji. Now, Shri Javed Ali Khan.

SHRI RAMJI: Sir, present.

MR. CHAIRMAN: Shri Ramji. I am so sorry. You are so pleasantly dressed.

SHRI RAMJI: Thank you, Sir.

MR. CHAIRMAN: I am sorry not because you are pleasantly dressed. I am sorry that I couldn't locate you immediately. Now, Shri Ramji.

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपका धन्यवाद कि आपने मुझे बजट की चर्चा पर बोलने का अवसर प्रदान किया। साथ ही, मैं अपनी पार्टी की मुखिया, बहन कुमारी मायावती जी का भी आभार व्यक्त करना चाहता हूँ।

मान्यवर, बजट का पूरे देश की आवाम को इंतजार रहता है। जब बजट आने वाला होता है तो पूरा देश यह सोचता है कि कोई बजट आने वाला है। किसी को सरकार से टैक्स की रियायत चाहिए तो किसी को स्पेशल पैकेज, लेकिन गरीब, मज़दूर, किसान और कमजोर वर्ग के छात्र और युवाओं को बजट से बड़ी उम्मीदें होती हैं कि सरकार कोई बड़ी राहत की घोषणा करेगी। गरीब सोचता है कि मेरी गरीबी खत्म होगी, किसान सोचता है कि मेरी फसल के दाम अच्छे मिलेंगे, सरकार खाद, दवा, बीज और बिजली के दामों में कोई कटौती करेगी। गरीब छात्र सोचता है कि सरकार हम गरीबों के बच्चों के लिए पढ़ने के नए-नए अवसर बनाएगी, जिससे वे आगे पढ़-लिखकर अच्छी नौकरी करेंगे और अपनी गरीबी को दूर करेंगे। लेकिन जैसे ही बजट आया, इन गरीब तबके के लोगों, एससी-एसटी, ओबीसी, माइनॉरिटीज़ और कमजोर वर्ग के लोगों की उम्मीदों पर पानी फिर गया और इनको बजट से निराशा हाथ लगी। देश में पहले की तरह पिछले 9 वर्षों में भी केन्द्र सरकार के बजट आते-जाते रहे, जिनमें घोषणाओं, वादों, दावों और उम्मीदों की बरसात की जाती रही, किन्तु वे सब तब बेमानी हो गए जब भारत का मिडल क्लास महँगाई, गरीबी व बेरोज़गारी आदि की मार के कारण लोअर मिडल क्लास बन गया।

मान्यवर, मैं आपके सामने कुछ प्वाइंट्स को लेकर चर्चा कर रहा हूँ। काला धन - जब आप संघर्ष कर रहे थे तो आपने वादा किया कि स्विस बैंक में काले धन का बहुत सा पैसा जमा है। वहाँ इतना पैसा जमा है कि पूरे भारत के गरीब लोगों को 15-15 लाख रुपये बाँट दिए जाएँगे, लेकिन आप उसके बारे में कभी सीरियस नहीं हुए। ब्लैक मनी - 16 जून, 2022 को 'दि हिन्दू' अख़बार में यह न्यूज छपी कि 2021 में ब्लैक मनी स्विस बैंक के अंदर 50 परसेंट जंप कर गई। आज भी वहां पर ब्लैक मनी जमा की जा रही है। मान्यवर, कुछ रिपोर्ट्स यह भी कहती हैं कि 10 से 11 ट्रिलियन यू.एस. डॉलर ब्लैक मनी के रूप में इल्लीगली स्विस बैंक में जमा हुआ है।

मान्यवर, लाखों-करोड़ों रुपये एनपीए किया गया, आज भी एनपीए किया गया। आज भी एनपीए है, धन्ना सेठ गरीब देशवासियों की कमाई को लूट रहे हैं, लेकिन उस पर कोई सीरियसनेस नहीं है। वह राइट ऑफ किया गया। साढ़े चौदह लाख करोड़ रुपये राइट ऑफ किये गये, लोन, टैक्स के रूप में धन्ना सेठों को दिया गया, वहीं हमारे देश का किसान खुद को ठगा हुआ महसूस करता है। मान्यवर, किसान कहता है कि धन्ना सेठों का पैसा माफ हो सकता है तो हम किसानों का पैसा क्यों माफ नहीं होता है? हम खून-पसीना बहाते हैं, हमारा भी लोन माफ होना चाहिए, उनकी यह मांग है। मैं माननीय मंत्री जी से आपके माध्यम से कहूंगा कि वे उस पर भी संज्ञान लें।

महोदय, 'उज्ज्वला योजना' के तहत सरकार ने 9.6 करोड़ कनेक्शन दिए, यह एक सराहनीय कदम है। इसके लिए वे सराहना के पात्र हैं, लेकिन गरीब की तकलीफ को नहीं समझा गया। आज सिलेंडर का रेट 1,023 रुपये हो गया है, आज गरीब रो रहा है। वह 1,023 रुपये का सिलेंडर नहीं भर सकता, लेकिन आपने जो प्रयास किया, आपने पुराने ट्रैडिशन को खत्म करने के लिए सिलेंडर बांट दिए, लेकिन आज गरीब वापस पुराने ट्रैडिशन में पहुंच गया। उसने सिलेंडर को रख दिया है।

मान्यवर, मेरे इम्पॉर्टेंट प्वाइंट्स हैं, यदि आप नहीं सुनेंगे तो कौन सुनेगा? महोदय, हमने इनसे उम्मीद की है कि ये गरीब, दलित और किसान के लिए कुछ करेंगे, यदि आप नहीं सुनेंगे तो ये कैसे काम करेंगे?

श्री सभापति : आप बोलिए।

श्री रामजी: मान्यवर, देश की 140 करोड़ की जनसंख्या है। आज देश के अंदर सिर्फ 54 सेंट्रल यूनिवर्सिटीज़ हैं, 459 ऐक्टिव स्टेट यूनिवर्सिटीज़ हैं। मैं डीम्ड यूनिवर्सिटीज़ और प्राइवेट यूनिवर्सिटीज़ की बात नहीं कर रहा हूं, क्योंकि वे मिडल क्लास और गरीबों की पहुंच से काफी दूर हैं। महोदय, पिछले साल की अपेक्षा इस बार एजुकेशन के लिए बजट में मात्र 0.8 परसेंट का इज़ाफा किया है, इसलिए मान्यवर, इस पर भी सरकार को ध्यान देना चाहिए। आपने कहा 740 एकलव्य मॉडल आवासीय स्कूल्स में 38,800 सहायक अध्यापककर्मी नियुक्त किये जाएंगे, लेकिन आपने यह नहीं कहा कि 58,099 अध्यापक और सहायक कर्मी के पद केंद्रीय विद्यालय, नवोदय विद्यालय और हायर एजुकेशन में खाली पड़े हैं, इस पर कोई बात नहीं की गई है। मैं आपके माध्यम से चाहूंगा कि माननीय मंत्री जी इस बात का जवाब ज़रूर दें।

महोदय, मैं अंत में एक और प्वाइंट कहना चाहता हूं। आपने दलित बच्चों के लिए कोई रियायत प्रदान करने का काम नहीं किया। आखिर दलित और गरीब भी पढ़ना चाहता है, वह भी चाहता है कि मैं इंजीनियर, डॉक्टर और आईएएस बनूं। वह कैसे बनेगा, उसके लिए कोई रियायत नहीं है। इसमें भी रियायत प्रदान करने का काम किया जाए। सरकार, हायर एजुकेशन में फ्री एडिमशन की व्यवस्था करे, उसके लिए स्पेशल फंड की व्यवस्था करे। मैं आपको एक छोटी सी रियल स्टोरी बता रहा हूं। मान्यवर, विनोद कुमार मेरे जिले का एक लड़का है, वह मज़दूरी करता है। उसकी बेटी का नाम एडिमशन नर्सिंग कॉलेज में एडिमशन के लिए आ गया। मान्यवर, सिर्फ एक मिनट का समय दे दीजिए। ...(व्यवधान)... आप लोगों को सच्चाई सुननी चाहिए। आप सरकार में हैं, तो कुछ कर सकते हैं। मान्यवर, उसने दिन-रात मज़दूरी की और बड़ी मेहनत के साथ एक साल में 50 हज़ार रुपये जमा किए। उसकी बेटी के एडिमशन के लिए 80 हज़ार रुपये फीस थी, जिसे वह जमा नहीं कर पाया। वह रोता हुआ लोगों के पास पहुंचा, लोगों से हेल्प मांगी, पर किसी ने हेल्प नहीं की। मान्यवर, सभी लोग ऐसे खुशनसीब नहीं होते कि उनकी कोई हेल्प कर दे। यहां

माननीय मंत्री जी बैठी हुई हैं, इसलिए मैं चाहता हूं कि स्पेशल पैकेज के लिए फंड की व्यवस्था की जाए, ताकि गरीब के बच्चों को भी पढ़ाई का मौका मिल सके।

महोदय, मैं अंतिम प्वाइंट में किसानों की बात करना चाहता हूं, क्योंकि आप किसान वर्ग से आते हैं। महोदय, किसान महंगी दवा और महंगे बीज से परेशान है, महंगी खाद से परेशान है। आज दवाइयों के ऊपर 18 परसेंट जीएसटी है। इंसेक्टिसाइड, पेस्टिसाइड और हर्बिसाइड पर भी है। इसको भी माननीय मंत्री जी अपने संज्ञान में लें कि उस जीएसटी के दायरे को कम किया जाए। मान्यवर, इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूं, धन्यवाद।

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Shri Imran Pratapgarhi, not present. Shri Abir Ranjan Biswas, not present. Shri M. Shanmugam, not present. Shri Binoy Viswam, not present. Shri Javed Ali Khan, not present.

Hon. Members, before I call upon the hon. Finance Minister, I need to indicate that this was indeed a very important debate and discussion. People elect us to participate in this debate that it is made out to be game-changer, and every Member of the House has to contribute so that our progress continues to be on enhanced trajectory. This is a rare opportunity. People expect us that we make our contributions, our suggestions so that the Government may be enlightened. The absence of the Members, on this most momentous occasion, does not augur well for democratic values. We are facing a situation where dialogue, debate and discussion is evading the hallowed presence of this House. We are yielding our ground to forces outside the House and that will never strengthen democracy. There is no issue. This cannot be determined by dialogue, deliberations and discussions. I do hope my sentiments will be appreciated and we will, in future, work seriously to raise the level of the debate. Hon. Members are very well informed. They are enormously talented. They bring on the Table huge experience. But, it will do a great good if we are attentive when the debate takes place so that we do not repeat a point that has been hammered on a number of occasions. I am happy some of the Members have made well-prepared contributions and that is highly impactful. It has sent a very bad signal today, like yesterday, that there are no speakers; they are absent. There can be no reason or rationale for such kind of absence from the House. I appeal to you before I call upon the hon. Finance Minister, speak as I do from this Chair; I neither look this side nor that side. I cannot be enlisted by any segment of the House. I have to carry out my most onerous duties. I had to do one that was most unpleasant. I call upon

the hon. Finance Minister as the discussion has concluded. Now, hon. Finance Minister.

THE UNION BUDGET, 2023-24 -Contd.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you very much, hon. Chairman, Sir. I share the sense of disappointment that you have expressed in the absence of Members, who would have otherwise participated in the discussions. The Budget was presented, especially, at a time when India's recovery from the pandemic had to be strengthened so that we have a sustained growth which is the only sure way to remove the disparity and also build greater strength for our people. The disparity in income about which several Members spoke can only be bridged if the development goals are achieved. And by better development, we will, certainly, be able to achieve better prosperity, better income generation for people, more jobs for people. Therefore, when I speak of Amrit Kaal, -- I said in the Budget that that is the first Budget in the Amrit Kaal--we will be able to bring in all those factors which play to create a more robust economy leading to 2047 when we will see a very developed India, which is what the hon. Prime Minister has also dreamt of and spoke of and has also laid the path for achieving it. And that is where the principle, which we hold dear, and most of our policies are framed with that principle in our mind, 'Sabka saath, sabka vikas, sabka vishwas and sabka prayaas' and that is where the responsibility of the Governments in the Centre and the States and also the people of India together to build India's economy. So, we have faced several challenges inclusive of the external challenges, the war, the disruption in the supply chains and so on. But, as I mentioned in the Budget, we are aiming at bringing in a greater traction for this growth through the way in which we want to build and empower women's groups, which are spread all over the country--about 80 lakh women's groups spread all over the country--for whom we shall provide professional assistance and also build their strength so that they can also become manufacturers or service providers.

So, the Budget of 2023 balances very delicately the developmental objectives as much as keeping the fiscal prudence. Therefore, this Budget, coming as it does at this time, when we are looking at the Amrit Kaal--at the same time facing a lot of external challenges--the Budget has carefully managed to provide for the challenges if they emerge; at the same time, it also brings in more futuristic opportunities for our

youth in terms of skills, in terms of Al centres that we are creating, in terms of providing the industry equal opportunity to use all the labs and facilities for science and so on. We are making opportunities open. The Budget spoke for itself, Sir. So, I don't want to get into details of the Budget although most of the Members, when they speak--whether in this House or in the Lok Sabha--do raise questions about how much of the Central revenues are being shared to the States. So, on that, I would like to take a minute to say that the total resources being transferred to the States and the Central share in taxes that is released under the Centrally-sponsored schemes as well, both put together, under the BE 2023-24, the Budget under consideration now for the forthcoming year is estimated at Rs.17.98 lakh crore. This is higher by Rs.1.55 lakh crore over the current running year, 2022-23, and by Rs. 2.9 lakh crore more than the actual of 2021-22, the year before. So, consistently, we are increasing the devolution in terms of the Central share to the States. So, the worry which comes in the minds of the people is not well founded at all. Actually, the share is going up. The capital expenditure as well for 2023-24 is at Rs.10 lakh crore. Actually, in 2019-20, the year before the Pandemic, it was only Rs.3.39 lakh crore. Within a matter of three years, we have progressively increased it from three to five to seven to ten. So, you can see the growth. Whereas, for a minute, if I go back to the last year of the UPA's ten year rule, 2013-14, this amount was only Rs. 2.91 lakh crore. So, in 2013-14, it was Rs.2.91 lakh crore, for pre-Pandemic period--for 2019-20--it was Rs. 3.39 lakh crore, whereas for this year we have given Rs. 10 lakh crore.

The States will be partners in this massive capital drive. Budget 2023-24 has, from this Rs. 10 lakh crore, given Rs.1.3 lakh crore for the States' exclusive use. So, because, in principle, we believe in capital expenditure, the provision for the capital expenditure has actually given us the traction in growth post-Pandemic and for the year after that as well. So, this year too, we have given that emphasis and that emphasis is being shared with the States where we give them the amount on a 50-year loan with no interest charged on the States. So, other than that, there are obviously the details of the Budget itself; it has come up with a lot of provisions for the middle-class for the employment generation, for MSMEs, for agriculture, for rural population, specific pointed programmes and outlays, for health and for green growth. Now I would rather focus on the issues on which Members spoke and raised questions. I want to clarify a few things which many Members spoke about. Dr. Santanu Sen, who is here in the House representing Bengal spoke and asked quite a lot of questions.

MR. CHAIRMAN: But he withdrew. He has no *. He said so.

SHRIMATI NIRMALA SITHARAMAN: He said, 'I heard the FM speech in the Lok Sabha, but still I have certain questions to raise.' I want to very clearly say that in the case of West Bengal, amounts pending are not for any other reason, but there are due diligences which have to be followed while submitting the claims for the various schemes under which they are entitled to get money. If they do not submit the relevant documents, whether it is an AG's authorization for the expenditure or questions are raised when you change the name of a scheme which is approved by this Parliament and the money is given to the State, and if the project or the scheme is not carried forward in the very name in which this House has cleared it. It is therefore, the Department's duty to raise the right questions. So, they do raise questions and when answers don't come in time, the money sits with us. I will just highlight two points. GST compensation is a matter on which repeatedly, not just Bengal, but many other States also say. We have not been given. Even now, when Dr. Santanu Sen spoke, 'net of something is being given but gross is being raised', he mixed up a lot of things, eventually indicating that we have not paid the compensation in total for Sir, as I said, compensation is something which takes claim with due authorization of the AG. If your AG's certificates don't reach me, I can't really clear the compensation dues. West Bengal's case, -- I can't see Dr. Santanu Sen here; but for the record -- AG certified figures are not received. You know from when, Sir and from that year, every year. In 2017-18, there was no audit certificate from the AG. In 2018-19, there was no audit certificate from the AG. In 2019-20, there was no audit certificate from the AG. In 2020-21, there was no certificate. In 2021-22, there was no certificate. Dues do pile up. I would actually, through you, Sir, suggest that for Bengal, let them please sit with their Finance Department and the authorization, which is very important to be obtained, they should rush it, get it and send it to us. The moment it comes to us, we can, at least, clear it. So, with no authorization, but to repeat that the money is pending is not fair at all. And the AG's certificate is pending not for one year. From 2017, every year, it is pending. I am really astonished that they keep saying that we are not sending it. Similarly, if there is worry about money not going from here, I am more concerned for the money which is not coming from Bengal to me. We provide the Central Armed Reserve Force for any request that they may have. We do send them like many other States also and, if we send to them, there is a payment that they have to make. Bengal has not paid us for the

Not recorded.

Central Armed Reserve Force which was given to them and the amount is Rs. 1,841 crores. Service is provided, but payment not received. AG certificate is not sent. We are sitting with the money. I will be happy to get the money going to the State and, of course, I am glad to hear that he has taken the word back that I have for Bengal. No, Sir. Bengal has been the landmark for Renaissance movement in this country. Bengal's intellectuals have paved the way and inspired the entire country during the freedom movement. There are many of them. Bengal, because of direct action, had seen massacre on the streets of Kolkata. Any Indian will cry even today if he just sees the pictures of Bengalis who died during the direct action. Even worse, during British Raj grains were all sent away for the Second World War, the number of people who died of the man-made famine in Bengal can really bring tears to everyone of us, both the way in which they have provided leadership and also how the common people suffered. So, who, in this country worth their salt will ever have anything but only gratitude in their mind about Bengal? So, not even in my dreams will I ever think less of Bengal. It is the land of Aurobindo. I just cannot but go on thinking the way in which his speech came out. So, there are so many reasons that all of us can have great respect for Bengal. But, I am sorry, data and due process will have to be followed. So, that is about one thing.

If I am not picking holes in Shri Jawhar Sircar's speech -- also, because he is from Bengal -- I will come to others. He said, 'No freedom of speech in this country.' And, said, 'dangerous development.' I am not sure if I was undistracted to count the number of times he used the word 'dangerous.' I thought he said 'dangerous' four times and 'disaster' about two time. But, overall time he spoke was only for six minutes! How 'danger' and 'disaster' from a person who represents Bengal from where I just wanted to give a random example of freedom of expression and other things! There was one Professor in a university. I am not sure, whether it is Jadhavpur or some other university. This Professor, who innocuously sent or forwarded whatever he received — it was not to the liking of the administration there - and he ended up in jail! For four years, he was languishing in jail! And, only recently, he came out. I don't know whether it is on bail or the court, in its wisdom, released him. Sir, he used 'dangerous', 'disaster' repeatedly and also says that he is worried, this country is worried that there is no freedom of expression. Bengal, Sir, arrested a Professor for sheer forwarding a cartoon or something and the man was in jail for four years! I honestly request Jawhar Sircarji to go to Bengal and show 'Madam' the speech before delivering. Whether it is Dr. Santanu Sen or he was

^{*} Not recorded.

worried that I took the hon. Chief Minister's name. So, using four times 'dangerous', two times 'disaster'; come on, Sir, I would appeal to the hon. Member that there are important things that all of us can speak about. And, he is also worried on borrowings. Let me assure you that India wouldn't be borrowing if there is a wider tax base. When did we borrow? It was at a time when pandemic happened and States needed money. I remember the role of West Bengal which is rightly reminding me that money should go to the States. I fully appreciate that sense. So, I just wanted to highlight that it cannot be a one-way street.

Sir, I am extremely thankful to hon. Sujeet Kumar for having spoken about the importance of sports in this Budget. We have made a good beginning. I hope the trend continues. I also appreciate Odisha and its emphasis on sports and for conducting the Men's Hockey World Cup. It was a very good thing, although India did not win. I felt very unhappy.

I am going back to another speaker. But, I want this to be on the record, not wrongly. It was about NPAs. This was replied to by my colleague in the Lok Sabha. But, I thought there was a bit of — if the House allows me to say — distortion. There was a distortion the way in which numbers were read. So, I wanted to put it on record. I would just put it on record to say that we have received inputs from the RBI, which say, that scheduled commercial banks wrote off an amount of Rs. 10,09,511 crores in the last five years. And, write off is not waive off and every account, which has a write off, is being legally pursued to get the moneys back and also auction their properties, if they do not pay up. So, write off is Rs. 10,09,511 crores in the last five years and the borrowers of the written off loans continue to be liable for repayment. The process of recovery of dues from these borrowers in written off loan accounts always continues till we get all. So, the figure and the reference to the NPA may need to be placed on record.

Sir, a reference was made to Oxfam Report. I do not want to give credibility to Oxfam Report whose methodology is thoroughly questionable. In that Report, they have mentioned in the footnote that they have done only on some items, and not on all. However, the conclusion about the GST is for everything! Methodologically, that is completely unacceptable. It was totally wrong. It is only true for GST revenue contributed by the goods that they studied, that's what they say, but not all goods that are covered by the GST. So, its methodology itself is wrong. And, that is being quoted in this House. I do not want to give credibility to the Oxfam Report. I am sorry, that is absolutely unacceptable.

Coming to poverty alleviation, both the UNDP and the IMF have spoken elaborately on how the free food under the PM Garib Kalyan Ann Yojana has actually

saved people from getting into poverty and die of poverty and, but for that Scheme, India would have really been badly off. The relative reduction from 2015 to 2016 is also referred to here. '2021 was faster', says the UNDP Report, at 11.9, compared to only 8.1 from 2005 to 2006. So, India's well-tailored programme, carried out over the past two years, to support people and ensure that they do not run the risk of slipping into poverty, seems to have made an impact on the ground. This is a quote from the UNDP Report. And, so does the IMF Report say. It says, "Extreme poverty was maintained well below one per cent in 2020 due to Pradhan Mantri Garib Kalyan Ann Yojana". This is what the IMF paper says. And, then, it also says that the expansion of India's food subsidy programme absorbed the major part of the pandemic shock. It also says that extreme poverty was as low as one per cent in 2019, a level substantially below the poverty rates of 2011. So, that reference and using the Oxfam Report itself is not really appropriate. Here are two Reports by the UNDP and the IMF, which clearly say the opposite of what hon. Member, Jawhar Sircarji, is trying to say.

There are others who had spoken and had spent too much of time. It is important to put the record straight. My friend, new Member, Mohamed Abdulla*ji*, representing the DMK ...(Interruptions)...

SHRI M. MOHAMED ABDULLA: Brother also. ... (Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Yes, brother also. I am happy to hear that. I will share that happiness. Representing the DMK, he has spoken quite a lot on many, many things. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, we will continue with the debate till the conclusion of hon. Finance Minister's reply. Do I have leave of the House for this?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Okay. The House will sit till conclusion of the reply of the hon. Finance Minister.

8.00P.M.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Like all of us have been at one point in time or the other, he is also new in this House. All of us would, of course,

work together with him and so on, but a few things which I thought I should, in this context, put forth. The IFSC does not get any privilege which commercial and other places get; it cannot. Commercial places, commercial centres are all there; the IFSC is not, in that sense, a commercial centre. It is a financial Special Economic Zone. It is an SEZ for financial things. So, the rules and the regulations which are being relaxed or provided for in their favour are given because India should also have a global standard SEZ, which deals with financial matters. So, there are no other such centres in the country as yet. Nothing stops any State which wants to set it up. But, as of now, an SEZ, financial SEZ is in GIFT City. So, if there are other centres, the same thing will apply to them. Actually, the Act which is providing for the GIFT City does not say it in singular; it says in plural - International Financial Services Centres. If you start one in Tamil Nadu, I am sure that will also get the benefit. But, it is not any commercial centre in that sense; it is specific SEZ for creating a global-standard SEZ, which is required specifically for the financial sector.

Sir, another thing is GST rates on which there was this comment made -oh! It is all too high. GST rate is not fixed or determined by Prime Minister, Narendra
Modi*ji*, it is determined by the GST Council in which the Finance Minister of Tamil
Nadu is also a member. So, if rates are not happy, rates for hon. Member, he should,
actually, tell the Finance Minister of Tamil Nadu to say, 'I am sorry, all this has got to
be changed." And, if other Members concur, we are quite okay to change it.

Corporate paymasters — I am not sure any Government in any State or the Union Government can be referred to as doing things at the bidding of the corporate paymasters. I would humbly request the hon. Member to himself withdraw that comment because I can, then, say data centres are coming up in Tamil Nadu, petroleum refineries are coming up in Tamil Nadu, massive solar parks are coming up in Tamil Nadu. Are they doing it in response to corporate paymasters? Surely not. So, I think we should be a bit careful about those sort of things. And, on a lighter note, if the hon. Member would take it -- he comes from DMK, Sir, which I know from my childhood is a party which strongly believes in atheism -- it does not propagate any religion of any kind. Very well. But I was very impressed by the hon. Member referring to *rahukaalam*, *yamagandam*, *kuligai* — all these are Hindu panchang.

SHRI M. MOHAMED ABDULLA: I said what people say.

SHRIMATI NIRMALA SITHARAMAN: Never mind. ..(Interruptions).. These are expressions which are so typical to Hindu panchaang. In Tamil Nadu, people refer to

rahu kaala. When it is yammaganda, we don't want to do anything good during that time. But DMK Member referring to this! Ah! music to my ears. With that, Sir, I want to just say, thank you for all the Members who have spoken. It is a good day when a DMK Member speaks from a panchaang. Sir, the one bit I have missed out is, in passing, I think, Amar Patnaikji, who is not here, said, 'we are neglected by the Centre.'

MR. CHAIRMAN: It is Dr. Amar Patnaik. Am I right?

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir.

MR. CHAIRMAN: I have been extremely careful. Hon. Finance Minister, after my wife got a doctorate, I don't make any mistake on that. If any Member is a doctor, I say 'Doctor'.

SHRIMATI NIRMALA SITHARAMAN: Sure, sure.

MR. CHAIRMAN: Because no one can go against the supreme mandate. Now, hon. Finance Minister. ... (Interruptions)...

AN HON. MEMBER: It is your generosity, Sir.

SHRIMATI NIRMALA SITHARAMAN: Dr. Amar Patnaik mentioned that Odisha is being neglected by the Centre. Not at all, Sir. He came up with a list of things, saying on all these, it is so. No, we don't neglect any State. In fact, hon. Prime Minister's one line which is repeated, "If India has to be developed, every State has to develop." That is why he goes on talking about North-East. He says, even if one State lags behind, that will pull down our growth possibilities, and, therefore, he is of the view that all States should be given all the attention and every State should grow equally. So, no, we are not neglecting Odisha, and, personally, I have a great admiration for that State. Within my own capacity, I will never allow that to happen.

Sir, there was a brief reference made about the oil bonds and also about the -- this is my last point, Sir; I won't take more time -- special bonds with which we do capital-infusion into the banks. Sir, first of all, under oil bonds, we have already paid Rs. 2.34 lakh, inclusive of interest. The amount mobilized under oil bond during UPA-times was, inclusive of, probably, a small amount earlier, Rs. 1.71 lakhs. But we have already paid Rs. 2.34 lakhs, inclusive of interest, and we are yet to pay Rs. 1.07

lakh. The last payment will be made between 2025-26. Regarding capital-infusion in public sector, the special bonds that the hon. Member was referring to, again Member from Tamil Nadu, Mohamed Abdullaji, for five years, different amounts were raised for bringing in the capital-infusion for the public sector banks. It will, as he rightly pointed out, end in 2037. But these are very different from oil bond, and I will tell you for a minute as to why it is different. The oil bonds, first of all -- and he did rightly recalled that word which I used; and I use it even now 'trickery' -- was a 'trickery', a trickery because you want to give a subsidy to relieve the burden today. Like we reduce the excise duty, they could have reduced something or given some incentive or a subsidy. They didn't do that. They claimed that they are giving the subsidy, but instead of paying the subsidy, they deferred the cash payment by putting it -- the Petroleum Minister is here -- onto the oil-marketing companies' accounts. This is what constitutes a revenue-expenditure. The revenue expenditure does not create assets. It is a subsidy. You give it; finish it. But you gave it apparently. But the burden has been shifted to the oil-marketing companies, and that is getting repaid by us now, by any Government which follows, whereas, the capital-infusion, which we are undertaking since 2017-18, and to say that you have also taken this huge amount, it is going to be paid till 2037, yes it will be paid till 2037. But why is it used? It is given as a capital to the bank to promote greater credit-availability for aam aadmi, common man, to do his business at whatever applicable rate so that people can build businesses, earn out of it, take care of their families, save money or pay wages of people who work with them. So, that is one.

Second, it also helps the banks to have correct capital adequacy ratio. Otherwise, the banks will be in a precarious condition like the way they became fragile and have a twin balance-sheet problem because the phone-calls were made to banks during UPA-time saying, 'Give this loan to my cousin, give the loan to my Jijaji and so on.' At the end of day, the bank had no money to lend anymore and they were all in bad balance-sheet position. Now, in order to restore them to health -- and today they are restored; I am very happy to say so -- I had to keep giving them capital, year-by-year, infuse capital, so that their balance-sheets improve. Why did the balance sheet come to that level because during UPA, you went about calling people and say, 'Give it to this man, give it to that man?' But whether that man, the customer, may be worthy or not, you paid it all up. Now, I have to take care of filling those 'gaddas'. Increased capital adequacy ratio enhances lending capacity of banks and, as a result, after the four 'R's with which we restored the health of the bank -- Prime Minister monitored it almost on a monthly basis -- today, our banks' health is all back again. They are today standing on their own. They can go and raise whatever

amount they want, and this capital infusion is also, if I may be permitted to use the word, the paap created by them. उसका प्रायश्चित हम कर रहे हैं। ऑयल बांड भी वही है, बैंक भी वही है। पाप उनका और प्रायश्चित हम कर रहे हैं। So, Mr. Abdulla, it is good that you brought up this point because it gave me an opportunity to explain ऑयल बांड भी हैं, सफाई इधर हम कर रहे हैं और झाड़ू-पोछा भी हम ही कर रहे हैं।

MR. CHAIRMAN: Hon. Minister will have to find some other word for 'paap'.

श्रीमती निर्मला सीतारमण : क्या पाप ठीक नहीं है सर? भाई या भतीजा को बिना सिक्युरिटी देना पाप नहीं है? ठीक है सर, आप ही कोई वर्ड मुझे बता देना।

MR. CHAIRMAN: I will take care of it.

SHRIMATI NIRMALA SITHARAMAN: Okay, Sir.

So, I thought it was just the oil bonds, but thank you for having reminded me of the recapitalization monies that I had to give. That is also because the entire balance sheet on one side had been scraped out. Now, I have to refill them, which I have successfully done and with the guidance of the hon. Prime Minister, banks are today on their own, making profit, giving dividend and also doing the best banking for the common people.

With this, Sir, I would thank you for giving me the opportunity.

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, 'paap' is not unparliamentary.

MR. CHAIRMAN: Well, hon. Parliamentary Affairs Minister knows, I recall an incident, when I became the Parliamentary Affairs Minister in 1990, a prominent magazine carried my quote and what I said was this -- 'Not even my Post Graduate wife knows what is meant by parliamentary affairs'.

The House stands adjourned to meet at 1100 hours on Monday, the $13^{\rm th}$ February, 2023.

The House then adjourned at twelve minutes past eight of the clock till eleven of the clock on Monday, the 13th February, 2023.

